Fifteenth Lok Sabha X Session (12/03/2012 to 22/05/2012)

LOK SABHA

BULLETIN – **PART I** (Brief Record of Proceedings)

Monday, March 12, 2012/Phalguna 22, 1933 (Saka)

No. 209

12.45 P.M.

1. National Anthem

The National Anthem was played.

12.46 P.M.

2. President's Address – Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on the 12th March, 2012.

3. Obituary References

The Speaker made references to the passing away of Shri M.Y. Ghorpade, a member of the Eighth Lok Sabha; Shri Ramachandra Ulaka, a member of the Third and Fourth Lok Sabhas; Shri Paragi Lal Chaudhary, a member of the Eleventh Lok Sabha; Shri Brij Raj Singh, a member of the Third and Sixth Lok Sabhas; Shri M.O.H. Farook, a member of the Tenth, Eleventh and Thirteenth Lok Sabhas; Col. Rao Ram Singh, a member of the Tenth and Eleventh Lok Sabhas and Shri Mani Ram Bagri, a member of the Third, Sixth and Seventh Lok Sabhas.

She also made reference to the earthquake that occurred in the central Philippines off shore Negros Oriental and Cebu on 6th February, 2012 resulting in death of 69 people and injuries to 112 people and in which 62 persons were missing and also extensive damage to the properties was caused.

She further made reference to the death of nineteen army personnel and injury to several others including two civil porters in two massive avalanches that hit the hilly regions of Ganderbal and Bandipora districts of Kashmir Valley.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

1.01 P.M.

4. Paper laid on the Table

A copy of the Report (Hindi and English versions) on State of Indian Agriculture, 2011-2012 was laid on the Table.

5. Resignations from membership of Lok Sabha

- (i) The Speaker informed the House that she had received a letter dated 28 December, 2011 from Shri D.V. Sadananda Gowda, an elected member from the Udupi Chikmagalur Parliamentary Constituency of Karnataka, resigning from the membership of Lok Sabha and his resignation had been accepted by her with effect from 29 December, 2011.
- (ii) The Speaker also informed the House that she had received a letter dated 24 August, 2011 from Shri M. Rajamohan Reddy, an elected member from the Nellore Parliamentary Constituency of Andhra Pradesh, resigning from the membership of Lok Sabha and his resignation had been accepted by her with effect from 28 February, 2012.

1.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th March, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 13, 2012/Phalguna 23, 1933 (Saka)

No. 210

11.00 A.M.

1. Submission by Members Regarding India's stand on US resolution on atrocities on Sri Lankan Tamils in UN Human Rights Council

The following members made submission regarding India's stand on US resolution on atrocities on Sri Lankan Tamils in UN Human Rights Council:-

- 1. Shri T.R. Baalu
- 2. *Dr. M. Thambidurai

Shri Pranab Mukherjee responded.

*Shri P. Chidambaram also responded.

11.05 A.M.

2. Starred Questions

Starred Question Nos. 1–4 were orally answered. Replies to Starred Question Nos. 5–20 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2010-2011.
- (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2010 (Hindi and English versions) published in Notification No. S.O. 2845(E) in Gazette of India dated the 21st December, 2011 under Section 4(d) of the Destructive Insects and Pests Act, 1914.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:-

- (i) The Mustard Seeds and Rape Seeds (oil seed) Grading and Marking Rules, 2012 published in Notification No. G.S.R. 40(E) in Gazette of India dated the 24th January, 2012.
- (ii) The Jaggery Grading and Marking (Amendment) Rules, 2012 published in Notification No. G.S.R.87(E) in Gazette of India dated the 14th February, 2012.
- (iii) The Soybeans Grading and Marking Rules, 2012 published in Notification No. G.S.R.41(E) in Gazette of India dated the 24th January, 2012.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

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- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Border Security Force (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. S.O. 2628(E) in Gazette of India dated the 25th November, 2011 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

5. Assent to Bills

- (I) Secretary-General laid on the Table the following 7 Bills passed by the Houses of Parliament during the Ninth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 23rd November, 2011:-
 - 1. The Appropriation (No.4) Bill, 2011;
 - 2. The Chartered Accountants (Amendment) Bill, 2011;
 - 3. The Company Secretaries (Amendment) Bill, 2011;
 - 4. The Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2011;
 - 5. The Appropriation (Railways) No.3 Bill, 2011;
 - 6. The Cost and Works Accountants (Amendment) Bill, 2011; and
 - 7. The Academy of Scientific and Innovative Research Bill, 2011.
- (II) Secretary-General also laid on the Table, copies duly authenticated by the Secretary-General, Rajya Sabha of the following 10 Bills passed by the Houses of Parliament assented to by the President:-
 - 1. The National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2011;
 - 2. The Cable Television Networks (Regulation) Amendment Bill, 2011;

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- 3. The Damodar Valley Corporation (Amendment) Bill, 2011;
- 4. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2011;
- 5. The New Delhi Municipal Council (Amendment) Bill, 2011;
- 6. The Life Insurance Corporation (Amendment) Bill, 2011;
- 7. The Petroleum and Mineral Pipelines (Acquisition of Right of User in Land) Amendment Bill, 2011;
- 8. The Export-Import Bank of India (Amendment) Bill, 2011;
- 9. The Constitution (Ninety-Seventh Amendment) Bill, 2011; and
- 10. The Factoring Regulation Bill, 2011.

6. Report of Standing Committee on Finance

Shri Yashwant Sinha presented the Forty-ninth Report* on 'the Direct Taxes Code Bill, 2010' (Hindi and English versions) of the Standing Committee on Finance (2011 - 12).

7. Report of Standing Committee on Human Resource Development

Shri Suresh Channabasappa Angadi laid on the Table the Two Hundred Forty-first Report (Hindi and English versions) of the Committee on Human Resource Development on 'The National Academic Depository Bill, 2011'.

8. Evidence tendered before Standing Committee on Human Resource Development

Shri Suresh Channabasappa Angadi laid on the Table the Evidence tendered before the Committee on Human Resource Development on 'The National Academic Depository Bill, 2011'.

^{*} Forty-ninth Report was presented to Hon'ble Speaker on 9 March, 2012 under Direction 71A when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Report of Business Advisory Committee

Shri Gopinath Munde presented the Thirty-fourth Report of the Business Advisory Committee.

10. Statement by Minister

The Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Finance on Demands for Grants (2011-12), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.

11. Motions for elections to Committees

(i) Shri Francisco Sardinha moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May 2012 and ending on the 30th April 2013".

The motion was adopted.

(ii) Dr. Murli Manohar Joshi moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May 2012 and ending on the 30th April 2013."

The motion was adopted.

(iii) Dr. Murli Manohar Joshi moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May 2012 and ending on the 30th April 2013 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri Vilasrao Baburaoji Muttemwar moved the following motion :-"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May 2012 and ending on the 30th April 2013."

The motion was adopted.

(v) Shri Vilasrao Baburaoji Muttemwar moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May 2012 and ending on the 30th April 2013 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(vi) Shri Gobinda Chandra Naskar moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May 2012 and ending on the 30th April 2013".

The motion was adopted.

(vii) Shri Gobinda Chandra Naskar moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May 2012 and ending on the 30th April 2013 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

12.10 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- Shri Rattan Singh regarding need to provide due share of water of river Yamuna to Bharatpur district, Rajasthan.
- (2) Shri Anto Antony regarding need to frame a law to improve service conditions of Nurses in the country.
- (3) Smt. Shruti Choudhary regarding need to augment railway services in Bhiwani-Mahendergarh Parliamentary Constituency, Haryana.
- (4) Shri R. Dhruvanarayana regarding need to set up a Spice Park in Chamarajnagar district, Karnataka.
- (5) Shri P.L. Punia regarding need to ensure compliance of guidelines framed for allocation and expenditure of funds towards the components of Corporate Social Responsibility by Central Public Sector Enterprises.
- (6) Shri P. Viswanathan regarding need to undertake necessary relief measures and provide adequate compensation to farmers whose crops have been damaged due to severe onslaught of cyclone 'Thane' in Tamil Nadu and Puducherry.
- (7) Dr. Nirmal Khatri regarding need to expedite opening of a new Kendirya Vidyalaya sanctioned for Faizabad district, Uttar Pradesh.

- (8) Dr. Sanjay Sinh regarding need to undertake repair work of Sharda Sahayak Canal and thereafter release sufficient quantity of water in the canal for irrigation purposes in Sulatanpur Parliamentary Constituency, Uttar Pradesh.
- (9) Shri Devji M. Patel regarding need for adequate compensation to farmers whose crops have been damaged due to frost and cold waves in Jalore and Sirohi districts of Rajasthan.
- (10) Dr. Kirit P. Solanki regarding need to evolve a long term programme for conservation of Asiastic Lions in Gir Regions of Gujarat.
- (11) Smt. Yashodhara Raje Scindia regarding need to declare the areas inhabited by civilians under Morar cantonment as a civil area in Gwalior, Madhya Pradesh.
- (12) Dr. Murli Manohar Joshi regarding need to expedite the up-gradation of Varanasi Cantonment Railway Station in Uttar Pradesh to international standards.
- (13) Smt. Usha Verma regarding need to expedite the work of interlinking of Ganga, Ramganga, Garra, Gambhiri and Kunda rivers in Hardoi Parliamentary Constituency, Uttar Pradesh to prevent annual floods by the river Ganga and it's tributaries in the region.
- (14) Shri Ashok Kumar Rawat regarding need to develop the site of Mausoleum of Madarshah in Misrikh Parliamentary Constituency, Uttar Pradesh and provide better road and railway connectivity as well as basic tourist facilities at the site.
- (15) Shri Kaushalendra Kumar regarding need to provide hygienic food in trains passing through the Nalanda Parliamentary Constituency, Bihar.
- (16) Shri R. Thamaraiselvan regarding need to waive education loan of educated unemployed youth in the country.
- (17) Shri M.B. Rajesh regarding need to widen the Kunthipuzhza Bridge on NH 213 between Kozhikode and Palakkad in Kerala.
- (18) Shri Modugula Venugopala Reddy regarding need to set up a bench of Andhra Pradesh High Court between Guntur and Vijayawada in Andhra Pradesh.
- (19) Dr. Kirodi Lal Meena regarding need to refer issue of distribution of allocation of water and electricity generated in Punjab among Rajasthan and Haryana to Supreme Court for adjudication.

12.11 P.M.

13. Motion of Thanks on the President's Address

Time recommended by BAC: 12 Hrs. Time Taken: 5 Hrs. 37 Mts.

Balance: 6 Hrs. 23 Mts.

Dr. Girija Vyas moved the following motion :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on March 12, 2012'."

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.03 P.M.)

2.03 P.M.

Dr. Shashi Tharoor seconded the motion.

The following members took part in the debate:-

- 1. Shri Rajnath Singh
- 2. Shri Shailendra Kumar
- 3. Shri Gorakhnath Pandey
- 4. Shri Sharad Yadav
- 5. Shri Kalyan Banerjee
- 6. Shri Basudeb Acharia
- 7. Shri Anant G. Geete
- 8. Shri Sanjay Singh Chauhan
- 9. Shri Prabodh Panda
- 10. Shri Nama Nageswara Rao
- 11. Shri Kodikkunnil Suresh
- 12. Shri Syed Shahnawz Hussain (speech unfinished)

The discussion was not concluded.

*7.41 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th March, 2012.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 14, 2012/Phalguna 24, 1933 (Saka)

No. 211

11.00 A.M.

1. Starred Questions

Starred Question Nos. 21, 22 and 23 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.23 A.M. and re-assembled at 12.00 Noon.)

Replies to Starred Question Nos. 24 – 40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Administrative Tribunals (Procedure for appointment of Members) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 923(E) in Gazette of India dated 30th December, 2011 under sub-section (1) of Section 37 of the Administrative Tribunals Act, 1985.

 (2) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2009-2010.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2009-2010.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2010-2011.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasargod, for the year 2010-2011, together with Audit Report thereon.

*4. Statement by Minister

The Minister of External Affairs made a statement regarding "the situation in Sri Lanka".

5. Motion

Shri Pawan Kumar Bansal moved the following motion:-

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on 13th March, 2012."

The motion was adopted.

12.03 P.M.

6. The Budget (Railways)

Shri Dinesh Trivedi presented a statement of the estimated receipt and expenditure of the Government of India for the year 2012-2013 in respect of Railways.

7. Supplementary Demands for Grants (Railways)

Shri Dinesh Trivedi presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2011-12.

8. Demands for Excess Grants (Railways)

Shri Dinesh Trivedi presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 2009-10.

(Lok Sabha adjourned at 1.49 P.M. and re-assembled at 2.52 P.M.)

2.52 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- Shri Aruna Kumar Vundavalli regarding need to establish a Common Facilitation Centre for farmers cultivating Rubber at Devarappali and a Rubber Research Institute in Rajahmundry in Andhra Pradesh.
- (2) Shri Kodikunnil Suresh regarding need to address the problem of shortage of LPG in Kerala.
- (3) Shri P.T. Thomas regarding need to ensure the safety of lady passengers in trains.
- (4) Smt. Santosh Chowdhary regarding need to provide basic civic facilities in Hoshiarpur Parliamentary Constituency, Punjab.
- (5) Shri K.P. Dhanapalan regarding need to take up the issue of redefinition of 'war zone area' in international waters of the Arabian Sea by London based Joint War Committee.
- (6) Shri Sudarshan Bhagat regarding need for more LPG Agencies in Lohardaga Parliamentary Constituency, Jharkhand to ensure adequate supply of LPG cylinders to consumers.
- (7) Smt. Darshana Vikram Jardosh regarding need to create a new Railway Division and office of D.R.M. in Surat, Gujarat.
- (8) Shri Ramen Deka regarding need to create a separate time zone for North Eastern State.
- (9) Shri Yogi Adityanath regarding need to accord Central University status to the Gorakhpur University.
- (10) Shri Ramkishun regarding need to ensure availability of iodized salt to all the people in the country.
- (11) Shri Surendra Singh Nagar regarding need to appoint staff to man the level crossing near Futa Atta in Bulandshahar, Uttar Pradesh.

- (12) Shri Dinesh Chandra Yadav regarding need to construct a road overbridge at 'Saharsa Bengali Bazar railway Dhala' level crossing no.
 31 falling between Saharsa and Pachgachia in district Sahasa, Bihar.
- (13) Adv. A. Sampath regarding need to release a commemorative postal stamp on the occasion of 50th anniversary of the Palode Agri Fair held at Palode in Thiruvananthapuram, Kerala.
- (14) Shri Prataprao Ganpatrao Jadhav regarding need to declare policy for export of cotton and to declare MSP of cotton to benefit cotton growers.
- (15) Shri P. Kumar regarding need to undertake expansion of Golden rock Railway Workshop in Tiruchirappalli and set up a new Coach Manufacturing Factory at Golden Rock, Tamil Nadu.
- (16) Shri Jagada Nand Singh regarding need to develop Buxar in Bihar as a tourist place of national importance and conserve the historical monuments at the site.

2.56 P.M.

10. Motion of Thanks on the President's Address

Time allotted by BAC: 12 Hrs. Time Taken: 9 Hrs. 02 Mts. Balance: 2 Hrs. 58 Mts.

Further Consideration of the following motion moved by Dr. Girija Vyas and seconded by Dr. Shashi Tharoor on the 13th March, 2012, namely:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on March 12, 2012'."

One hundred and forty three (Nos. 1, 76-85, 140-148, 277-284, 426-435, 614-640, 1165-1172, 1177-1181 and 1215-1279) Amendments were moved.

The following members took part in the debate:-

- 1. Shri Syed Shahnawaz Hussain (resumed his speech)
- 2. Shri T.K.S. Elangovan
- 3* Smt. Jayshreeben Patel
- 4* Shri Pashupati Nath Singh
- 5* Shri Naranbhai Kachhadia
- 6* Shri Radha Mohan Singh
- 7* Dr. Shafiqur Rahman Barq
- 8* Shri Rajen Gohain
- 9* Shri Kabindra Purkayastha
- 10* Dr. Ratna De Nag
- 11* Maulana Badruddin Ajmal
- 12* Smt. Darshana Vikram Jardosh

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13* Shri Haribhau Madhav Jawale

(Due to interruptions, Lok Sabha adjourned at 4.04 P.M. and re-assembled at 4.32 P.M.)

4.32 P.M.

- 14. Shri C. Rajendran
- 15. Shri Bhartruhari Mahtab
- 16* Shri Arjun Meghwal
- 17. Shri N.S.V. Chitthan
- 18* Dr. Mahendrasinh P. Chauhan
- 19. Dr. Raghuvansh Prasad Singh
- 20* Shri Pralhad Venkatesh Joshi
- 21* Dr. Arvind Kumar Sharma
- 22. Dr. Mehboob Beg
- 23* Shri Pradeep Kumar Singh
- 24. Shri Narahari Mahato
- 25* Shri Datta Meghe
- 26* Shri Ram Singh Kaswan
- 27. Smt. Bijoya Chakravarty
- 28* Shri Devji M. Patel
- 29. Shri Brijbhushan Sharan Singh
- 30. Shri Ramashankar Rajbhar
- 31. Dr. Kakoli Ghosh Dastidar
- 32* Shri A.T. Nana Patil
- 33* Shri P. Karunakaran
- 34. Shri E.T. Mohammed Basheer
- 35. Shri Manohar Tirkey
- 36. Shri Joseph Toppo
- 37. Shri Asaduddin Owaisi

- 38* Shri Jeetendra Singh Bundela
- 39. Shri Thirumaavalavan Thol

The discussion was not concluded.

#7.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th March, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 15, 2012/Phalguna 25, 1933 (Saka)

No. 212

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Uttamrao Patil, a member of the Seventh to Tenth, Twelfth and Thirteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Submission by Members

Regarding situation arising out of reported resignation of Union Minister of Railways

The following members made submission regarding situation arising out

of reported resignation of Union Minister of Railways:-

- 1. Smt. Sushma Swaraj
- 2. Shri Sharad Yadav
- 3. Shri Basudeb Acharia
- 4. Shri Gurudas Dasgupta
- 5. Shri Sudip Bandyopadhyay

Shri Pranab Mukherjee responded.

11.25 A.M.

3. Starred Questions

Starred Question No. 41 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.33 A.M. and re-assembled at 12.00 Noon.)

Replies to Starred Question Nos. 42–60 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 461 – 690 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Economic Survey, 2011-2012 (Hindi and English versions).

(2) A copy of the National Savings Certificates (IX-Issue) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 848(E) in Gazette of India dated 29th November, 2011 under sub-section (3) of Section 12 of the Government Savings Certificates Act, 1959.

(3) A copy of the Notification No. G.S.R. 868(E) (Hindi and English versions) published in Gazette of India dated 7th December, 2011 specifying that the National Savings Certificates-IX issue shall be the class of Savings Certificates to which the Government Savings Certificates Act, 1959 issued applies under sub-section (3) of Section 1 of the said Act.

(4) A copy of the Explanatory Memorandum (Hindi and English versions) as to Action Taken Note on recommendations of the 13th Finance Commission on Debt Relief to States in respect of NSSF loans.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) A copy of the Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

6. Report of Committee on the welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the Nineteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Consumer Affairs, Food & Public Distribution (Deptt. of Food & Public Distribution) on Action Taken by the Government on the recommendations contained in the Third Report (Fifteenth Lok Sabha) on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Food Corporation of India ".

7. Reports of Standing Committee on Chemicals and Fertilizers

Shri Gopinath Munde presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2011-12):-

- (1) Twenty-first Report on Action Taken by the Government on the recommendations contained in the Thirteenth Report (15th Lok Sabha) on 'Production, Pricing and Distribution of Molasses' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Twenty-second Report on Action Taken by the Government on the recommendations contained in the Eighteenth Report (15th Lok

Sabha) on Demands for Grants (2011-12) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

- (3) Twenty-third Report on Action Taken by the Government on the recommendations contained in the Nineteenth Report (15th Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (4) Twenty-fourth Report on Action Taken by the Government on the recommendations contained in the Twentieth Report (15th Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

8. Statements of Standing Committee on Chemicals and Fertilizers

Shri Gopinath Munde laid on the Table the Statements (Hindi and English versions) showing further follow up action on the recommendations contained in the following Action Taken Reports of the Standing Committee on Chemicals and Fertilizers (2011-12) :-

- (1) Action Taken Statement on 14th Report on Action taken by the Government on the recommendations contained in the 5th Report (15th Lok Sabha) 2009-10 on the subject 'Production and Availability of Medicines to Deal with Swine Flu' (Department of Pharmaceuticals).
- (2) Action Taken Statement on 15th Report on Action taken by the Government on the recommendations contained in the 6th Report (15th Lok Sabha) 2009-10 on 'Demands for Grants' (2010-11) (Department of Fertilizers).
- (3) Action Taken Statement on 16th Report on Action taken by the Government on the recommendations contained in the 7th Report (15th Lok Sabha) 2009-10 on 'Demands for Grants' (2010-11) (Department of Pharmaceuticals).
- (4) Action Taken Statement on 17th Report on Action taken by the Government on the recommendations contained in the 8th Report (15th

Lok Sabha) 2009-10 on 'Demands for Grants' (2010-11) (Department of Chemicals and Petrochemicals).

9. Report of Standing Committee on Transport, Tourism and Culture

Smt. Ranee Narah laid on the Table the One Hundred Seventy-third Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on 'The National Highways Authority of India (Amendment) Bill, 2011'.

10. Statement by Minister

The Minister of Rural Development and Minister of Drinking Water and Sanitation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Rural Development on Demands for Grants (2011-12), pertaining to the Department of Land Resources, Ministry of Rural Development.

12.03 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- Shri Jagdambika Pal regarding need to construct a Railway line between Kapilvastu in Siddharthnagar and Basti districts of Uttar Pradesh.
- (2) Shri Pratap Singh Bajwa regarding need to extend Delhi-Ludhiana Shatabdi Express to Jammu via Jalandhar and Pathankot.
- (3) Shri K. Sudhakaran regarding need to streamline the procedure and distribution of LPG cylinder and new LPG connections in Kannur Parliamentary Constituency, Kerala.

- (4) Shri Ponnam Prabhakar regarding need to extend financial assistance to farmers distressed due to drought situation in Andhra Pradesh particularly in the Karimnagar district.
- (5) Shri Vilas B. Muttemwar regarding need to develop Nagpur in Maharashtra as a model city under Jawahar Lal Nehru National Urban Renewal Mission.
- (6) Shri Manicka Tagore regarding need to increase the basic Central Excise exemption limit for small-scale industries particularly the metal container manufacturing units in the country.
- (7) Shri Pashupati Nath Singh regarding need to augment railway services and facilities in Jharkhand
- (8) Dr. Sanjay Jaiswal regarding need to ensure construction of roads under Border Area Development Programme as per norms in Paschim Champaran Parliamentary Constituency, Bihar.
- (9) Shri Arjun Ram Meghwal regarding need to provide financial assistance from Calamity Relief Fund and National Calamity Contingency Fund to farmers whose crops have been damaged due to frost and cold waves in Rajasthan.
- (10) Smt. Rama Devi regarding need to accord approval to the proposal of Government of Bihar to establish a Central University in Motihari, Bihar.
- (11) Shri Bibhu Prasad Tarai regarding need to expedite implementation of the Rehabilitation and Resettlement Policy, 2006 with regard to development of land oustees affected by ongoing project of Indian Oil Corporation Limited in Paradip, Odisha.
- (12) Shri Kuldeep Bishnoi regarding need to take immediate steps for removal of toll plazas on Delhi-Gurgaon Expressway.

7

12.04 P.M.

12. Motion of Thanks on the President's Address

Time Taken: 13 Hrs. 10 Mts.

Further Consideration of the following motion moved by Dr. Girija Vyas and seconded by Dr. Shashi Tharoor on the 13th March, 2012, namely:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on March 12, 2012'."

The following members took part in the debate:-

- 1. Shri M.I. Shanavas
- 2* Shri Hansraj G. Ahir
- 3* Kumari Saroj Pandey
- 4* Shri Ganesh Singh
- 5* Shri C.R. Patil
- 6* Shri Satpal Maharaj
- 7. Dr. Rattan Singh Ajnala
- 8* Dr. Charles Dias
- 9. Shri Balkrishna K. Shukla
- 10. Shri Abdul Rahman
- 11* Prof. Sk. Saidul Haque
- 12* Shri Ramen Deka
- 13. Shri Inder Singh Namdhari
- 14* Shri Madhusudan Yadav
- 15* Smt. Rama Devi

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.17 P.M.)

- 16. Shri Bhakta Charan Das
- 17* Shri Chandu (Chandu Bhaiya) Lal Sahu
- 18* Shri K. Sugumar
- 19* Shri Ramsinh Rathwa
- 20* Shri Bhisma Shankar Alias Kushal Tiwari
- 21. Shri Prasanta Kumar Majumdar
- 22. Shri Virendra Kumar
- 23. Shri Khagen Das
- 24* Smt. Jyoti Dhurve
- 25. Shri R. Dhruvanarayana
- 26* Shri Jose K. Mani
- 27. Dr. Kirit Premjibhai Solanki
- 28. Shri Nimmala Kristappa
- 29* Smt. Poonam Veljibhai Jat
- 30* Shri Ashok Argal
- 31. Smt. Jaya Prada
- 32* Shri Harish Chaudhary
- 33. Shri Sanjay Brijkishorlal Nirupam
- 34. Dr. Bhola Singh
- 35* Shri Rattan Singh
- 36. Shri Tathagata Satpathy
- 37. Shri C. Sivasami
- 38* Shri Rajendra Agarwal
- 39. Dr. Thokchom Meinya
- 40* Shri S.S. Ramasubbu
- 41* Shri Virender Kashyap
- 42. Dr. Sanjeev Ganesh Naik
- 43. Shri Anurag Singh Thakur

- 44* Shri O.S. Manian
- 45* Shri P. Kumar
- 46. Shri N. Peethambara Kurup
- 47. Shri P.D. Rai
- 48. Dr. Tarun Mandal
- 49* Shri Manicka Tagore
- 50. Dr. Ajay Kumar
- 51* Shri J.M. Aaron Rashid
- 52* Shri P.C. Mohan
- 53* Dr. Kirodi Lal Meena

The discussion was not concluded.

#6.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th March, 2012.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 16, 2012/Phalguna 26, 1933 (Saka)

No. 213

11.00 A.M.

1. The Budget (General) – 2012-2013

Shri Pranab Mukherjee presented a statement of the estimated receipts and expenditure of the Government of India for the year 2012-2013.

12.50 P.M.

2. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

Shri Pranab Mukherjee laid on the Table the following Statements under section

3(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (1) Macro-Economic Framework Statement;
- (2) Medium-Term Fiscal Policy Statement; and
- (3) Fiscal Policy Strategy Statement.

3. Government Bill-Introduced

The Finance Bill, 2012.

12.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th March, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 19, 2012/Phalguna 29, 1933 (Saka)

No. 214

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Hafiz Mohd. Siddiq, a member of the Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Observation by Speaker

The Speaker made the following observation:-

"Hon'ble members, I have received notices of Suspension of Question Hour from Sarvashri Gurudas Dasgupta, Yashwant Sinha and Basudeb Acharia regarding the reported resignation of Union Minister of Railways.

There is no provision in the Rules of Procedure under which members may make a demand for suspension of Question Hour. I have, therefore, disallowed the notices of Suspension of Question Hour.

It seems that Shri Gurudas Dasgupta who has also given a notice of a motion to this effect wants to move a motion to suspend the Question Hour under Rule 388 of the Rules of Procedure and Conduct of Business in Lok Sabha.

As per Rule 388, any member may, with the consent of the Speaker, move that any rule may be suspended in its application to a particular motion before the House. There is no Motion before the House. The question of invoking the provisions of Rule 388 does not arise. There is, therefore, no question of suspending the Question Hour.

However, as a special case, I am allowing the members to make brief submissions. Thereafter, we will take up Question Hour."

Thereupon, the following members made submission regarding reported resignation by the Union Minister of Railways:-

- 1. Shri Yashwant Sinha
- 2. Shri Basudeb Acharia
- 3. Shri Gurudas Dasgupta

Shri Pranab Mukherjee responded.

11.13 A.M.

3. Starred Questions

Starred Question Nos. 61–64 were orally answered. Replies to Starred Question Nos. 65–80 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

12.00 Noon

5. Felicitations by Speaker

The Speaker on behalf of the House congratulated Shri Sachin Tendulkar for becoming the first cricketer to score a hundred centuries in international cricket while playing one day international match against Bangladesh at Mirpur on 16 March, 2012.

She also congratulated Ms. Saina Nehwal for winning the Swiss Badminton Open Tournament at Basel (Switzerland).

12.02 P.M.

6. Papers laid on the Table

The following papers were laid on the Table:-

A copy of the Grant of Leave to Members of Cantonment Board Rules,
 2011 (Hindi and English versions) published in Notification No. S.R.O. 12(E) in
 Gazette of India dated 26th December, 2011, under sub-section (4) of Section
 346 of the Cantonments Act, 2006.

(2) A copy of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities)(Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 896(E) in Gazette of India dated 23rd December, 2011, under sub-section (2) of Section 23 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Notification No. S.O. 88(E) (Hindi and English versions) published in Gazette of India dated 18th January, 2012 mandating 100% packaging of Foodgrains and Sugar in jute packaging material issued under sub-section (1) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities Act, 1987.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2010-2011.
 - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata,

for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2010-2011.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Center for Jute Diversification for the years 2007-2008 to 2009-2010 within the stipulated period of nine months after the close of the respective accounting years.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- G.S.R. 11(E) published in Gazette of India dated 13th January, 2012, approving the Visakhapatnam Port Employees (Leave) Amendment Regulations, 2012.
- (ii) G.S.R. 6(E) published in Gazette of India dated 11th January, 2012, approving the Mumbai Port Trust (Leave) Amendment Regulations, 2012.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958:-

- The Merchant Shipping (Registration of Indian Fishing Boats) Amendment Rules, 2012 published in Notification No. G.S.R. 10(E) in Gazette of India dated 13th January, 2012.
- (ii) S.O. 67(E) published in Gazette of India dated 13th January, 2012 specifying every vessel or ship of any description in any Indian language, other than Fishing Vessels and Sailing Vessels, but including traditional fishing crafts like dhow, used solely for fishing to be "Indian fishing boats" for the purposes of Section 435B of the Merchant Shipping Act, 1958.
- (iii) G.S.R. 9(E) published in Gazette of India dated 13th January, 2012 exempting the Indian fishing boats of less than 20 meters in length from the requirements of Merchant Shipping (Indian Fishing Boats Inspection) Rules, 1988 for a period of two years with effect from the date of notification, subject to certain conditions.

7. Supplementary Demands for Grants (General)

Shri Pranab Mukherjee presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2011-12.

8. Demands for Excess Grants (General)

Shri Pranab Mukherjee presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 2009-10.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- Shri Lalit Mohan Suklabaidya regarding need to repair the stretch of NH 53 at Panchgram along the river Barak in Assam.
- (2) Shri N.S.V. Chitthan regarding need to amend the guidelines of the Mahatma Gandhi National Rural Empolyment Guarantee Scheme to permit the beneficiaries available for agricultural work.
- (3) Shri Lalchand Kataria regarding need to exempt 'Mehandi industry' from Central sales tax.
- (4) Shri Rayapati Sambasiva Rao regarding need to run the proposed New Visakhapatnam – Sai Nagar Shirdi Express train via Vijayawada-Guntur-Nalgonda-Secunderabad-Manmad.
- (5) Shri Udai Pratap Singh regarding need to recruit local people in Ordnance Factory at Itarasi, Madhya Pradesh through Employment exchange.
- (6) Shri Satpal Maharaj regarding need to re-align the National Highways in Uttarakhand.
- (7) Shri Aruna Kumar Vundavalli regarding need to ban junk foods in school premises in the country.
- (8) Dr. Mahendrasinh P. Chauhan regarding need to open level crossing no. 121C on Ahmedabad-Himmatnagar-Khedbrahma section in Sabarkantha Parliamentary Constituency, Gujarat.

- (9) Shri Shripad Yesso Naik regarding need to stop the widening work of NH-4 to prevent demolition of residential and business complexes in Goa.
- (10) Shri Rajendra Agrawal regarding need to ensure the safety of people living in the vicinity of Sofipur Firing Range in Meerut, Uttar Pradesh.
- (11) Shri Rakesh Singh regarding need to restart Kendriya Vidyalaya in Garha, Jabalpur, Madhya Pradesh.
- (12) Shri Ashok Kumar Rawat regarding need to provide financial assistance to the Government of Uttar Pradesh for restarting handloom mill in Misrikh Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Purnmasi Ram regarding need to repair the approach road to Dighwa Dubauli Railway Station in Gopalganj, Bihar.
- (14) Shri D. Venugopal regarding need to allocate more power to the State of Tamil Nadu from Central Pool.
- (15) Shri K.N. Singh Deo regarding need to establish Pinaka Rocket Unit in Ordnance Factory Badmal in Bolangir district, Odisha.
- (16) Shri Prabodh Panda regarding need to open new railway booking counter on the Western side of Medinipuri Railway Station in West Bengal.

12.05 P.M.

10. Motion of Thanks on the President's Address

Time Taken: 14 Hrs. 37 Mts. Further Consideration of the following motion moved by Dr. Girija Vyas and seconded by Dr. Shashi Tharoor on the 13th March, 2012, namely:-

"That an Address be presented to the President in the following terms:-

`That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on March 12, 2012'."

The following members took part in the debate:-

- 1. Shri Jaswant Singh
- 2. Shri Sudip Bandyopadhyay
- 3* Shri Naveen Jindal

Dr. Manmohan Singh replied to the debate.

On Amendment No. 1 to the Motion of Thanks on the President's Address moved by Smt. Sushma Swaraj, House divided Ayes: 148; Noes: 230. Accordingly, the amendment was negatived.

On Amendment No. 1279 to the Motion of Thanks on the President's Address moved by Shri Basudeb Acharia, House divided Ayes: 149; Noes: 232. Accordingly, the amendment was negatived.

On Amendment No. 1177 to the Motion of Thanks on the President's Address moved by Shri Bhartruhari Mahtab, House divided Ayes: 148; Noes: 230. Accordingly, the amendment was negatived.

On Amendment Nos. 1166 to 1172 to the Motion of Thanks on the President's Address moved by Shri Gurudas Dasgupta, House divided Ayes: 147; Noes: 232. Accordingly the amendments were negatived.

All the remaining Amendments moved were negatived.

The motion was adopted.

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.32 P.M.)

*Written speech was laid on the Table.

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2.32 P.M.

11. Discussion under Rule 193

Time Taken: 4 Hrs. 38 Mts.

Further discussion on the situation arising out of widespread discontentment among the working class due to faulty Government policies, raised by Shri Gurudas Dasgupta on 24th March, 2011, continued.

Shri Gurudas Dasgupta resumed his speech.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Dr. Murli Manohar Joshi
- 3. Shri Shailendra Kumar
- 4. Dr. Baliram
- 5. Shri Sharad Yadav
- 6. Shri Kalyan Banerjee
- 7. Adv. A. Sampath
- 8. Shri Bhartruhari Mahtab
- 9. Shri Anant G. Geete
- 10. Shri C. Sivasami
- 11* Dr. (Prof.) Prasanna Kumar Patasani
- 12. Dr. Raghuvansh Prasad Singh
- 13. Shri Prasanta Kumar Majumdar
- 14. Shri Kameshwar Baitha
- 15* Shri Ganesh Singh
- 16. Smt. Putul Kumari
- 17. Ch. Lal Singh
- 18* Shri S.S. Ramasubbu
- 19* Dr. (Smt.) Botcha Jhansi Lakshmi
- 20* Shri Jagdambika Pal
- 21* Dr. Kirit Premjibhai Solanki
- 22* Shri Arjun Meghwal

Shri Mallikarjun Kharge replied to the debate.

The discussion was concluded.

#7.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th March, 2012.)

T.K. VISWANATHAN, Secretary-General.

*Written speeches were laid on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 20, 2012/Phalguna 30, 1933 (Saka)

No. 215

11.00 A.M.

1. Introduction of Minister

The Prime Minister introduced Shri Mukul Roy as Minister of Railways.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 81–84 were orally answered. Replies to Starred Question Nos. 85–100 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Bureau of

Indian Standards, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(4) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2010-2011.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- S.O. 219(E) published in Gazette of India dated 3rd February, 2012, making certain amendments in the Notification No. S.O. 2363(E) dated 30th September, 2010.
- S.O. 198(E) published in Gazette of India dated 31st January, 2012, notifying specifications of the customized fertilizers, mentioned therein, to be manufactured by M/s. Indo Gulf Fertilizers for a period of three years from the date of issue of the notification.
- (iii) S.O. 258(E) published in Gazette of India dated the 10th February, 2012, constituting the Central Fertiliser Committee consisting of 11 members, mentioned therein.

(6) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2009-2010.
- (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Prasar Bharati (Broadcasting Corporation of India)(Procedure and Conduct of Business) (Amendment) Regulation, 2011 (Hindi and English versions) published in Notification No. N-10/1/2011-PPC in

Gazette of India dated 24th November, 2011 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Special Presidential Order (Hindi and English versions) increasing, ex-post-facto, the amount under Schedule-I & II to the Governors (Allowances and Privileges) Rules, 1987 relating to the Governor of Karnataka for the years 2009-10 and 2010-11 under sub-section (3) of Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(11) A copy of the Special Presidential Order (Hindi and English versions) increasing, ex-post-facto, the amount under Schedule-I & II to the Governors (Allowances and Privileges) Rules, 1987 relating to the Governor of Haryana for the years 2009-10 and 2010-11 under sub-section (3) of Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

5. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table the Forty-ninth Report[#] (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Administrators-General (Amendment) Bill, 2011.

6. Statements by Ministers

(i)* The Minister of Railways made a statement regarding loss of human lives at an unmanned Level Crossing near Hathras in North-Eastern Railway in an accident on 20.03.2012.

[#] Presented to Hon'ble Chairman, Rajya Sabha on 2nd February, 2012 and forwarded to Hon'ble Speaker, Lok Sabha on the same day. *At 2.30 P.M.

(ii) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 150th Report of the Standing Committee on Home Affairs on the Action Taken by the Government on the recommendations/observations contained in the 144th Report of the Committee on Demands for Grants (2010-11), pertaining to the Ministry of Home Affairs.

7. Motion regarding Joint Committee on Offices of Profit

Kunwar Rewati Raman Singh moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha, in accordance with the system of proportional representation by means of single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri Janardan Dwivedi from Rajya Sabha and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri P. Viswanathan regarding need to open a Kendriya Vidyalaya in Kancheepuram city, Tamil Nadu.
- (2) Shri Vilas B. Muttemwar regarding need to accord approval for the establishment of Academy of Scientific and Innovative Research at Nagpur, Maharashtra.
- (3) Shri Jagdambika Pal regarding need to start construction of Theme Park immediately at Kapilvastu in Siddharth Nagar district of Uttar Pradesh.

- (4) Shri Manicka Tagore regarding need to promote and explore use of wind energy in Tamil Nadu to address the problem of shortage of power in the State.
- (5) Shri R. Dhruvanarayana regarding need to include Soliga Tribe living in the Chamarajanagar Parliamentary Constituency, Karnataka in the list of Primitive Tribal Groups.
- (6) Dr. Botcha Jhansi Lakshmi regarding need to permit export of additional 20 lakh bales of cotton.
- (7) Shri Bhoopendra Singh regarding need to undertake repair of National Highway No. 86 between Makronia to Chhattarpur in Madhya Pradesh.
- (8) Dr. Virendra Kumar regarding need to repair and re-construct NH 76 on Jhansi-Chhattarpur-Bamitha section and NH 84 between Kanpur-Dewas.
- (9) Shri Harin Pathak regarding need to set up a Coast Guard Station at Hazira, Gujarat to strengthen maritime security.
- (10) Shri Suresh Angadi regarding need to abolish the system of collection of entry tax in cantonment areas of Belgaum, Karnataka.
- (11) Shri R.K. Singh Patel regarding need to provide free irrigation and power facilities to farmers in the country particularly in Bundelkhand region.
- (12) Dr. Shafiqur Rahman Barq regarding need to set up police booth in the vicinity of the residences of Members of Parliament in Delhi to ensure safety from anti-social elements and burglars.
- (13) Shri Vishwa Mohan Kumar regarding need to provide adequate compensation to families displaced due to acquisition of their land for construction of bridge on river Kosi in Bihar.
- (14) Shri Suvendu Adhikari regarding need to connect Mecheda with Ranichak and Haldia through NH 41 in West Bengal.
- (15) Smt. J. Helen Davidson regarding need to enhance security and welfare of fishermen in the country.

- (16) Shri Modugula Venugopala Reddy regarding need to establish a Chilli Board in Palnadu area of Guntur district, Andhra Pradesh.
- (17) Dr. Raghuvansh Prasad Singh regarding need to repair National Highway from Chhapra to Muzaffarpur and from Muzaffarpur to Barauni in Bihar.
- (18) Shri Baliram S. Jadhav regarding need to expedite construction of railway line between Dahanu and Nasik, introduction of MEMU service between Dahanu and Valsad and EMU service between Dahanu and Churchgate in Maharashtra.

12.04 P.M.

9. (i) The Budget(Railways) – 2012-13; (ii) Demands for Grants on Account (Railways) – 2012-13; (iii) Supplementary Demands for Grants (Railways) – 2011-12; and (iv) Demands for Excess Grants (Railways) – 2009-10

Time Allotted: 12 Hrs. Time Taken: 7 Hrs. 37 Mts. Balance: 4 Hrs. 23 Mts.

Combined discussion on the following items of business taken up together:-

- (i) General discussion on the Budget (Railways) 2012-13;
- (ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) for 2012-13;
- (iii) Supplementary Demands for Grants Nos. 6, 8 to 13 and 16 in respect of Budget (Railways) for 2011-12; and
- (iv) Demand for Excess Grants Nos. 4 to 6, 8, 9, 12, 13 and 15 in respect of Budget (Railways) for 2009-10.

The following members took part in the combined debate:-

- 1. Smt. Sumitra Mahajan
- 2. Shri P.C. Chacko
- 3. Kunwar Rewati Raman Singh
- 4* Dr. Kirodi Lal Meena
- 5* Shri Pakuri Lal
- 6* Shri Gajanan D. Babar
- 7* Shri Jose K. Mani
- 8* Shri Pashupati Nath Singh
- 9* Shri Sudarshan Bhagat
- 10. Shri Dara Singh Chauhan
- 11* Shri C. Rajendran
- 12* Shri Bhaskarao Bapurao Patil
- 13. Shri Dinesh Chandra Yadav
- 14* Shri R. Thamaraiselvan
- 15* Shri Amarnath Pradhan
- 16* Shri Sanjay Bhoi
- 17* Dr. Nilesh N. Rane
- 18. Shri Arjun Charan Sethi
- 19* Shri Ashok Kumar Rawat
- 20. Shri E.G. Sugavanam
- 21. Dr. Ram Chandra Dome
- 22* Shri Yashbant N. S. Laguri

- 23* Shri Laxman Tudu
- 24. Smt. Bhavana Gawali Patil Surve
- 25* Shri A.K.S. Vijayan
- 26. Shri P. Kumar
- 27. Smt. Supriya Sadanand Sule
- 28* Shri Adhi Sankar
- 29. Shri Naramalli Sivaprasad
- 30* Shri Anandrao Adsul
- 31. Shri Sanjay Singh Chauhan
- 32* Shri Surendra Singh Nagar
- 33. Shri P. Lingam
- 34* Shri O.S. Manian
- 35. Shri Uma Shankar Singh
- 36* Shri N.S.V. Chitthan
- 37. Shri N. Chaluvaraya Swami
- 38* Shri P.R. Natarajan
- 39. Shri Prasanta Kumar Majumdar
- 40* Shri Balkrishna K. Shukla
- 41. Shri Nripendra Nath Roy
- 42. Shri Lalji Tandon
- 43* Shri Sameer Bhujbal
- 44. Shri Jagdambika Pal
- 45* Shri Nalin Kumar Kateel
- 46. Shri Tufani Saroj
- 47. Dr. Baliram
- 48* Shri Rajaram Pal
- 49. Shri Abdul Rahman
- 50* Shri Dilip Kumar Mansukhlal Gandhi
- 51* Shri Anto Antony
- 52* Shri Syed Shahnawaz Hussain
- 53. Shri Radha Mohan Singh
- 54* Shri Rajendrasinh (Raju Rana) Rana
- 55. Kum. Meenakshi Natarajan
- 56* Shri S. Semmalai
- 57. Smt. Meena Singh
- 58. Shri M.B. Rajesh
- 59. Shri Pralhad Venkatesh Joshi
- 60* Smt. Darshana Vikram Jardosh
- 61. Dr. Nirmal Khatri
- 62. Shri Thirumaavalavan
- 63. Shri Joseph Toppo
- 64* Shri Nikhil Kumar Choudhary
- 65* Shri Ram Singh Kaswan
- 66. Shri Shripad Yesso Naik
- 67* Shri P.T. Thomas

- 68. Shri Uday Pratap Singh
- 69* Shri Virender Kashyap
- 70. Smt. Putul Kumari

The discussion was not concluded.

[#]8.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st March, 2012.)

T.K. VISWANATHAN, Secretary-General.

*Written speech was laid on the Table.

[#]From 7.45 P.M. to 8.32 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 21, 2012/Chaitra 1, 1934 (Saka)

No. 216

11.00 A.M.

1. Reference by Speaker

The Speaker made reference to the death of 15 persons and injuries to 3 others when a mini van collided with Mathura-Kasganj Express at an unmanned level crossing near Mendu Railway Station in Hathras district of Uttar Pradesh.

She also made reference to the death of 14 children and injuries to 30 other children when a school bus plunged into a canal while trying to avoid a collision with a bike in Khammam district of Andhra Pradesh.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed

2. Observation by Speaker

The Speaker made the following observation:-

"Hon'ble members, I have received notices of Suspension of Question Hour from Sarvashri Prabodh Panda and Sharad Yadav regarding the report on calculation of poverty line by Planning Commission.

There is no provision in the Rules of Procedure under which members may make a demand for suspension of Question Hour.

I will consider allowing a discussion on the issue if proper notice is tabled by the members.

I have, therefore, disallowed the notices of Suspension of Question Hour."

11.03 A.M.

3. Questions

Starred Question No. 101 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 102–120 were laid on the Table.

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Development of North Eastern Region for the year 2012-2013.
 - (ii) Detailed Demands for Grants of the Ministry of Parliamentary Affairs for the year 2012-2013.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2010-2011.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2010-2011.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jamshedpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jamshedpur, for the year 2009-2010.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Dr.
 B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2010-2011.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2010-2011, together with Audit Report thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Itanagar, for the year 2009-2010, together with Audit Report thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2010-2011.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2010-2011.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2010-2011.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2010-2011.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Orissa Primary Education Programme Authority, Bhubaneswar, for

the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2008-2009.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Indore, for the year 2010-2011, together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, Durgapur, for the year 2010-2011.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Rourkela, Rourkela, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Rourkela, Rourkela, for the year 2010-2011.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the

Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2010-2011.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2010-2011.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Srinagar, Hazaratbal, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Srinagar, Hazaratbal, for the year 2010-2011.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2009-2010.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Education Mission Authority of Meghalaya, Shillong, for the year 2009-2010, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Education Mission Authority of Meghalaya, Shillong, for the year 2009-2010.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2010-2011.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2010-2011, together with Audit Report thereon.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Hyderabad, for the year 2010-2011, together with Audit Report thereon.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

(44)* A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

(46) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Twenty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports of the Committee on Subordinate Legislation

Shri P. Karunakaran presented the Twenty-third and Twenty-fourth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Report of the Standing Committee on Finance

Shri Yashwant Sinha presented the Fiftieth Report (Hindi and English versions) on 'the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011' of the Standing Committee on Finance (2011–12).

8. Reports of Standing Committee on Social Justice and Empowerment

Dr. Manda Jagannath presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2011-2012) :

- (1) Nineteenth Report on Action taken by the Government on the observations/recommendations contained in the Eleventh Report on the subject "Scholarship Schemes for SCs/OBCs" pertaining to the Ministry of Social Justice and Empowerment.
- (2) Twentieth Report on Action taken by the Government on the observations/recommendations contained in the Seventeenth Report on Demands for Grants (2011-12) of the Ministry of Minority Affairs.
- (3) Twenty-first Report on Action taken by the Government on the observations/recommendations contained in the Sixteenth Report on Demands for Grants (2011-12) of the Ministry of Tribal Affairs.
- (4) Twenty-second Report on Action taken by the Government on the observations/recommendations contained in the Fifteenth Report on Demands for Grants (2011-12) of the Ministry of Social Justice and Empowerment.

9. Report of the Standing Committee on Science & Technology, Environment & Forests

Shri Francisco Sardinha laid on the Table the Two Hundred Twenty-first Report (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on The Nuclear Safety Regulatory Authority Bill, 2011.

10. Statement by Minister

The Minister of State in the Ministry of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Information Technology on Demands for Grants (2011-12), pertaining to the Department of Telecommunications, Ministry of Communications and Information Technology.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kamal Kishor regarding need to set up computerized reserved and unreserved rail ticket counters at Bichhia and Mihinpurwa railway stations under North Eastern Railways.
- (2) Shri Anto Antony regarding need to amend the Wildlife Protection Act, 1972 in order to protect the interests of people residing adjacent to forest areas.
- (3) Dr. M. Jagannath regarding need to enact a law in Parliament to set up an Institution at the State level and for monitoring proper allocation and utilisation of Social Component Plan and Tribal Sub Plan funds.

- (4) Shri K.P. Dhanapalan regarding need to upgrade the Clinical Research Unit in the Edathala Grama Panchayat, Aluva, Kerala to a full-fledged Unit.
- (5) Shri Kodikunnil Suresh regarding need to sanction funds for renovation of Mundrothuruthu Railway Station, augment railway services and passenger amenities in Mavelikkara Parliamentary Constituency, Kerala.
- (6) Smt. Santosh Chowdhury regarding need to streamline mid-day meal scheme in government schools in Hoshiarpur Parliamentary Constituency, Punjab.
- (7) Shri Kabindra Purkayastha regarding need to set up a Zonal Office of State Bank of India at Silchar, Assam.
- (8) Smt. Rama Devi regarding need to strengthen and elevate embankments of Sikarhana-Burhi Gandak rivers in Bihar to prevent annual floods in the region.
- (9) Shri Ravindra Kumar Pandey regarding need to issue 'No Objection Certificate' for land-use by Bokaro Thermal Plant and Chandrapura Power Plant in Giridih Parliamentary Constituency, Jharkhand.
- (10) Shri Tufani Saroj regarding need to impress upon Government of Delhi to extend benefit of reservation in government services and educational institutions to OBC candidates having OBC certificates issued by other State Governments.
- (11) Shri Bhismshankar alias Kushal Tiwari regarding need to allocate adequate power to Uttar Pradesh from Central Power Projects.
- (12) Shri Dinesh Chandra Yadav regarding need to run a direct train from Saharsa to Hatia in Bihar.
- (13) Dr. Ratna De Nag regarding need to enhance the per unit assistance given under Indira Awas Yojana.
- (14) Shri R. Thamaraiselvan regarding need to provide forest land for construction of road under the Pradhan Mantri Gram Sadak Yojana

from Adimalaikadu to Kemmampatty in Dharmapuri Parliamentary Constituency, Tamil Nadu.

- (15) Shri P.K. Biju regarding need to address the problem of malnutrition in the country.
- (16) Shri Yashbant N.S. Laguri regarding need to expedite computerisation of office of Employees' Provident Fund Organisation in Keonjhar Parliamentary Constituency, Odisha.
- (17) Shri Kameshwar Baitha regarding need to restart Cement Factory at Japla, district Palamu, Jharkhand.

12.04 P.M.

12. Submission by Members

Regarding criteria for defining poverty line by Planning Commission

The following members made submissions regarding criteria for defining poverty line by Planning Commission :-

- 1. Shri Sharad Yadav
- 2. Smt. Sushma Swaraj
- 3. Shri Mulayam Singh Yadav
- 4. Dr. Baliram
- 5. Shri Basudeb Acharia
- 6. Shri Bhartruhari Mahtab
- 7. Shri Prabodh Panda
- 8. Shri T.R. Baalu
- 9. Shri Anant G. Geete
- 10. Dr. M. Thambi Durai
- 11. Shri Kalyan Banerjee
- 12. Dr. Raghuvansh Prasad Singh
- 13. Shri V. Aruna Kumar

Thereupon, the Speaker observed that considering the sentiments of the members on the issue, she would allow a discussion on the subject if a proper notice is tabled by the members.

1.04 P.M.

13. Announcement by the Speaker

The Speaker made the following announcement:-

"I have to inform the House that I have received the following message dated the 20^{th} March, 2012 from the Hon'ble President:-

'I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 12 March, 2012.'"

[#]14. Announcement regarding cancellation of sitting of Lok Sabha

As announced by the Minister of Parliamentary Affairs and agreed to by the House, the sitting of Lok Sabha fixed for Friday, the 23rd March, 2012 has been cancelled.

1.05 P.M.

15. (i) The Budget(Railways) – 2012-13; (ii) Demands for Grants on Account (Railways) – 2012-13; (iii) Supplementary Demands for Grants (Railways) – 2011-12; and (iv) Demands for Excess Grants (Railways) – 2009-10

Time Taken: 15 Hrs. 47 Mts.

Further discussion on the following items of business were taken up together:-

- (i) General discussion on the Budget (Railways) 2012-13;
- (ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) for 2012-13;
- (iii) Supplementary Demands for Grants Nos. 6, 8 to 13 and 16 in respect of Budget (Railways) for 2011-12; and
- (iv) Demand for Excess Grants Nos. 4 to 6, 8, 9, 12, 13 and 15 in respect of Budget (Railways) for 2009-10.

The following members took part in the combined debate:-

- 1. Shri Kalyan Banerjee
- 2* Shri N. Peethambara Kurup
- 3* Shri Harin Pathak
- 4* Sri Adhalrao Shivaji Patil
- 5* Shri P.C. Gaddigoudar
- 6. Smt. Paramjit Kaur Gulshan
- 7* Shri P.L. Punia
- 8* Smt. Santosh Chowdhary
- 9* Dr. Kirit Premjibhai Solanki
- 10* Shri S.R. Jayadurai
- 11* Shri Ramashankar Rajbhar
- 12. Shri Inder Singh Namdhari
- 13* Shri Prataprao Ganpatrao Jadhao
- 14. Shri Rayapati Sambasiva Rao
- 15* Shri Shivarama Gouda
- 16* Shri A. Ganeshamurthi
- 17. Shri Yogi Adityanath
- 18* Shri K.C. Singh 'Baba'
- 19. Dr. Mehboob Beg
- 20. Shri V. Aruna Kumar
- 21. Shri E.T. Mohammed Basheer
- 22. Dr. Ratna De Nag
- 23* Shri Bhausaheb R. Wakchaure
- 24* Shri Gorakhnath Pandey
- 25. Shri Om Prakash Yadav

- 26. Shri Datta Meghe
- 27. Kumari Saroj Pandey
- 28. Dr. Raghuvansh Prasad Singh
- 29* Shri Vishnu Dev Sai
- 30. Shri Radhe Mohan Singh
- 31* Smt. Jyoti Dhurve
- 32. Shri Manikrao H. Gavit
- 33. Shri C.R. Patil
- 34* Dr. (Prof.) Prasanna Kumar Patasani
- 35* Shri Sukhdev Singh Libra
- 36* Shri Hari Manjhi
- 37* Shri Harsh Vardhan
- 38* Shri P. Karunakaran
- 39. Shri Jagdish Sharma
- 40* Shri Virendra Kumar
- 41* Dr. Charles Dias
- 42. Shri Kameshwar Baitha
- 43* Shri Mansukhbhai D. Vasava
- 44. Shri S.S. Ramasubbu
- 45* Smt. Ashwamedh Devi
- 46* Shri Murarilal Singh
- 47* Shri Haribhau Madhav Jawale
- 48* Shri Avtar Singh Bhadana
- 49. Shri Harishchandra Chavan
- 50. Dr. (Shri) Ajay Kumar
- 51. Dr. Padamsinha Bajirao Patil
- 52* Shri Vishwa Mohan Kumar
- 53. Shri Bapi Raju Kanumuru
- 54. Shri Kabindra Purkayastha
- 55. Shri Baliram Jadhav
- 56. Shri Bhartruhari Mahtab
- 57*. Shri Sohan Potai
- 58*. Dr. Sanjay Jaiswal
- 59* Shri Rajendra Agrawal
- 60. Shri Ponnam Prabhakar
- 61*. Smt. Yashodhara Raje Scindia
- 62* Shri Satpal Maharaj
- 63* Shri Sanjay Shamrao Dhotre
- 64. Shri Ravindra Kumar Pandey
- 65. Shri S.K. Bwiswmuthiary
- 66* Dr. Manda Jagannath
- 67. Shri Rakesh Sachan
- 68. Ch. Lal Singh
- 69* Shri Devidhan Besra
- 70* Shri G.M. Siddeswara

- 71. Shri Arjun Meghwal
- 72* Shri Rajen Gohain
- 73. Dr. Shafiqur Rahman Barq
- 74* Shri Makansingh Solanki
- 75. Shri Hemanand Biswal
- 76* Shri Suresh Kashinath Taware
- 77* Dr. Mahendrasinh P. Chauhan
- 78* Dr. Pulin Bihari Baske
- 79. Shri Ganesh Singh
- 80* Shri Dushyant Singh
- 81* Shri Anurag Singh Thakur
- 82. Smt. Susmita Bauri
- 83* Shri Narayansingh Amlabe
- 84* Shri Chandulal (Chandu Bhaiya) Sahu
- 85. Shri M. Anandan
- 86* Shri Rakesh Singh
- 87* Shri Kunwarjibhai M. Bavalia
- 88* Shri Khiladi Lal Bairwa
- 89. Smt. J. Helen Davidson
- 90* Shri Gopal Singh Shekhawat
- 91* Shri P. Viswanathan
- 92. Shri M.K. Raghvan
- 93* Shri Rajaiah Siricilla
- 94* Shri Ratan Singh
- 95* Shri Mahendra Kumar Roy
- 96. Shri Naranbhai Kachhadia
- 97. Shri Prabodh Panda
- 98. Km. Mausam Noor
- 99* Dr. Sanjeev Ganesh Naik
- 100* Prof. (Dr.) Ram Shankar
- 101. Shri A.T. Nana Patil
- 102* Shri Bharat Ram Meghwal
- 103. Shri Bhudeo Choudhary
- 104* Shri Shivraj Bhaiya
- 105* Shri Ghanshyam Anuragi
- 106* Shri Kishanbhai V. Patel
- 107. Shri Lalit Mohan Suklabaidya
- 108. Smt. Rama Devi
- 109* Shri Ramesh Vishwanath Katti
- 110* Shri Manicka Tagore
- 111* Adv. A. Sampath
- 112* Shri J.M. Aaron Rashid
- 113. Prof. Sk. Saidul Haque
- 114. Shri Ashok Tanwar
- 115. Smt. Kamala Devi Patle

- 116* Shri Sanjay Dina Patil
- 117. Shri Narahari Mahato
- 118* Shri Naveen Jindal
- 119. Shri G. V. Harsha Kumar
- 120* Dr. (Smt.) Botcha Jhansi Lakshmi
- 121. Shri Ramsinh Rathwa
- 122. Shri Shailendra Kumar
- 123. Shri Mukesh Bhairavdanji Gadhvi
- 124* Shri Shivkumar Udasi
- 125. Shri Ashok Argal
- 126. Shri Manohar Tirkey
- 127. Shri Madan Lal Sharma
- 128. Shri Devji M. Patel
- 129. Shri Ramkishun
- 130. Dr. Arvind Kumar Sharma
- 131. Shri Ramen Deka
- 132. Shri Premdas Katheria
- 133* Shri Chandrakant Khaire
- 134. Shri S.P.Y. Reddy
- 135. Shri Madhusudan Yadav
- 136. Shri M. Krishnaswamy
- 137. Shri Kaushalendra Kumar
- 138. Shri K. Sudhakaran
- 139. Shri Govind Prasad Mishra
- 140. Dr. Prabha Kishor Taviad
- 141. Shri Kamal Kishor Commando
- 142. Shri Sushil Kumar Singh
- 143. Shri K.P. Dhanapalan
- 144. Dr. Vinay Kumar 'Vinnu' Pandey
- 145. Shri Bhakta Charan Das
- 146. Shri Pradeep Kumar Singh

The discussion was not concluded.

[#]9.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd March, 2012.)

T.K. VISWANATHAN, Secretary-General.

*Written speeches were laid on the Table.

[#]From 9.15 P.M. to 9.48 P.M., Members raised matters of urgent public importance.



BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 22, 2012/Chaitra 2, 1934 (Saka)

No. 217

11.00 A.M.

1. Questions

Starred Question No. 121 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.01 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 122–140 were laid on the Table.

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2010-2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2010-2011.
 - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2010-2011.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Public Enterprises Survey, 2010-2011 (Volume I & II) (Hindi and English versions).

(8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for the year 2012-2013.

(9) A copy of the Outcome Budget (Hindi and English versions) of the Department of Rural Development, Ministry of Rural Development for the year 2012-2013.

(10) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Statistics and Programme Implementation for the year 2012-2013. (ii) Outcome Budget of the Ministry of Statistics and Programme Implementation for the year 2012-2013.

(11) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fourteenth and Fifteenth Lok Sabha:-

FOURTEENTH LOK SABHA

- 1. Statement No. XXVII
- 2. Statement No. XXIV
- 3. Statement No. XXIII
- 4. Statement No. XXIII
- 5. Statement No. XX
- 6. Statement No. XIX
- 7. Statement No. XIX
- 8. Statement No. XVII
- 9. Statement No. XVI
- 10. Statement No. XIV
- 11. Statement No. XII
- 12. Statement No. XI

Fifth Session, 2005

Sixth Session, 2005

Fourth Session, 2005

- Seventh Session, 2006
- Eighth Session, 2006
- Ninth Session,2006
- Tenth Session, 2007
- Eleventh Session, 2007
- Twelfth Session, 2007
- Thirteenth Session, 2008
- Fourteenth Session, 2008
- Fifteenth Session, 2009

FIFTEENTH LOK SABHA

- 13. Statement No. X 14. Statement No. VIII 15. Statement No. VIII 16. Statement No. V 17. Statement No. IV 18. Statement No. III 19. Statement No. II 20. Statement No. I
- Second Session, 2009 Third Session, 2009 Fourth Session, 2010 Fifth Session, 2010 Sixth Session, 2010 Seventh Session, 2011 Eighth Session, 2011 Ninth Session, 2011

- (12) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Petroleum and Natural Gas for the year 2012-2013.
 - (ii) Detailed Demands for Grants of the Ministry of Corporate Affairs for the year 2012-2013.
 - (iii) Outcome Budget of the Ministry of Petroleum and Natural Gas for the year 2012-2013.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2010-2011.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Finance for the year 2012-2013.
 - (ii) Outcome Budget of the Ministry of Finance for the year 2012-2013.

3. Reports of Standing Committee on Rural Development

Smt. Sumitra Mahajan presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

(1) Twenty-third Report on action taken by the Government on the recommendations contained in the Nineteenth Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Drinking Water & Sanitation.

- (2) Twenty-fourth Report on action taken by the Government on the recommendations contained in the Twentieth Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Rural Development (Department of Rural Development).
- (3) Twenty-fifth Report on action taken by the Government on the recommendations contained in the Twenty-first Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Rural Development (Department of Land Resources).
- (4) Twenty-sixth Report on action taken by the Government on the recommendations contained in the Twenty-second Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Panchayati Raj.

4. Statements by Ministers

- (1) The Minister of Parliamentary Affairs and Minister of Water Resources laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Water Resources on 'Augmentation of Depleted Ground Water Level, Sustainable Development, Conservation, Management, use of Ground Water and Prevention of Water Pollution', pertaining to the Ministry of Water Resources.
- (2) The Minister of State in the Ministry of Planning, Minister of State in the Ministry of Science and Technology and Minister of State in the Ministry of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 213th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2010-11), pertaining to the Ministry of Earth Sciences.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Amarnath Pradhan regarding need to declare Agricultural College and Krishi Vigyan Kendra at Chipilima, district Sambalpur, Odisha as a Central Agricultural University.
- (2) Shri P.T. Thomas regarding need to address the problems of teachers working in private educational institutions in the country.
- (3) Shri M.K. Raghavan regarding need to open an Attestation Centre of Ministry of External Affairs at Calicut, Kerala for the convenience of NRIs hailing from Kerala.
- (4) Shri Ponnam Prabhakar regarding need to change the parameters for sanction and selection of works under the Pradhan Mantri Gram Sadak Yojana.
- (5) Shri Harish Choudhary regarding need to provide water for drinking and irrigation purposes from Narmada Canal Project to villages in Barmer Parliamentary Constituency, Rajasthan.
- (6) Shri Gopal Singh Shekhawat regarding need to connect Mavli junction to Marwar junction with broadgauge railway line in Rajsamand Parliamentary Constituency, Rajasthan.
- (7) Dr. Kirit P. Solanki regarding need to take necessary steps to establish world class Universities in the country.
- (8) Shri Ramen Deka regarding need to address the problem of floods and erosion in Assam.
- (9) Shri Ram Singh Kaswan regarding need to include 'cold wave' and 'frost' in the list of natural calamities.
- (10) Shri Nikhil Kumar Choudhary regarding need to enhance the per-meal rate for students residing in residential Jawahar Navodaya Vidyalayas in the country.

- (11) Shri Gajanan D. Babar regarding need to provide complete information on the harmful ingredients and effects of tobacco products to the consumers.
- (12) Shri C. Rajendran regarding need for proper maintenance of stations from Chennai beach to Velacherry in Tamil Nadu.
- (13) Shri Prasanta Kumar Majumdar regarding need to protect the interests of people of West Bengal while making Teesta watersharing agreement with Bangladesh.
- (14) Dr. Ajay Kumar regarding need to formulate development schemes under Integrated Action Plan in consultation with the local Member of Parliament.
- (15) Dr. Kirodi Lal Meena regarding need to accord approval to the schemes under Rajiv Gandhi Grameen Vidyutikaran Yojana in Rajasthan.

12.05 P.M.

6. (i) The Budget(Railways) – 2012-13; (ii) Demands for Grants on Account (Railways) – 2012-13; (iii) Supplementary Demands for Grants (Railways) – 2011-12; and (iv) Demands for Excess Grants (Railways) – 2009-10

Time Taken: 16 Hrs. 11 Mts.

Further discussion on the following items of business was taken up together:-

- (i) General discussion on the Budget (Railways) 2012-13;
- (ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) for 2012-13;
- (iii) Supplementary Demands for Grants Nos. 6, 8 to 13 and 16 in respect of Budget (Railways) for 2011-12; and
- (iv) Demand for Excess Grants Nos. 4 to 6, 8, 9, 12, 13 and 15 in respect of Budget (Railways) for 2009-10.

The following members laid their written speeches on the Table:-

- 1. Shri Harish Chaudhary
- 2. Shri K. Sugumar
- 3. Shri S. Pakkirappa
- 4. Shri Hansraj G. Ahir
- 5. Smt. J. Shanta
- 6. Smt. Jayshreeben Patel
- 7. Rajkumari Ratna Singh

Shri Mukul Roy replied to the combined debate.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for 2012-13 for the amounts shown under column 3 of the printed list of Demands for Grants on Accounts (Railways) for 2012-13, were voted in full.

All the Supplementary Demands for Grants Nos. 6, 8 to 13 and 16 in respect of the Budget (Railways) –2011-12 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Railways) for 2011-12, were voted in full.

All the Demands for Excess Grants Nos. 4 to 6, 8, 9, 12, 13 and 15 for the amount shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 2009-2010 were voted in full.

7. Government Bill – Introduced

The Appropriation (Railways) Vote on Account Bill, 2012.

8. Government Bill – Passed

The Appropriation (Railways) Vote on Account Bill, 2012.

The motion for consideration of the Bill was moved by Shri Mukul Roy.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mukul Roy.

The motion was adopted and the Bill was passed.

9. Government Bill – Introduced

The Appropriation (Railways) Bill, 2012.

10. Government Bill – Passed

The Appropriation (Railways) Bill, 2012.

The motion for consideration of the Bill was moved by Shri Mukul Roy.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mukul Roy.

The motion was adopted and the Bill was passed.

11. Government Bill – Introduced

The Appropriation (Railways) No.2 Bill, 2012.

12. Government Bill – Passed

The Appropriation (Railways) No.2 Bill, 2012.

The motion for consideration of the Bill was moved by Shri Mukul Roy.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Mukul Roy. The motion was adopted and the Bill was passed.

12.28 P.M.

13. Government Resolution – Adopted

The following Resolution moved by Shri Mukul Roy, was adopted:-

"That this House approves the recommendations contained in Paras 75, 77, 78, 79, 80, 81, 82 and 84 of the Second Report of the Railway Convention Committee (2009), appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented in both the Houses of Parliament on 30th August, 2011."

*12.30 P.M.

14. Submission by Members

Regarding situation arising out of abduction of two Italians in Kandhamal, Odisha by CPI maoists.

The following members made submission regarding situation arising out of abduction of two Italians in Kandhamal, Odisha by CPI maoists:-

- 1. Shri Bhartruhari Mahtab
- 2. Shri Nishikant Dubey
- 3. Shri L.K. Advani
- 4[#] Shri Jagdambika Pal

Dr. Virender Kumar, Dr. Prasanna Kumar Patasani, Shri Ramen Deka, Shri Kabindra Purkayastha, Shri Arjun Meghwal, Shri Nikhil Kumar Choudhary, Smt. Jayshreeben Patel, Shri Rajendra Agrawal and Shri Narendra Singh Tomar also associated.

Shri Pawan Kumar Bansal responded.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.12 P.M.)

^{*}From 12.30 P.M. to 1.08 P.M., Members raised matters of urgent public importance. #At 12.55 P.M.

2.12. P.M.

15. (i) The Budget(General) – 2012-13; (ii) Demands for Grants on Account (General) – 2012-13; (iii) Supplementary Demands for Grants (General) – 2011-12; and (iv) Demands for Excess Grants (General) – 2009-10

Time Allotted: 12 hrs. Time Taken: 5 Hrs. 42 Mts. Balance:6 Hrs. 18 Mts.

Combined discussion on the following items of Business was taken up:-

- (i) Discussion on the Budget (General) for 2012-2013.
- (ii) Demands for Grants on Account (General) for 2012-13, in respect of Demand Nos. 1 to 33, 35, 36, 38 to 63, 65 to 75, 77, 78 and 80 to 106.
- (iii) Supplementary Demands for Grants Nos. 1 to 5, 7, 9 to 14, 17 to 20, 22 to 25, 29 to 33, 35, 38, 40, 42, 43, 45 to 48, 50, 52 to 55, 58, 59 to 61, 65, 67 to 70, 72 to 75, 77, 78, 81, 82, 85 to 91, and 93 to 106 in respect of Budget (General) for 2011-12.
- (iv) Demands for Excess Grants Nos. 13, 14, 20 to 23 and 54 in respect of Budget (General) for 2009-10

The following members took part in the combined debate:-

- 1. Shri Jaswant Singh
- 2. Shri Sanjay Brijkishorlal Nirupam
- 3. Shri Brijbhushan Sharan Singh
- 4. Dr. Ratna De Nag
- 5. Shri P. Karunakaran
- 6. Shri Anandrao Adsul
- 7. Dr. M. Thambi Durai
- 8. Shri Harin Pathak
- 9. Dr. Kavuru Sambasiva Rao
- 10* Shri Radha Mohan Singh
- 11. Shri Nishikant Dubey

- 12. Dr. Ajay Kumar
- 13. Shri Arjun Subhashchandra Yadav
- 14. Shri Ninong Ering

The discussion was not concluded.

[#]8.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th March, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 26, 2012/Chaitra 6, 1934 (Saka)

No. 218

11.00 A.M.

1. Obituary References

The Speaker made reference to the passing away of Shri C.K. Chandrappan, a member of the Fifth, Sixth and Fourteenth Lok Sabhas.

She also made reference to the death of 6 workers and injuries to 18 others when an under-construction bridge over the river Alaknanda collapsed near Srinagar in Pauri district of Uttarakhand.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Questions

(i) Starred Question No. 161 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 162–180 were laid on the Table.

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

(ii) Replies to Starred Question Nos. 141–160 listed for 23 March, 2012 were treated as Unstarred and would be printed in the Official Report for the day as the sitting of the House was cancelled on that day.

Replies to Unstarred Question Nos. 1611–1840 listed for 23 March, 2012 would also be printed in the Official Report for the day.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Defence for the year 2012-2013.
 - (ii) Defence Services Estimates for the year 2012-2013.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under the sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948:-

- (i) The Employees' State Insurance (Central) Amendment Rules,
 2012 published in Notification No. G.S.R. 73(E) in Gazette of India dated 8th February, 2012.
- (ii) The Employees' Provident Funds (Amendment) Scheme, 2012 published in Notification No. S.O. 154(E) in Gazette of India dated 24th January, 2012.

(5) A copy of the Apprenticeship (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 75(E) in Gazette of India dated 8th February, 2012 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

- (6) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Steel for the year 2012-2013.

- (ii) Outcome Budget of the Ministry of Steel for the year 2012-2013.
- (7) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Drinking Water and Sanitation for the year 2012-2013.
 - Detailed Demands for Grants of the Ministry of Rural Development for the year 2012-2013.
 - (iii) Outcome Budget of the Ministry of Drinking Water and Sanitation for the year 2012-2013.
 - (iv) Outcome Budget of the Department of Land Resources, Ministry of Rural Development for the year 2012-2013.

(8) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Environment and Forests for the year 2012-2013.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Water (Prevention & Control of Pollution) Act, 1974:-

- (i) The Water (Prevention & Control of Pollution) Amendment Rules,
 2011 published in Notification No. G.S.R. 830(E) in Gazette of India dated 24th November, 2011.
- (ii) The Central Pollution Control Board (Qualifications and other Terms and Conditions of Service of Chairman) Rules, 2011 published in Notification No. G.S.R. 831(E) in Gazette of India dated 24th November, 2011.
- (iii) The Water (Prevention & Control of Pollution) Amendment Rules,
 2011 published in Notification No. G.S.R. 803(E) in Gazette of
 India dated 9th November, 2011.
- (iv) The Central Pollution Control Board (Method of Recruitment, Terms and Conditions of Service of Officers and other Employees other than Member Secretary)(Amendment) Regulations, 2011 published in Notification No. F. No. B-12015/33(24)/Co-ord./2007 in Gazette of India dated 13th December, 2011.

- (v) The Scientific and Technical group 'A' posts in Central Pollution Control Board (Amendment) Regulations, 2011 published in Notification No. B-12015/33(34)/Co-Ord./2009 in Gazette of India dated 20th October, 2011.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 2010-2011.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Commerce and Industry for the year 2012-2013.
 - (ii) Outcome Budget of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry for the year 2012-2013.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2010-2011.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 2010-2011.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2010-2011.
 - (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2010-2011.
 - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2010-2011.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2010-2011.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2010-2011.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mill's Research Association, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mill's Research Association, Mumbai, for the year 2010-2011.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2010-2011.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Textiles for the year 2012-2013.
 - (ii) Outcome Budget of the Ministry of Textiles for the year 2012-2013.

(28) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Ministry of Social Justice and Empowerment for the year 2011-2012.

(29) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2012-2013.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 2012, passed by the Lok Sabha on the 22nd March, 2012.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 2012, passed by the Lok Sabha on the 22nd March, 2012.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No.2 Bill, 2012, passed by the Lok Sabha on the 22nd March, 2012.

5. Report of Standing Committee on Defence

Shri Kamal Kishor `Commando' presented the Fourteenth Report (Hindi and English versions) of the Standing Committee on Defence on Action Taken by the Government on the recommendations/observations contained in the Twelfth Report (Fifteenth Lok Sabha) on Demands for Grants (2011-2012) of the Ministry of Defence.

6. Statements by Ministers

- (1) The Minister of Rural Development and Minister of Drinking Water and Sanitation laid a statement (Hindi and English versions) regarding the revision of MGNREGA wage rates.
- (2) The Minister of State in the Ministry of Road Transport and Highways on behalf of the Minister of Road Transport and Highways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 163rd Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2010-11), pertaining to the Ministry of Road Transport and Highways.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Lalitmohan Suklabaidya regarding need to connect Mahisasan and Sutarkandi in Assam to Bangladesh through road and railway line to augment international trade.
- (2) Shri Narayan Singh Amlabe regarding need to amend section 498A of Indian Penal Code to permit the closure of cases after mutual agreement of the litigant parties.

- (3) Shri Khiladi Lal Bairwa regarding need to expedite the construction of irrigation projects in Karauli-Dholpur Parliamentary Constituency, Rajasthan to address the problem of shortage of drinking water.
- (4) Dr. (Smt.) Botcha Jhansi Lakshmi regarding need to release the second instalment of grant recommended by 13th Finance Commission to Zila and Mandal Praja Parishad of Vizianagaram district of Andhra Pradesh.
- (5) Shri P.T. Thomas regarding need to expedite completion of survey work of Kochi-Madurai railway line.
- (6) Shri Rajaiah Siricilla regarding need to provide civil rights to Orphans and change in definition of the word 'Orphan'.
- (7) Shri Nikhil Kumar Choudhary regarding need to construct manned level-crossings near Jhaua railway station and Meenapur halt station in Katihar district, Bihar.
- (8) Shri Rakesh Singh regarding need to handover the work of maintenance of National Highways connecting Jabalpur with other cities and to construct bye-passes on Jabalpur-Lakhnadon and Jabalpur-Katni-Rewa roads in Madhya Pradesh.
- (9) Smt. Sushila Saroj regarding need to lessen tax on petroleum products for reducing the burden on consumers in the country.
- (10) Shri Surendra Singh Nagar regarding need to set up more railway reservation counters in NOIDA and Greater NOIDA and improve passenger amenities at Khurja Junction in Gautam Budh Nagar district, Uttar Pradesh.
- (11) Shri Baidyanath Prasad Mahto regarding need to start construction of Road Over Bridge on level crossing numbers 50, 31 and 22 at Bagha, Ramnagar and Narkatiyaganj respectively in Bihar.
- (12) Shri Abdul Rahman regarding need to process applications for issuance of pass-port to Haj pilgrims in a stipulated time-frame.
- (13) Prof. Sk. Saidul Haque regarding need to construct a Bye-pass on National Highway No. 2 at Panagarh Bazar in West Bengal.

- (14) Shri Yashbant N.S. Laguri regarding need to undertake regular revision of royalty rate on coal in Odisha.
- (15) Shri Jagada Nand Singh regarding need to release sufficient quantity of water from the tributaries of River Ganga in Bihar.

12.04 P.M.

8. (i) The Budget(General) – 2012-13; (ii) Demands for Grants on Account (General) – 2012-13; (iii) Supplementary Demands for Grants (General) – 2011-12; and (iv) Demands for Excess Grants (General) – 2009-10

Time Allotted: 12 hrs. Time Taken: 5 Hrs. 43 Mts. Balance:6 Hrs. 17 Mts.

Combined discussion on the following items of Business taken up together, continued :-

- (i) Discussion on the Budget (General) for 2012-2013.
- (ii) Demands for Grants on Account (General) for 2012-13, in respect of Demand Nos. 1 to 33, 35, 36, 38 to 63, 65 to 75, 77, 78 and 80 to 106.
- (iii) Supplementary Demands for Grants Nos. 1 to 5, 7, 9 to 14, 17 to 20, 22 to 25, 29 to 33, 35, 38, 40, 42, 43, 45 to 48, 50, 52 to 55, 58, 59 to 61, 65, 67 to 70, 72 to 75, 77, 78, 81, 82, 85 to 91, and 93 to 106 in respect of Budget (General) for 2011-12.
- (iv) Demands for Excess Grants Nos. 13, 14, 20 to 23 and 54 in respect of Budget (General) for 2009-10

The following members took part in the combined debate:-

- 1. Shailendra Kumar (speech unfinished)
- 2* Shri Balkrishna K. Shukla
- 3* Shri Naranbhai Kachhadia

(Due to interruptions, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 2.00 P.M.)

[#]2.00 P.M.

2.14 P.M.

Hon'ble Deputy Speaker announced that members who want to lay on the Table their written speeches on General Budget may do so. Following members laid their written speeches :-

- 4. Shri Ram Singh Kaswan
- 5. Shri Devji M. Patel
- 6. Shri Shivarama Gouda
- 7. Shri Ramsinh Rathwa
- 8. Dr. Virendra Kumar
- 9. Shri Bhartruhari Mahtab

[#]From 2.00 P.M. to 2.14 P.M., members raised matters of urgent public importance. *Written speeches were laid on the Table.

- 10. Shri Joseph Toppo
- 11. Shri Rakesh Sachan
- 12. Shri Ganesh Singh
- 13. Shri Mohd. Maulana Asrarul Haque
- 14. Dr. Mahendrasinh P. Chauhan
- 15. Shri Hassan Khan
- 16. Shri Prabodh Panda

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned for the day.)

2.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th March, 2012.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 27, 2012/Chaitra 7, 1934 (Saka)

No. 219

11.00 A.M.

1. Oath

Shri K. Jayaprakash Hegde, member representing Udupi-Chikmaglur constituency of Karnataka took oath in Kannada, signed the Roll of members and took his seat in the House.

11.03 A.M.

2. Questions

Starred Question No. 181 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.13 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 182–200 were laid on the Table. Replies to Unstarred Question Nos. 2071–2300 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

*(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2012-2013.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2010-2011.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2010-2011.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2010-2011.
- (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Outcome Budget (Hindi and English versions) of the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2012-2013.

(7) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants (Hindi and English versions) of the Ministry of Home Affairs (Volume-I) for the year 2012-2013.
- (ii) Detailed Demands for Grants (Hindi and English versions) of the Ministry of Home Affairs (Volume-II) (Union Territories without Legislation) for the year 2012-2013.
- (iii) Outcome Budget of the Ministry of Home Affairs for the year 2012-2013.
- (8) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2012-2013.

- Outcome Budget of the Ministry of Health and Family Welfare for the year 2012-2013.
- (9) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of New and Renewable Energy for the year 2012-2013.
 - Outcome Budget of the Ministry of New and Renewable Energy for the year 2012-2013.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tibetan Studies, Varanasi, for the year 2010-2011.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2007-2008.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2008-2009.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2010-2011.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Housing and Urban Poverty Alleviation for the year 2012-2013.
 - Detailed Demands for Grants of the Ministry of Culture for the year 2012-2013.
 - (iii) Outcome Budget of the Ministry of Culture for the year 2012-2013.

(18) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Law and Justice for the year 2012-2013.

(19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2012-2013.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2009-2010.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Consumer Affairs,Food and Public Distribution for the year 2012-2013.

- Outcome Budget of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution for the year 2012-2013.
- (iii) Outcome Budget of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2012-2013.

(23) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- G.S.R. 886/(E)/Ess.Com./Sugar published in Gazette of India dated 16th December, 2011 regarding finalization of levy price notified for sugar season 1996-1997 to 2000-2001.
- G.S.R. 859/(E)/Ess.Com./Sugar published in Gazette of India dated 5th December, 2011 notifying the Factory-wise Fair and Remunerative Price of Sugarcane for the sugar season 2007-2008.

(24) A copy each of the following Notifications (Hindi and English versions) issued under sub-clause (2) of Clause 2 of the Foreigners Order, 1948:-

- (i) S.O. 340(E) published in Gazette of India dated 28th February, 2012, appointing the Senior Immigration Officer, Bureau of Immigration, Raxaul as the "Civil Authority" for the purpose of the said Order for the Immigration Check Post located at Raxaul falling under the District East Champaran in the State of Bihar with effect from 29th February, 2012.
- (ii) S.O. 330(E) published in Gazette of India dated 24th February, 2012, appointing the Chief Immigration Officer, Ahmedabad to perform the functions of the "Registration Officer" under the said Rules and the Foreigners Order 1948 for the jurisdiction of the Ahmedabad International Airport in the State of Gujarat with effect from 29th February, 2012.
- (iii) S.O. 331(E) published in Gazette of India dated 24th February, 2012, appointing the Chief Immigration Officer, Ahmedabad as the "Civil Authority" for the purposes of the said Order for the jurisdic-

tion of the Ahmedabad International Airport in the State of Gujarat with effect from 29th February, 2012.

- (iv) S.O. 146(E) published in Gazette of India dated 24th February, 2012, appointing the Foreigners Regional Registration Officer, Calicut (Kozhikode) as the "Civil Authority" for the purposes of the said Order for the jurisdiction of the Kozhikode comprising of Kozhikode City Police Commissionerate, Kozhikode Rural Police District and District of Malapuram including Calicut (Kozhikode) International Airport and Calicut (Kozhikode) Seaport in the State of Kerala with effect from 29th February, 2012.
- (v) S.O. 147(E) published in Gazette of India dated 24th February, 2012, appointing the Foreigners Regional Registration Officer, Calicut (Kozhikode) to perform the functions of the "Registration Officer" under the said Rules and the Foreigners Order 1948 for the jurisdiction of the Kozhikode comprising of Kozhikode City Police Commissionerate, Kozhikode Rural Police District and District of Malapuram including Calicut (Kozhikode) International Airport and Calicut (Kozhikode) Seaport in the District of Malapuram in the State of Kerala with effect from 29th February, 2012.
- (vi) S.O. 148(E) published in Gazette of India dated 24th February, 2012, appointing the Foreigners Regional Registration Officer, Cochin (Kochi) as the "Civil Authority" for the purposes of the said Order for the jurisdiction of the whole Ernakulam Revenue District comprising of Kochi City Police Commissionerate, Kochi and Ernakulam Rural District, including Cochin (Kochi) International Airport in the State of Kerala with effect from 31st January, 2012.
- (vii) S.O. 149(E) published in Gazette of India dated 24th February, 2012, appointing the Foreigners Regional Registration Officer, Cochin (Kochi) to perform the functions of the "Registration Officer" under the said Rules and the Foreigners Order 1948 for the jurisdiction of the whole Ernakulam Revenue District comprising of Kochi

City Police Commissionerate and Ernakulam Rural District, including Cochin (Kochi) International Airport in the State of Kerala with effect from the 31st January, 2012.

- (viii) S.O. 150(E) published in Gazette of India dated the 24th February, 2012, appointing the Foreigners Regional Registration Officer, Thiruvananthapuram as the "Civil Authority" for the purposes of the said Order for the jurisdiction of the whole Thiruvananthapuram District, comprising both the City and the Rural Police Districts including Thiruvananthapuram International Airport in the State of Kerala with effect from 31st January, 2012.
- (ix) S.O. 151(E) published in Gazette of India dated 24th February, 2012, appointing the Foreigners Regional Registration Officer, Thiruvananthapuram to perform the functions of the "Registration Officer" under the said Rules and the Foreigners Order 1948 for the jurisdiction of the whole District of Thiruvananthapuram comprising both the City and Rural District, including Thiruvanathapuram International Airport in the State of Kerala with effect from the 31st January, 2012.

(25) A copy of the Annual Statement (Hindi and English versions) regarding discretionary allotments made under 5% discretionary quota during the calendar year 2011.

(26) A copy of the Outcome Budget (Hindi and English versions) for the year 2012-2013 of the Flagship Programmes.

(27) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2012-2013.

(28) A copy of the Central Wakf Council (Amendment) Rules, 2012 (Hindi and English versions) published in the Notification No. G.S.R. 240(E) in Gazette of India dated the 22nd March, 2012 under sub-section (3) of Section 12 of the Wakf Act, 1995.

(29) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2012-2013.

- (30) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Food Processing Industries for the year 2012-2013.
 - Detailed Demands for Grants of the Ministry of Agriculture for the year 2012-2013.
 - (iii) Outcome Budget of the Ministry of Food Processing Industries for the year 2012-2013.

(31) A copy of the Central Reserve Police Force (Amendment) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 95(E) in Gazette of India dated 21st February, 2011 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

4. Statements of Public Accounts Committee

Dr. Murli Manohar Joshi laid on the Table the Statements (Hindi and English versions) showing Action Taken by Government on the Observations/Recommendations contained in the following Action Taken Reports of the Public Accounts Committee:-

- (1) 20th Report (14th Lok Sabha) on "Procurement of Defective Sleeping Bags".
- (2) 79th Report (14th Lok Sabha) on "Undervaluation due to Adoption of Lower Mutually Agreed Price".
- (3) 84th Report (14th Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2005-06)".
- (4) 26th Report (15th Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2006-07)".
- (5) 29th Report (15th Lok Sabha) on "Undue Favour to Vendor in Acquisition of Submarines".
- (6) 34th Report (15th Lok Sabha) on "Conservation and Protection of Tigers in Tiger Reserves".

5. Reports of Standing Committee on Agriculture

Shri Basudeb Acharia presented the following Reports* (Hindi and English versions) of the Committee on Agriculture:-

- (1) Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-third Report of the Committee on Agriculture (2010-11) on Demands for Grants 2011-12 of Ministry of Agriculture (Department of Agricultural Research and Education).
- (2) Thirtieth Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-fifth Report of the Committee on Agriculture (2010-11) on Demands for Grants 2011-12 of Ministry of Food Processing Industries.

6. Reports of Standing Committee on Information Technology

Shri Rao Inderjit Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2011-12) :-

- (1) Twenty-ninth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in the Twenty-first Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (2) Thirtieth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in the Twenty-second Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) relating to the Ministry of Information and Broadcasting.

^{*} These Reports were presented to Hon'ble Speaker (Fifteenth Lok Sabha) on 16 February, 2012 under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

7. Reports of Standing Committee on Labour

Shri Hemanand Biswal presented the following reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Twenty-fourth Report on Action Taken by the Government on the Recommendations/Observations contained in the Sixteenth Report of the Standing Committee on Labour on 'Development of Jute Sector' of the Ministry of Textiles.
- (2) Twenty-fifth Report on Action Taken by the Government on the Recommendations/Observations contained in the Nineteenth Report of the Standing Committee on Labour on the `Demands for Grants of the Ministry of Labour and Employment for the year 2011-12.
- (3) Twenty-sixth Report on Action Taken by the Government on the Recommendations/Observations contained in the Twentieth Report of the Standing Committee on Labour on the `Demands for Grants of the Ministry of Textiles for the year 2011-12.
- (4) Twenty-seventh Report on Action Taken by the Government on the Recommendations/Observations contained in the Eighteenth Report (Fifteenth Lok Sabha) on 'Directorate General of Employment and Training-A Review' of the Ministry of Labour and Employment.

8. Reports of Standing Committee on Water Resources

Shri Dip Gogoi presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2011-2012):-

- (1) Eleventh Report on 'Review of Central Soil and Materials Research Station'.
- (2) Twelfth Report on Action Taken by the Government on the Observations/Recommendations contained in the Tenth Report (15th Lok Sabha) on 'Augmentation of Depleted Ground Water Level, Sustainable Development, Conservation, Management, Use of Ground Water and Prevention of Water Pollution'.

9. Reports of Standing Committee on Industry

Shri M. Krishnaswamy laid the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- 227th Report on Action Taken Notes on the 218th report on Revival and Restructuring of Hindustan Paper Corporation Ltd. pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (2) 228th Report on Action Taken Notes on the 219th report on Revival and Restructuring of Cement Corporation of India Ltd. pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (3) 229th Report on the Credit facilities to MSME sector pertaining to the Ministry of Micro, Small and Medium Enterprises.

10. Statements by Ministers

- (1) The Minister of Agriculture and Minister of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Agriculture on Demands for Grants (2011-12), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.
- (2) Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2011-12), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

(3) The Minster of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) (i) correcting the reply given on 29.11.2011 to Starred Question No.102 by Shri Mangani Lal Mandal and Shri Syed Shahnawaz Hussain, MPs regarding 'Circulation of Fake Indian Currency Notes' and (ii) giving reasons for delay in correcting the reply.

12.07 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Pratap Singh Bajwa regarding need to set up a multi-super speciality hospital for treatment of cancer in Gurdaspur, Punjab.
- (2) Shri Amarnath Pradhan regarding need to extend Rourkela-Allahabad (Train No. 18109/18110) Express upto Sambalpur and to run Bhubaneswar to New Delhi Rajdhani Express via Sambalpur in Odisha.
- (3) Shri Kamal Kishor regarding need to start immediately the sanctioned Kendriya Vidyalaya in Bahraich Parliamentary Constituency, Uttar Pradesh.
- (4) Shri M.K. Raghavan regarding need to provide funds for dredging of Canoly canal under the West coast canal network of Kerala.
- (5) Shri Ijyaraj Singh regarding need to declare Minimum Support Price for Garlic.
- (6) Rajkumari Ratna Singh regarding need to identify beedi workers in Pratapgarh in Uttar Pradesh to include them as beneficiaries of welfare and social security schemes.
- (7) Shri Ponnam Prabhakar regarding need to give importance to education in the Integrated Action Plan in Left-wing Extremism affected districts in the country particularly in Karimnagar Parliamentary Constituency, Andhra Pradesh.
- (8) Shri Shivarama Gouda regarding need to undertake desiltation work of Tungabadhra Dam in Karnataka.

- (9) Shri Sudarshan Bhagat regarding need to include 'Rautia', 'Kolh-Teli' and 'Puran' tribes of Jharkhand in the list of Scheduled Tribes.
- (10) Smt. Rama Devi regarding need to expedite construction of a bridge on NH 104 in Sheohar Parliamentary Constituency, Bihar.
- (11) Shri Rajen Gohain regarding need to review the functioning of Public Sector Undertakings.
- (12) Shri Gorakh Prasad Jaiswal regarding need to expedite construction of railway overbridge at Malviya road-Kasya road intersection under North Eastern Railway in Deoria Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Kaushalendra Kumar regarding need to include Magahi language in the Eighth Schedule to the Constitution.
- (14) Shri D. Venugopal regarding need to permit pedestrian movement on the over bridge at the Jolarpet Railway junction in Tiruvannamalai Parliamentary Constituency in Tamil Nadu.
- (15) Shri Prataprao Ganpatrao Jadhav regarding need to set up FM radio station in Buldhana district, Maharashtra.
- (16) Shri Sanjay Dina Patil regarding need to provide salary and perks to part-time reporters/cameramen appointed by Doordarshan.
- (17) Shri Modugula Venugopala Reddy regarding need to set up a Kendriya Vidyalaya in Narasaraopet Parliamentary Constituency, Andhra Pradesh.
- (18) Shri Jose K. Mani regarding need to control the prices of all essential medicines and expansion of the National List of Essential Medicines.

(Due to interruptions, Lok Sabha adjourned at 12.11 P.M. and re-assembled at 2.00 P.M.) 2.00 P.M.

12. (i) The Budget(General) – 2012-13; (ii) Demands for Grants on Account (General) – 2012-13; (iii) Supplementary Demands for Grants (General) – 2011-12; and (iv) Demands for Excess Grants (General) – 2009-10

Time Taken: 9 Hrs. 10 Mts.

Combined discussion on the following items of Business taken up together, continued :-

- (i) Discussion on the Budget (General) for 2012-2013.
- (ii) Demands for Grants on Account (General) for 2012-13, in respect of Demand Nos. 1 to 33, 35, 36, 38 to 63, 65 to 75, 77, 78 and 80 to 106.
- (iii) Supplementary Demands for Grants Nos. 1 to 5, 7, 9 to 14, 17 to 20, 22 to 25, 29 to 33, 35, 38, 40, 42, 43, 45 to 48, 50, 52 to 55, 58, 59 to 61, 65, 67 to 70, 72 to 75, 77, 78, 81, 82, 85 to 91, and 93 to 106 in respect of Budget (General) for 2011-12.
- (iv) Demands for Excess Grants Nos. 13, 14, 20 to 23 and 54 in respect of Budget (General) for 2009-10

The following members took part in the combined debate:-

- 1. Shri Shailendra Kumar (resumed his speech)
- 2* Shri S.S. Ramasubbu
- 3* Shri P.D. Rai
- 4* Shri Devidhan Besra
- 5* Dr. P. Venugopal
- 6* Shri Narendra Singh Tomar
- 7* Shri C. Rajendran
- 8* Shri Arjun Meghwal
- 9* Shri Mansukhbhai D. Vasava
- 10* Shri Nathubhai Gomanbhai Patel
- 11* Smt. Jayshreeben Patel
- 12* Smt. Darshana Vikram Jardosh
- 13* Shri A. Ganeshamurthi

- 14* Shri Gajanan D. Babar
- 15* Shri Rudra Madhab Ray
- 16* Dr. Kirodi Lal Meena
- 17* Shri Kamlesh Paswan
- 18* Dr. Sanjeev Ganesh Naik
- 19* Smt. Rama Devi
- 20* Shri Nalin Kumar Kateel
- 21* Shri Khagen Das
- 22* Prof. (Dr.) Ram Shankar
- 23* Shri Shivkumar Udasi
- 24* Shri Rajesh Gohain
- 25* Shri P.K. Biju
- 26* Shri S. Semmalai
- 27* Shri P. Kumar
- 28* Shri Datta Meghe
- 29* Smt. J. Helen Davidson
- 30* Shri Haribhau Madhav Jawale
- 31* Shri N. Peethambara Kurup
- 32* Shri R. Thamaraiselvan
- 33. Dr. Arjun Roy
- 34. Shri Vijay Bahadur Singh
- 35* Shri Adhi Sankar
- 36* Shri A.K.S. Vijayan
- 37* Shri E.G. Sugavanam
- 38* Shri Rajendra Agrawal
- 39* Dr. (Smt.) Botcha Jhansi Lakshmi
- 40* Shri Jose K. Mani
- 41* Shri Adhir Ranjan Chowdhury
- 42* Shri Chandu Lal (Chandu Bhaiya) Sahu

*Written speeches were laid on the Table.

- 43* Shri C.R. Patil
- 44* Shri Dilip Kumar Mansukhlal Gandhi
- 45* Shri Avtar Singh Bhadana
- 46* Shri Virender Kashyap
- 47* Dr. (Prof.) Prasanna Kumar Patasani
- 48* Dr. Charles Dias
- 49* Shri Kodikkunnil Suresh
- 50* Shri Madan Lal Sharma
- 51* Shri Anto Antony
- 52* Dr. Thokchom Meinya
- 53* Shri Harsh Vardhan
- 54* Shri Bhakta Charan Das
- 55* Shri Jeetendra Singh Bundela
- 56* Shri Kishanbhai V. Patel
- 57* Shri Jagdambika Pal
- 58* Shri Hansraj G. Ahir
- 59* Shri Ravindra Kumar Pandey
- 60* Maulana Badruddin Ajmal
- 61* Shri Surendra Singh Nagar
- 62* Shri Sanjay Shamrao Dhotre
- 63* Shri Rao Saheb Danve Patil
- 64* Shri Nilesh N. Rane
- 65* Shri P.C. Gaddigoudar
- 66* Shri Suresh Chanabasappa Angadi
- 67* Shri Ratan Singh
- 68* Dr. Kirit Premjibhai Solanki
- 69* Shri A.T. Nana Patil
- 70* Shri Ashok Argal
- 71* Dr. Mehboob Beg

- 72* Smt. Jyoti Dhurve
- 73* Shri J.M. Aaron Rashid
- 74* Shri G.M. Siddeswara
- 75* Shri Pralhad Venkatesh Joshi
- 76* Shri Satpal Maharaj
- 77. Shri Kailash Joshi
- 78* Smt. Poonam Veljibhai Jat
- 79* Shri Adhalrao Shivaji Patil
- 80* Shri Pashupati Nath Singh
- 81* Kumari Saroj Pandey
- 82* Shri Prataprao Ganpatrao Jadhao
- 83. Shri P.L. Punia
- 84* Dr. Vivekanand
- 85* Shri Naveen Jindal
- 86* Shri Laxman Tudu
- 87* Shri Yashbant N.S. Laguri
- 88* Shri Narayansingh Amlabe
- 89* Shri Bhausaheb R. Wakchaure
- 90* Shri Sanjay Singh Chauhan
- 91* Shri Rajaiah Siricilla
- 92. Smt. Harsimrat Kaur Badal
- 93* Shri M.K. Raghavan
- 94* Dr. Sanjay Jaiswal
- 95* Shri Ramashankar Rajbhar
- 96* Shri Sudarshan Bhagat
- 97. Smt. Kamla Devi Patle
- 98. Shri Jagada Nand Singh
- 99* Dr. Vinay Kumar 'Vinnu' Pandey
- 100* Shri Praveen Singh Aron

*Written speeches were laid on the Table.

- 101. Shri Ijyaraj Singh
- 102* Dr. Arvind Kumar Sharma
- 103. Shri Asaduddin Owaisi
- 104. Shri Yashwant Sinha
- 105* Adv. P.T. Thomas
- 106* Shri Ghanshyam Anuragi
- 107* Shri Bansa Gopal Chowdhury
- 108* Shri N.S.V. Chitthan
- 109* Dr. Mahesh Joshi
- 110. Shri Nama Nageswara Rao
- 111* Shri Shripad Yesso Naik
- 112* Smt. Sushila Saroj
- 113* Adv. A. Sampath
- 114* Dr. Tarun Mandal
- 115* Shri Janardhana Swamy
- 116* Smt. Putul Kumari
- 117* Shri Premdas Katheria
- 118* Shri Thirumaavalavan

Shri Pranab Mukherjee replied to the combined debate.

The discussion was concluded.

All the Demands for Grants on Account Nos. 1 to 33, 35, 36, 38 to 63, 65 to 75, 77, 78 and 80 to 106 in respect of Budget (General) for 2012-13 for the amount shown under column 3 of the printed list of Demands for Grants on Account (General) for 2012-13, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 5, 7, 9 to 14, 17 to 20, 22 to 25, 29 to 33, 35, 38, 40, 42, 43, 45 to 48, 50, 52 to 55, 58, 59 to 61, 65, 67 to 70, 72 to 75, 77, 78, 81, 82, 85 to 91, and 93 to 106 in respect of Budget (General) for 2011-12 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (General) for 2011-12, were voted in full.

All the Demands for Excess Grants Nos. 13, 14, 20 to 23 and 54 in respect of Budget (General) for 2009-10 for the amounts shown under column 3 of the printed list of Demands for Excess Grants (General) for 2009-10, were voted in full

13. Government Bill – Introduced

The Appropriation (Vote on Account) Bill, 2012.

14. Government Bill – Passed

The Appropriation (Vote on Account) Bill, 2012.

The motion for consideration of the Bill moved by Shri Pranab Mukherjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

15. Government Bill – Introduced

The Appropriation Bill, 2012.

16. Government Bill – Passed

The Appropriation Bill, 2012.

The motion for consideration of the Bill moved by Shri Pranab Mukherjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Pranab Mukherjee. The motion was adopted and the Bill was passed.

17. Government Bill – Introduced

The Appropriation (No.2) Bill, 2012.

18. Government Bill – Passed

The Appropriation (No.2) Bill, 2012.

The motion for consideration of the Bill moved by Shri Pranab Mukherjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Pranab Mukherjee.

The motion was adopted and the Bill was passed.

[#]5.28 P.M.

19. Submission by Members

Regarding alleged derogatory statements made by civil society against MPs and Union Ministers

The following members made submission regarding alleged derogatory statements made by civil society against MPs and Union Ministers:-

- 1. Shri Sharad Yadav
- 2. Shri Jagdambika Pal
- 3. Shri Dara Singh Chauhan
- 4. Shri Mulayam Singh Yadav
- 5. Shri S.D. Shariq
- 6. Dr. Faroog Abdullah
- 7. Shri T.K.S. Elangovan
- 8. Dr. Raghuvansh Prasad Singh
- 9. Shri Anandrao Adsul

Dr. M. Thambi Durai and Shri Nama Nageswara Rao associated.

Thereafter, Hon'ble Speaker made the following observation:-

"Hon'ble Members, as is well known, Members of this House undergo a rigorous scrutiny by the Election Commission under the provisions of the Representation of the People Act, Model Code of Conduct and other legal requirements while they file their nominations for the Lok Sabha elections. After meticulously assessing their conduct and performance, the people of India in their wisdom elect them. The Parliament, therefore, reflects the collective will of the people of our country.

Any remark lowering the dignity and esteem of this august House is unwarranted and totally unacceptable."

6.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th March, 2012.)

T.K. VISWANATHAN, Secretary-General.

[#]From 5.28 P.M. to 6.56 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 28, 2012/Chaitra 8, 1934 (Saka)

No. 220

11.00 A.M.

1. Reference by Speaker

The Speaker made reference to the death of 15 paramilitary personnel belonging to Central Reserve Police Force and injuries to several others in a landmine blast by terrorists near Pushtola in Gadchiroli district of Maharashtra.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Questions

Starred Question No. 201 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 202–220 were laid on the Table. Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

*(3) A copy each of the following Notifications (Hindi and English versions) under Section 43 of the Airports Authority of India Act, 1994:-

- (i) The Airports Authority of India (Gratuity) Amendment Regulations, 2012 published in Notification No. AAI/PERS/EDPA/REG/2002 in Gazette of India dated the 1st February, 2012.
- (ii) The Airports Appellate Tribunal (Procedure) Rules, 2011 published in Notification No. S.O. 1859(E) in Gazette of India dated the 11th August, 2011,.
- *(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (3) above.
- (5) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2012-2013.
 - (ii) Outcome Budget of the Ministry of Overseas Indian Affairs for the year 2012-2013.

- (6) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Labour and Employment for the year 2012-2013.
 - (ii) Outcome Budget of the Ministry of Labour and Employment for the year 2012-2013.
- (7) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Human Resource Development for the year 2012-2013.
 - (ii) Outcome Budget of the Department of School Education and Literacy, Ministry of Human Resource Development, for the year 2012-2013.
 - (iii) Outcome Budget of the Department of Higher Education, Ministry of Human Resource Development, for the year 2012-2013.
- (8) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Department of Atomic Energy for the year 2012-2013.
 - Detailed Demands for Grants of the Department of Space for the year 2012-2013.
 - (iii) Detailed Demands for Grants of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 2012-2013.
 - (iv) Outcome Budget of the Department of Atomic Energy for the year 2012-2013.
 - (v) Outcome Budget of the Department of Space for the year 2012-2013.

(9) A copy of the Indian Administrative Service (Pay) Second Amendment Rules, 2012 (Hindi and English versions) published in the Notification No.
G.S.R. 115(E) in Gazette of India dated the 2nd March, 2012 under sub-section (2) of Section 3 of the All India Services Act, 1951.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2010-2011.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2010-2011.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2010-2011.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2010-2011.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Union Territory Mission Authority Dadra and Nagar Haveli (Sarva Shiksha Abhiyan), Silvassa, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Union Territory Mission Authority Dadra and Nagar Haveli (Sarva Shiksha Abhiyan), Silvassa, for the year 2010-2011.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2010-2011.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2010-2011.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the H.N.B. Garhwal University, Srinagar Garhwal, for the year 2010-2011.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the H.N.B. Garhwal University, Srinagar Garhwal, for the year 2010-2011.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2010-2011, together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Villupuram, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Villupuram, for the year 2010-2011.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Mandi, Mandi, for the year 2010-2011.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the EdCIL (India) Limited, Noida, for the year 2010-2011.
- (ii) Annual Report of the EdCIL (India) Limited, Noida, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Raipur, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Raipur, for the year 2010-2011.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2010-2011.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2010-2011.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for All Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for All Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2010-2011.

- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2010-2011.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 2010-2011.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2010-2011.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2010-2011, together with Audit Report thereon.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the UT of Daman and Diu (Sarva Shiksha Abhiyan), Daman, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the UT of Daman and Diu (Sarva Shiksha Abhiyan), Daman, for the year 2010-2011.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Agartala, Agartala, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Agartala, Agartala, for the year 2009-2010.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2010-2011.

(52) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2012-2013.

(53) A copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Coal for the year 2012-2013.
- (ii) Outcome Budget of the Ministry of Coal for the year 2012-2013.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2010-2011.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2010-2011, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2010-2011.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Gurgaon, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Gurgaon, for the year 2010-2011.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2010-2011,

alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2010-2011.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2010-2011.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Gurgaon, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Gurgaon, for the year 2010-2011.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2010-2011.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.

- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2010-2011, together with Audit Report thereon.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2010-2011.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2010-2011.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2010-2011.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2010-2011, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Science and Technology for the year 2012-2013.
 - Detailed Demands for Grants of the Ministry of Earth Sciences for the year 2012-2013.
 - (iii) Outcome Budget of the Department of Scientific & Industrial Research, Ministry of Science and Technology for the year 2012-2013.
 - (iv) Outcome Budget of the Department of Biotechnology, Ministry of Science and Technology for the year 2012-2013.
 - Outcome Budget of the Department of Science and Technology, Ministry of Science and Technology for the year 2012-2013.
 - (vi) Outcome Budget of the Planning Commission for the year 2012-2013.

4. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Twenty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Vilas Muttemwar presented the Sixteenth Report (Hindi and English versions) on Action Taken by the Government on the Observations/ Recommendations contained in the Eighth Report of the Standing Committee on Food, Consumer Affairs and Public Distribution (2009-10) on the subject, "Food Subsidy and Its Utilisation", pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

6. Reports of Standing Committee on Urban Development

Shri Sharad Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2011-2012):-

- (1)Sixteenth Report (Fifteenth Lok Sabha) of the Standing on Urban Development on Action Taken Committee by the Government on the recommendations contained in the Fifteenth Report (Fifteenth Lok Sabha) of the Committee on 'Demands for Grants (2011-2012)' of the Ministry of Housing and Urban Poverty Alleviation.
- (2) Seventeenth Report (Fifteenth Lok Sabha) of the Standing Committee on Urban Development on Action Taken by the Government on the recommendations contained in the Fourteenth Report (Fifteenth Lok Sabha) of the Committee on 'Demands for Grants (2011-2012)' of the Ministry of Urban Development.

7. Reports of Standing Committee on Home Affairs

Dr. Kakoli Ghosh Dastidar laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 157th Report on the Arms (Amendment) Bill, 2011.
- (2) 158th Report on the North-Eastern Areas (Reorganisation) Amendment Bill, 2011.
- (3) 159th Report on the Citizenship (Amendment) Bill, 2011.
- (4) 160th Report on the Unlawful Activities (Prevention) Amendment Bill, 2011.

8. Reports of Standing Committee on Industry

Dr. Rattan Singh Ajnala laid the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 230th Report on Action taken Notes on the 225th Report on Revival and Restructuring of Hindustan Machine Tools Ltd. pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (2) 231st Report on Action taken Notes on the 223rd report on Revival and Restructuring of North Eastern Handicrafts and Handlooms Development Corporation Ltd. pertaining to the Ministry of Development of North Eastern Region.
- (3) 232nd Report of the Committee on Action taken Notes on the 224th Report on Revival and Restructuring of Hindustan Photo Films Manufacturing Corporation Ltd. pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).

*12.05 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need to set up a panel to study the feasibility of taking water of Himalayan rivers to central and southern parts of India.
- (2) Shri Sajjan Singh Verma regarding need to release arrears of incentive payable to employees of Bank Note Press Dewas, Madhya Pradesh.
- (3) Shri Harish Choudhary regarding need to set up additional model schools in Barmer and Jaisalmer districts of Rajasthan.

- (4) Shri Manicka Tagore regarding need to take necessary action to fix the inter-se-seniority of Officers in Airports Authority of India.
- (5) Dr. Nilesh Rane regarding need to provide stoppage of Porbander-Kochuveli Express, Dadar-Tirunelvelli Express and Hapa-Madgaon Express at railway stations at Kankavli, Kudal and Sawantwadi road in Ratnagiri-Sindhudurg Parliamentary Constituency, Maharashra.
- (6) Dr. Nirmal Khatri regarding need to provide adequate quantity of LPG cylinders and permit new LPG distribution agencies in Faizabad Parliamentary Constituency, Uttar Pradesh.
- (7) Smt. Santosh Chowdhary regarding need to start the fruit and vegetable processing unit in village Jahan Khelan in Hoshiarpur district, Punjab.
- (8) Dr. Charles Dias regarding need to take effective steps to prevent child marriages in the country.
- (9) Km. Saroj Pandey regarding need to construct a flyover on the existing N.H. No. 6 between Raipur and Durg in Chhattisgarh.
- (10) Dr. Mahendrasinh P. Chauhan regarding need to amend the forest laws to permit development works in forest areas particularly in Sabarkantha Parliamentary Constituency, Gujarat.
- (11) Prof. Ram Shankar regarding need to start air service between Agra and metro cities of the country.
- (12) Shri Rajendra Agrawal regarding need to rename Indian High Commissions in foreign countries as 'Embassy of India' and their heads as 'Ambassador of India'.
- (13) Shri Pakauri Lal regarding need to expend Varanasi Singrauli intercity express upto Shakti nagar and Bapudham express upto Shakti nagar via Chunar and Chopan in Uttar Pradesh.
- (14) Smt. Seema Upadhyay regarding need to impress upon State Governments to set up institutions to look after the educational needs of the children in accordance with the spirit of the Right to Education Act.

- (15) Shri Dinesh Chandra Yadav regarding need to upgrade Simri Bakhtiyarpur, Hasanpur Road and Maheshkhunt in Bihar under East Central Railway as model stations.
- (16) Dr. Ratna De Nag regarding need to create awareness about the unwanted use of antibiotics and their negative effects on human health.
- (17) Shri E.G. Sugavanam regarding need to impress upon the Government of Karnataka to stop the proposed construction of check dam across South Pennar River.
- (18) Dr. Pulin Bihari Baske regarding need to set up a Kendriya Vidyalaya in Jhargram Parliamentary Constituency, West Bengal
- (19) Shri Kirodi Lal Meena regarding need to resolve the issue of share of Rajasthan in water of Yamuna river.

(Due to interruptions, Lok Sabha adjourned at 12.09 P.M. and re-assembled at 2.00 P.M.)

(Due to continued interruptions, Lok Sabha adjourned for the day.)

2.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th March, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 29, 2012/Chaitra 9, 1934 (Saka)

No. 221

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Sudhir Ghosal, a member of the Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon)

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 221–240 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2531–2760 would be printed in the Official Report of the day.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Outcome Budget of the Department of Agricultural Research and Education, Ministry of Agriculture, for the year 2012-2013.
 - (ii) Outcome Budget of the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture, for the year 2012-2013.

(2) A copy of the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2012 (Hindi and English versions) published in Notification No. S.O. 296(E) in Gazette of India dated the 17th February, 2012, under Section 4(d) of the Destructive Insects and Pests Act, 1914.

(3) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1993-1994.
 - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1993-1994, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 2008-2009.
 - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Micro, Small and Medium Enterprises for the year 2012-2013.
 - (ii) Outcome Budget of the Ministry of Micro, Small and Medium Enterprises for the year 2012-2013.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

Khadi and Village Industries Commission, Mumbai, for the year 2010-2011, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2010-2011.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Shipping for the year 2012-2013.
 - (ii) Outcome Budget of the Ministry of Shipping for the year 2012-2013.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 2012-2013.

- (10) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.
 - Outcome Budget of the Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.
- (11) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2012-2013.
 - (ii) Outcome Budget of the Ministry of Minority Affairs for the year 2012-2013.

(12) A copy of the Outcome Budget for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2012-2013.

- (13) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Chemicals and Fertilizers for the year 2012-2013.
 - Outcome Budget of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2012-2013.
 - (iii) Outcome Budget of the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2012-2013.
 - (iv) Outcome Budget of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2012-2013.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2010-2011.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2010-2011.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 2012-2013.

(19) A copy of the Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 854(E) in Gazette of India dated the 1st December,

2011 under sub-section (3) of Section 63 of the Competition (Amendment) Act, 2007.

(20) A copy of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2012 (Hindi and English versions) published in the Notification No. F. No. 3-1/Amend/Comb.Regl./2012/CD/CCI in Gazette of India dated the 23rd February, 2012 under sub-section (3) of Section 64 of the Competition (Amendment) Act, 2007.

(21) A copy of the Notification G.S.R. 69(E) (Hindi and English versions) published in Gazette of India dated 6th February, 2012, making certain amendments in Notification No. G.S.R. 1693(E) dated 3rd October, 2007 issued under Section 29A the Cost and Works Accountants Act, 1959.

(22) A copy of the Chartered Accountants Procedures of meetings of Quality Review Board and terms and conditions of service and allowances of Chairperson and members of the Board (Amendment) Rules, 2012 (Hindi and English versions) published in the Notification No. G.S.R. 8(E) in Gazette of India dated 11th January, 2012 under Section 30B of the Chartered Accountants Act, 1949.

(23) A copy of the Notification G.S.R. 68(E) (Hindi and English versions) published in Gazette of India dated 6th February, 2012, making certain amendments in Notification No. G.S.R. 490(E) dated 13th July, 2007 issued under Section 29A of the Company Secretaries Act, 1980.

(24) A copy of the Notification S.O. 190(E) (Hindi and English versions) published in Gazette of India dated 30th January, 2012, appointing the 1st day of February, 2012 as the date on which the provision of the Chartered Accountants (Amendment) Act, 2011 shall came into force, issued under subsection (2) of Section 1 of the said Act.

(25) A copy of the Notification S.O. 191(E) (Hindi and English versions) published in Gazette of India dated 30th January, 2012, appointing the 1st day of February, 2012 as the date on which the provision of the Cost and Works Accountants (Amendment) Act, 2011, shall come into force, issued under sub-section (2) of Section 1 of the said Act.

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(26) A copy of the Notification S.O. 192(E) (Hindi and English versions) published in Gazette of India dated 30th January, 2012, appointing the 1st day of February, 2012 as the date on which the provision of the Company Secretaries (Amendment) Act, 2011, shall come into force, issued under subsection (2) of Section 1 of the said Act.

(27) A copy of the Memorandum of Understanding (Hindi and English versions) between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2012-2013.

(28) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Corporate Affairs for the year 2012-2013.

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minorities, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the above mentioned Report of the National Commission for Minorities, New Delhi, for the year 2009-2010.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Minorities, New Delhi, for the year 2009-2010.
 - (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2010-2011.
- (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 2010-2011.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, for the year 2010-2011.

- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2010-2011.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 2012, passed by the Lok Sabha on 27 March, 2012.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 2012, passed by the Lok Sabha on 27 March, 2012.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No.2) Bill, 2012, passed by the Lok Sabha on 27 March, 2012

5. Reports of Standing Committee on Agriculture

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Committee on Agriculture :-

- (1) Twenty-eighth Report* on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-second Report of the Committee on Agriculture (2010-11) on Demands for Grants 2011-12 of Ministry of Agriculture (Department of Agriculture and Cooperation).
- (2) Thirty-first Report* on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-fourth Report of the Committee on Agriculture (2010-11) on Demands for Grants 2011-12 of Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).

^{*} These Reports were presented to Hon'ble Speaker on 16 February and 01 March, 2012 respectively under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

6. Report of Standing Committee on External Affairs

Shri Ananth Kumar presented the Eleventh Report (Hindi and English Versions) on Action Taken by the Government on the recommendations contained in the Tenth Report (15th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2011-12.

[#]7. Report of Standing Committee on Social Justice and Empowerment

Shri Dara Singh Chauhan presented the Twenty-third Report (Hindi and English version) of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on "The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2011" pertaining to the Ministry of Tribal Affairs.

8. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table the Fiftieth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on 'The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organisations Bill, 2011'.

9. Statement by Minister

The Minister of State in the Ministry of Railways laid a Statement (Hindi and English versions) correcting the reply given on 22 March, 2012 to Unstarred Question No. 1507 raised by Shri P. C. Gaddigoudar and Kumari Saroj Pandey regarding 'New Zones/Divisions in the Railways'.

12.05 P.M.

10. Calling Attention

Smt. Sushma Swaraj called the attention of the Minister of External Affairs to the situation arising out of incident of child separation of an Indian couple by the Norway authorities and steps taken by the Government in this regard.

The Minister of State in the Ministry of External Affairs on behalf of the Minister of External Affairs laid a statement (Hindi and English versions) in regard thereto.

The Minister of State in the External Affairs also replied to the clarificatory questions asked by the members.

12.17 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- Shri Francisco Sardinha regarding need to sanction construction of a bridge parallel to existing Zuari bridge in Goa.
- (2) Shri Ratan Singh regarding need to include 'Braj Bhasha' in the Eighth Schedule to the Constitution.
- (3) Shri Marotrao S. Kowase regarding need to convert Nagbheed -Nagpur metre gauge railway line to broad gauge.
- (4) Shri S.S. Ramasubbu regarding need to provide passenger facilities at Tirunelveli railway junction in Tamil Nadu.
- (5) Shri Jagdambika Pal regarding need to provide honorarium to teachers appointed in Kasturba Gandhi Balika Vidyalayas at par with those of Jawahar Navodaya Vidyalayas.

- (6) Dr. Vinay Kumar Pandey regarding need to complete half-completed bridges on river Rapti in Balrampur and Shravasti districts of Uttar Pradesh.
- (7) Shri Suresh Angadi regarding need to hand over cantonment board land for road widening work near Ashoka Circle, Belgaum in Karnataka.
- (8) Shri Kabindra Purkayastha regarding need to take immediate steps for revival of Cachar Paper Mill, a Unit of Hindustan Paper Corporation Limited, Assam.
- (9) Shri Hari Manjhi regarding need to provide funds for completion of Tilaiya Dadar Irrigation Project located on Bihar and Jharkhand border.
- (10) Shri Mansukhbhai D. Vasava regarding need to provide BSNL mobile service in villages in Narmada district of Gujarat.
- (11) Shri A.T. Nana Patil regarding need to appoint adequate teachers in Kendriya Vidyalaya Jalgaon, Maharashtra.
- (12) Smt. Yashodhara Raje Scindia regarding need to construct an overbridge/underbridge for pedestrian movement across N.H 75 near village Jaurasi in Gwalior Parliamentary Constituency, Madhya Pradesh.
- (13) Shri Tufani Saroj regarding need to review the new time-table implemented in Kendriya Vidyalayas by Kendriya Vidyalaya Sangathan.
- (14) Shri Ashok Kumar Rawat regarding need to set up NTPC power plants in Bilhaur, Hardoi and Sitapur in Misrikh Parliamentary Constituency, Uttar Pradesh.
- (15) Shri Anirudh Sampath regarding need to sanction construction of inter-state Kottoor-Ambasamudram road connecting Kerala with Tamil Nadu.
- (16) Shri Rudra Madhab Ray regarding need to sanction a new rail line between Berhampur and Phulbani in Odisha.

(17) Shri O.S. Manian regarding need to increase the Minimum Support Price for paddy and make arrangements for procurement of paddy from farmers of Tamil Nadu.

> (Due to interruptions, Lok Sabha adjourned at 12.17 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

12. Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the Thirty-fifth Report of the Business Advisory Committee.

2.01 P.M.

13. Government Bill – Passed

The Judicial Standards and Accountability Bill, 2010

Time Taken: 4 Hrs. 41 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Salman Khursheed on the 28th December, 2011, continued.

Shri Salman Khursheed replied to the debate and also laid some portion of his written speech on the Table.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted. Clause 3 was adopted, as amended. Clauses 4 to 11 were adopted. Clause 12 was adopted, as amended. Clauses 13 to 38 were adopted. Clause 39 was adopted, as amended. Clauses 40 to 52 were adopted. Clause 53 was adopted, as amended. Clauses 54 to 59 were adopted. The Schedule was adopted. Clause 1 was adopted, as amended. The Enacting Formula was adopted, as amended. The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Salman Khursheed.

The motion was adopted and the Bill, as amended, was passed.

(Due to interruptions, Lok Sabha adjourned for the day.)

*2.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th March, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 30, 2012/Chaitra 10, 1934 (Saka)

No. 222

11.00 A.M.

1. Questions

Starred Question No. 241 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 242–260 were laid on the Table.

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2010-2011.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 20 of the Dentists Act, 1948:-

- (i) The "Screening Test (1st Amendment) Regulations, 2010 published in Notification No. DE-147-2010 in Gazette of India dated 8th December, 2010.
- (ii) The Dental Council of India Revised BDS Course (4th Amendment) Regulations, 2011 published in Notification No. DE-130-2011 in Gazette of India dated 9th December, 2011.
- (iii) The Dental Council of India Revised BDS Course (3rd Amendment) Regulations, 2011 published in Notification No. DE-130-2011 in Gazette of India dated 25th August, 2011.
- (iv) The Dental Council of India Revised BDS Course (2nd Amendment) Regulations, 2010 published in Notification No. DE-175-2010 in Gazette of India dated 29th October, 2010.

- (v) The DCI Regulations on Curbing the Menace of Ragging in Dental Colleges, 2009 published in Notification No. DE-167-2008 in Gazette of India dated 13th August, 2009.
- (vi) The 'Dental Council of India Screening Test Regulations, 2009 published in Notification No. DE-147-2009 in Gazette of India dated 13th August, 2009.
- (vii) The 'Dental Council of India (Miscellaneous) Regulations, 2007 published in Notification No. DE-130-2007 in Gazette of India dated 29th June, 2007.
- (8) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Drugs and Cosmetics (2nd Amendment) Rules, 2012 (Hindi and English versions) published in the Notification No. G.S.R. 76(E) in Gazette of India dated 8th February, 2012 under Section 38 of the Drugs and Cosmetics Act, 1940.

(10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2012-2013.

- (11) A copy of the Annual Accounts (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Aircraft (Amendment) Rules, 2012 (Hindi and English versions) published in the Notification No. G.S.R. 64(E) in Gazette of India dated the 3rd February, 2012 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

(14) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Civil Aviation for the year 2012-2013.

(15) A copy each of the following papers (Hindi and English versions):-

 Detailed Demands for Grants of the Ministry of Road Transport and Highways for the year 2012-2013.

- (ii) Outcome Budget of the Ministry of Road Transport and Highways for the year 2012-2013.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2010-2011.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Tourism for the year 2012-2013.
 - (ii) Outcome Budget of the Ministry of Tourism for the year 2012-2013.

(19) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Water Resources for the year 2012-2013.

(20) A copy of the Notification G.S.R. 46(E) (Hindi and English versions) published in Gazette of India dated the 25th January, 2012, making certain amendments in the Second Schedule, mentioned therein, to the Mines and Minerals (Development and Regulation) Act, 1957 under sub-section (1) of Section 28 of the said Act.

(21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Panchayati Raj for the year 2012-2013.
 - (ii) Detailed Demands for Grants of the Ministry of Tribal Affairs for the year 2012-2013.
 - (iii) Outcome Budget of the Ministry of Tribal Affairs for the year 2012-2013.

(24) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 2012-2013.

- (25) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Women and Child Development for the year 2012-2013.
 - (ii) Outcome Budget of the Ministry of Women and Child Development for the year 2012-2013.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2010-2011.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

*(28) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 2012-2013.

- *(29) (i) A copy of the Annual Report (Hindi and English versions) of the Center of Excellence for Medicinal Plants and Traditional Knowledge, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Center of Excellence for Medicinal Plants and Traditional Knowledge, Bangalore, for the year 2010-2011.
- *(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) A copy of the Outcome Budget (Hindi and English versions) of the Department of Commerce, Ministry of Commerce and Industry, for the year 2012-2013.

(32) A copy of the Notification No. G.S.R.99(E) (Hindi and English versions) published in Gazette of India dated 22nd February, 2012 containing corrigendum to the Notification No. G.S.R.65(E) dated 5th February, 2011 issued under sub-section (8) of Section 18 of the Explosives Act, 1884.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2010-2011.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Imphal, for the year 2010-2011.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Imphal, for the year 2010-2011.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2010-2011, together with Audit Report thereon.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2009-2010.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Arunachal Pradesh Rajya Mission Authority (Sarva Shiksha Abhiyan), Itanagar, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Arunachal Pradesh Rajya Mission Authority (Sarva Shiksha Abhiyan), Itanagar, for the year 2007-2008.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the

Rajiv Gandhi University, Rono Hills, for the year 2010-2011.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2010-2011.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2010-2011.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2010-2011.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2010-2011.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Institute of Carpet Technology, Bhadohi, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2010-2011.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

(52) A copy of the Report (Hindi and English versions) on Trend andProgress of Housing in India (National Housing Bank) for the year ended June,2011 under Section 42 of the National Housing Bank Act, 1987.

(53) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R.905(E) in Gazette of India dated 28th December, 2011, under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

(54) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- G.S.R.942(E) published in Gazette of India dated 30th December,
 2011 together with an explanatory memorandum making certain amendments in the Notification No. 07/2010-Service Tax, dated 27th February, 2010.
- G.S.R.943(E) published in Gazette of India dated 30th December,
 2011 together with an explanatory memorandum making certain amendments in the Notification No. 08/2010-Service Tax, dated 27th February, 2010.
- (iii) G.S.R.944(E) published in Gazette of India dated 30th December,
 2011 together with an explanatory memorandum making certain amendments in the Notification No. 09/2010-Service Tax, dated 27th February, 2010.

(iv) G.S.R.945(E) published in Gazette of India dated 30th December,
 2011 together with an explanatory memorandum superseding in the Notification No. 17/2009-Service Tax, dated 7th July, 2009.

(55) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- G.S.R.824(E) published in Gazette of India dated 18th November, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 3/2005-C.E. dated 24th February, 2005.
- (ii) G.S.R.937(E) published in Gazette of India dated 30th December,
 2011 together with an explanatory memorandum making certain amendments, in the two notifications, mentioned therein.
- (iii) G.S.R.938(E) published in Gazette of India dated 30th December,
 2011 together with an explanatory memorandum making certain amendments, in the nine notifications, mentioned therein.
- (iv) G.S.R.939(E) published in Gazette of India dated 30th December,
 2011 together with an explanatory memorandum making certain amendments in the Notification No. 26/2001-C.E. dated 11th May, 2001.
- (v) G.S.R.940(E) published in Gazette of India dated 30th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2005-C.E. dated 13th May, 2005.
- (vi) G.S.R.941(E) published in Gazette of India dated 30th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-C.E. (N.T.) dated 24th December, 2008.
- (vii) G.S.R.1(E) published in Gazette of India dated 3rd January, 2012 together with an explanatory memorandum making certain amendments, in the two notifications, mentioned therein.

- (viii) G.S.R.25(E) published in Gazette of India dated 16th January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-C.E. dated 1st March, 2006.
- (ix) G.S.R.26(E) published in Gazette of India dated 16th January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-C.E. dated 31st March, 2003.
- (x) G.S.R.81(E) published in Gazette of India dated 9th February, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-C.E. dated 16th March, 1995.
- (xi) The CENVAT Credit (First Amendment) Rules, 2012 published in Notification No. G.S.R.83(E) in Gazette of India dated 9th February, 2012, together with an explanatory memorandum.
- (xii) The CENVAT Credit (Second Amendment) Rules, 2012 published in Notification No. G.S.R.138(E) in Gazette of India dated 12th March, 2012, together with an explanatory memorandum.
- (xiii) The CENVAT Credit (First Amendment) Rules, 2012 published in Notification No. G.S.R.139(E) in Gazette of India dated 12th March, 2012, together with an explanatory memorandum.
- (xiv) G.S.R.140(E) published in Gazette of India dated 12th March, 2012, together with an explanatory memorandum laying down the procedure for imposition of restrictions on and withdrawal of certain facilities from a manufacturer, first stage or second stage dealer, or an exporter including a merchant exporter who is prima facie found to be involved in specified offences..
- (xv) G.S.R.142(E) published in Gazette of India dated 13th March,
 2012 together with an explanatory memorandum superceding Notification No. 1/2007-C.E.(N.T) dated 19th January, 2007.

- (xvi) G.S.R.916(E) published in Gazette of India dated 30th December,
 2011 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R. 541(E) dated 18th July, 2011.
- (xvii) The Central Excise (Fifth Amendment) Rules, 2011 published in Notification No. G.S.R.917(E) in Gazette of India dated 30th December, 2011, together with an explanatory memorandum.
- (xviii) G.S.R.918(E) published in Gazette of India dated 30th December, 2011 together with an explanatory memorandum appointing the Customs Officers of the rank, mentioned therein, and invests with them with all the powers conferred by or under the Central Excise Act, 1944 and Rules made there under and the powers under Chapter 5 of the Finance Act, 1944 in relation to the service tax refunds arising out of Notification No. 52/2011-Service Tax dated 30.12.2011 and all matters arising there under in the jurisdiction mentioned in Notification No. 15.2002-Cus.(N.T.) dated 07.03.2002.
- (xix) G.S.R.100(E) published in Gazette of India dated 22th February,
 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2004-C.E(N.T.) dated 6th September, 2004.

(56) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.829(E) published in Gazette of India dated 23rd November, 2011 together with an explanatory memorandum seeking to impose definitive Anti Dumping Duty on "Opal Glassware" originating in or exported from China PR, when imported in to India.
- (ii) G.S.R.837(E) published in Gazette of India dated 25th November,
 2011 together with an explanatory memorandum, imposing definitive anti dumping duty on the imports of Hot Rolled Flat

Products of Stainless Steel of ASTM Grade 304 with all its variants, mentioned therein, originating in, or exported from, European Union, Korea RP, South Africa, Taiwan and USA and imported into India, at rates recommended in the Final Finding of anti-dumping investigation of the designated authority.

- (iii) G.S.R.884(E) published in Gazette of India dated 15th August, 2011 together with an explanatory memorandum seeking to provide provisional assessment to imports of ceramic glazed tiles other than vitrified tiles, originating in, or exported from China PR by M/s Gaoyao Marshal Ceramics Co. Ltd China PR (producer) through M/s Foshan Dihai Trading Development Co. Ltd.-China PR (exporter), pending the outcome of New Shipper Review.
- (iv) G.S.R.889(E) published in Gazette of India dated 20th December, 2011 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of 'Sodium Hydrosulphite', originating in, or exported from, the People's Republic of China, upto and inclusive of 13th October, 2012, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (v) G.S.R.890(E) published in Gazette of India dated 20th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 15/2008-Cus., dated 5th February, 2008.
- (vi) The Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Second Amendment Rules, 2011 published in Notification No. G.S.R.855(E) in Gazette of India dated 1st December, 2011, together with an explanatory memorandum.
- (vii) G.S.R.934(E) published in Gazette of India dated 30th December,
 2011 together with an explanatory memorandum making certain

amendments in the Notification No. 119/2010-Cus., dated 19th November, 2010.

- (viii) G.S.R.2(E) published in Gazette of India dated 6th January, 2012 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of 'Caustic Soda', originating in, or exported from, Saudi Arabia, Iran, Japan, USA and France upto and inclusive of 1st September, 2012, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (ix) G.S.R.12(E) published in Gazette of India dated 13th January, 2012 together with an explanatory memorandum seeking to levy anti-dumping duty at specified rates on imports of Silk Fabrics 20-100 gms per metre, originating in, or exported from the People's Republic of China, for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (x) G.S.R.13(E) published in Gazette of India dated 13th January, 2011 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Nylon filament yarn, originating in, or exported from the People's Republic of China, Chinese Taipei, Malaysia, Thailand and Korea PR for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Antidumping and Allied duties.
- (xi) G.S.R.14(E) published in Gazette of India dated 13th January, 2011 together with an explanatory memorandum seeking to levy provisional anti-dumping duty on imports of Phosphoric Acid of all grades and concentrations, originating in, or exported from Israel and Taiwan and imported into India, for a period not exceeding six months.

- (xii) G.S.R.15(E) published in Gazette of India dated 13th January, 2012 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Cellophane Transparent Film, originating in, or exported from, the People's Republic of China for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (xiii) G.S.R.16(E) published in Gazette of India dated 13th January, 2012 together with an explanatory memorandum seeking to rescind Notification No. 136/2009-Cus., dated 9th December, 2009.
- (xiv) G.S.R.17(E) published in Gazette of India dated 13th January, 2012 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Saccharin, originating in, or exported from, the People's Republic of China for a period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Antidumping and Allied duties.
- (xv) G.S.R.21(E) published in Gazette of India dated 16th January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 70/2010-Cus., dated 25th June, 2010.
- (xvi) G.S.R.29(E) published in Gazette of India dated 17th January, 2012 together with an explanatory memorandum seeking to impose provisional safeguard duty at the rate of 10% ad-valorem on imports of Phthalic anhydride, imported into India, for a period of 180 days, from the publication of this notification in the official Gazette.
- (xvii) The Refund of Anti-Dumping Duty (Paid in Excess of Actual Margin of Dumping) Rules, 2012 published in Notification No.

G.S.R.35(E) published in Gazette of India dated 19th January, 2012, together with an explanatory memorandum.

- (xviii) The Custom Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Amendment Rules, 2012 published in Notification No.
 G.S.R.36(E) published in Gazette of India dated 19th January, 2012, together with an explanatory memorandum.
- (xix) G.S.R.42(E) published in Gazette of India dated 24th January,
 2012 together with an explanatory memorandum seeking to rescind Notification No. 91/2011-Cus., dated 20th September, 2011.
- (xx) G.S.R.43(E) published in Gazette of India dated 24th January, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Morpholine, originating in, or exported from, the People's Republic of China, European Union and the United States of America and imported into India.
- (xxi) G.S.R.44(E) published in Gazette of India dated 24th January, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Geogrid/Geostrips/Geostraps made of polyester or Glass fiber in all its forms (including all widths and lengths), originating in, or exported from, the People's Republic of China, and imported into India.
- (xxii) G.S.R.77(E) published in Gazette of India dated 8th February, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Coumarin, originating in, or exported from, the People's Republic of China, in pursuance of the final findings of the designated authority.
- (xxiii) G.S.R.101(E) published in Gazette of India dated 22nd February,
 2012 together with an explanatory memorandum rescinding Notification No. 58/2011-Cus., dated 8th July, 2011.

(57) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- G.S.R. 823(E) published in Gazette of India dated 18th November, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- G.S.R. 850(E) published in Gazette of India dated 30th November, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (iii) G.S.R. 856(E) published in Gazette of India dated 1st December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 10/2008-Cus., dated 15th January, 2008.
- (iv) G.S.R. 866(E) published in Gazette of India dated 5th December,
 2011 together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1st March, 2006.
- (v) G.S.R. 867(E) published in Gazette of India dated 5th December,
 2011 together with an explanatory memorandum rescinding the
 Notification No. 78/2006-Cus., dated 8th August, 2006.
- (vi) G.S.R. 888(E) published in Gazette of India dated 19th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (vii) G.S.R. 894(E) published in Gazette of India dated 23rd December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.
- (viii) G.S.R. 895(E) published in Gazette of India dated 23rd December, 2011 together with an explanatory memorandum

making certain amendments in the Notification No. 8/2011-Cus., dated 14th February, 2011.

- (ix) G.S.R. 907(E) published in Gazette of India dated 28th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 85/2004-Cus., dated 31st August, 2004.
- (x) G.S.R. 909(E) published in Gazette of India dated 29th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 101/2007-Cus., dated 11th September, 2007.
- (xi) G.S.R. 910(E) published in Gazette of India dated 29th December, 2011 together with an explanatory memorandum making certain amendments, in the three notifications, mentioned therein.
- (xii) G.S.R. 911(E) published in Gazette of India dated 29th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1st March, 2006.
- (xiii) G.S.R. 912(E) published in Gazette of India dated 29th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 69/2004-Cus., dated 9th July, 2004.
- (xiv) G.S.R. 924(E) published in Gazette of India dated 30th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xv) G.S.R. 925(E) published in Gazette of India dated 30th December, 2011 together with an explanatory memorandum making certain amendments, in the six notifications, mentioned therein.

- (xvi) G.S.R. 926(E) published in Gazette of India dated 30th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 151/2009-Cus., dated 31st December, 2009.
- (xvii) G.S.R. 927(E) published in Gazette of India dated 30th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 152/2009-Cus., dated 31st December, 2009.
- (xviii) G.S.R. 928(E) published in Gazette of India dated 30th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
- (xix) G.S.R. 929(E) published in Gazette of India dated 30th December, 2011 together with an explanatory memorandum superseding Notification Nos. 67/2006-Cus. and 68/2006-Cus., dated 30th June, 2006.
- (xx) G.S.R. 930(E) published in Gazette of India dated 30th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 116/2010-Cus., dated 1st November, 2010.
- (xxi) G.S.R. 931(E) published in Gazette of India dated 30th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1st June, 2011.
- (xxii) G.S.R. 932(E) published in Gazette of India dated 30th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Cus., dated 1st June, 2011.
- (xxiii) G.S.R. 933(E) published in Gazette of India dated 30th December, 2011 together with an explanatory memorandum

making certain amendments in the Notification No. 27/2011-Cus., dated 1st March, 2011.

- (xxiv) G.S.R. 22(E) published in Gazette of India dated 16th January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xxv) G.S.R. 23(E) published in Gazette of India dated 16th January,
 2012 together with an explanatory memorandum superseding Notification No. 62/2004-Cus., dated 12th May, 2004.
- (xxvi) G.S.R. 24(E) published in Gazette of India dated 16th January,
 2012 together with an explanatory memorandum superseding Notification No. 172/1994-Cus., dated 30th September, 1994.
- (xxvii) G.S.R. 31(E) published in Gazette of India dated 17th January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xxviii) G.S.R. 70(E) published in Gazette of India dated 7th February, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (xxix) G.S.R. 82(E) published in Gazette of India dated 9th February, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (xxx) G.S.R. 127(E) published in Gazette of India dated 9th March, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 104/2009-Cus., dated 14th September, 2009.
- (xxxi) G.S.R. 774(E) published in Gazette of India dated 21st September, 2010 together with an explanatory memorandum

making certain amendments in the Notification No. 41/99-Cus., dated 28th April, 1999.

- (xxxii) The Bill of Entry (Electronic Declaration) Regulations, 2011 published in Notification No. G.S.R. 838(E) in Gazette of India dated 25th November, 2011, together with an explanatory memorandum.
- (xxxiii) The Shipping Bill (Electronic Declaration) Regulations, 2011 published in Notification No. G.S.R. 839(E) in Gazette of India dated 25th November, 2011, together with an explanatory memorandum.
- (xxxiv) The Customs (Provisional Duty Assessment) Regulations, 2011 published in Notification No. G.S.R. 840(E) in Gazette of India dated 25th November, 2011, together with an explanatory memorandum.
- (xxxv) S.O. 2684(E) published in Gazette of India dated 28th November,
 2011 together with an explanatory memorandum superceding Notification No. 74/2011-Cus.(N.T.), dated 27th October, 2011.
- (xxxvi) S.O. 2723(E) published in Gazette of India dated 30th November, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxxvii) S.O. 2798(E) published in Gazette of India dated 15th December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxxviii) S.O. 2914(E) published in Gazette of India dated 28th December,
 2011 together with an explanatory memorandum superceding Notification No. 82/2011-Cus.(N.T.), dated 28th November, 2011.
- (xxxix) S.O. 2926(E) published in Gazette of India dated 30th December,
 2011 together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3^{rd} August, 2001.

- (xl) S.O. 69(E) published in Gazette of India dated 13th January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xli) S.O. 72(E) published in Gazette of India dated 16th January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xlii) S.O. 81(E) published in Gazette of India dated 17th January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xliii) S.O. 189(E) published in Gazette of India dated 30th January,
 2012 together with an explanatory memorandum superceding Notification No. 88/2011-Cus.(N.T.), dated 28th December, 2011.
- (xliv) S.O. 201(E) published in Gazette of India dated 31st January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xlv) S.O. 291(E) published in Gazette of India dated 15th February,
 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

(58) A copy each of the following Notifications (Hindi and English versions) issued under Section 296 of the Income-tax Act, 1961:-

 (i) The Centralised Processing of Returns Scheme, 2011 published in Notification No. S.O.16(E) in Gazette of India dated the 4th January, 2012, together with an explanatory memorandum.

- (ii) The Centralised Processing of Returns Scheme, 2011 published in Notification No. S.O.17(E) in Gazette of India dated the 4th January, 2012, together with an explanatory memorandum.
- (iii) The Income-tax (9th Amendment) Rules, 2011 published in Notification No. S.O.2724(E) in Gazette of India dated the 1st December, 2011, together with an explanatory memorandum.
- (iv) The Income-tax (First Amendment) Rules, 2011 published in Notification No. S.O.5(E) in Gazette of India dated the 2nd January, 2012, together with an explanatory memorandum.

(59) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 & 1980:-

- (i) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2011 published in Notification No.
 S.O.2736(E) in Gazette of India dated the 5th December, 2011.
- (ii) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2011 published in Notification No.
 S.O.2737(E) in Gazette of India dated the 5th December, 2011.

(60) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks as on 31^{st} March, 2011.

(61) A copy of the IRDA (Issuance of Capital by Life Insurance Companies) Regulations, 2011 (Hindi and English versions) published in Notification No. F. No. IRDA/Reg./2/56/2011 in Gazette of India dated 14th November, 2011, under Section 27 of the Insurance Regulatory and Development Authority Act, 1999, together with an explanatory memorandum.

(62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.

(63) A copy of the Coinage of the One Hundred Fifty Rupees and Five Rupees coined to commemorate the occasion of "150th Birth Anniversary of Madan Mohan Malaviya" Rules, 2011 (Hindi and English versions) published in

Notification No. G.S.R. 885(E) in Gazette of India dated 16th December, 2011, under sub-section (3) of Section 21 of the Coinage Act, 1906.

(64) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- Report of the Comptroller and Auditor General of India-Union Government (No. 28 of 2011-12)-Department of Revenue (Indirect Taxes-Central Excise) Compliance Audit for the year ended March, 2011.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 29 of 2011-12)-Department of Revenue (Indirect Taxes-Service Tax) Compliance Audit for the year ended March, 2011.

(65) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of External Affairs for the year 2012-2013.

- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2010-2011.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.

(68) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2010-2011.
 - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2010-2011.

- (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (69) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Srinagar, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Srinagar, for the year 2010-2011.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, Noida, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management and Catering Technology, Noida, for the year 2010-2011.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.

(74) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2012-2013.

- (75) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani

Medicine, Bangalore, for the year 2010-2011.

- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Health Services, Chennai, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Voluntary Health Services, Chennai, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voluntary Health Services, Chennai, for the year 2010-2011.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda (Gujarat Ayurved University), Jamnagar, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda (Gujarat Ayurved University), Jamnagar, for the year 2010-2011.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2010-2011.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.

(83) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2010-2011.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2010-2011.
- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences and Central Council for Research in Siddha, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences and Central Council for Research in Siddha, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences and Central Council for Research in Siddha, New Delhi, for the year 2010-2011.

- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2010-2011.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.

(91) A copy of the Indian Medicine Central Council (Election) Amendment Rules, 2012 (Hindi and English versions) published in the Notification No.
G.S.R. 151(E) in Gazette of India dated 15th March, 2012 under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970.

(92) A copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Department of Information Technology(*renamed as* Department of Electronics and Information Technology) for the year 2012-2013.
- (ii) Detailed Demands for Grants of the Department of Posts for the year 2012-2013.
- (iii) Outcome Budget of the Department of Information Technology (*renamed as* Department of Electronics and Information Technology) for the year 2012-2013.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the Semiconductor Integrated Circuit Layout Design Registry, New Delhi, for the year 2010-2011, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semiconductor Integrated Circuit Layout Design Registry, New Delhi, for the year 2010-2011.
- (94) A copy of the Annual Report (Hindi and English versions) of the Joint

Electricity Regulatory Commission (for State of Goa and Union Territories), Gurgaon, for the year 2010-2011, under the Electricity Act, 2003.

(95) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94) above.

(96) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012 published in Notification No. F. No. L-1/94/CERC/2011 in Gazette of India dated 7th February, 2012.
- (ii) The Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2011 published in Notification No. F. No. L-1/44/2010
 – CERC in Gazette of India dated 25th November, 2011.

(97) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (96) above.

(98) A copy of the Notification No. JERC-11/2010 (Hindi and English versions) published in Gazette of India dated 11th January, 2012, containing corrigendum to the Joint Electricity Regulatory Commission (Electricity Supply Code) Regulations, 2010, issued under Section 182 of the Electricity Act, 2003.

(99) A copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Power for the year 2012-2013.
- (ii) Outcome Budget of the Ministry of Power for the year 2012-2013.
- (100) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2010-2011.

- (101) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (100) above.
- (102) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2010-2011.
- (103) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (102) above.

(104) A copy of the Notification No. S.O.397(E) (Hindi and English versions) published in Gazette of India dated 9th March, 2012 making certain amendments in the Notification No. S.O.706(E) dated 29th March, 2010 issued under sub-clause (1) of Clause 3 of the Fertilizer (Control) Order, 1985.

(105) A copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2012-2013.
- (ii) Outcome Budget of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2012-2013.

3. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2011-12):-

- 52nd Report on 'Training of Pilots in the Indian Air Force' relating to the Ministry of Defence.
- (2) 53rd Report on 'Abnormal Delay in Execution of Ordnance Factory Project NALANDA' relating to the Ministry of Defence.

- 54th (3) Report Action Taken the Government on by the on Observations/Recommendations of the Committee contained in their Twenty-third Report (Fifteenth Lok Sabha) on 'Assistance to States for Developing Export Infrastructure and Allied Activities (ASIDE) Scheme' relating to the Ministry of Commerce and Industry (Department of Commerce).
- (4) 55th Report on 'Member of Parliament Local Area Development Scheme' relating to the Ministry of Statistics and Programme Implementation.

4. Statements by Ministers

- (1) The Minister of Tribal Affairs and Minister of Panchayati Raj laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the Sixth Report of the Standing Committee on Rural Development on Demands for Grants (2010-11), pertaining to the Ministry of Panchayati Raj.
- (2) The Minister of State in the Ministry of Tourism laid a statement (Hindi and English versions) regarding the status of implementation of further recommendations contained in the 162nd Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations contained in the 154th Report of the Committee on Demands for Grants (2010-11) (Demand No.93), pertaining to the Ministry of Tourism.
- (3) The Minister of State in the Ministry of Communications and Information Technology on behalf of the Minister of State in the Ministry of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Information Technology on Demands

for Grants (2011-12), pertaining to the Department of Posts, Ministry of Communications and Information Technology.

5. Motion

Shri Pawan Kumar Bansal moved the following motion:-

"That this House do agree with the Thirty-fifth Report of the Business Advisory Committee presented to the House on 29th March, 2012."

The motion was adopted.

12.09 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kodikunnil Suresh regarding need to release a commemorative stamp in honour of Prof. Sooranad Kunjan Pillai and Thakazhi Sivasankaran Pillai for their contribution towards Malayalam literature.
- (2) Shri Harsh Vardhan regarding need to enhance the honorarium given to *Shiksha Mitra* appointed in schools under Sarva Shiksha Abhiyan.
- (3) Shri S. Alagiri regarding need to revise the pension of beneficiaries of Employees Pension Scheme 1995 and redress their grievances.
- (4) Shri R. Dhruvanarayana regarding need to release funds for solar fencing to prevent wild elephants straying to the human habitations in Chamarajanagar Parliamentary Constituency, Karnataka.
- (5) Mohammad Maulana Asrarul Haque regarding need to enhance transparency in providing reserved rail tickets to passengers at Kisanganj district in Bihar and North Dinajpur district in West Bengal.

- (6) Shri P. Viswanatha regarding need to review the law prohibiting construction work within 300 metres of ancient monuments particularly in Kancheepuram Parliamentary Constituency, Tamil Nadu.
- (7) Shri Anto Antony regarding need to conduct a study to identify lifesaving medicines in order to bring them under 'compulsory licensing' mechanism.
- (8) Shri Devji M. Patel regarding need to re-introduce the passenger train between Jodhpur to Ahmedabad via Samdari-Bhildi.
- (9) Shri Raosaheb Patil Danve regarding need to approve construction of railway line between Jalna and Khamgaon in Maharasthra.
- (10) Shri Pashupati Nath Singh regarding need to stop eviction of families residing for years in the quarters of Bhuli Shramik Nagar in Dhanbad, Jharkhand.
- (11) Dr. (Prof.) Ranjan Prasad Yadav regarding need to expedite the construction work and achieve the targets set for AIIMS at Patna, Bihar.
- (12) Shri Laxman Tudu regarding need to convert N.H. 18 and N.H. 49 from two lanes to four lanes in Mayurbhanj Parliamentary Constituency, Odisha.
- (13) Shri Bhausaheb Wakchaure regarding need to take measures to make river-water pollution free.

(Due to interruptions, Lok Sabha adjourned for the day.)

*12.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th April, 2012.)

T.K. VISWANATHAN, Secretary-General.

^{*}From 12.09 P.M. to 12.15 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, April 24, 2012/Vaisakha 4, 1934 (Saka)

No. 223

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Dinesh Pratap Singh, a member of the First and Second Lok Sabhas and Shri N.K.P. Salve, a member of Fourth and Fifth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.04 A.M.

2. Starred Questions

Starred Question No. 261 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.11 A.M. and re-assembled at 12 Noon)

Replies to Starred Question Nos. 262 – 280 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2991 – 3220 were laid on the Table.

12.00 Noon

4. Reference by the Speaker

The Speaker made reference to the successful launch of Agni V, intercontinental ballistic missile, from a test range off the coast of Odisha on 19th April, 2012.

The Speaker on behalf of the House, congratulated the Indian Scientists on their achievement and wished them success for all their future endeavours.

She also made reference to the National Panchayati Raj Divas, which is observed on 24 April and conveyed the good wishes of the House to elected representatives of Panchayats and Panchayati Raj Institutions.

12.04 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 2012 (Hindi and English versions) published in Notification No. G.S.R. 278(E) in Gazette of India dated 2nd April, 2012 under Section 39 of the Bureau of Indian Standards Act, 1986.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the audited accounts of the Delhi Development Authority, New Delhi, for the year 2010-2011
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following papers (Hindi and English versions) under article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India, Union Government – (No. 27 of 2011-12)-Department Revenue (Direct Taxes) for the year ended March, 2011.
- (ii) Report of the Comptroller and Auditor General of India, Union Government – (No.1 of 2011-12)-Accounts of the Union Government for the year ended March, 2011.

(5) A copy each of the following papers (Hindi and English versions):-

- (i) Union Government-Finance Accounts for the year 2010-2011.
- (ii) Union Government-Appropriation Accounts (Civil) for the year 2010-2011.
- (iii) Union Government-Appropriation Accounts of the Defence Services for the year 2010-2011.
- (iv) Union Government-Appropriation Accounts (Postal Services) for the year 2010-2011.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2010-2011.
- (ii) Annual Report of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

6. Reports of Standing Committee on Finance

Shri Yashwant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2011 - 12):-

- Fifty-first Report on Demands for Grants (2012-13) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment).
- (2) Fifty-second Report on Demands for Grants (2012-13) of the Ministry of Finance (Department of Revenue).
- (3) Fifty-third Report on Demands for Grants (2012-13) of the Ministry of Planning.
- (4) Fifty-fourth Report on Demands for Grants (2012-13) of the Ministry of Statistics and Programme Implementation.
- (5) Fifty-fifth Report on Demands for Grants (2012-13) of the Ministry of Corporate Affairs.

7. Report of Standing Committee on External Affairs

Dr. Bhola Singh presented the Twelfth Report (Hindi and English Versions) of the Standing Committee on External Affairs on Action Taken by the Government on the recommendations contained in the Ninth Report (15th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2011-12.

*12.05 P.M.

8. Government Bill – Introduced

The Piracy Bill, 2012.

(Due to interruptions, Lok Sabha adjourned at 12.18 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each : -

- (1) Shri Manicka Tagore regarding need to transfer Safety Matches and Match Skillets from the focus product scheme to the Special Focus Product Scheme.
- (2) Shri P.L. Punia regarding need to ensure effective implementation of laws meant for prevention of atrocities against people belonging to SC/ST communities in the country.
- (3) Shri Harsh Vardhan regarding need to provide funds for construction of new railway line between Anandnagar and Ghughuli via Maharajganj in Uttar Pradesh.

^{*}From 12.06 P.M. to 12.18 P.M., Members raised matters of urgent public importance.

- (4) Shri Hamdullah Sayeed regarding need to implement the proposal for conversion of the India Reserve Battalion of Lakshadweep into Lakshadweep State Armed Force.
- (5) Shri Kodikunnil Suresh regarding need to restore the monthly quota of supply of kerosene to Kerala.
- (6) Shri Devji M. Patel regarding need to promote sports and organize events under the *Panchayat Yuva Kreeda Aur Khel Abhiyan* in Jalore and Sirohi districts of Rajasthan.
- (7) Dr. Bhola Singh regarding need to set up Atomic Power Plant at Rajauli in Nawada district, Bihar.
- (8) Shri Harin Pathak regarding need to set up a Maritime University in Gujarat.
- (9) Smt. Usha Verma regarding need to run MEMU trains from Hardoi to Lucknow, Bareilley, Shahjahanpur, Shahabad and Sandila in Uttar Pradesh.
- (10) Shri Gorakh Prasad Jaisawal regarding need to allocate funds for repair of National Highways in Uttar Pradesh and construct a bridge across river Ghagra between Barhaj and Mau in Deoria Parliamentary Constituency, Uttar Pradesh.
- (11) Dr. (Prof.) Ranjan Prasad Yadav regarding need to review the proposed shifting of Centre for Railway Information System from Hajipur, Bihar to Kolkata.
- (12) Shri R. Thamaraiselvan regarding need to fill up the vacant posts of teachers in Kendriya Vidyalaya at Dharamapuri in Tamil Nadu and also upgrade the school to higher-secondary level.

- (13) Adv. A. Sampath regarding need to issue a coin to commemorate the centenary of 'Sarada Prathishta' established by Sree Narayana Guru in Kerala.
- (14) Shri Arjun Charan Sethi regarding need to provide funds to the Government of Odisha for repair of National Highways in the State and particularly between Bhadrak and Chandikhole.
- (15) Shri Jose K. Mani regarding need to revise the pension being given to old age pensioners under Employees Pension Scheme 1995.

2.01 P.M.

10. Suspension of Members from the Service of the House

Shri Pawan Kumar Bansal moved that the following eight members of the House be suspended from the service of the House for four days beginning from today :-

- (1) Shri Ponnam Prabhakar
- (2) Shri Madhu Goud Yaskhi
- (3) Dr. Manda Jagannath
- (4) Shri Gutha Sukhender Reddy
- (5) Shri K.R.G. Reddy
- (6) Shri Rajaiah Siricilla
- (7) Shri Porika Balram Naik
- (8) Dr. Gaddam Vivekanand .

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 2.05 P.M. and re-assembled at 2.30 P.M.)

(Due to continued interruptions, Lok Sabha adjourned for the day)

2.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th April, 2012.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, April 25, 2012/Vaisakha 5, 1934 (Saka)

No. 224

11.00 A.M.

1. Starred Questions

Starred Question No. 281 – 286 were orally answered. Replies to Starred Question Nos. 287 – 300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3221– 3269, 3271-3362, 3364-3381 and 3383-3450 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Police Service (Pay) Amendment Rules,
 2011 published in Notification No. G.S.R. 148(E) in
 Gazette of India dated 14th March, 2012.

- (ii) The Indian Police Service (Appointment by Limited Competitive Examination) Regulations, 2011 published in Notification No. G.S.R. 97(E) in Gazette of India dated 22nd February, 2012.
- (iii) The Indian Police Service (Probation) Amendment Rules, 2011 published in Notification No. G.S.R. 98(E) in Gazette of India dated 22nd February, 2012.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Memorandum of Action Taken (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2010-2011.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 38 of the Right of Children to Free and Compulsory Education Act, 2009:-

 S.O. 2830(E) published in Gazette of India dated 19th December, 2011, granting relaxation regarding minimum qualifications notified by National Council for Teacher Education, mentioned therein, to the State of Madhya Pradesh.

- S.O. 2068(E) published in Gazette of India dated 12th September, 2011, granting relaxation regarding minimum qualifications notified by National Council for Teacher Education, mentioned therein, to the State of Chhattisgarh.
- S.O. 1353(E) published in Gazette of India dated 10th June, 2011, granting relaxation regarding minimum qualifications notified by National Council for Teacher Education, mentioned therein, to the State of Bihar.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 18 of the Coal Mines (Conservation and Development) Act, 1974:-

- (i) The Coal Mines (Conservation and Development) Amendment Rules, 2011 published in Notification No. G.S.R.
 291(E) in Gazette of India dated 1st April, 2011.
- (ii) The Coal Mines (Conservation and Development) Second Amendment Rules, 2011 published in Notification No. G.S.R.
 902(E) in Gazette of India dated 27th December, 2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2009-2010.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 24th April, 2012, Rajya Sabha passed the Right of Children to Free and Compulsory Education (Amendment) Bill, 2012.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Right of Children to Free and Compulsory Education (Amendment) Bill, 2012.

6. **Reports of Standing Committee on Agriculture**

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:-

- Thirty-second Report on Demands for Grants (2012-13) of the Ministry of Agriculture (Department of Agricultural Research and Education).
- (2) Thirty-third Report on Demands for Grants(2012-13) of Ministry of Food Processing Industries.

7. Reports of Standing Committee on Railways

Shri T.R. Baalu presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Thirteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the 11th Report of the Standing Committee on Railways (Fifteenth Lok Sabha) on Demands for Grants -2011-12 of the Ministry of Railways.
- (2) Fourteenth Report on "Demands for Grants 2012-13 of the Ministry of Railways".

8. Reports of Standing Committee on Urban Development

Shri Sharad Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2011-2012):-

- Eighteenth Report of the Committee on Demands for Grants (2012-2013) of the Ministry of Urban Development.
- (2) Nineteenth Report of the Committee on Demands for Grants (2012-2013) of the Ministry of Housing and Urban Poverty Alleviation.

9. Reports of Standing Committee on Coal and Steel

Shri Kalyan Banerjee presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Twentieth Report on Action Taken by the Government on the Observations/Recommendations contained in the Eleventh Report of the Committee on "Prevention of illegal coal mining and theft" of the Ministry of Coal.
- (2) Twenty-first Report on Action Taken by the Government on the Observations/Recommendations contained in the Sixteenth Report of the Committee on Demands for Grants (2011-12) of the Ministry of Coal.
- (3) Twenty-second Report on Action Taken by the Government on the Observations/Recommendations contained in the Seventeenth Report of the Committee on Demands for Grants (2011-12) of the Ministry of Mines.

- (4) Twenty-third Report on Action Taken by the Government on the Observations/Recommendations contained in the Eighteenth Report of the Committee on Demands for Grants (2011-12) of the Ministry Steel.
- (5) Twenty-fourth Report on Demands for Grants (2012-13) of the Ministry of Coal.

10. Report of Standing Committee on Industry

Shrimati Putul Kumari laid on the Table the Two Hundred Thirty-third Report (Hindi and English versions) of the Standing Committee on Industry on Demands for Grants (2012-2013) pertaining to the Department of Public Enterprises (Ministry of Heavy Industries and Public Enterprises).

11. Reports of Standing Committee on Health and Family Welfare

Dr. Jyoti Mirdha laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- Fifty-fourth Report on Demands for Grants (2012-13) of the Department of Health and Family Welfare.
- (2) Fifty-fifth Report on Demands for Grants (2012-13) of the Department of AYUSH.
- (3) Fifty-sixth Report on Demands for Grants (2012-13) of the Department of Health Research.
- (4) Fifty-seventh Report on Demands for Grants (2012-13) of the Department of AIDS Control.

12. Motion regarding Joint Committee to examine matters relating to Allocation and Pricing of Telecom Licences and Spectrum

Shri P.C. Chacko moved the following:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint three members of Rajya Sabha to the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum in the vacancies caused by the retirement of S/Shri Praveen Rashtrapal, S.S. Ahluwalia and Ravi Shankar Prasad from Rajya Sabha and communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.06 P.M.

13. Statements by Ministers

- (i) The Minister of External Affairs made a statement regarding the "visit of President of Pakistan to India on April 8, 2012".
- (ii) The Minister of Civil Aviation made a statement (Hindi version only) correcting the reply given on 28.03.2012 to Starred Question No. 217 by Shri Asaduddin Owaisi and Shri Nama Nageswara Rao, MPs regarding Aircraft under EU Emission Trading.

With the permission of the Chair, Shri Asaduddin Owaisi sought clarificatory question. The Minister of Civil Aviation replied to the clarificatory question asked by the member.

(iii) The Minister of State in the Ministry of External Affairs laid a statement (Hindi and English Versions) regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on External Affairs on Demands for Grants (2011-12), pertaining to the Ministry of External Affairs.

*1.15 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each : -

- (1) Shri Satpal Maharaj regarding need to start broadcasting of programmes from Akashvani Kendra at Gopeshwar and enhance the coverage of Akashvani Kendra at Pauri in Uttarakhand.
- (2) Shri Vilas B. Muttemwar regarding need to release funds for rehabilitation of villagers living in Tadoba and Pench National Parks in Maharashtra, constitute a Special Tiger Protection Force and declare Nagpur as World Tiger Capital.

^{*12.15} P.M. – 01.14 P.M. Members raised matters of urgent public importance .

- (3) Smt. Shruti Choudhary regarding need to provide adequate compensation to the farmers whose crops have been damaged due to frost in Haryana particularly in Bhiwani-Mahendragarh Parliamentary Constituency.
- (4) Shri Datta R. Meghe regarding need to provide funds under Central Road Funds for construction of roads in Vidarbha region of Maharashtra.
- (5) Shri P.T. Thomas regarding need to introduce special trains from Delhi to Kerala and check the incidents of robberies in Kerala bound trains.
- (6) Rajkumari Ratna Singh regarding need to set up food processing industries and Food Park based on 'Amla' in Pratapgarh Parliamentary Constituency, Uttar Pradesh.
- (7) Shri Nishikant Dubey regarding need to include 'Khetauri', Bhuiyan', 'Ghatwal', 'Bhuiyan-Ghatwal', 'Periyar', and 'Kadar' communities of Santhal Pargana in Jharkhand in the list of Sheduled Tribes.
- (8) Smt. Sumitra Mahajan regarding need to grant approval for four laning of National Highway No. 59A between Indore and Betul.
- (9) Smt. Jayshreeben K. Patel regarding need to exempt *Gujarat Safai Kamdar Vikas Nigam* from Income Tax.
- (10) Shri D. Venugopal regarding need to introduce a daily train as 'Vivekanand Express' from Kanyakumari to Delhi via Rameswaram and Thiruvannamalai.
- (11) Shri P.K. Biju regarding need to invigorate the cash strapped Bharat Sanchar Nigam Limited.

- (12) Shri Prabodh Panda regarding need to permit differently-abled persons running STD/PCO booth allotted by Railways to sell additional miscellaneous items.
- (13) Shri Prasanta Kumar Majumdar regarding need to procure foodgrains at Minimum Support Price from farmers.

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.18 P.M.)

2.18 P.M.

15. The Budget (Railways) – 2012-2013

Time Taken : 4 hrs.11 mts.

Discussion on the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 2012-2013 commenced.

One Hundred and Fifty Two cut motions (Nos. 65 to 67, 84, 86 to 90, 92 and 93, 95, 104. 107 to 114, 491 to 535, 536 to 554, 555 to 604 and 605 to 620) were moved.

The following members took part in the debate :-

- (1) Shri Arjun Ram Meghwal
- (2) Shri Partap Singh Bajwa
- (3) Shri Shailendra Kumar
- (4) Shri Dara Singh Chauhan
- (5) Smt. Meena Singh
- (6) Dr. Ramchandra Dome
- (7) Adv. Ganeshrao Nagorao Dudhgaonkar
- (8) Shri Nama Nageswara Rao
- (9) Shri Lalu Prasad
- (10) Shri Arjun Charan Sethi
- *(11) Shri Anand Prakash Paranjpe
- *(12) Shri Maheshwar Hazari
- *(13) Shri S.S. Ramasubbu

- (14) Shri Prabodh Panda
- *(15) Dr. Kirit P. Solanki
- (16) Shri O.S. Manian
- *(17) Shri Ratan Singh
- (18) Smt. Bijoya Chakravarty
- *(19) Shri Jeetendra Singh Bundela
- (20) Shri Sanjay Nirupam
- *(21) Shri P. Kumar
- *(22) Shri P. Venugopal
- (23) Shri Sher Singh Ghubaya
- (24) Shri Sharifuddin Shariq
- *(25) Shri C. Rajendran
- *(26) Shri Satpal Maharaj
- (27) Shri Narahari Mahato
- (28) Shri Prasanta Kumar Majumdar
- (29) Shri Sanjeev Ganesh Naik
- (30) Dr. Mahendrasinh P. Chauhan
- (31) Shri Manicka Tagore
- (32) Shri Jose K. Mani
- (33) Dr. Tarun Mandal
- (34) Shri Ramkishun
- (35) Shri Dhananjay singh

^{*} Written Speeches were laid on the Table.

- (36) Shri E.T. Mohammed Basheer
- (37) Dr. Charles Dias
- (38) Dr. Rajan Sushant
- (39) Dr. Raghuvansh Prasad Singh

The discussion was not concluded.

***16.** Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the Thirty-Sixth Report of the

Business Advisory Committee

6. 29 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th April, 2012.)

T.K. VISWANATHAN, Secretary-General.

*At 5.18 P.M.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, April 26, 2012/Vaisakha 6, 1934 (Saka)

No. 225

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Brij Bhushan Tiwari, a member of the Sixth, Ninth and Eleventh Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Starred Questions

Starred Question Nos. 301–303 were orally answered. Replies to Starred Question Nos. 304 – 320 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3451-3491, 3493-3670 and 3672-3680 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (2) Memorandum of Understanding between the Tungabhadra Steel Products Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.
- (3) Memorandum of Understanding between the Triveni Structurals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.
- (4) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.
- (5) Memorandum of Understanding between the Andrew Yule Group and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.
- (6) A copy of the National Rural Employment Guarantee Fund (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 27(E) in Gazette of India dated 17th January, 2012 under sub-section (1) of Section 33 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.

(7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilisers, for the year 2012-2013.

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2010-2011.
 - (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2009-2010 and 2010-2011 within the stipulated period of nine months after the close of the respective accounting years.

- (11) A copy of the 55th Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956, for the year ended 31st March, 2011, under Section 638 of the Companies Act, 1956.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the GAIL (India)
 Limited and the Ministry of Petroleum and Natural Gas for the year 2012-2013.
 - Memorandum of Understanding between the Biecco Lawrie Limited and the Ministry of Petroleum and Natural Gas for the year 2012-2013.
 - (iii) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2012-2013.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Rae Bareli, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Rae Bareli, for the year 2010-2011.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

- (i) The Cost Accounting Records (Telecommunication Industry) Rules, 2011 published in Notification No. G.S.R. 869(E) in Gazette of India dated 7th December, 2011.
- (ii) The Cost Accounting Records (Petroleum Industry) Rules, 2011 published in Notification No. G.S.R. 870(E) in Gazette of India dated 7th December, 2011.
- (iii) The Cost Accounting Records (Electricity Industry) Rules, 2011 published in Notification No. G.S.R. 871(E) in Gazette of India dated 7th December, 2011.
- (iv) The Cost Accounting Records (Sugar Industry) Rules, 2011 published in Notification No. G.S.R. 872(E) in Gazette of India dated 7th December, 2011.
- (v) The Cost Accounting Records (Fertilizer Industry) Rules, 2011 published in Notification No. G.S.R. 873(E) in Gazette of India dated 7th December, 2011.
- (vi) The Cost Accounting Records (Pharmaceutical Industry) Rules,
 2011 published in Notification No. G.S.R. 874(E) in Gazette of
 India dated 7th December, 2011.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2010-2011.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2009-2010,

alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2009-2010.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Earth Sciences for the year 2012-2013.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 2010-2011.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Soft Matter Research (formerly Centre for Liquid Crystal Research), Bengaluru, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Soft Matter Research (formerly Centre for Liquid Crystal Research), Bengaluru, for the year 2010-2011.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Twenty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports of Committee on Estimates

Shri Francisco Sardinha presented the following Reports (Hindi and English versions) of Committee on Estimates (2011-12):-

- Fourteenth Report on the subject 'Development and Regulation of Civil Aviation' pertaining to the Ministry of Civil Aviation.
- (2) Fifteenth Report on the subject 'Role and Functioning of Telecom Service Providers in Mobile Telephony' pertaining to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (3) Sixteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Eleventh Report (Fifteenth Lok Sabha) of the Committee on Estimates on 'National Highways Development Project Including Implementation of Golden Quadrilateral.' pertaining to the Ministry of Road Transport & Highways.
- (4) Seventeenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Ninth Report (Fifteenth Lok Sabha) of the Committee on Estimates on 'Indian Ports – Infrastructure Development & Capacity Enhancement' pertaining to the Ministry of Shipping.

7. Report of Standing Committee on Human Resource Development

Shri P.C. Gaddigoudar laid on the Table the Two Hundred Forty-second Report (Hindi and English versions) of the Standing Committee on Human Resource Development on 'The Rajiv Gandhi National Institute of Youth Development Bill, 2011'.

8. Evidence tendered before Standing Committee on Human Resource Development

Shri P.C. Gaddigoudar laid on the Table the Evidence tendered before the Committee on Human Resource Development on 'The Rajiv Gandhi National Institute of Youth Development Bill, 2011'.

9. Statements by Ministers

- (i) The Minister of Rural Development and Minister of Drinking Water and Sanitation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Rural Development on Demands for Grants (2011-12), pertaining to the Department of Rural Development, Ministry of Rural Development.
- *(ii) The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office made a statement regarding launch of Radar Imaging Satellite – 1 (RISAT-1) by ISRO through PSLV-C19 from Satish Dhawan Space Centre, Sriharikota.

10. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Thirty-sixth Report of the Business Advisory Committee presented to the House on 25th April, 2012 subject to modification that the discussion and Voting on Demands for Grants (General) for 2012-13 under the Ministry of Urban Development be taken up on 30.4.2012 instead of 2.5.2012 and Discussion and Voting on Demands for Grants (General) for 2012-13 under the Ministry of Home Affairs be taken up on 2.5.2012 instead of 30.4.2012 of the Report."

The motion was adopted as modified.

*12.05 P.M. 11. Government Bill – Introduced

The North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Bill, 2012.

(Due to interruptions, Lok Sabha adjourned at 12.30 P.M. and re-assembled at 2.00 P.M.)

*From 12.05 P.M. to 12.30 P.M., members raised matters of urgent public importance.

2.00 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each : -

- Dr. Sanjay Sinh regarding need to provide irrigation facilities in villages located on river banks in Sultanpur Parliamentary Constituency, Uttar Pradesh.
- (2) Shri Jai Prakash Agarwal regarding need to formulate a comprehensive plan for providing housing and other civic amenities in Delhi particularly in North East Delhi Parliamentary Constituency.
- (3) Shri S.S. Ramasubbu regarding need to provide adequate and timely supply of LPG cylinders in Tamil Nadu particularly in Tirunelveli district.
- (4) Shri Adhir Ranjan Chowdhury regarding need to expedite Nashipur Azimganj Rail bridge across river Bhagirathi in Murshidabad district, West Bengal.
- (5) Shri R. Dhruvanarayana regarding need to release funds to the Government of Karnataka to undertake relief measures in drought hit parts of the State.
- (6) Shri Ratan Singh regarding need to provide water to Rajasthan as per various water agreements.

- (7) Shri Hansraj G. Ahir regarding need to take steps for providing irrigation facilities in areas with preponderance of forests particularly in East Vidarbha region in Maharashtra.
- (8) Smt. Yashodhara Raje Scindia regarding need to expedite construction of additional railway line between Bina and Mathura.
- (9) Shri Mansukhbhai D. Vasava regarding need to increase wages being paid under the Mahatama Gandhi National Rural Employment Guarantee Scheme.
- (10) Shri Arjun Ram Meghwal regarding need to provide alternative land to farmers living in border areas to ensure their livelihood.
- (11) Shri Dinesh Chandra Yadav regarding need to conserve sites of archaeological importance in District Saharsa, Bihar.
- (12) Shri S. Semmalai regarding need to modify the process of assessment and imposition of income tax.

2.03 P.M.

13. The Budget (Railways) – 2012-2013

Time Taken : 4 hrs.36 mts.

Further discussion on the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 2012-2013 continued.

One Hundred and Fifty Two cut motions (Nos. 65 to 67, 84, 86 to 90, 92 and 93, 95, 104. 107 to 114, 491 to 535, 536 to 554, 555 to 604 and 605 to 620) were moved on 25.4.2012.

The following members laid their written speeches on the Table :-

- (1) Shri Bharat Ram Meghwal
- (2) Shri Premchand Guddu
- (3) Dr. P.L. Punia
- (4) Dr. Virendra Kumar
- (5) Shri Hansraj Gangaramji Ahir
- (6) Shri R. Thamaraiselvan
- (7) Shri K. Sugumar

Shri Mukul Roy replied to the debate.

All the cut motions moved were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 2012-13 as shown in column 4 of the Printed List of Demands for Grants (Railways) for 2012-13 were voted in full.

14. The Government Bill - Introduced

The Appropriation (Railways) No. 3 Bill, 2012.

15. The Government Bill - Passed

The Appropriation (Railways) No. 3 Bill, 2012.

The motion for consideration moved by Shri Mukul Roy was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mukul Roy.

The motion was adopted and the Bill was passed.

2.28 P.M.

16. The Budget (General) – 2012-13 – Demands for Grants

Time allotted: 4 hrs. Time Taken : 5 hrs. 09 mts.

Discussion on Demands for Grants Nos. 46 to 49 under the Control of

Ministry of Health and Family Welfare commenced.

Thirty-three cut motions (Nos. 2 to 5, 16 and 17, 34 to 45. 46 to 53, 62 to 67 and 77) were moved.

The following members took part in the debate :-

- (1) Kunwar Rewati Raman Singh
- (2) Shri Chinta Mohan
- (3) Dr. Sanjay Jaiswal
- (4) Shri Gorakh Nath Pandey
- (5) Shri Arjun Roy
- *(6) Shri Jose K. Mani
- *(7) Dr. Mahendrasinh P. Chauhan
- (8) Dr. Anup Kumar Saha
- (9) Shri Arjun Charan Sethi
- *(10) Shri Harish Chowdhury
- (11) Dr. Padmasinha B. Patil
- (12) Dr. Jyoti Mirdha
- *(13) Sardar Sukhdev Singh Libra

- *(14) Shri Ratan Singh
- *(15) Shri Naranbhai Kachhadiya
- (16) Dr. P. Venugopal
- *(17) Smt. Jayshreeben K. Patel
- (18) Dr. Kirit P. Solanki
- (19) Smt. Paramjit Kaur Gulshan
- *(20) Dr. Virendra Kumar
- *(21) Shri K. Sugumar
- *(22) Shri P. Kumar
- (23) Shri Nama Nageswara Rao
- *(24) Shri Arjun Ram Meghwal
- (25) Smt. Bhawna Gawli Patil Surve
- *(26) Shri C. Rajendran
- (27) Shri M.I. Shanavas
- (28) Shri Yogi Aditya Nath
- (29) Shri Prabodh Panda
- (30) Shri Sharief-ud-din Shariq
- *(31) Shri S. Semmalai
- *(32) Shri P.T. Thomas

*Written speeches were laid on the Table.

- *(33) Dr. P.L. Punia
- (34) Dr. Raghuvansh Prasad Singh
- *(35) Shri Ram Singh Kaswan
- (36) Shri Prasanta Kumar Majumdar
- *(37) Shri O.S. Manian
- (38) Shri Satpal Maharaj
- (39) Shri E.T. Mohammed Basheer
- (40) Dr. Ajay Kumar
- (41) Shri Prem Das Rai
- (42) Dr. Tarun Mandal
- (43) Shri Bishnu Pada Ray
- (44) Shri Shailendra Kumar
- *(45) Shri Ghanshyam Anuragi

*Written speeches were laid on the Table.

- (46) Shri Thirumaa Valavan Thol
- (47) Shri Jagdambika Pal
- (48) Dr. Rajan Sushant
- (49) Shri Jai Prakash Agarwal
- (50) Shri Ramkishun
- (51) Shri S.S. Ramasubbu
- (52) Shri N. Peethambara Kurup

The discussion was not concluded.

\$ 8.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th April, 2012.)

T.K. VISWANATHAN, Secretary-General.

\$ From 7.38 P.M. to 8.34 P.M. Members raised matters of urgent public importance.



BULLETIN – PART I

(Brief Record of Proceedings)

Friday, April 27, 2012/Vaisakha 7, 1934 (Saka)

No. 226

11.00 A.M.

1. Starred Questions

Starred Question Nos. 321–325 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.28 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 326 – 340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3681-3725, 3727-3865, 3867-3910 were laid on the Table.

12.00 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2010-2011.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2010-2011.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Drugs and Cosmetics (1st Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 28(E) in Gazette of India dated 17th January, 2012, under Section 38 of the Drugs and Cosmetics Act, 1940.

(10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2012-2013.

(11) A copy of the United Bank of India (Officers') Service
(Amendment) Regulations, 2010 (Hindi and English versions) published
in Notification No. 1/2010 in Gazette of India dated the 6th January,
2011 issued under sub-section (4) of Section 19 of the Banking
Companies (Acquisition and Transfer of Undertakings) Act, 1970.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Notification Nos. G.S.R.199(E) to G.S.R.213(E)
 (Hindi and English versions) published in Gazette of India dated 17th
 March, 2012 together with an explanatory memorandum relating to service tax changes in the context of Budget proposals as announced by

the Finance Minister in Lok Sabha on 16th March, 2012 under subsection (4) of section 94 of the Finance Act, 1994.

(14) A copy of the Notification Nos. G.S.R.156(E) to G.S.R.182(E) (Hindi and English versions) published in Gazette of India dated 17th March, 2012 together with an explanatory memorandum relating to Central Excise duty charges in the context of Budget Proposals as announced by Finance Minister in Lok Sabha on 16th March, 2012 under sub-section (2) of section 38 of the Central Excise Act, 1944.

(15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- G.S.R.128(E) published in Gazette of India dated 9th March, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 3/89-Cus., dated 9th January, 1989.
- (ii) G.S.R.129(E) published in Gazette of India dated 9th March, 2012 together with an explanatory memorandum exempting customs duty on re-import of cut and polished diamonds, after certification/grading by the laboratories/agencies as notified in the Foreign Trade Policy in this regard, subject to the fulfillment of certain conditions.
- (iii) G.S.R. 183(E) to G.S.R. 189(E) and G.S.R.192(E) to G.S.R.198(E) published in Gazette of India dated 17th March, 2012 together with an explanatory memorandum relating to Customs duty changes in the context of Budget proposals as announced by the Finance Minister in Lok Sabha on 16th March, 2012.

(16) A copy of the Notification No. G.S.R.214(E) (Hindi and English versions) published in Gazette of India dated 17th March, 2012 together with an explanatory memorandum making certain amendments in the

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Notification No. 2/2003-M&TP, dated 1st March, 2003 issued under Rule 8 of the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.

(17) A copy of the Clean Energy Cess (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 215(E) in Gazette of India dated 17th March, 2012 under Section 84 of the Finance Act, 2010 together with an explanatory memorandum.

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- G.S.R.111(E) published in Gazette of India dated 29th February,
 2012 together with an explanatory memorandum rescinding Notification No. 30/2008-Cus., dated 3rd March, 2008.
- (ii) G.S.R.118(E) published in Gazette of India dated 5th March,
 2012 together with an explanatory memorandum making certain amendments in the Notification No. 15/2007-Cus., dated 20th February, 2007.
- (iii) G.S.R. 190(E) published in Gazette of India dated the 17th March, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 42/96-Cus., dated 23rd July, 1996.
- (iv) G.S.R. 191(E) published in Gazette of India dated the 17th March, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 230/1986-Cus., dated 3rd April, 1986.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2010-2011.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2010-2011, for the year 2010-2011.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

4. Assent to Bills

The Secretary-General laid on the Table the following six Bills passed by the Houses of Parliament during the first part of Tenth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 13^{th} March, 2012 :

- (1) The Appropriation (Railways) Bill, 2012;
- (2) The Appropriation (Railways) No. 2 Bill, 2012;
- (3) The Appropriation (Railways) Vote on Account Bill, 2012;
- (4) The Appropriation (Vote on Account) Bill, 2012;
- (5) The Appropriation Bill, 2012; and
- (6) The Appropriation (No. 2) Bill, 2012.

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5. Reports of Committee on Public Undertakings

Shri Vilas Baburao Muttemwar presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings: -

- (1) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the First Report of 15th Lok Sabha on Public Private Partnership in implementation of Road Projects by National Highways Authority of India in respect of Delhi-Gurgaon Project.
- (2) Fifteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Second Report of 15th Lok Sabha on Sale of Surplus Land and Buildings by National Textile Corporation Limited.

6. Reports of Public Accounts Committee

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2011-12):-

- Fifty-sixth Report on `Review of Grant No. 1 Department of Agriculture & Cooperation' relating to the Ministry of Agriculture.
- (2) Fifty-seventh Report on `Performance of the Ministry of Environment and Forests' relating to the Ministry of Environment and Forests.
- (3) Fifty-eighth Report on 'Non-compliance by the Ministries/Departments in timely submission of Action Taken Notes on non-selected Audit Paragraphs (2010-11)' relating to the Ministry of Finance.

(4) Fifty-ninth Report on `Functioning of Land and DevelopmentOffice' relating to the Ministry of Urban Development.

7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the Twentieth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Financial Services) on Action Taken by the Government on the recommendations contained in their Eighth Report (Fifteenth Lok Sabha) on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Punjab and Sind Bank and credit facilities provided by the Bank to them".

8. Report of Committee on Papers Laid on the Table

Shri Harin Pathak presented the Eighth Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

9. Report of Standing Committee on Petroleum and Natural Gas

Shri Aruna Kumar Vundavalli presented the Eleventh Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas on 'Demands for Grants (2012-13) of the Ministry of Petroleum and Natural Gas'.

10. Report of Standing Committee on Transport, Tourism and Culture

Shri Shatrughan Sinha laid on the Table the One Hundred Seventy-fourth Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on the Demands for Grants (2012-13) of Ministry of Civil Aviation.

11. Motion regarding Joint Committee on Offices of Profit

Shri Rewati Raman Singh moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri S.S. Ahluwalia from Rajya Sabha and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

12. Statement by Minister

The Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Finance on Demands for Grants (2011-12), pertaining to the Department of Revenue, Ministry of Finance.

13. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 30th April, 2012.

12.08 P.M.

14. Government Bill – Introduced

The Administrative Tribunals (Amendment) Bill, 2012.

(Due to interruptions, Lok Sabha adjourned at 12.09 P.M. and reassembled at 2.00 P.M. 2.00 P.M.

15. The Budget (General) – 2012-2013 – Demands for Grants

Time Taken : 6 hrs. 29 mts.

Further discussion on the Demands for Grants Nos. 46 to 49 under the Control of Ministry of Health and Family Welfare continued.

Thirty-three cut motions (Nos. 2 to 5, 16 and 17, 34 to 45, 46 to 53, 62 to 67 and 77) were moved on 26.4.2012.

The following members laid their written speeches on the Table :-

- (1) Shri Hansraj G. Ahir
- (2) Shri R. Thamaraiselvan

Shri Ghulam Nabi Azad replied to the debate.

All the cut motions moved were negatived.

Demands for Grants Nos. 46 to 49 (both Revenue Account and Capital Account) relating to the Ministry of Health and Family Welfare for the amounts shown under column 4 of the Printed List of Demands for Grants - Budget (General) for 2012-13 were voted in full.

*3.20 P.M.

16. Submission by Member

Dr. (Smt.) Jyoti Mirdha made a submission regarding need to remove tractor trolly used in agriculture from the commercial category list.

Sarvashri Raj Babbar, Partap Singh Bajwa, Madal Lal Sharma, Deepender Singh Hooda, Sajjan Singh Verma, Thokchom Meinya, Smt. Deepa Das Munshi, Dr. (Smt.) Prabha Kishor Taviad, Dr. Mahendrasinh P. Chauhan and Dr. P.L. Punia associated.

Shri Harish Rawat responded.

*From 3.20 P.M. to 4.00 P.M. , members raised matters of urgent public importance.

4.00 P.M.

17. Motion

Shri S. Semmalai moved the following motion :-

"That this House do agree with the Twenty-second, Twenty-third, Twenty-fourth and Twenty-fifth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 1 December, 2011, 21 March, 28 March and 26 April, 2012, respectively, subject to modifications that, -

(i) para 7 and sub-para (v) of para 8 of the Twenty-second Report; and

(ii) para 4 and sub-para (ii) of para 5 of the Twenty-fourth Report, relating to allocation of time to resolutions, be omitted".

The motion was adopted.

18. Private Members' Bills – Introduced

- (1) The Persons Living in Coastal Zone (Rehabilitation and Welfare) Bill, 2011 by Dr. Sanjeev Ganesh Naik.
- (2) The Phased Incorporation of Cash Transfers in Public Distribution System Bill, 2011 by Shri Baijayant Panda.
- (3) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2011 (Amendment of Part II) by Shrimati Bijoya Chakravarty.
- (4) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2011 (Amendment of the Schedule) by Shri K. Murugesan Anandan.
- (5) The Constitution (Amendment) Bill, 2011 (Insertion of new article 24A) by Shri Satpal Maharaj.

- (6) The National Commission for Horticulture Development Bill, 2011 by Shri Jagdambika Pal.
- (7) The Code of Criminal Procedure (Amendment) Bill, 2012 (Amendment of section 164A) by Shrimati Sumitra Mahajan.
- (8) The Pre-Examination Coaching Centres Regulatory Authority Bill, 2011 by Shri Jagdambika Pal.
- (9) The Backward Areas Development Board Bill, 2011 by Shri Jagdambika Pal.
- (10) The Slums and Jhuggi-Jhopri Areas Clearance Bill, 2011 by Shri Om Prakash Yadav.
- (11) The Prevention of Influx of Foreign Nationals into the Country Bill, 2011 by Shrimati Bijoya Chakravarty.
- (12) The Constitution (Amendment) Bill, 2011 (Amendment of articles 85 and 174) by Shri Satpal Maharaj.
- (13) The Constitution (Amendment) Bill, 2011 (Insertion of new article 30A) by Shri Satpal Maharaj.
- (14) The Overseas Workers (Management and Welfare) Bill, 2011 by Adv. P.T. Thomas.
- (15) The Constitution (Amendment) Bill, 2011 (Amendment of article 370) by Shri Hansraj Gangaram Ahir.
- (16) The Compulsory Sports Education in Schools Bill, 2011 by Shri Hansraj Gangaram Ahir.
- (17) The Constitution (Amendment) Bill, 2012 (Amendment of the Seventh Schedule) by Shri Hansraj Gangaram Ahir.
- (18) The Mentally Retarded Children (Welfare) Bill, 2012 by Shri Hansraj Gangaram Ahir.
- (19) The Fishermen (Welfare) Bill, 2011 by Shri Adhir Ranjan Chowdhury.

- (20) The Dalit and Backward Youth Welfare Bill, 2011 by Shri P.L. Punia.
- (21) The Central Universities (Amendment) Bill, 2011 (Insertion of new section 3B, etc.) by Shri Partap Singh Bajwa.
- (22) The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2011 (Amendment of section 6, etc.) by Shri S. Semmalai.
- (23) The Coconut Growers (Welfare) Bill, 2011 by Shri M.K. Raghavan.
- (24) The Airlines (Payment of Compensation) Bill, 2011 by Shri M.K. Raghavan.
- (25) The Health Insurance Scheme Bill, 2011 by Shri M.K. Raghavan.
- (26) The Prohibition of Extravagant Expenditure on Marriages Bill, 2011 by Dr. Mahendrasinh P. Chauhan.
- (27) The Indian Penal Code (Amendment) Bill, 2011 (Omission of section 124A) Shri Arjun Meghwal.
- (28) The Handloom Weavers (Welfare) Bill, 2011 by Shri P.L. Punia.
- (29) The Right to Information (Amendment) Bill, 2012 (Amendment of section 2, etc.) by Shri Jayant Chaudhary.
- (30) The Constitution (Amendment) Bill, 2012 (Amendment of article 171) by Dr. Raghuvansh Prasad Singh.
- (31) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2012 (Amendment of the Schedule) by Dr. Raghuvansh Prasad Singh.
- (32) The Citizenship (Amendment) Bill, 2012 (Amendment of section 5) by Shri Kabindra Purkayastha.

- (33) The Compulsory Imparting of Moral Education in Educational Institutions Bill, 2012 by Dr. Mahendrasinh P. Chauhan.
- (34) The Incest Offences Bill, 2012 by Dr. Mahendrasinh P. Chauhan.
- (35) The Women and Girl Child (Prevention of Atrocities) Bill, 2012 by Dr. Mahendrasinh P. Chauhan.
- (36) The Hindu Marriage (Amendment) Bill, 2012 (Amendment of section 13) by Shri Manish Tewari.
- (37) The Compulsory Medical Preparedness in Schools Bill, 2012 by Dr. Kirit Premjibhai Solanki.
- (38) The Prohibition of Indecent Advertisements Bill, 2012 by Dr. Kirit Premjibhai Solanki.
- (39) The Prohibition on Use of Coercive Methods for Recovery of Bank Loans Bill, 2012 by Dr. Kirit Premjibhai Solanki.
- (40) The Constitution (Amendment) Bill, 2012 (Amendment of article 85) by Shri Deepender Singh Hooda.
- (41) The Computer Training Centres (Regulation) Bill, 2012 by Shri Adhir Ranjan Chowdhury.
- (42) The Constitution (Amendment) Bill, 2012 (Insertion of new article 371CA) by Dr. Thokchom Meinya
- (43) The Constitution (Amendment) Bill, 2012 (Insertion of new article 22A)by Dr. Bhola Singh.
- (44) The Rural Electrification Bill, 2012 by Dr. Bhola Singh.

- (45) The Provision of Free Medical and Engineering Education to Meritorious Students Bill, 2012 by Shri Raman Deka.
- (46) The Salt Workers Welfare Bill, 2012 by Shri P.L. Punia.
- (47) The Establishment of Permanent Benches of High Courts at State Capitals Bill, 2012 by Dr. Shashi Tharoor.
- (48) The Fishermen (Welfare) Bill, 2012 by Shri Kodikunnil Suresh.
- (49) The Economically Weaker Class Corporation Bill, 2012 by Shri Kodikunnil Suresh.
- (50) The Commercial Crops Workers (Welfare) Bill, 2012 by Shri Kodikunnil Suresh.
- (51) The Scheduled Castes Hamlets (Provision of Basic Facilities) Bill, 2012 by Shri Kodikunnil Suresh.
- (52) Indian Penal Code (Amendment) Bill, 2012 (Amendment of section 377) by Shri Arjun Meghwal.
- (53) The Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Bill, 2012 (Insertion of new section 16B, etc.) by Shri Arjun Meghwal.

4.36 P.M. 19. Private Members' Bills – Withdrawn

- (1) The Right to Information (Amendment) Bill, 2011 (Amendment of sections 6 to 8) by Shri Bhausaheb R. Wakchaure.
- (2) The University of Patna Bill, 2011 by Dr. Bhola Singh.

4.37 P.M.

(3) The Constitution (Amendment) Bill, 2010 (Amendment of the Eighth Schedule) by Shri Satpal Maharaj.

Further discussion on the motion for consideration of the Bill moved by Shri Satpal Maharaj on the 19^{th} August, 2011, continued .

The following members took part in the debate :-

- (1) Shri Naveen Jindal
- (2) Shri Arjun Ram Meghwal
- (3) Dr. Raghuvansh Prasad Singh
- (4) Shri Jai Prakash Agarwal
- (5) Shri S. Semmalai
- (6) Shri Deepender Singh Hooda
- (7) Shri Badriram Jakhar
- (8) Shri Jagdambika Pal
- (9) Shri Mahabal Mishra
- (10) Shri Kamal Kishor
- (11) Shri Jitendra Singh

Shri Satpal Maharaj replied to the debate.

The Bill was withdrawn by leave of the House.

6.15 P.M.

20. Private Member's Bill – Under Consideration

The Ban on witchcraft Bill, 2010 by Shri Om Prakash Yadav.

The motion for consideration of the Bill was moved by Shri Om Prakash Yadav. His speech was unfinished.

The discussion was not concluded.

6.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th April, 2012.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Monday, April 30, 2012/Vaisakha 10, 1934 (Saka)

No. 227

11.00 A.M.

1. Starred Questions

Starred Question Nos.341 and 342 were orally answered.

(*Due to interruptions, Lok Sabha adjourned* at 11.22 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 343-360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3911-4140 were laid on the Table.

12.00 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

 A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2012-2013.

(2) A copy of the Apprenticeship (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 228(E) in Gazette of India dated the 23rd March, 2011 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Corrigendum (Hindi and English versions) of the Outcome Budget* of the Ministry of Labour and Employment for the year 2012-2013.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2012-2013.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Gautam Budh Nagar, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the Inland Waterways Authority of India, Gautam Budh Nagar, for the year 2010-2011.

* The Outcome Budget was laid on 28.03.2012.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions):-
- (1) Memorandum of Understanding between the MOIL Limited and the Ministry of Steel for the year 2012-2013.
- (2) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2012-2013.
- (3) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2012-2013.
- (4) Memorandum of Understanding between the KIOCL Limited and the Ministry of Steel for the year 2012-2013.
- (5) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2012-2013.
- (6) Memorandum of Understanding between the Hindustan Steelworks Construction Limited and the Ministry of Steel for the year 2012-2013.
- (7) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2012-2013.
- (8) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2012-2013.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2010-2011.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and

Plantation Development Corporation Limited, Port Blair, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the G.B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G.B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2009-2010.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2010-2011.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2010-2011.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

(i) The Environment (Protection) (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 266(E) in Gazette of India dated 30th March, 2012.

 (ii) The Environment (Protection) Amendment Rules, 2012 published in Notification No. G.S.R. 152(E) in Gazette of India dated 16th March, 2012.

(18) A copy each of the following Notifications (Hindi and English versions) under Sections 12 & 13 of the Environment (Protection) Act, 1986:-

- S.O. 1754(E) published in Gazette of India dated the 28th July, 2011, making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.
- S.O. 264(E) published in Gazette of India dated the 13th February, 2012, making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.
- (iii) S.O. 2609(E) published in Gazette of India dated the 22nd November, 2011, making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.

(19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the West Bengal Consultancy Organisation Limited, Kolkata, for the year 2010-

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2011.

- (ii) Annual Report of the West Bengal Consultancy Organisation Limited, Kolkata, for the year 2010-2011 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the STCL Limited, Bangalore, for the year 2010-2011.
 - (ii) Annual Report of the STCL Limited, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Entrepreneurship Development Madhya Pradesh, Bhopal, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Entrepreneurship Development Madhya Pradesh, Bhopal, for the year 2010-2011.
- (22) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2012-2013.
 - (ii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of

Commerce, Ministry of Commerce and Industry, for the year 2012-2013.

 (iii) Memorandum of Understanding between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry, for the year 2012-2013.

(23) A copy of the Chief Inspectors, Deputy Chief Inspectors and Inspectors (qualification and experience) Rules, 2012 (Hindi and English versions) published in the Notification No. G.S.R. 124(E) in Gazette of India dated the 7th March, 2012 under sub-section (2) of Section 28A of the Boilers Act, 1923.

(24) A copy of the Memorandum of Understanding (Hindi and English versions) between the NTC Limited and the Ministry of Textiles for the year 2012-2013.

(25) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 34 of the National Institute of Fashion Technology Act, 2006:-

- (i) The National Institute of Fashion Technology for the Post Graduate Degree, Under Graduate Degree, Diploma and Certificate Programme Ordinance, 2007 published in Notification No. NIFT/DC/06-07/Degree/42 in Gazette of India dated 30th January, 2012.
- (ii) The National Institute of Fashion Technology Academic Programmes Ordinances, 2012 published in Notification No. NIFT/DC/06-07/Degree/42 in Gazette of India dated 5th March, 2012.
- (iii) The First Statutes of National Institute of Fashion Technology,
 2012 published in Notification No. F. No. NIFT/HO/ACT-Statutes/2007-Vol.III in Gazette of India dated 11th April, 2012.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) & (ii) of (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2010-2011.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence for the year 2012-2013.
 - Memorandum of Understanding between the Hindustan Shipyard Limited and the Ministry of Defence for the year 2012-2013.

(30) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 1463(E) and S.O. 1464(E) published in Gazette of India dated 27th June, 2011, regarding collection of user fee in respect of National Highway No. 76 (Chittorgarh-Kota-Baran-Rajasthan/Madhya Pradesh Border Section) in the State of Rajasthan.
- (ii) S.O. 1203(E) published in Gazette of India dated 26th May, 2011, regarding collection of user fee in respect of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.

- (iii) S.O. 1588(E) published in Gazette of India dated 11th July, 2011, regarding collection of user fee in respect of National Highway No. 7 (Lakhnadon-Seoni-Madhya Pradesh and Maharashtra Border) in the State of Madhya Pradesh.
- (iv) S.O. 1589(E) published in Gazette of India dated 11th July, 2011, regarding collection of user fee in respect of National Highway No. 28 (Lucknow to Faizabad to Gorakhpur-Uttar Pradesh/Bihar Border Section) in the State of Uttar Pradesh.
- (v) S.O. 1679(E) published in Gazette of India dated 21st July, 2011, regarding collection of user fee in respect of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (vi) S.O. 1680(E) published in Gazette of India dated 21st July, 2011, regarding collection of user fee in respect of National Highway No. 14 (Dwarka-Rajasthan/Gujarat Border) in the State of Rajasthan.
- (vii) S.O. 1681(E) published in Gazette of India dated 21st July, 2011, regarding collection of user fee in respect of National Highway No. 76 (Pindwara-Udaipur Section) and National Highway No. 14 (Pindwara to Rajasthan/Gujarat Border Section) in the State of Rajasthan.
- (viii) S.O. 1849(E) published in Gazette of India dated 8th August,
 2011, regarding collection of user fee in respect of National
 Highway No. 4 (Bangalore-Hoskote-Karnataka/Andhra
 Pradesh Border Section) in the State of Karnataka.
- (ix) S.O. 3045(E) published in Gazette of India dated 24th December, 2010, regarding collection of user fee in respect of National Highway No. 66 (Tamil Nadu/Pondicherry Border-

Tindivanam-Thiruvannamalai-Krishnagiri Section) in the State of Tamil Nadu.

- (x) S.O. 3059(E) published in Gazette of India dated 30th December, 2010, regarding collection of user fee in respect of National Highway No. 6 (Nagpur-Kondhali-Talegaon Section) in the State of Maharashtra.
- (xi) S.O. 104(E) published in Gazette of India dated 18th January, 2011, regarding collection of user fee in respect of National Highway No. 2 (Delhi/Haryana Border-Haryana/Uttar Pradesh Border Section) (Haryana/Uttar Pradesh Border-Kanpur Section) in the State of Haryana.
- (xii) S.O. 2852(E) published in Gazette of India dated 26th
 November, 2010, making certain amendments in the
 Notification No. S.O. 2331(E) dated 22nd September, 2010.
- (xiii) S.O. 2794(E) published in Gazette of India dated 16th November, 2010, regarding collection of user fee in respect of National Highway No. 2 (Uttar Pradesh/Bihar Border to Barwa Adda Section) in the State of Bihar.
- (xiv) S.O. 2764(E) published in Gazette of India dated 10th November, 2010, regarding collection of user fee in respect of National Highway No. 8A (Bamanbore to Samakhiyali to Gandhidham Section) in the State of Gujarat.
- (xv) S.O. 940(E) published in Gazette of India dated 29th April, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 5 in the State of Punjab.
- (xvi) S.O. 986(E) published in Gazette of India dated 4th May,
 2011, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.

- (xvii) S.O. 1556(E) published in Gazette of India dated 8th July, 2011, authorising the Land Acquisition Officer, NHAI, Bilaspur, Himachal Pradesh, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 21 (Bilaspur-Ner Chowk Section) in the State of Himachal Pradesh.
- (xviii) S.O. 1574(E) published in Gazette of India dated 8th July, 2011, making certain amendments in the Notification No. S.O. 1713(E) dated 13th July, 2009.
- (xix) S.O. 1317(E) published in Gazette of India dated 7th June,
 2011, regarding acquisition of land for building,
 maintenance, management and operation of National
 Highway No. NE-II (Eastern Peripheral Expressway)
 (Sonepat Section) in the State of Haryana.
- (xx) S.O. 1138(E) published in Gazette of India dated 20th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (xxi) S.O. 968(E) published in Gazette of India dated 3rd May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (xxii) S.O. 1561(E) published in Gazette of India dated 8th July,
 2011, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.

- (xxiii) S.O. 1555(E) published in Gazette of India dated 8th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xxiv)S.O. 1553(E) published in Gazette of India dated 8th July, 2011, making certain amendments in the Notification No. S.O. 985(E) dated 4th May, 2011.
- (xxv) S.O. 1360(E) and S.O. 1361(E) published in Gazette of India dated 13th June, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 231 (Raibareilly-Jaunpur Section) in the State of Uttar Pradesh.
- (xxvi)S.O. 1550(E) published in Gazette of India dated 8th July, 2011, authorising the Land Acquisition Officer, District Bilaspur, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 21 (Ner Chowk-Manali Section) in the State of Himachal Pradesh.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2010-2011.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2010-2011.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

4. Message from Rajya Sabha

The Secretary-General reported a message from Rajya Sabha that at its sitting held on 27th April, 2012, Rajya Sabha passed the Central Educational Institutions (Reservation in Admission) Amendment Bill, 2012.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2012.

6. Reports of Standing Committee on Agriculture

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:-

- Thirty-fourth Report on Demands for Grants (2012-13) of the Ministry of Agriculture (Department of Agriculture and Co-operation).
- (2) Thirty-fifth Report on Demands for Grants (2012-13) of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).

7. Report of Standing Committee on Defence

Shri Satpal Maharaj presented the Fifteenth Report (Hindi and English versions) of the Standing Committee on Defence on `Demands for Grants 2012-13' of the Ministry of Defence.

8. Statement of Committee on Members of Parliament Local Area Development Scheme (Lok Sabha)

Shri A. K. S. Vijayan laid the Statement (Hindi and English versions) on Final Action Taken Replies of the Ministry of Statistics and Programme Implementation on the recommendations contained in Chapters I and V of the Sixth Report (15th Lok Sabha) of the Committee on MPLADS (Lok Sabha) regarding action taken by the Government on the recommendations contained in the Third Report of the Committee on the subject "Providing MPLADS funds to acquire ambulance by reputed service organizations like Red Cross, etc.".

9. Reports of Standing Committee on Commerce

Shri Dayanidhi Maran laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- 100th Report on Demands for Grants (2012-13) of the Department of Commerce (Ministry of Commerce and Industry).
- (2) 101st Report on Demands for Grants (2012-13) of the Department of Industrial Policy & Promotion (Ministry of Commerce and Industry).

10. Report of Standing Committee on Home Affairs

Shri Naveen Jindal laid on the Table the One Hundred and Sixtyfirst Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Demands for Grants (2012-13) of the Ministry of Home Affairs.

11. Motion for Election to the Agricultural and Processed Food Products Export Development Authority

Shri Anand Sharma on behalf of Shri Jyotiraditya M. Scindia moved the following motion :-

"That in pursuance of clause (d) of sub-section (4) of section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

12. Statement by Minister

The Minister of Steel laid the following statements (Hindi and English versions) regarding the:-

- Status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Coal and Steel on Modernisation and Expansion of Steel Sector, pertaining to the Ministry of Steel.
- (2) Status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Coal and Steel on Demands for Grants (2011-12), pertaining to the Ministry of Steel.

12.05 P.M.

13. Government Bill – Introduced

The National Housing Bank (Amendment) Bill, 2012.

12.06 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each : -

- (1) Shri Hamdullah Sayeed regarding need to expedite the Defence Airport project at Minicoy in Lakshadweep Parliamentary Constituency.
- (2) Dr. Shashi Tharoor regarding need to take steps to correctly identify starvation deaths and persons living in starvation and provide relief thereon.
- (3) Dr. Nirmal Khatri regarding need to abolish excise tax, Tax collected at Source and reduce customs duty on non-branded gold jewellery.
- (4) Shri Ratan Singh regarding need to extend tax concessions to mustard oil factories in Bharatpur Parliamentary Constituency, Rajasthan.
- (5) Dr. Kirit P. Solanki regarding need to allocate CNG as per Administrative Price Mechanism to Gujarat.
- (6) Shri Makan Singh Solanki regarding need to establish an Agricultural University in Barwani district, Madhya Pradesh.
- (7) Shri Ganesh Singh regarding need to ensure proper packing of cement by the cement companies.

- (8) Shri Ram Singh Kaswan regarding need to expedite payment of compensation to farmers whose land have been acquired by Indian Air Force in Hanumangarh district, Rajasthan.
- (9) Shri Rakesh Sachan regarding need to stop air and water pollution being caused by cotton mills in Fatehpur Parliamentary Constituency, Uttar Pradesh.
- (10) Shri Mahabali Singh regarding need to convert the road between Tetaria Mod to Koiridih in Aurangabad district, Bihar into a pucca road.
- (11) Dr. Ratna De Nag regarding need to take effective steps to check adulteration of food itmes.
- (12) Shri A.K.S. Vijayan regarding need to take up the construction work of Thiruvarur-Thiruthuraipoondi-Pattukottai rail line in Tamil Nadu on priority basis.
- (13) Shri Jagadanand Singh regarding need to provide adequate power to Bihar from the Central pool.

*12.06 P.M.

15. Submission by Member

Regarding reservation in promotion for SCs/STs.

Shri P.L. Punia made submission regarding reservation in promotion for SCs/STs.

Shri Khiladi Lal Bhairwa, Dr. Kirit P. Solanki, Shri Shailendra Kumar, Dr. Baliram, Sarvashri Raghubir Singh Meena, Sajjan Singh Verma, Mohinder Singh Kaypee, P.T. Thomas, Kamal Kishor, Arjun Ram Meghwal and Smt. Santosh Choudhary associated.

Shri V. Narayanswamy responded.

(Lok Sabha adjourned at 1.21 P.M. and re-assembled at 2.24 P.M.)

*From 12.06 P.M. to 1.21 P.M., members made submission on the matters of urgent public importance.

2.24 P.M.

16. The Budget (General) – 2012-2013 – Demands for Grants

Time Taken : 4 hrs. 28 mts.

Discussion on the Demands for Grants Nos. 101 to 103 under the control of Ministry of Urban Development commenced.

Seven cut motions (Nos. 5 and 42 to 47) were moved.

The following members took part in the debate :-

- (1) Shri Sanjay Nirupam
- (2) Shri Lalji Tandon
- *(3) Shri R. Thamaraiselvan
- *(4) Shri Premchand Guddu
- (5) Shri Shailendra Kumar
- (6) Shri Vijay Bahadur Singh
- *(7) Shri N. Peethambara Kurup
- (8) Shri Jagdish Sharma
- (9) Prof. Saugata Roy
- *(10) Shri Narainbhai Kachhadia
- (11) Dr. Sanjeev Ganesh Naik
- (12) Shri K.Sivakumar *alias* J.K. Ritheesh
- (13) Shri P.K. Biju
- (14) Shri Kalikesh Narayan Singh Deo

- (15) Shri Umashankar Singh
- *(16) Dr. (Smt.) Jyoti Dhurve
- *(17) Dr. Charles Dias
- (18) Shri S. Semmalai
- (19) Shri Deepender Singh Hooda
- *(20) Smt. Santosh Chowdhury
- (21) Dr. Rattan Singh Ajnala
- (22) Shri P. Lingam
- (23) Shri Pralhad Joshi
- *(24) Dr. Mahendrasinh P. Chauhan
- *(25) Dr. Arvind Sharma
- (26) Shri Manohar Tirkey
- (27) Shri E.T. Mohammed Basheer
- *(28) Shri Udai Pratap Singh
- *(29) Shri Dhananjay Singh
- (30) Shri S.K. Bwiswmuthiary
- (31) Shri Mohinder Singh Kaypee
- (32) Shri Rajendra Agarwal
- (33) Shri Jai Prakash Agarwal
- *(34) Shri S.S. Ramasubbu
- *(35) Shri Narayan Singh Amlabe
- *(36) Shri Makan Singh Solanki
- *(37) Shri Ratan Singh

*Written speeches were laid on the Table.

- (38) Smt. Darshna Jardosh
- (39) Shri Mahabal Mishra
- *(40) Smt. Putul Kumari

Shri Kamal Nath replied to the debate.

All the cut motions moved were negatived.

Demands for Grants Nos. 101 to 103 (both Revenue Account and Capital Account) relating to the Ministry of Urban Development for the amounts shown under column 4 of the Printed List of Demands for Grants - Budget (General) for 2012-13 were voted in full.

6.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd May, 2012.)

T.K. VISWANATHAN, Secretary-General.

*Written speeches were laid on the Table.

LOK SABHA

BULLETIN – **PART I** (Brief Record of Proceedings)

Wednesday, May 2, 2012/Vaisakha 12, 1934 (Saka)

No. 228

11.00 A.M.

1. Reference by Speaker

The Speaker made reference to a road mishap that took place on 29th April, 2012 near Gorakhpur, Uttar Pradesh resulting in death of about 20 persons and injuries to many.

She also made reference to two incidents of lightening strike on 29th April, 2012 in which 17 people died in different parts of Andhra Pradesh and 16 people died and several others were injured in Howrah district of West Bengal.

She further made reference regarding an incident in the Dhubri district of Assam on Monday, 30th April, 2012 in which 100 people were reportedly drowned and about 200 persons were missing when a boat capsized in the Brahamaputra river.

She also made reference to another tragic incident in which seven persons were reported to have been killed and 175 persons injured and crops and livestock were destroyed due to a tornado accompanied by rain and hail storm in several parts of Tripura during the last few days.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Starred Questions

Starred Question No.361 was orally answered.

(*Due to interruptions, Lok Sabha adjourned* at 11.13 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 362-380 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4141-4370 were laid on the Table.

12.00 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951.

- (2) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2011 published in Notification No. G.S.R. 919(E) in Gazette of India dated 30th December, 2011.
- (3) The Indian Administrative Service (Pay) Second Amendment Rules, 2011 published in Notification No. G.S.R. 920(E) in Gazette of India dated 30th December, 2011.
- (4) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2011 published in Notification No.
 G.S.R. 921(E) in Gazette of India dated 30th December, 2011.
- (5) The Indian Administrative Service (Pay) Amendment Rules, 2011 published in Notification No. G.S.R. 922(E) in Gazette of India dated 30th December, 2011.
- (6) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2012 published in Notification No. G.S.R.
 56(E) in Gazette of India dated 31st January, 2012.
- (7) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2012 published in Notification No.
 G.S.R. 93(E) in Gazette of India dated 16th February, 2012.
- (8) The Indian Administrative Service (Pay) Amendment Rules, 2012 published in Notification No. G.S.R. 94(E) in Gazette of India dated 16th February, 2012.

- (9) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2012 published in Notification No.
 G.S.R. 143(E) in Gazette of India dated 13th March, 2012.
- (10) The Indian Forest Service (Pay) Second Amendment Rules, 2012 published in Notification No. G.S.R. 144(E) in Gazette of India dated 13th March, 2012.
- (11) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2012 published in Notification No.
 G.S.R. 145(E) in Gazette of India dated 13th March, 2012.
- (12) The Indian Forest Service (Pay) Second Amendment Rules,
 2012 published in Notification No. G.S.R. 146(E) in Gazette of India dated 13th March, 2012.
- (13) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 2012 published in Notification No.
 G.S.R. 216(E) in Gazette of India dated 17th March, 2012.
- (14) The Indian Forest Service (Pay) Third Amendment Rules, 2012 published in Notification No. G.S.R. 217(E) in Gazette of India dated 17th March, 2012.
- (15) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2012 published in Notification No.
 G.S.R. 218(E) in Gazette of India dated 17th March, 2012.
- (16) The Indian Forest Service (Pay) Fourth Amendment Rules, 2012 published in Notification No. G.S.R. 219(E) in Gazette of India dated 17th March, 2012.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2010-2011.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Rashtriya Madhyamik Shiksha Abhiyan, Dehradun, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uttarakhand Rashtriya Madhyamik Shiksha Abhiyan, Dehradun, for the year 2009-2010.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part I & II), Delhi, for the year 2010-2011.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2010-2011.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2010-2011.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2010-2011.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2010-2011.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2010-2011.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of

the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2010-2011.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2010-2011.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2010-2011.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) A copy of the Nalanda University Statutes, 2012 (Hindi and English versions) published in the Notification No. S/321/23/2011 in weekly Gazette of India dated the 6th April, 2012 under sub-section (2) of Section 42 of the Nalanda University Act, 2010.

- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2010-2011, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2010-2011.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
 - (1) A copy each of the following papers (Hindi and English versions):-
- (41) Memorandum of Understanding between the Bharat Sanchar Nigam Limited and the Department of Telecommunications for the year 2012-2013.
- (42) Memorandum of Understanding between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications for the year 2012-2013.

5. Message from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

- (i) That at its sittings held on 30th April, 2012, Rajya Sabha passed the Institutes of Technology (Amendment) Bill, 2012, passed by the Lok Sabha on the 24th March, 2011, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (ii) That at its sittings held on 30th April, 2012, Rajya Sabha passed the National Institutes of Technology (Amendment) Bill, 2012, passed by the Lok Sabha on the 19th August, 2011, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

6. Bill as amended by Rajya Sabha – Laid on the Table

Secretary-General laid on the Table the Institutes of Technology (Amendment) Bill, 2012 and the National Institutes of Technology (Amendment) Bill, 2012, which have been returned by Rajya Sabha with amendments.

7. Reports of Standing Committee on Information Technology

Shri Rao Inderjit Singh presented the following Reports (Hindi and English versions) on Demands for Grants (2012-13) of the Standing Committee on Information Technology (2011-12):-

- Thirty-first Report on Demands for Grants (2012-13) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (2) Thirty-second Report on Demands for Grants (2012-13) relating to the Ministry of Information and Broadcasting.
- (3) Thirty-third Report on Demands for Grants (2012-13) relating to the Ministry of Communications and Information Technology (Department of Posts).
- (4) Thirty-fourth Report on Demands for Grants (2012-13) relating to the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).

8. Reports of Standing Committee on Chemicals and Fertilizers

Shri Ashok Kumar Rawat presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (2) Twenty-fifth Report of the Committee on 'Demands for Grants (2012-13)' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (3) Twenty-sixth Report of the Committee on 'Demands for Grants (2012-13)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

 (4) Twenty-seventh Report of the Committee on `Demands for Grants (2012-13)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals)

9. Reports of Standing Committee on Rural Development

Shri P.L. Punia presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- Twenty-seventh Report on Demands for Grants (2012-13) of the Ministry of Drinking Water & Sanitation.
- (ii) Twenty-eighth Report on Demands for Grants (2012-13) of the Ministry of Rural Development (Department of Land Resources).

10. Reports of Standing Committee on Social Justice and Empowerment

Shrimati Susmita Bauri presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2011-2012):-

- Twenty-fourth Report on Demands for Grants (2012-13) of the Ministry of Social Justice and Empowerment.
- (2) Twenty-fifth Report on Demands for Grants (2012-13) of the Ministry of Tribal Affairs.
- (3) Twenty-sixth Report on Demands for Grants (2012-13) of the Ministry of Minority Affairs.

*12.05 P.M.

11. Submissions by Members

(i) Regarding reported violation of human rights in respect of Hindus in Pakistan, particularly in Sindh.

Dr. Murli Manohar Joshi made a submission regarding reported violation of human rights in respect of Hindus in Pakistan, particularly in Sindh.

Shri Arjun Ram Meghwal, Dr. Kirit P. Solanki, Dr. Virendra Kumar, Smt. Poonam V. Jat, Sarvashri Govind Prasad Mishra, Jitendra Singh, Rajendra Agarwal, Bhartruhari Mahtab, Shivkumar Chanabasappa Udasi, Shivaramagouda, Ramesh Vishwanath Katti, A.T. (Nana) Patil, Raman Deka, Dr. Mahendrasinh P. Chauhan, Dr. Sanjay Jaiswal, Dr. Prasanna Kumar Patasani and Shri Anandrao Adsul associated.

Shri P. Chidambaram responded.

* From 12.05 P.M. to 1.02 P.M. , members raised matters of urgent public importance.

12.24 P.M.

(ii) Regarding alleged assault and misbehaviour with a Member of Parliament by the State Police on the occasion of Gujarat Divas function.

Dr. Girija Vyas made a submission regarding alleged assault and misbehaviour with a Member of Parliament by the State Police on the occasion of Gujarat Divas function.

The following members also spoke :-

- (1) Smt. Sushma Swaraj
- (2) Dr. M. Thambidurai
- (3) Shri Lalu Prasad
- (4) Shri Gurudas Dasgupta
- (5) Shri Basudeb Acharia
- (6) Shri Kunwar Rewati Raman Singh
- (7) Shri Vijay Bahadur Singh

Shri S.S. Ramasubbu and Shri P.L. Punia associated.

Shri Pawan Kumar Bansal responded.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.01 P.M.)

2.01 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each : -

- (1) Shri M.K. Raghavan regarding need to make Calicut in Kerala a centre for UPSC examinations.
- (2) Rajkumari Ratna Singh regarding need to introduce 'Sports' syllabus in Universities in Uttar Pradesh before prescribing it as a subject in B. Ed. syllabus.
- (3) Shri Narayan Singh Amlabe regarding need to enhance the honorarium of cooks engaged in mid-day meal in schools.
- (4) Shri Adhir Ranjan Chowdhury regarding need to expedite the setting up of the proposed army Station in Murshidabad district, West Bengal.
- (5) Shri K. P. Dhanapalan regarding need to enhance the monthly quota of kerosene and provide electricity to Adivasi families living in Chalakudy Parliamentary Constituency in Kerala.
- (6) Shri Vilas B. Muttemwar regarding need to increase the viability gap funding for providing Metro Rail facility under Jawahar Lal Nehru National Urban Renewal Mission from 20% to 40% for upcoming cities having population of 20 lakhs and above.

- (7) Shri Rajen Gohain regarding need to address the problem of perennial flood caused by the Brahmaputra river in North Eastern Region particularly in Assam.
- (8) Dr. Mahendrasinh P. Chauhan regarding need to close unutilized railway stations and to set up new stations on Ahmedabad-Himmatnagar-Udaipur stretch.
- (9) Dr. Bhola Singh regarding need to provide drinking water in drought affected Nawada and Sheikhpura districts of Bihar.
- (10) Smt. Seema Upadhyay regarding need to reduce the height of Panchana dam in Rajasthan as per sanctioned limit and to stop proposed Anicut/Surface barrier.
- (11) Shri Sushil Kumar Singh regarding need to give environmental clearance to construct iron gate of Kutku dam, part of the inter-state North Koel Irrigation Project, in Bihar.
- (12) Shri R. Thamaraiselvan regarding need to release adequate funds for development of infrastructure facilities for Salem Railway Divisional Office in Tamil Nadu.
- (13) Shri Laxman Tudu regarding need to link Rupsa Budamara section of South Eastern Railway with Chakulia in Jharkhand.
- (14) Shri Prataprao Ganpatrao Jadhav regarding need to frame sugar export policy taking into account the interests of stakeholders.

- (15) Shri Prabodh Panda regarding need to address the issue of exchange of enclaves between India and Bangladesh in each other's territory.
- (16) Shri Raju Shetty regarding need to take steps for development of agricultural sector and set up a committee to frame agricultural export-import policy.

2.02 P.M.

13. The Budget (General) – 2012-2013 – Demands for Grants

Time Taken : 6 hrs. 05 mts.

Discussion on the Demands for Grants Nos. 52 to 56 and 96 to 100 under the control of Ministry of Home Affairs commenced.

Thirteen cut motions (Nos.1, 2, 52 and 53, 66, 70 to 77) were moved.

The following members took part in the debate :-

- (1) Shri Anurag Singh Thakur
- (2) Shri Sandeep Dikshit
- (3) Shri Neeraj Shekhar
- (4) Dr. Baliram
- *(5) Shri Ganeshrao Dudhgaonkar
- *(6) Shri Jose K. Mani
- *(7) Dr. Mahendrasinh P. Chauhan
- *(8) Dr. Ratna De (Nag)
- *(9) Shri R. Thamaraiselvan
- *(10) Sardar Sukhdev Singh Libra
- (11) Shri Vishwa Mohan Kumar
- *(12) Smt. Rama Devi

*Written speeches were laid on the Table.

- (13) Shri Suvendu Adhikari
- *(14) Dr. Kirit P. Solanki
- (15) Shri Shivakumar *alias* J.K. Ritheesh
- (16) Shri Khagen Das
- *(17) Shri Arjun Ram Meghwal
- (18) Shri Pinaki Misra
- (19) Shri Anandrao Adsul
- *(20) Shri S.S. Ramasubbu
- *(21) Shri Ratan Singh
- (22) Smt. Supriya Sadanand Sule
- *(23) Shri S. Semmalai
- (24) Dr. M. Thambidurai
- *(25) Dr. (Smt.) Botcha Jhansi Lakshmi
- *(26) Smt. Bijoya Chakravarty
- (27) Shri Nama Nageswara Rao
- *(28) Shri P. Karunakaran
- (29) Shri Jagadanand Singh
- *(30) Mohd. Asrarul Haque
- (31) Shri Prabodh Panda

*Written speeches were laid on the Table.

- *(32) Shri Ganesh Singh
- (33) Shri Sher Singh Ghubaya
- *(34) Shri E.T. Mohammad Basheer
- (35) Shri Yogi Adityanath
- (36) Shri Madan Lal Sharma
- *(37) Smt. Darshana Jardosh
- (38) Dr. Prasanna Kumar Patasani
- (39) Dr. Mehboob Berg
- *(40) Shri P.L. Punia
- *(41) Shri Hansraj Gangaram Ahir
- *(42) Shri Ghanshyam Anuragi
- (43) Shri Prasanta Kumar Majumdar
- (44) Shri Nripendra Nath Roy
- (45) Dr. Ajay Kumar
- (46) Shri Asaduddin Owaisi
- *(47) Shri O.S. Manian
- (48) Shri Tarun Kumar Mandal
- *(49) Shri Ram Singh Kaswan
- *(50) Dr. Charles Dias
- *(51) Shri Partap Singh Bajwa
- (52) Smt. Jayshreeben Patel
- (53) Shri Naveen Jindal

- *(54) Shri Prem Das Rai
- *(55) Shri Bishnu Pada Ray
- *(56) Shri Satpal Maharaj
- (57) Smt. Putul Kumari
- (58) Shri Dhananjay Singh
- (59) Shri Ramkishun
- *(60) Shri Nishikant Dubey
- *(61) Shri Premdas Katheria
- *(62) Shri Thokchom Meinya
- *(63) Shri Naranbhai Kachhadia

Shri P. Chidambaram replied to the debate.

All the cut motions moved were negatived.

Demands for Grants Nos. 52 to 56 and 96 to 100 (both Revenue Account and Capital Account) relating to the Ministry of Home Affairs for the amounts shown under column 4 of the Printed List of Demands for Grants - Budget (General) for 2012-13 were voted in full.

#8.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd May, 2012.)

T.K. VISWANATHAN, Secretary-General.

*Written speeches were laid on the Table.

From 8.07 to 8.28 P.M., members raised the matters of urgent public importance.

LOK SABHA

BULLETIN – **PART I** (Brief Record of Proceedings)

Thursday, May 3, 2012/Vaisakha 13, 1934 (Saka)

No. 229

11.00 A.M.

1. Announcement by the Speaker

The Speaker made the following announcement :-

"Hon. Members, the Demands for Grants of the Ministry of Commerce and Industry will be taken up for discussion and voting by the House today and the guillotine in respect of outstanding demands will take place at 6 P.M. To facilitate smooth disposal of cut motions to the outstanding demands, I would request the hon. Members present in the House whose cut motions to the outstanding demands have been circulated to send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move at the time of guillotine. It may please be noted that only those Members who send slips to the Table within 15 minutes of this announcement would be permitted to move cut motions at the time of guillotine, and they will be permitted to move only those cut motions the serial numbers of which have been indicated by them in their slips.

A list showing the serial numbers of the cut motions which the Members intend to move at the time of guillotine will be put on the Notice Board shortly thereafter. In case any Member finds any discrepancy in the list, he may kindly bring it to the notice of the officers at the Table immediately.

Hon. Members are requested not to mention in their slips to be sent to the Table now the cut motions in respect of the Demands for Grants of the Ministry of Commerce and Industry which is scheduled for discussion later in the day. A separate announcement regarding moving of cut motions to that demand will be made when the discussion on that demand is taken up today."

11.02 A.M.

2. Starred Questions

Starred Question No.381-384 was orally answered. Replies to Starred Question Nos. 385-400 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4371-4600 were laid on the Table.

12.00 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(2) Memorandum of Understanding between the Hindustan Photo Films Manufacturing Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.

(3) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.

(4) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.

(5) Memorandum of Understanding between the Bridge and Roof Company (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.

(6) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.

(7) Memorandum of Understanding between the Richardson and Cruddas (1972) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.

(8) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.

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- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, Bhopal, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, Bhopal, for the year 2007-2008.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, Bhopal, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, Bhopal, for the year 2008-2009.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2012-2013.
 - Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2012-2013.
 - (iii) Memorandum of Understanding between the Dedicated Freight Corridor Corporation of India Limited and the Ministry of Railways for the year 2012-2013.

(iv) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2012-2013.

(14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

- (i) The Unlisted Public Companies (Preferential Allotment) Amendment Rules, 2011 published in Notification No. G.S.R.
 879(E) in Gazette of India dated 14th December, 2011.
- (ii) G.S.R. 880(E) published in Gazette of India dated 14th December, 2011, making certain alterations, mentioned therein, in the Schedule XIV of the Companies Act, 1956.
- (iii) The Companies (Accounting Standards) Amendment Rules,
 2011 published in Notification No. G.S.R. 913(E) in Gazette of India dated 29th December, 2011.
- (iv) The Companies (Accounting Standards) (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 914(E) in Gazette of India dated 29th December, 2011.

(17) A copy each of the following papers (Hindi and English versions):-

- Memorandum of Understanding between the WAPCOS Limited and the Ministry of Water Resources for the year 2012-2013.
- Memorandum of Understanding between the National Projects Construction Corporation Limited and the Ministry of Water Resources for the year 2012-2013.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2010-2011.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

5. Reports of Standing Committee on Energy

Shri Mulayam Singh Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:-

- (1) Twenty-sixth Report on Action Taken by the Government on the recommendations contained in the Tenth Report on 'Availability of Gas and Coal for Power Sector'.
- (2) Twenty-seventh Report on Demands for Grants (2012-13) of the Ministry of New and Renewable Energy.
- (3) Twenty-eighth Report on Demands for Grants (2012-13) of the Ministry of Power.

6. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Lalchand Kataria presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2011-12):-

- Seventeenth Report on Demands for Grants (2012-13) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Eighteenth Report on Demands for Grants (2012-13) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

7. Reports of Standing Committee on Labour

Shri Hemanand Biswal presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- Twenty-eighth Report of the Standing Committee on Labour on Demands for Grants for the year 2012-13 of the Ministry of Labour and Employment.
- (2) Twenty-ninth Report of the Standing Committee on Labour on Demands for Grants for the year 2012-13 of the Ministry of Textiles.
- (3) Thirtieth Report on Action Taken by the Government on the Recommendations/Observations contained in the Seventeenth Report (Fifteenth Lok Sabha) on `Welfare of Beedi Workers'.

8. Reports of Standing Committee on Water Resources

Shri Dip Gogoi presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2011-2012):-

- (1) Thirteenth Report on Action Taken by the Government on the Observations / Recommendations contained in the Eighth Report on 'Demands for Grants (2011-12)' of the Ministry of Water Resources.
- (2) Fourteenth Report of the Standing Committee on Water Resources on Demands for Grants (2012-13) of the Ministry of Water Resources.

9. Reports of Standing Committee on Rural Development

Dr. Ratna De (Nag) presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- Twenty-ninth Report on Demands for Grants (2012-13) of the Ministry of Panchayati Raj.
- (ii) Thirtieth Report on Demands for Grants (2012-13) of the Ministry of Rural Development (Department of Rural Development).

10. Reports of Standing Committee on Human Resource Development

Shri Kuvarjibhai Mohanbhai Bavalia laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

 243rd Report on Demands for Grants 2012-13 of the Ministry of Women and Child Development.

- (2) 244th Report on Demands for Grants 2012-13 of the Department of School Education and Literacy.
- (3) 245th Report on Demands for Grants 2012-13 of the Ministry of Youth Affairs and Sports.

*12.05 P.M.

11. Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the Thirty-seventh Report of the Business Advisory Committee.

12. Government Bills – Introduced

(i) The Bureau of Indian Standards (Amendment) Bill, 2012.#(ii) The Indian Medical Council (Amendment) Bill, 2012.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.09 P.M.)

*From 12.06 P.M. to 1.03 P.M., members raised matters of urgent public importance. # At 4.16 P.M.

2.09 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each : -

- (1) Smt. Santosh Chowdhary regarding need to name Varanasi-Jammu Tawi Super Fast Train No. 12237/12238 as Begumpura Super Fast Train.
- (2) Shri P.L. Punia regarding need to provide timely and adequate loan to entrepreneurs belonging to Scheduled Castes and Scheduled Tribes.
- (3) Shri Gopal Singh Shekhawat regarding need to provide adequate *Guar* (cluster bean) seeds at concessional rates to farmers in Rajasthan.
- (4) Shri Prem Chand Guddu regarding need to protect the interests of retail dairy businessmen in the proposed Food Security, Bill 2011.
- (5) Shri Kodikunnil Suresh regarding need to take steps to reconstruct the National Highway No. 744 at Ezhukon, Kerala to avoid serious road accidents due to its high elevation.
- (6) Shri Khiladi Lal Bairwa regarding need to undertake development of areas under Karauli-Dholpur Parliamentary Constituency in Rajasthan.
- (7) Shri Bhoopendra Singh regarding need to construct overbridges on level crossings and repair National Highway Nos. 26 and 86 passing through Sagar in Madhya Pradesh.

- (8) Shri Ramen Deka regarding need to institute an enquiry into the irregularities in Mahatma Gandhi National Rural Employment Guarantee Scheme in Mangaldoi Parliamentary Constituency, Assam.
- (9) Shri Devji M. Patel regarding need to set up a Trauma Centre on N.H. No.15 at Sanchore in Jalore district, Rajasthan.
- (10) Shri Ashok Argal regarding need to prevent erosion of agricultural land caused by Chambal river in Bhind, Morena and Sheopur in Madhya Pradesh.
- (11) Shri Nikhil Kumar Choudhary regarding need to provide stoppage of North East Express (Train No. 12505/12506), Seemanchal Express (Train No. 12487/12488) and Dadar Express (Train No. 15646/15647) at Karagola Station under East Central Railway in Bihar.
- (12) Prof. Sk. Saidul Haque regarding need to revive the unit of Hindustan Fertilizer Corporation Limited at Durgapur, West Bengal.
- (13) Shri Rudra Madhab Ray regarding need to release full entitlement of Backward Regions Grant Fund to Boudh district in Odisha.
- (14) Shri P. Venugopal regarding need to provide four attempts to SC, ST & OBC students in the proposed Indian Science Engineering Eligibility Test to be conducted from 2013.
- (15) Shri Nripendra Nath Roy regarding need to start operation of flights from Cooch Behar Airport in West Bengal.

2.10 P.M.

14. The Budget (General) – 2012-2013 – Demands for Grants

Time Taken : 3 hrs. 50 mts.

(i) Discussion on the Demands for Grants Nos. 11 and 12 under the control of Ministry of Commerce and Industry commenced.

Seven cut motions (Nos. 1 to 5, 67 and 68) were moved.

The following members took part in the debate :-

- (1) Prof. Sk. Saidul Haque
- (2) Dr. Shashi Tharoor
- (3) Shri Nishikant Dubey
- *(4) Shri Sanjay Dina Patil
- *(5) Shri Jose K. Mani
- *(6) Shri Lalit Mohan Suklabaidya
- *(7) Shri Sudarshan Bhagat
- *(8) Shri Ratan Singh
- *(9) Shri C. Sivasami
- *(10) Shri P. Kumar
- (11) Shri Shailendra Kumar
- *(12) Shri K. Jayaprakash Hegde

^{*}Written speeches were laid on the Table.

- *(13) Shri O.S. Manian
- *(14) Dr. Thokchom Meinya
- *(15) Shri Sivaramagouda
- (16) Shri Ramashankar Rajbhar
- (17) Dr. Monazir Hassan
- (18) Dr. (Smt.) Kakoli Ghosh Dastidar
- *(19) Shri N. Peethambara Kurup
- (20) Shri R. Thamaraiselvan
- (21) Shri Bhartruhari Mahtab
- *(22) Dr. Kirit P. Solanki
- (23) Shri Chandrakant Khaire
- *(24) Shri P. Karunakaran
- *(25) Shri Harish Choudhary
- (26) Shri K. Sugumar
- *(27) Dr. Mahendrasinh P. Chauhan
- *(28) Dr. Tarun Mandal
- *(29) Shri Naranbhai Kachhadia
- (30) Shri Nama Nageswara Rao
- *(31) Shri S.S. Ramasubbu
- (32) Dr. Rattan Singh Ajnala

*Written speeches were laid on the Table.

- *(33) Smt. Darshana Jardosh
- *(34) Smt. Jayshreeben Patel
- *(35) Shri Adhir Ranjan Choudhary
- (36) Shri Bibhu Prasad Tarai
- (37) Dr. Raghuvansh Prasad Singh
- (38) Shri Jagdambika Pal
- *(39) Shri Prem Das Rai
- *(40) Dr. Ratna De (Nag)
- *(41) Shri Hansraj Gangaram Ahir
- *(42) Shri Arjun Ram Meghwal
- *(43) Shri Partap Singh Bajwa
- *(44) Shri Kodikunnil Suresh
- *(45) Shri Raju Shetti
- *(46) Dr. Nilesh Rana
- *(47) Dr. Vinay Kumar Pandey 'Vinnu'
- *(48) Shri P.L. Punia
- *(49) Shri Satpal Maharaj

Shri Anand Sharma replied to the debate.

All the cut motions moved were put to vote were negatived.

Demands for Grants Nos. 11 and 12 (both Revenue Account and Capital Account) relating to the Ministry of Commerce and Industry for the amounts shown under column 4 of the Printed List of Demands for Grants - Budget (General) for 2012-13 were voted in full.

^{*}Written speeches were laid on the Table.

6.03 P.M.

(ii) All the cut motions moved by Prof. Sk. Saidul Haque and Smt. Jayshreeben Patel to outstanding Demands of different Ministries were put to vote of the House together and were negatived.

The following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2012-2013 were submitted to the vote of the House and voted in full :-

- (1) Demands No. 1 to 3 relating to Ministry of Agriculture.
- (2) Demands No. 4 and 5 relating to Ministry of Atomic Energy.
- (3) Demands No. 6 to 8 relating to Ministry of Chemicals and Fertilizers.
- (4) Demand No. 9 relating to Ministry of Civil Aviation.
- (5) Demand No. 10 relating to Ministry of Coal.
- (6) Demands No. 13 to 15 relating to Ministry of Communications and Information Technology.
- (7) Demands No. 16 and 17 relating to Ministry of Consumer Affairs, Food and Public Distribution.
- (8) Demand No. 18 relating to Ministry of Corporate Affairs.
- (9) Demand No. 19 relating to Ministry of Culture.
- (10) Demands No. 20 to 27 relating to Ministry of Defence.
- (11) Demand No. 28 relating to Ministry of Development of North Eastern Region.
- (12) Demand No. 29 relating to Ministry of Earth Sciences.
- (13) Demand No. 30 relating to Ministry of Environment and Forests.
- (14) Demand No. 31 relating to Ministry of External Affairs.

- (15) Demands No. 32, 33, 35, 36 and 38 to 44 relating to Ministry of Finance.
- (16) Demand No. 45 relating to Ministry of Food Processing Industries.
- (17) Demands No. 50 and 51 relating to Ministry of Heavy Industries and Public Enterprises.
- (18) Demand No. 57 relating to Ministry of Housing and Urban Poverty Alleviation.
- (19) Demands No. 58 and 59 relating to Ministry of Human Resource Development
- (20) Demand No. 60 relating to Ministry of Information and Broadcasting.
- (21) Demand No. 61 relating to Ministry of Labour and Employment.
- (22) Demands No. 62 and 63 relating to Ministry of Law and Justice.
- (23) Demand No.65 relating to Ministry of Micro, Small and Medium Enterprises.
- (24) Demand No. 66 relating to Ministry of Mines.
- (25) Demand No. 67 relating to Ministry of Minority Affairs.
- (26) Demand No. 68 relating to Ministry of New and Renewable Energy.
- (27) Demand No. 69 relating to Ministry of Overseas Indian Affairs.
- (28) Demand No. 70 relating to Ministry of Panchayati Raj.
- (29) Demand No. 71 relating to Ministry of Parliamentary Affairs.
- (30) Demand No. 72 relating to Ministry of Personnel, Public Grievances and Pensions.
- (31) Demand No. 73 relating to Ministry of Petroleum and Natural Gas.
- (32) Demand No. 74 relating to Ministry of Planning.
- (33) Demand No. 75 relating to Ministry of Power.
- (34) Demand No. 77 relating to Lok Sabha.
- (35) Demand No. 78 relating to Rajya Sabha.

- (36) Demand No. 80 relating to Secretariat of the Vice-President.
- (37) Demand No. 81 relating to Ministry of Road Transport and Highways.
- (38) Demands No. 82 and 83 relating to Ministry of Rural Development.
- (39) Demand No. 84 relating to Ministry of Drinking Water and Sanitation.
- (40) Demands No. 85 to 87 relating to Ministry of Science and Technology.
- (41) Demand No. 88 relating to Ministry of Shipping.
- (42) Demand No. 89 relating to Ministry of Social Justice and Empowerment.
- (43) Demand No. 90 relating to Department of Space.
- (44) Demand No. 91 relating to Ministry of Statistics and Programme Implementation.
- (45) Demand No. 92 relating to Ministry of Steel.
- (46) Demand No. 93 relating to Ministry of Textiles.
- (47) Demand No. 94 relating to Ministry of Tourism.
- (48) Demand No. 95 relating to Ministry of Tribal Affairs.
- (49) Demand No. 104 relating to Ministry of Water Resources.
- (50) Demand No. 105 relating to Ministry of Women and Child Development.
- (51) Demand No. 106 relating to Ministry of Youth Affairs and Sports.

15. Government Bill – Introduced

The Appropriation No. 3 Bill, 2012.

16. Government Bill – Passed

The Appropriation No. 3 Bill, 2012.

The motion for consideration moved by Shri Pranab Mukherjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

6.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th May, 2012.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN - PART I

(Brief Record of Proceedings)

Friday, May 4, 2012/Vaisakha 14, 1934 (Saka)

No. 230

11.00 A.M.

1. Starred Questions

Starred Question Nos.401-404 were orally answered. Replies to Starred Question Nos. 405-420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4601-4830 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2012-2013.

(2) A copy each of the following papers (Hindi and English versions):-

- (3) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2012-2013.
- (4) Memorandum of Understanding between the National Aluminium Company Limited and the Ministry of Mines for the year 2012-2013.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2010-2011, together with Audit Report thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2011 together with Auditor's Report thereon:-

- (i) Durg Rajnandgaon Gramin Bank, Rajnandgaon
- (ii) Kshetriya Kisan Gramin Bank, Mainpuri
- (iii) South Malabar Gramin Bank, Malappuram

(8) A copy of the Consolidated Review (Hindi and English versions) of the Performance of the Regional Rural Banks for the year ended 31st March, 2011.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 30 of the Regional Rural Banks Act, 1976:-

(i) The Regional Rural Banks (Appointment and Promotion of Officers and Employees) Amendment Rules, 2011 published in Notification No. S.O. 2771(E) in Gazette of India dated 12th December, 2011.

- (ii) The Malwa Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F.No. MGB/Regulation/1/2011 in Gazette of India dated 14th October, 2011.
- (iii) The Balia Etawah Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. H.O./2011/10/PRS/1086 in Gazette of India dated 5th November, 2011.

(10) A copy of the Life Insurance Corporation (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R.2 in weekly Gazette of India dated 7th January, 2012 under sub-section (3) of Section 48 of the Life Insurance Corporation of India Act, 1956.

(11) A copy of the Notification No. F. No. IRDA/RI/1/57/2012 (Hindi and English versions) published in Gazette of India dated 21st March, 2012, specifying the percentage and terms and conditions for reinsurance cessions to the "Indian Reinsurer" in compliance with Section 101A of the Insurance Act, 1938 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(12) A copy of the Notification No. G.S.R.308(E) (Hindi and English versions) published in Gazette of India dated 19th April, 2012 together with an explanatory memorandum regularizing the availment of CENVAT Credit of duty of excise paid on the process of cutting, slitting and printing of aluminium foils, falling under heading 7607 of the first Schedule to the Central Excise Tariff Act, notwithstanding that the process of cutting, slitting and printing of aluminum foils and printing of aluminum foils and printing of aluminum foils was held as not amounting to manufacture by the Central Excise and Service Tax Appellate Tribunal, subject to certain conditions, under sub-section (2) of section 38 of the Central Excise Act, 1944.

(13) A copy of the Income-tax (4th Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O.694(E) in Gazette of India dated 30th March, 2012 under section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.

(14) A copy of the Publication of Daily Lists of Imports and Exports (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 119(E) in Gazette of India dated 5th March, 2012 under section 159 of the Customs Act, 1962, together with an explanatory memorandum.

(15) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992.

- (i) The Securities and Exchange Board of India (Portfolio Managers) (Amendment) Regulations, 2012 published in Notification No. F.No. LAD-NRO/GN/2011-12/37/3689 in Gazette of India dated 10th February, 2012.
- (ii) The Securities and Exchange Board of India (Debenture Trustees) (Second Amendment) Regulations, 2011 published in Notification No. F.No. LAD-NRO/GN/2011-12/30/37715 in Gazette of India dated 14th December, 2011.
- (iii) The Securities and Exchange Board of India (Credit Rating Agencies) (Second Amendment) Regulations, 2011 published in Notification No. F.No. LAD-NRO/GN/2011-12/31/39022 in Gazette of India dated 27th December, 2011.
- (iv) The Securities and Exchange Board of India [KYC (Know Your Client) Registration Agency] Regulations, 2011

published in Notification No. F.No. LAD-NRO/GN/2011-12/29/36772 in Gazette of India dated 2nd December, 2011.

- (v) The Securities and Exchange Board of (Buy-Back of Securities) (Amendment) Regulations, 2012 published in Notification No. F.No. LAD-NRO/GN/2011-12/36/3187 in Gazette of India dated 7th February, 2012.
- (vi) The Securities and Exchange Board of (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2012 published in Notification No. F.No. LAD-NRO/GN/2011-12/34/2499 in Gazette of India dated 30th January, 2012.
- (vii) The Securities and Exchange Board of (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2012 published in Notification No. F.No. LAD-NRO/GN/2011-12/35/3186 in Gazette of India dated 7th February, 2012.

(16) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 31 of 2011-12) -Department of Revenue-Customs for the year ended March, 2011 under Article 151(1) of the Constitution.

(17) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation Limited and the Ministry of Power for the year 2012-2013.

(18) A copy of the Energy Conservation (Inspection) Amendment Rules,
2011 (Hindi and English versions) published in Notification No. G.S.R.
645(E) in Gazette of India dated 26th August, 2011 under sub-section (1)
of Section 59 of the Energy Conservation Act, 2001.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtrasant Tukdoji Regional Cancer Hospital and Research Centre, Nagpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtrasant Tukdoji Regional Cancer Hospital and Research Centre, Nagpur, for the year 2009-2010.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2010-2011.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

4. Resignation from Membership of Lok Sabha

The Speaker informed the House that she had received a letter dated 2nd May, 2012 from Shri Akhilesh Yadav, an elected member from Kannauj Parliamentary Constituency of Uttar Pradesh resigning from the membership of Lok Sabha with immediate effect and that she had accepted his resignation with effect from 2nd May, 2012.

5. Report of Standing Committee on Industry

Shri Ijyaraj Singh laid the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- Two Hundred Thirty-fourth Report on Demands for Grants (2012-2013) pertaining to the Department of Heavy Industry (Ministry of Heavy Industries and Public Enterprises).
- (2) Two Hundred Thirty-fifth Report on Demands for Grants (2012-2013) pertaining to the Ministry of Micro, Small and Medium Enterprises.

6. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on 3rd May, 2012."

The motion was adopted.

*12.04 P.M.

7. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 7th May, 2012.

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.05 P.M.)

*From 12.11 P.M. to 1.19 P.M., members raised matters of urgent public importance.

2.05 P.M.

8. Government Bill - Under Consideration

Time allotted : 2 hrs. Time Taken : 1 hr.25 mts. Balance time : 35 mts.

The Indian Medical Council (Amendment) Bill, 2012

The motion for consideration of the Bill was moved by Shri Ghulam Nabi Azad.

The following members took part in the debate :-

- (1) Dr. Sanjay Jaiswal
- (2) Shri Jagdambika Pal
- (3) Shri Shailendra Kumar
- (4) Shri Dhananjay Singh
- (5) Shri R. Thamaraiselvan
- (6) Shri Kaushalendra Kumar
- (7) Dr. Kakoli Ghosh Dastidar
- (8) Dr. Anup Kumar Saha
- (9) Shri Tathagata Sathpathy
- (10) Dr. P. Venugopal (speech unfinished)

The discussion was not concluded.

3.30 P.M

9. Private Members' Resolution – Under Consideration

Further discussion on the following resolution moved by Shri Harish Chaudhary on the 26th August, 2011 continued:-

"This House expresses its deep concern over the backwardness prevailing in the desert regions of the Country and urges upon the Government to prepare and implement a special economic package for:-

- (i) overall development of desert regions on the lines of the economic package provided to the north-eastern States to mitigate the problems being faced by the people living in desert regions; and
- (ii) enabling the people of these regions to achieve a level of socio-economic development at par with the people living in other parts of the country."

Shri Harish Choudhary resumed his speech.

The following members took part in the debate:

- (1) Shri Hukmdev Narayan Yadav
- (2) Shri Shailendra Kumar
- (3) Shri Satpal Maharaj
- (4) Shri S. Semmalai
- (5) Shri Bhartruhari Mahtab
- (6) Ch. Lal Singh
- (7) Shri Arjun Ram Meghwal
- (8) Shri Mangani Lal Mandal

- (9) Shri Adhir Ranjan Chowdhury
- (10) Shri Kristappa Nimmala
- (11) Dr. Mahendrasinh P. Chauhan (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th May, 2012.)

T.K. VISWANATHAN, Secretary-General.





BULLETIN - PART I

(Brief Record of Proceedings)

Monday, May 7, 2012/Vaisakha 17, 1934 (Saka)

No. 231

11.00 A.M.

1. Starred Questions

Starred Question Nos.421-424 were orally answered. Replies to Starred Question Nos. 425-440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4831-5060 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year

2010-2011.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Notification No. S.O. 178(E) (Hindi and English versions) published in Gazette of India dated 27th January, 2012 regarding extension of tenure of the Environmental Pollution (Prevention and Control) Authority issued under section 3 of the Environment (Protection) Act, 1986.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Export Credit Guarantee Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2012-2013.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2010-2011.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Leather Development Programme, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Leather Development Programme, New Delhi, for the year 2010-2011.

(10) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2012-2013.

(11) A copy each of the following Notifications (Hindi and English versions) under Section 18G of the Industries (Development and Regulation) Act, 1951:-

- S.O. 582(E) published in Gazette of India dated 26th March, 2012, making certain amendments in the Notification No. S.O. 1105(E) dated 11th October, 2004.
- (ii) S.O. 524(E) published in Gazette of India dated 22nd March,
 2012, making certain amendments in the Notification No.
 S.O. 1105(E) dated 11th October, 2004.
- (12) A copy each of the following papers (Hindi and English versions):-
- (13) Memorandum of Understanding between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2012-2013.

- (14) Memorandum of Understanding between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2012-2013.
- (15) A copy each of the following papers (Hindi and English versions):-
- (16) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2012-2013.
- (17) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2012-2013.
- (18) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence, for the year 2012-2013.
- (19) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence, for the year 2012-2013.

(20) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- S.O. 1709(E) published in Gazette of India dated 25th July, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 24(B) in the State of Uttar Pradesh.
- (ii) S.O. 1711(E) published in Gazette of India dated 25th July,
 2011, authorising the Officers, mentioned therein, as the

competent authority to acquire land for building, maintenance, management and operation of National Highway No. 56 in the State of Uttar Pradesh.

- (iii) S.O. 1832(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Delhi Meerut Expressway) in the State of Uttar Pradesh.
- (iv) S.O. 1987(E) published in Gazette of India dated 27th August, 2011, making certain amendments in the Notification No. S.O. 939(E) dated 9th April, 2009.
- (v) S.O. 1988(E) published in Gazette of India dated 27th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 233 in the State of Uttar Pradesh.
- (vi) S.O. 2192(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Uttar Pradesh.
- (vii) S.O. 2381(E) published in Gazette of India dated 15th October, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Uttar Pradesh.
- (viii) S.O. 1127(E) published in Gazette of India dated 20th May,
 2011, regarding acquisition of land for building,
 maintenance, management and operation of National

Highway No. 26 (Jhansi-Lalitpur Section) in the State of Uttar Pradesh.

- (ix) S.O. 1557(E) published in Gazette of India dated 8th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (x) S.O. 1366(E) published in Gazette of India dated 13th June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xi) S.O. 390(E) published in Gazette of India dated 18th February, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 24B in the State of Uttar Pradesh.
- (xii) S.O. 455(E) published in Gazette of India dated 1st March, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 232(A) in the State of Uttar Pradesh.
- (xiii) S.O. 800(E) published in Gazette of India dated 26th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lalitpur Section) in the State of Uttar Pradesh.
- (xiv) S.O. 930(E) published in Gazette of India dated 29th April,
 2011, authorising the Officers, mentioned therein, as the

competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 in the State of Uttar Pradesh.

- (xv) S.O. 985(E) published in Gazette of India dated 4th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Etawah-Chakeri Section) in the State of Uttar Pradesh.
- (xvi) S.O. 1128(E) published in Gazette of India dated 20th May, 2011, making certain amendments in the Notification No. S.O. 2378(E) dated 30th September, 2010.
- (xvii) S.O. 1136(E) published in Gazette of India dated 20th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 233 in the State of Uttar Pradesh.
- (xviii) S.O. 1272(E) and S.O. 1275(E) published in Gazette of India dated 2nd June, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
- (xix) S.O. 1321(E) published in Gazette of India dated 7th June, 2011, authorising the Special Land Acquisition Officer (Joint Organisation), Raibareilly as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 231 (Raibareilly-Jaunpur Section) in the State of Uttar Pradesh.
- (xx) S.O. 818(E) published in Gazette of India dated 26th April, 2011, making certain amendments in the Notification No. S.O. 1713(E) dated 13th July, 2009.

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- (xxi) S.O. 327(E) published in Gazette of India dated 24th February, 2012, regarding levy/collection of user fee in respect of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xxii) S.O. 195(E) published in Gazette of India dated 31st January, 2012, regarding levy/collection of user fee in respect of National Highway No. 6 (Calcutta-Kharagpur Section) in the State of West Bengal.
- (xxiii)S.O. 358(E) published in Gazette of India dated 1st March, 2012, regarding levy/collection of user fee in respect of National Highway No. 31 (Chalsa to Siliguri to Dalkola Section) in the State of West Bengal.
- (xxiv)S.O. 196(E) published in Gazette of India dated 31st January, 2012, regarding levy/collection of user fee in respect of National Highway No. 31 (Purnea-Goyerkata Section) in the State of Bihar.
- (xxv) S.O. 259(E) published in Gazette of India dated 10th February, 2012, regarding levy/collection of user fee in respect of National Highway No. 2 (Borwa-Adda-Panargarh Section) in the States of Bihar and West Bengal on OMT basis.
- (xxvi)S.O. 247(E) published in Gazette of India dated 8th February, 2012, regarding levy/collection of user fee in respect of National Highway No. 24 (Ghaziabad-Hapur and Hapur-Moradabad Sections) in the State of Uttar Pradesh.
- (xxvii) S.O. 249(E) published in Gazette of India dated 8th February, 2012, regarding levy/collection of user fee in respect of National Highway No. 8B (Porbandar to Rajkot to Bamanbore Section) in the State of Gujarat.

- (xxviii) S.O. 315(E) published in Gazette of India dated 22nd February, 2012, regarding levy/collection of user fee in respect of National Highway No. 10 (Delhi/Haryana Border to Rohtak-Hissar Section) in the State of Haryana.
- (xxix)S.O. 349(E) published in Gazette of India dated 29th February, 2012, regarding levy/collection of user fee in respect of National Highway No. 57 (Purnea-Jhanjharpur-Dharbhanga-Muzaffarpur Section) in the State of Bihar.
- (xxx) S.O. 376(E) published in Gazette of India dated 5th March, 2012, regarding levy/collection of user fee in respect of National Highway No. 7 (Hyderabad-Bangalore Section) in the States of Andhra Pradesh and Karnataka.
- (xxxi)S.O. 357(E) published in Gazette of India dated 1st March, 2012, regarding levy/collection of user fee in respect of National Highway No. 31 in the States of Bihar and West Bengal.
- (xxxii) S.O. 359(E) published in Gazette of India dated 1st March, 2012, regarding levy/collection of user fee in respect of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Maharashtra.
- (xxxiii) S.O. 360(E) published in Gazette of India dated 1st March, 2012, regarding levy/collection of user fee in respect of National Highway No. 28 (Lucknow to Faizabad to Gorakhpur to Uttar Pradesh/Bihar Section) in the State of Uttar Pradesh.
- (xxxiv) S.O. 2393(E) published in Gazette of India dated 17th
 October, 2011, regarding acquisition of land for building,
 maintenance, management and operation of National

Highway No. 21 (Sunder Nagar Section) in the State of Himachal Pradesh.

- (xxxv) S.O. 2594(E) published in Gazette of India dated 18th November, 2011, regarding levy/collection of user fee in respect of National Highway No. 6 (Sambhalpur-Baragarh-Orissa/Chhattisgarh Border Section) in the State of Orissa.
- (xxxvi) S.O. 2794(E) published in Gazette of India dated 14th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 26 (Uttar Pradesh/Madhya Pradesh Border-Lakhnadon Section) in the State of Madhya Pradesh.
- (xxxvii) S.O. 2795(E) published in Gazette of India dated 14th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 26 (Jhansi-Lakhnadon Section) in the State of Uttar Pradesh.
- (xxxviii) S.O. 2842(E) published in Gazette of India dated 20th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 45 (Dindigul-Trichy Section) in the State of Tamil Nadu.
- (xxxix) S.O. 2840(E) published in Gazette of India dated 20th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xl) S.O. 2841(E) published in Gazette of India dated 20th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 37 (Guwahati bypass Section) in the State of Assam.
- (xli) S.O. 2839(E) published in Gazette of India dated 20th December, 2011, regarding levy/collection of user fee in

respect of National Highway No. 6 (Durg Bypass to Chhattisgarh and Maharashtra Border Section) in the State of Chhattisgarh.

- (xlii) S.O. 2836(E) published in Gazette of India dated 19th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 25 (MP/UP Border-Shivpuri-Bhognipur Section) in the State of Uttar Pradesh.
- (xliii) S.O. 2901(E) published in Gazette of India dated 27th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 48 (Devihalli-Hassan Section) in the State of Karnataka.
- (xliv) S.O. 2915(E) published in Gazette of India dated 28th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 14 (Beawar-Pali-Pindawa Section) in the State of Rajasthan.
- (xlv) S.O. 70(E) published in Gazette of India dated 13th January, 2012, regarding levy/collection of user fee in respect of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xlvi) S.O. 80(E) published in Gazette of India dated 17th January, 2012, regarding levy/collection of user fee in respect of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (xlvii)S.O. 248(E) published in Gazette of India dated 8th February,
 2012, regarding levy/collection of user fee in respect of
 National Highway No. 6 (Surat to Maharashtra/Gujarat
 Border Section) in the State of Gujarat.
- (xlviii) S.O. 250(E) published in Gazette of India dated 8th February, 2012, regarding levy/collection of user fee in

respect of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.

- (xlix) S.O. 1599(E) published in Gazette of India dated 11th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Padhi-Dahod Section) in the State of Gujarat.
- (I) S.O. 1195(E) to S.O. 1197(E) published in Gazette of India dated 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 14 (Pali Section) in the State of Rajasthan.
- (li) S.O. 45(E) published in Gazette of India dated 11th January, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No.8A(Extn.) (Kandla-Chandroda Section) in the State of Gujarat.
- (Iii) S.O. 44(E) published in Gazette of India dated 11th January, 2011, authorising the Additional District Collector, Sikar, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (Iiii) S.O. 250(E) published in Gazette of India dated 26th May, 2011, regarding levy/collection of user fee in respect of National Highway No. 14 (Pali Section) in the State of Rajasthan.
- (liv) S.O. 2956(E) published in Gazette of India dated 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National

Highway No. 12 (Deoli-Jalawar Section) (Package-I) in the State of Rajasthan.

- (Iv) S.O. 2921(E) published in Gazette of India dated 9th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Reengus-Sikar Section) in the State of Rajasthan.
- (Ivi) S.O. 2631(E) published in Gazette of India dated 25th October, 2010, making certain amendments in the Notification No. S.O. 126(E) dated 22nd January, 2008.
- (Ivii) S.O. 2766(E) published in Gazette of India dated 11th
 November, 2010, containing corrigendum to the Notification
 No. S.O. 1266(E) dated 1st June, 2010.
- (Iviii) S.O. 2463(E) published in Gazette of India dated 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Kishangarh-Beawar Section) in the State of Rajasthan.
- (lix) S.O. 2629(E) published in Gazette of India dated 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (Ix) S.O. 2859(E) published in Gazette of India dated 29th November, 2010, containing corrigendum to the Notification No. S.O. 1266(E) (in Hindi version only) dated 1st June, 2010.

- (Ixi) S.O. 2579(E) published in Gazette of India dated 18th
 October, 2010, containing corrigendum to the Notification
 No. S.O. 2061(E) dated 23rd August, 2010.
- (Ixii) S.O. 2894(E) published in Gazette of India dated 3rd December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 76 (Udaipur-Chittorgarh Section) in the State of Rajasthan.
- (Ixiii) S.O. 2898(E) published in Gazette of India dated 6th December, 2010, containing corrigendum to the Notification No. S.O. 2251(E) (in Hindi version only) dated 13th September, 2010.
- (Ixiv) S.O. 2616(E) published in Gazette of India dated 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (Ixv) S.O. 2738(E) published in Gazette of India dated 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Gujarat/Maharashtra Border) in the State of Gujarat.
- (Ixvi) S.O. 2877(E) published in Gazette of India dated 1st December, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 79A and 79 in the State of Rajasthan.
- (Ixvii)S.O. 2893(E) published in Gazette of India dated 3rd December, 2010, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 76 (Udaipur-Chittorgarh Section) in the State of Rajasthan.

- (Ixviii) S.O. 2834(E) published in Gazette of India dated 24th November, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 12 in the State of Rajasthan.
- (Ixix) S.O. 1366(E) published in Gazette of India dated 13th June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (Ixx) S.O. 1554(E) published in Gazette of India dated 8th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of Gujarat.
- (Ixxi) S.O. 437(E) published in Gazette of India dated 25th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ratanpur-Ahmedabad Section) in the State of Gujarat.
- (Ixxii)S.O. 341(E) published in Gazette of India dated 14th February, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 113 (Padhi-Dahod Section) in the State of Rajasthan.

- (Ixxiii) S.O. 2949(E) published in Gazette of India dated 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.
- (Ixxiv) S.O. 2680(E) published in Gazette of India dated 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (Ixxv)S.O. 1591(E) published in Gazette of India dated 11th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.
- (Ixxvi) S.O. 1602(E) published in Gazette of India dated 11th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Reengus-Sikar Section) in the State of Rajasthan.
- (Ixxvii) S.O. 327(E) published in Gazette of India dated 11th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (Ixxviii) S.O. 268(E) published in Gazette of India dated 7th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Extn.) in the State of Gujarat.

- (Ixxix) S.O. 918(E) published in Gazette of India dated 29th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (Ixxx)S.O. 487(E) published in Gazette of India dated 7th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) in the State of Himachal Pradesh.
- (Ixxxi) S.O. 796(E) published in Gazette of India dated 26th
 April, 2011, making certain amendments in the Notification
 No. S.O. 1444(E) dated 16th June, 2010.
- (Ixxxii) S.O. 938(E) published in Gazette of India dated 29th April, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 65 in the State of Haryana.
- (Ixxxiii) S.O. 1189(E) published in Gazette of India dated 26th May, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) in the State of Haryana.
- (Ixxxiv) S.O. 969(E) published in Gazette of India dated 3rd May, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 71 in the State of Haryana.

- (Ixxxv) S.O. 634(E) published in Gazette of India dated 25th March, 2011, authorising the District Revenue Officer, Jind, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 71 in the State of Haryana.
- (lxxxvi) S.O. 971(E) published in Gazette of India dated 3rd May, 2011, authorising the District Revenue Officer, Jind, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (Ixxxvii) S.O. 972(E) published in Gazette of India dated 3rd May, 2011, authorising the District Revenue Officer, Jind, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (Ixxxviii) S.O. 386(E) published in Gazette of India dated 17th February, 2011, making certain amendments in the Notification No. S.O. 452(E) dated 23rd February, 2010.
- (Ixxxix) S.O. 2894(E) published in Gazette of India dated 3rd December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 76 (Udaipur-Chittorgarh Section) in the State of Rajasthan.
- (xc) S.O. 1996(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.

- (xci) S.O. 1139(E) published in Gazette of India dated 20th May,
 2011, regarding acquisition of land for building,
 maintenance, management and operation of National
 Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (xcii) S.O. 39(E) published in Gazette of India dated 11th January, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Chittorgarh-Mangalwar Section) in the State of Rajasthan.
- (xciii) S.O. 633(E) published in Gazette of India dated 25th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (xciv)S.O. 1911(E) published in Gazette of India dated 18th August, 2011, regarding levy/collection of user fee in respect of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (xcv) S.O. 2025(E) published in Gazette of India dated 30th August, 2011, regarding levy/collection of user fee in respect of National Highway No. 37 in the State of Assam.
- (xcvi)S.O. 2026(E) published in Gazette of India dated 30th August, 2011, regarding levy/collection of user fee in respect of National Highway No. 5 (Jagatpur-Chandikol Section) in the State of Orissa.
- (xcvii) S.O. 2027(E) published in Gazette of India dated 30th August, 2011, regarding levy/collection of user fee in respect of National Highway No. 5 in the States of Andhra Pradesh and Orissa.

- (xcviii) S.O. 2056(E) published in Gazette of India dated 8th September, 2011, regarding levy/collection of user fee in respect of National Highway No. 3 (Madhya Pradesh/Maharashtra Border-Dhule Section) in the State of Maharashtra.
- (xcix)S.O. 2096(E) published in Gazette of India dated 19th September, 2011, regarding levy/collection of user fee in respect of National Highway No. 3 (Pimpalgoan-Nashik-Gonde Section) in the State of Maharashtra.
- (c) S.O. 2418(E) published in Gazette of India dated 19th October, 2011, regarding levy/collection of user fee in respect of National Highway No. 13 (Bijapur-Hungud-Hospet Section) in the State of Karnataka.
- (ci) S.O. 2421(E) published in Gazette of India dated 20th October, 2011, regarding levy/collection of user fee in respect of National Highway No. 5 (Bhubaneswar-Balasore Section) in the State of Orissa.
- (cii) S.O. 2013(E) published in Gazette of India dated 29th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 200 (Bhojpur-Chhatabar Section) in the State of Orissa.
- (ciii) S.O. 2014(E) published in Gazette of India dated 29th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 217 in the State of Orissa.

- (civ) S.O. 2015(E) published in Gazette of India dated 29th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 234 in the State of Karnataka.
- (cv) S.O. 2016(E) published in Gazette of India dated 29th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 98 in the State of Bihar.
- (cvi) S.O. 2017(E) published in Gazette of India dated 29th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 106 (Birpur to Bihpur Section) in the State of Bihar.
- (cvii) S.O. 2253(E) published in Gazette of India dated 29th September, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 104 (Sheohar-Sitamarhi-Jaynagar Narhiya Section) in the State of Bihar.
- (cviii) S.O. 2256(E) published in Gazette of India dated 29th September, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 30A (Fathua-Harnaut-Barh Section) in the State of Bihar.

- (cix) S.O. 937(E) published in Gazette of India dated 29th April, 2011, making certain amendments in the Notification No. S.O. 1851(E) dated 27th October, 2006.
- (cx) S.O. 1357(E) published in Gazette of India dated 13th June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxi) S.O. 2236(E) published in Gazette of India dated 28th September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Karnataka.

(21) A copy of the National Highways Authority of India (the term of office and other conditions of Service of Members) Amendment Rules,
2012 (Hindi and English versions) published in Notification No. G.S.R.
5(E) published in Gazette of India dated 10th January, 2012 under section 34 of the National Highways Act, 1988.

(22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

 Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2010-2011.

- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) A copy each of the following papers (Hindi and English versions):-
- (24) Memorandum of Understanding between the National Safai Karamcharis Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2012-2013.
- (25) Memorandum of Understanding between the National Scheduled Castes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2012-2013.

4. Messages from Rajya Sabha

The Secretary-General reported the following messages from Rajya Sabha :

- (i) That at its sitting held on 3rd May 2012, Rajya Sabha passed the Chemical Weapons Convention (Amendment) Bill, 2012.
- (ii) That at its sitting held on 4th May 2012, Rajya Sabha passed the Administrators-General (Amendment) Bill, 2012.

5. Bills as passed by Rajya Sabha – Laid on the Table

- (i) The Chemical Weapons Convention (Amendment) Bill, 2012.
- (ii) The Administrators-General (Amendment) Bill, 2012.

6. Report of Standing Committee on Home Affairs

Shri Neeraj Shekhar laid on the Table the One Hundred and Sixty-second Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Demands for Grants (2012-13) of the Ministry of Development of North Eastern Region (DoNER).

7. Reports of Standing Committee on Transport, Tourism and Culture

Shri Anurag Singh Thakur laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- One Hundred Seventy-fifth Report on Demands for Grants (2012-13) of Ministry of Culture.
- (2) One Hundred Seventy-sixth Report on Demands for Grants (2012-13) of Ministry of Tourism.
- (3) One Hundred Seventy-seventh Report on Demands for Grants (2012-13) of Ministry of Shipping.
- (4) One Hundred Seventy-eighth Report on Demands for Grants(2012-13) of Ministry of Road Transport & Highways.

12.04 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each : -

- (1) Smt. Priya Dutt regarding need to start a massive campaign to create awareness about diabetes in the country.
- (2) Smt. Mausam Noor regarding need to find a solution to the movement of farmers having their agricultural land on Bangladesh side.
- (3) Shri S. Alagiri regarding need to provide stoppage of Train Nos. 16735/16736 at Cuddalore Junction in Tamil Nadu.
- (4) Shri Jai Prakash Agarwal regarding need to take steps to create Legislative Council in every State where there is no council and especially in Delhi.
- (5) Shri Harish Choudhary regarding need to set up milch-animal breed improvement centres in Barmer district of Rajasthan.
- (6) Shri Mahabal Mishra regarding need to provide adequate number of LPG connections to economically weaker sections of the society particularly in West Delhi Parliamentary Constituency.
- (7) Shri Arjun Ram Meghwal regarding need to make arrangement for payment of toll tax at a single point on National Highways.
- (8) Shri Dilip Gandhi regarding need to undertake renovation and beautification of historical monuments in Ahmednagar district, Maharasthra.

- (9) Kunwar Rewati Raman Singh regarding need to ensure proper utilization of funds under Mahatma Gandhi National Rural Employment Guarantee Scheme in Allahabad, Uttar Pradesh.
- (10) Shri Baidyanath Prasad Mahto regarding need to provide TV tower and mobile tower in Don area of West Champaran district in Bihar.
- (11) Prof. Sk. Saidul Haque regarding need to construct a four-lane overbridge at Burdwan – Katwa road in Burdwan district, West Bengal.
- (12) Shri Jagadanand Singh regarding need to ensure clear demarcation of boundaries between Buxar (Bihar) and Balia (Uttar Pradesh) and to take measures to prevent land erosion caused by river Ganga.
- (13) Dr. Kirodi Lal Meena regarding need to hand over the control of Shahpur Kandi Dam Project in Punjab to Bhakra Beas Management Board.

\$12.04 P.M.

9. Submission by Members

Regarding need for adequate storage facilities for foodgrains in the country

The following members made submissions regarding need for adequate storage facilities for foodgrains in the country:

- 1. Shri Sharad Yadav
- 2. Smt. Sushma Swaraj

Sarvashri P.K. Biju, Arjun Ram Meghwal, Dr. Virendra Kumar, Sarvashri Virender Kashyap, Rajendra Agarwal, Dr. P.L. Punia, Shri Jitender Singh Bundela, Dr. Mahendra P. Chauhan, Smt. Harsimrat Kaur Badal, Sarvashri Shivraj Bhaiya, Jitendra Singh, Bhoopendra Singh, Rakesh Singh, Balkrishna Khanderao Shukla, Nama Nageswara Rao and Dhananjay Singh associated.

*Shri Pranab Mukherjee responded.

(Due to interruption, Lok Sabha adjourned at 12.20 P.M and re-assembled at 12.30 P.M.)

\$ From 12.04 p.m. to 12.20 p.m. and 12.30 p.m. to 12.37 p.m, Members raised matters of urgent public importance.

*At 12.30 P.M.

12.37 P.M.

10. Government Bill - Passed

Time taken : 3 hrs.

Further discussion on the motion for consideration of the Bill , moved by Shri Ghulam Nabi Azad on the 4th May, 2012, continued :-

The Indian Medical Council (Amendment) Bill, 2012

The following members took part in the debate :-

- (1) Shri P. Venugopal (resumed his speech)
- (2) Smt. Maneka Gandhi
- (3) Shri Adhir Ranjan Chowdhury
- *(4) Dr. Kirit P. Solanki
- (5) Shri Nama Nageswara Rao
- (6) Dr. Raghuvansh Prasad Singh
- (7) Shri Prasanta Kumar Majumdar
- (8) Dr. Tarun Mandal
- (9) Dr. Ratna De (Nag)
- (10) Shri Surendra Singh Nagar
- (11) Prof. Ranjan Prasad Yadav

*Written speech was laid on the Table.

Shri Ghulam Nabi Azad replied to the debate.

The motion for consideration moved by Shri Ghulam Nabi Azad was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ghulam Nabi Azad.

On the motion, the House divided : *Ayes : 100 ; *Noes: 57.

Accordingly, the motion was adopted and the Bill was passed

*Subject to correction.

2.12. P.M.

11. Government Bill – Under Consideration

Time allotted:6 hrs.Time taken:4 hrs. 48 mts.Balance:1 hr. 12 mts.

The Finance Bill, 2012.

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The following members took part in the debate :-

- (1) Shri Yashwant Sinha
- (2) Shri K. Sambhasiva Rao
- (3) Shri Shailendra Kumar
- (4) Dr. Arjun Roy
- (5) Shri Bhartruhari Mahtab
- (6) Shri S. Semmalai
- (7) Shri Hukmdev Narayan Yadav
- (8) Smt. Annu Tandon
- (9) Shri P. Lingam
- (10) Dr. Raghuvansh Prasad Singh
- (11) Shri Prasanta Kumar Majumdar

(12) Smt. Putul Kumari

(13) Dr. P.L. Punia

The discussion was not concluded.

* 8.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th May, 2012.)

T.K. VISWANATHAN, Secretary-General.

*from 7.00 P.M. to 8.00 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, May 8, 2012/Vaisakha 18, 1934 (Saka)

No. 232

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Tek Lal Mahato, a member of Fourteenth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Starred Questions

Starred Question No.441 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.04 AM and reassembled at 1200 Noon)

Replies to Starred Question Nos. 442-460 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5061-5290 were laid on the Table.

12 Noon

4. Reference by Speaker

The Speaker made reference on the occasion of 151st Birth anniversary of Gurudev Rabindranath Tagore.

12.01 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2011-2012.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Indian Council of Agricultural Research, New Delhi, for the year 2010-2011.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2009-2010, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2009-2010.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2009-2010.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2010-2011.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2010-2011.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Allahabad Museum Society, Allahabad, for the year 2010-2011.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2010-2011.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh, for the year 2010-2011.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2010-2011.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2010-2011.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2009-2010.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2010-2011.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2010-2011.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2010-2011.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2012-2013.

(30) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2012-2013.

(31) A copy of the Notification S.O. 1022(E) (Hindi and English versions) published in Gazette of India dated 4th May, 2012, making certain amendments in Schedule I and Schedule II of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 with effect from the date of publication of this notification in the Official Gazette under sub-section (2) of Section 29 of the said Act.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Consumer Associations, West Bengal, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Consumer Associations, West Bengal, Kolkata, for the year 2008-2009.

- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Chamber of Commerce and Industries, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Chamber of Commerce and Industries, New Delhi, for the year 2009-2010.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Consumer Coordination Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consumer Coordination Council, New Delhi, for the year 2009-2010.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Consumer Coordination Council, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consumer Coordination Council, New Delhi, for the year 2010-2011.

(39) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Regional Agricultural Marketing

Corporation Limited and the Ministry of Development of North Eastern Region for the year 2012-2013.

(40) A copy of the Foreign Contribution (Regulation) Amendment Rules, 2012 (Hindi and English versions) published in the Notification No. G.S.R. 292(E) in Gazette of India dated 12th April, 2012 under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

(41) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2012-2013.

- (42) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2010-2011.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

(44) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Civil) (No. 33 of 2011-12) (Autonomous Bodies) for the year ended March, 2011 under Article 151(1) of the Constitution.

(45) A copy of the Fruits and Vegetables Grading and Marking (Amendment) Rules, 2012 (Hindi and English versions) published in the Notification No. G.S.R. 238(E) in Gazette of India dated 21st March, 2012

under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

6. Message from Rajya Sabha

The Secretary-General reported a message from Rajya Sabha that at its sitting held on 30th April, 2012, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect one member of Rajya Sabha to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri Janardan Dwivedi from the Rajya Sabha and communicated the name of Shri Janardan Dwivedi, who had been duly elected to the said Committee.

7. Reports of Standing Committee on External Affairs

Shri Ananth Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on External Affairs:-

- 13th Report (15th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2012-13.
- (2) 14th Report (15th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2012-13.

8. Reports of Standing Committee on Coal and Steel

Shri Kalyan Banerjee presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Twenty-fifth Report on Demands for Grants (2012-13) of the Ministry of Mines.
- (2) Twenty-sixth Report on Demands for Grants (2012-13) of the Ministry of Steel.

9. Statements of Standing Committee on Coal and Steel

Shri Kalyan Banerjee laid the following Statements (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Statement showing Action Taken by the Government on the Observations/Recommendations contained in the 8th Report of the Standing Committee on Coal & Steel (15th Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Coal.
- (2) Statement showing Action Taken by the Government on the Observations/Recommendations contained in the 14th Report of the Standing Committee on Coal & Steel on Demands for Grants (2010-11) of the Ministry of Mines.
- (3) Statement showing Action Taken by the Government on the Observations/Recommendations contained in the 15th Report of the Standing Committee on Coal & Steel (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Steel.
- (4) Statement showing Action Taken by the Government on the Observations/Recommendations contained in 19th Report (15th Lok Sabha) on "Modernisation and Expansion of Steel Sector" of the Ministry of Steel.

10. Reports of Standing Committee on Health and Family Welfare

Dr. Jyoti Mirdha laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

(1) 58th Report on the Action Taken by the Government on the Recommendations/Observations contained in 45th Report of the Committee on Health and Family Welfare on the "issues relating to availability of Generic, Generic-Branded and Branded Medicines, their formulation and therapeutic efficacy and effectiveness".

(2) 59th Report on the Functioning of the Central Drugs Standard Control Organisation.

11. Statements by Ministers

- (i) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries on behalf of the Minister of Agriculture laid a statement(Hindi and English versions) regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Agriculture on Demands for Grants (2011-12) and further action based on the comments contained in the 29th Report of the Committee, pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture.
- (ii) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 152nd Report of the Standing Committee on Home Affairs on "Revamping and Revitalization of Civil Defence in the Country", pertaining to the Ministry of Home Affairs.
- (iii) The Minister of State in the Ministry of Urban Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 14th Report of the

Standing Committee on Urban Development on Demands for Grants (2011-12), pertaining to the Ministry of Urban Development.

- (iv) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries laid the following statements (Hindi and English versions) regarding the:-
 - (1) Status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Agriculture on Infrastructural Facilities for Development of Food Processing Industries, pertaining to the Ministry of Food Processing Industries.

(2) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Agriculture on Demands for Grants (2011-12), pertaining to the Ministry of Food Processing Industries.

(Due to interruptions, Lok Sabha adjourned at 12.08 P.M. and re-assembled at 12.30 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 12.32 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each : -

- (1) Shri Adhir Ranjan Chowdhury regarding need to develop the Berhampur Court railway station in Murshidabad district, West Bengal as a model station and create the requisite infrastructure.
- (2) Smt. Shruti Choudhry regarding need to provide stoppage of various trains at railway stations in Bhiwani-Mahendragarh Parliamentary constituency, Haryana.
- (3) Shri R. Dhruvanarayana regarding need to construct a FCI godown at Chamarajanagar district headquarters and also enhance the additional beneficiaries under *Antyodaya Anna Yojana* in Chamarajanagar district in Karnataka.
- (4) Dr. Nirmal Khatri regarding need to expedite the construction of a Trauma Centre in Faizabad Parliamentary Constituency, Uttar Pradesh.
- (5) Dr. Botcha Jhansi Lakshmi regarding need to evolve a policy to place social work education under a recognized council.
- (6) Dr. Mahendrasinh P. Chauhan regarding need to establish a new Kendriya Vidyalaya in Sabarkantha Parliamentary Constituency, Gujarat.
- (7) Shri Nikhil Kumar Choudhary regarding need to start train service from Katihar in Bihar to southern parts of the country.

- (8) Smt. Jayshreeben K. Patel regarding need to expedite presidential assent to the proposal of Legislative Assembly of Gujarat to include Gujarati as one of the official languages of Gujarat High Court.
- (9) Shri Virendra Kumar regarding need to formulate a comprehensive policy for the agriculture sector.
- (10) Shri R.K. Singh Patel regarding need to accord the status of University to P.G. College, Attara in Chitrakoot Mandal, Uttar Pradesh and also to provide funds for establishment of Universities in each Mandal of the State.
- (11) Shri Kaushalendra Kumar regarding need to set up a Central University in Bihar.
- (12) Shri M. Abdul Rahman regarding need to start interlinking of Pennar and Palar rivers in Tamil Nadu.
- (13) Shri P. K. Biju regarding need to set up a Passport Seva Kendra in Palakkad district, Kerala.
- (14) Shri P. Lingam regarding need to commence train service from Tenkasi to Thiruvananthapuram-Kanyakumari-Tuticorin-Tiruchendur and Tirunelveli in Tamil Nadu.
- (15) Shri Prasanta Kumar Majumdar regarding need to start work on setting up of land port at Hili in Balurghat Parliamentary Constituency, West Bengal.
- (16) Shri Baliram Sukur Jadhav regarding need to provide piped natural gas to the people in Palghar Parliamentary Constituency, Maharashtra.

2.00 P.M. 13. Government Bill – Passed

Time taken : 8 hrs.43 mts.

The Finance Bill, 2012.

Further discussion on the motion for consideration of the Bill moved by Shri Pranab Mukherjee on 7.5.2012, continued.

The following members took part in the debate :-

- 1. Shri Kalyan Banerjee
- 2. Shri T.R. Baalu
- 3. Shri Dara Singh Chauhan
- 4. Shri Bansa Gopal Chaudhary
- 5. Shri Nama Nageswara Rao
- 6. Shri N. Chaluvaraya Swamy
- 7. Shri Prem Das Rai
- 8. Dr. Tarun Mandal
- 9. Shri Kameshwar Baitha
- 10. Shri Deepender Singh Hooda
- 11. Maulana Badruddin Ajmal
- 12. Dr. Sanjay Singh Chauhan
- 13. Shri Neeraj Shekhar
- 14. Shri Kaushalendra Kumar
- 15. Shri M.B. Rajesh
- 16. Shri L.K. Advani

Shri Pranab Mukherjee replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 20 were adopted.

Clause 21 was adopted, as amended.

Clauses 22 to 24 were adopted.

Shri Pranab Mukherjee moved the following motion under Rule 388:-

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 10 to the Finance Bill, 2012 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 24 A was adopted.

New Clause 24A was also adopted.

Clauses 25 to 29 were adopted.

Clause 30 was adopted.

Clauses 31 to 39 were adopted.

On amendment Nos. 11 to 14 to clause 40, the House divided, Ayes : 342, Noes : 22. Accordingly, clause 40 was adopted, as amended.

Clause 41 was adopted.

Shri Pranab Mukherjee moved the following motion under Rule 388:-

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the amendment No.15 to the Finance Bill, 2012 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 41A was adopted.

New Clause 41A was also adopted. Clauses 42 to 45 were adopted. Clause 46 was adopted, as amended. Clauses 47 to 52 were adopted.

Shri Pranab Mukherjee moved the following motion under Rule 388:-

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the amendment No.18 to the Finance Bill, 2012 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 52A was adopted.

New Clause 52A was also adopted.

Clause 53 was adopted.

Clause 54 was adopted, as amended.

Clause 55 was adopted.

Clause 56 was adopted, as amended

Clauses 57 and 58 were adopted.

Clause 59 was adopted, as amended.

Clauses 60 to 72 were adopted.

Clause 73 was negatived.

Clause 74 was adopted, as amended.

Clause 75 was adopted.

Clause 76 was adopted, as amended.

Clauses 77 and 78 were adopted.

Clause 79 was adopted, as amended.

Clauses 80 and 81 were adopted.

Shri Pranab Mukherjee moved the following motion under Rule 388:-

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the amendment No. 28 to the Finance Bill, 2012 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 81A was adopted.

New Clause 81A was also adopted. Clauses 82 to 87 were adopted.

Shri Pranab Mukherjee moved the following motion under Rule 388:-

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the amendment No. 29 to the Finance Bill, 2012 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 87A was adopted.

New Clause 87A was also adopted. Clause 88 was adopted.

Shri Pranab Mukherjee moved the following motion under Rule 388:-

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the amendment No. 30 to the Finance Bill, 2012 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 88A was adopted.

New Clause 88A was also adopted.

Clauses 89 to 108 were adopted.

Shri Pranab Mukherjee moved the following motion under Rule 388:-

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the amendment No. 31 to the Finance Bill, 2012 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 108A was adopted.

New Clause 108A was also adopted.

Clauses 109 to 119 were adopted.

Clause 120 was adopted, as amended.

Clause 121 was negatived.

Clause 122 was adopted.

Clause 123 was negatived.

Clauses 124 to 130 were adopted.

Clause 131 was negatived .

Clauses 132 to 134 were adopted.

Clauses 135 to 138 were negatived.

Clause 139 was adopted, as amended.

Shri Pranab Mukherjee moved the following motion under Rule 388:-

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the amendment No. 38 to the Finance Bill, 2012 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 139A was adopted.

New Clause 139A was also adopted.

Clauses 140 to 142 were adopted.

Clause 143 was adopted, as amended.

Clauses 144 to 150 were adopted.

Clause 151 was adopted.

Clause 152 was adopted.

Clause 153 was adopted, as amended.

Clauses 154 to 156 were adopted.

The First Schedule was adopted, as amended.

The Second Schedule was adopted.

The Third Schedule was adopted, as amended.

The Fourth Schedule was adopted.

The Fifth Schedule was adopted, as amended.

The Sixth Schedule was adopted.

The Seventh Schedule was adopted, as amended.

The Eighth to Tenth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill, as amended, was passed.

5.54 P.M.

14. The Government Bill – Under Consideration

Time allotted :3 hrs.Time taken:1 minuteBalance:2 hrs. 59 mts.

The Right of Children to free and Compulsory Education (Amendment) Bill, 2012, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Kapil Sibal.

The discussion was not concluded.

5.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th May, 2012.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, May 9, 2012/Vaisakha 19, 1934 (Saka)

No. 233

11.00 A.M.

(Due to interruptions, Lok Sabha adjourned at 11.02 AM and re-assembled at 1200 Noon)

1. Starred Questions

Due to interruption in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 461-480 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 5291-5520 will be printed in the Official Report for the day.

12 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Airports Authority of India and the Ministry of Civil Aviation for the year 2012-2013.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Statement regarding Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2010-2011.
- (2) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the

year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2010-2011.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Bhopal, for the year 2010-2011.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Bhopal, for the year 2010-2011.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi, Delhi, for the year 2010-2011, together with Audit Report thereon.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2008-2009, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Patna, Patna, for the year 2008-2009.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2010-2011, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2010-2011.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumami, for the year 2010-2011.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2010-2011.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2010-2011.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2010-2011.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2010-2011.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Sabhi Ke Liye Shiksha Parishad (Sarva Shiksha Abhiyan Uttarakhand), Dehradun, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uttarakhand Sabhi Ke Liye Shiksha Parishad (Sarva Shiksha Abhiyan Uttarakhand), Dehradun, for the year 2010-2011.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Corrigendum* (Hindi and English versions) of the Annual Report of the National University of Educational Planning and Administration New Delhi, for the year 2010-2011.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Mahila Samakhya Society, Patna, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Mahila Samakhya Society, Patna, for the year 2010-2011.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Mahila Samata Society, Guwahati, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Assam Mahila Samata Society, Guwahati, for the year 2010-2011.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2010-2011, alongwith Audited Accounts.

The Annual Report and Audited Accounts were laid on 27.12.2011

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2010-2011.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2009-2010.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2010-2011.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2010-2011.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of

Technology Kharagpur, Kharagpur, for the year 2010-2011.

- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2010-2011.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2010-2011.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abiyan Chhattisgarh, Raipur, for the year 2009-2010 alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abiyan Chhattisgarh, Raipur, for the year 2009-2010.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abiyan Chhattisgarh, Raipur, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abiyan Chhattisgarh, Raipur, for the year 2010-2011.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Madhyamik Shiksha Parishad, Patna, for the years

2009-2010 and 2010-2011 alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Madhyamik Shiksha Parishad, Patna, for the years 2009-2010 and 2010-2011.
- (47) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

(48) A copy of the Outcome Budget (Hindi and English versions) of the Department of Posts, Ministry of Communications and Information Technology, for the year 2012-2013.

(49) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- G.S.R. 816(E) published in Gazette of India dated 17th November, 2011, specifying that the powers of the Central Government under Rules 9 and 11 of the Colliery Control Rules, 2004 shall also be exercised by the Coal Controller in the Government of India.
- (ii) The Colliery Control (Amendment) Rules, 2011 published in Notification No. G.S.R. 817(E) in Gazette of India dated 17th November, 2011.
- (iii) G.S.R.818(E) published in Gazette of India dated 17th November, 2011, rescinding the Colliery Control Order, 2000, with immediate effect, such rescission shall not affect anything done or omitted to be done under the said Order before this Notification.

S.O.2920(E) published in Gazette of India dated 30th December, 2011, superseding Notification No. S.O. 453(E) dated 16th June, 1994.

(50) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2012-2013.

- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2010-2011.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

(53) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 2012-2013.

- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2010-2011.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

(56) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

- (i) The Telecom Commercial Communications Customer Preference (Seventh Amendment) Regulations, 2011 published in Notification No. 352-4/2011-CA(QoS) in Gazette of India dated 25th October, 2011.
- (ii) The Telecom Commercial Communications Customer Preference (Eighth Amendment) Regulations, 2011 published in Notification No. 352-4/2001-CA(QoS) in Gazette of India dated 1st November, 2011 together with a Corrigendum thereto published in Notification No. F. No. 352-4/2011-CA(QoS) (in English version only) dated 23rd January, 2012.
- (iii) The Telecom Consumers Complaint Redressal (Amendment) Regulations, 2012 published in Notification No. 305-20/2009-Qos in Gazette of India dated 12th January, 2012.
- (iv) The Telecom Consumers Protection (Amendment) Regulations, 2012 published in Notification No. 308-5/2011 (QoS) in Gazette of India dated 12th January, 2012.
- (v) The Telecom Consumers Complaint Redressal Regulations,
 2012 published in Notification No. 305-20/2009-(QoS) in
 Gazette of India dated 5th January, 2012.
- (vi) The Telecom Consumers Protection Regulations, 2012 published in Notification No. 308-5/2011-(Qos) in Gazette of India dated 6th January, 2012.
- (57) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) and (ii) of (56) above.

3. Report of Committee on Private Members' Bills and Resolutions

Shri S. Semmalai presented the Twenty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

4. Statements of Standing Committee on Agriculture

Shri Basudeb Acharia laid the Statements (Hindi and English versions) showing further action taken by the Government on the following Reports of the Committee on Agriculture:-

- (1) Third Report on Action Taken by the Government on the recommendations contained in the Forty-first Report (Fourteenth Lok Sabha) on 'Pricing Policy of Agricultural Produce' of the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (2) Tenth Report on Action Taken by the Government on the recommendations contained in the Forty-seventh Report (Fourteenth Lok Sabha) on 'Impact of Global Climate Change on Agriculture and Allied Sectors in India' of the Ministry of Agriculture (Department of Agricultural Research and Education).
- (3) Thirteenth Report on Action Taken by the Government on the recommendations contained in the First Report on Demands for Grants (2009-10) of the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (4) Fourteenth Report on Action Taken by the Government on the recommendations contained in the Second Report on Demands for

Grants (2009-10) of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).

- (5) Fifteenth Report on Action Taken by the Government on the recommendations contained in the Fourth Report on Demands for Grants (2009-10) of the Ministry of Agriculture (Department of Agricultural Research and Education).
- (6) Sixteenth Report on Action Taken by the Government on the recommendations contained in the Fifth Report on Demands for Grants (2009-10) of the Ministry of Food Processing Industries.
- (7) Seventeenth Report on Action Taken by the Government on the recommendations contained in the Sixth Report on Demands for Grants (2010-11) of the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (8) Eighteenth Report on Action Taken by the Government on the recommendations contained in the Seventh Report on Demands for Grants (2010-11) of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).
- (9) Nineteenth Report on Action Taken by the Government on the recommendations contained in the Eighth Report on Demands for Grants (2010-11) of the Ministry of Agriculture (Department of Agricultural Research and Education).
- (10) Twentieth Report on Action Taken by the Government on the recommendations contained in the Ninth Report on Demands for Grants (2010-11) of the Ministry of Food Processing Industries.
- (11) Twenty-seventh Report on Action Taken by the Government on the recommendations contained in the Eleventh Report on `Deficient Monsoon and steps taken by the Government to Mitigate its impact on Agriculture Sector' of the Ministry of Agriculture (Department of Agriculture and Cooperation).

- (12) Twenty-eighth Report on Action Taken by the Government on the recommendations contained in the Twenty-second Report on Demands for Grants (2011-12) of the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (13) Twenty-ninth Report on Action Taken by the Government on the recommendations contained in the Twenty-third Report on Demands for Grants (2011-12) of the Ministry of Agriculture (Department of Agricultural Research and Education).

5. Report of Standing Committee on Finance

Shri Yashwant Sinha presented the Fifty-sixth Report (Hindi and English versions) of the Standing Committee on Finance (2011–12) on 'the Prevention of Money Laundering (Amendment) Bill, 2011'.

6. Report of Standing Committee on Social Justice and Empowerment

Shri Dara Singh Chauhan presented the Twenty-seventh Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2011-2012) on the subject "Scheme of Multi-sectoral Development Programme" pertaining to the Ministry of Minority Affairs.

7. Report of Standing Committee on Human Resource Development

Shri E. T. Mohammed Basheer laid on the Table the Two Hundred Forty-sixth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on Demands for Grants (2012-13) of the Department of Higher Education.

12.04 P.M.

8. Statement by Minister

The Minister of External Affairs made a statement regarding the issue of persecution of Hindus in some parts of Pakistan.

*12.09 P.M.

9. Submission by Members

Regarding need to provide adequate storage facilities for foodgrains and jute bags in the country.

The following members made submissions regarding need to provide

adequate storage facilities for foodgrains and jute bags in the country :-

- (1) Shri Mulayam Singh Yadav
- (2) Shri Narendra Singh Tomar
- (3) Shri Sharad Yadav
- (4) Shri Basudeb Acharia
- (5) Smt. Harsimrat Kaur Badal
- (6) Shri Partap Singh Bajwa
- (7) Shri Dara Singh Chauhan
- (8) Shri Lalu Prasad
- (9) Shri T.K.S Elangovan
- (10) Smt. Kakoli Ghosh Dastidar
- (11) Shri Namo Nageswara Rao
- (12) Dr. Sanjeev Ganesh Naik
- (13) Dr. M. Thambidurai
- (14) Shri Bhartruhari Mahtab

Sarvashri R.K. Singh Patel, Neeraj Shekhar, Radhe Mohan Singh, Ganesh Singh, Ashok Argal, Jeetendra Singh Bundela, Hari Majhi, Dr. Virendra Kumar, Sarvashri Arjun Ram Meghwal, Devji M. Patel, Balkrishna K. Shukla, Rakesh Singh, Yogi Adityanath, Kirti Azad, Syed Shahnawaz Hussain, Govind Prasad Mishra, Bhoopendra Singh, Shivraj Bhaiya, Smt. Jyoti Dhurve, Smt. Jayshreeben Patel, Shri K.D. Deshmukh, Dr. Arjun Roy, Sarvashri Dinesh Chandra Yadav, Maheshwar Hazari, Kaushalendra Kumar, Bhudeo Choudhary, Rajendra Agarwal, M.B. Rajesh, Kamlesh Paswan, Shivkumar Udasi, Shivarama Gouda, G.M. Siddeshwara and P.K. Biju associated.

Shri Pranab Mukherjee responded.

(Lok Sabha adjourned at 1.14 PM. and re-assembled at 2.06 PM)

^{*}From 12.09 p.m. to 1.14 p.m., members raised matters of urgent public importance.

2.06 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each : -

- (1) Shri M.I. Shanavas regarding need to take steps for making Wayanad in Kerala a tourist destination of global standards.
- (2) Shri Kodikunnil Suresh regarding need to realign the Kollam-Theni National Highway as per the proposal submitted by the Government of Kerala.
- (3) Shri Datta R. Meghe regarding need to continue the Technology Upgradation Fund Scheme in the interest of cotton thread mills and farmers in Maharashtra.
- (4) Shri Ijyaraj Singh regarding need to simplify the procedure for issuance of Kisan Credit Card to farmers particularly in Kota Parliamentary Constituency, Rajasthan.
- (5) Shri Sajjan Singh Verma regarding need to construct Over Bridges and Under Bridges by Railways from their own funds without State's share and to construct the ROB/RUB in Dewas and Shujalpur city in Madhya Pradesh.
- (6) Dr. Sanjay Sinh regarding need to inspect the works carried out under Rajiv Gandhi Grameen Vidyutikaran Yojana in Sultanpur Parliamentary Constituency, Uttar Pradesh and complete the electrification works as per norms.

- (7) Shri K.P. Dhanapalan regarding need to include Periyar, Chalakkudy and Kadambrayar rivers in Kerala in the National River Conservation Plan.
- (8) Shri Haribhau M. Jawale regarding need to establish an Indian Institute of Management in Jalgaon, Maharashtra.
- (9) Dr. Bhola Singh regarding need to construct a bridge each at Gosaibigha and Ohari Ghat on river Sakri in Nawada, Bihar.
- (10) Shri Shripad Yesso Naik regarding need to regularize the services of employees working on daily wages under Archaeological Survey of India, Goa.
- (11) Shri Shivarama Gouda regarding need to celebrate the birthday of Sri Basaveshwara, a great saint of Karnataka.
- (12) Smt. Sushila Saroj regarding need to ensure free treatment of economically poor people in private hospitals in Delhi which have been allotted land on subsidized rates.
- (13) Shri Ramashankar Rajbhar regarding need to provide electricity in district Balia, Uttar Pradesh by Power Grid Corporation of India.
- (14) Shri Maheshwar Hazari regarding need to connect roads in border districts of Bihar with National Highways.
- (15) Shri R. Thamaraiselvan regarding need to expedite construction work of hydro-electric projects on Krishnarajasagar dam at Sivasamudram and Mettur dam at Hogenakkal in Tamil Nadu.

- (16) Smt. Paramjit Kaur Gulshan regarding need to take necessary steps for setting up of more Food Parks in Punjab.
- (17) Dr. Tarun Mandal regarding need to declare Calcutta Medical College in West Bengal as an institute of national importance and excellence and to allocate funds for the purpose.

2.07 P.M.

11. The Government Bill – Passed

Time taken : 4 hrs. 22 mts.

The Right of Children to free and Compulsory Education (Amendment) Bill, 2012, as passed by Rajya Sabha.

Further discussion on the motion for consideration of the Bill was moved by Shri Kapil Sibal on 8.5.2012, continued.

Shri Kapil Sibal spoke.

The following members took part in the debate :-

- (1) Dr. Kirit P. Solanki
- (2) Shri Kodikunnil Suresh
- (3) Shri Shailendra Kumar
- (4) Dr. Baliram
- (5) Smt. Meena Singh
- (6) Dr. Ratna De (Nag)
- (7) Shri Lalu Prasad
- (8) Smt. Helen J. Davidson
- (9) Shri P. K. Biju
- (10) Shri Bhartruhari Mahtab
- (11) Smt. Supriya Sadanand Sule
- (12) Shri C. Rajendran
- (13) Shri Prabodh Panda
- (14) Dr. Rattan Singh Ajnala
- (15) Dr. Virendra Kumar
- (16) Smt. Priya Dutt
- (17) Shri Jagdanand Singh
- (18) Shri Narhari Mahato

- (19) Dr. Ajay Kumar
- (20) Shri E.T.Mohammad Basheer
- (21) Shri Jose K. Mani
- (22) Shri Yogi Adityanath
- (23) Shri Asaduddin Owaisi
- (24) Dr. Charles Dias
- (25) Dr. Tarun Mandal

Shri Kapil Sibal replied to the debate.

The motion for consideration of the Bill moved by Shri Kapil Sibal was

adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted.

Clauses 5 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kapil Sibal.

The motion was adopted and the Bill was passed.

*7.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th May, 2012.)

T.K. VISWANATHAN, Secretary-General.

* From 6.27 P.M. to 7.22 P.M., members raised the matters of urgent public importance.



BULLETIN – **PART I** (Brief Record of Proceedings)

Thursday, May 10, 2012/Vaisakha 20, 1934 (Saka)

No. 234

11.00 A.M.

1. Starred Questions

Starred Question Nos. 481 – 486 were orally answered. Replies to Starred Question Nos. 487 -500 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 5521 – 5750 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.
 - (ii) Memorandum of Understanding between the Bharat Pumps and Compressors Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.
 - (iii) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.
 - (iv) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.

(2) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 2 of 2011-12) (Compliance Audit)-General purpose Financial Reports of Central Public Sector Enterprises for the year ended 31st March, 2011.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 30 of 2011-12) (Performance

Audit)-Revival of Sick Central Public Sector Enterprises for the year ended 31st March, 2011.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-

- (i) Report No. 237 Compounding of (IPC) Offences December, 2011.
- (ii) Report No. 238 Amendment of Section 89 of the Code of Civil Procedure, 1908 and Allied Provisions - December, 2011.
- (8) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Pharmaceuticals for the year 2012-2013.

- (ii) Memorandum of Understanding between the Fertilisers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2012-2013.
- (iii) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2012-2013.
- (iv) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2012-2013.
- (v) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2012-2013.
- (vi) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2012-2013.
- (vii) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2012-2013.
- (viii) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2012-2013.
- (ix) Memorandum of Understanding between the Brahmaputra Cracker and Polymer Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 2012-2013.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Burn Standard Company Limited, Kolkata, for the year 2010-2011.
 - (ii) Annual Report of the Burn Standard Company Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2010-2011.
 - (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Memorandum of Understanding (Hindi and English versions) between the Railtel Corporation of India Limited and the Ministry of Railways for the year 2012-2013.

(12) A copy each of the following papers (Hindi and English versions):-

 Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2012-2013.

- (ii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2012-2013.
- (iii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2012-2013.

(13) A copy of the Petroleum and Natural Gas Regulatory Board (Determination of Network Tariff for City or Local Natural Gas Distribution Networks and Compression Charge for CNG) Amendment Regulations, 2012 (Hindi and English versions) published in Notification No. F. No. M(C)/2012 in Gazette of India dated 22nd March, 2012 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

4. Messages from Rajya Sabha

Secretary-General reported following two messages from Rajya Sabha :-

- (i) That at its sitting held on the 8th May, 2012, Rajya Sabha passed the Motor Vehicles (Amendment) Bill, 2012
- (ii) That at its sitting held on the 9th May, 2012, Rajya Sabha agreed without any amendment to the Indian Medical Council (Amendment) Bill, 2012 passed by Lok Sabha on the 7th May, 2012.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Motor Vehicles (Amendment) Bill, 2012.

6. Report of Committee on Papers Laid on the Table

Shri Harin Pathak presented the Ninth Report (Action Taken) (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

7. Statements by Ministers

- (i) The Minister of Heavy Industries and Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 220th Report of the Standing Committee on Industry on Demands for Grants (2010-11), pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
- (ii) The Minister of State in the Ministry of Petroleum and Natural Gas and Minister of State in the Ministry of Corporate Affairs made a Statement correcting the reply given on 3 May, 2012 to Unstarred Question No. 4485 raised by S/Shri Adhalrao Patil Shivaji, Anandrao Adsul, Dharmendra Yadav, Gajanan D. Babar and P. Kumar regarding 'Co-operation in oil exploration with Qatar'.

*12.02 P.M.

8. Submissions by Members

(i) Regarding reported irregularities in Aircel-Maxis deal

Shri Yashwant Sinha made submission regarding reported irregularities in Aircel-Maxis deal.

Sarvashri Shivkumar Udasi, Uday Singh, Dr. Virendra Kumar Sarvashri Shivarama Gouda and M.B. Rajesh associated.

**Shri P. Chidambaram responded.

(ii) Regarding misbehaviour and assault on a Member of Parliament by an official of the Ministry of Home Affairs.

Shri Bishnu Pada Ray made submission regarding misbehaviour with and assault on him by an official of the Ministry of Home Affairs.

Shri Pawan Kumar Bansal responded.

Thereafter, the Speaker also expressed her concern on the misbehaviour and assault on Shri Bishnu Pada Ray and informed the House that she had already initiated action in the matter.

(Due to interruptions, Lok Sabha adjourned at 12.24 P.M. and reassembled at 2.01 P.M.)

* From 12.02 P.M. to 12.24 P.M. members raised matters of urgent public importance.

**At 2.01 P.M.

2.05 p.m.

9. Matters under Rule 377

- (1) Shri N.S.V. Chitthan regarding need to expedite the construction of a bye-pass road at Oddanchatram in Dindigul district, Tamil Nadu.
- (2) Shri P. Viswanathan regarding need to take steps to check high rate of infant mortality in the country.
- (3) Dr. Charles Dias regarding need to check unauthorized occupation of Government land and to remove unauthorized construction on such land in the country.
- (4) Shri Ratan Singh regarding need to set up a F.M. Radio Station at Bharatpur, Rajasthan.
- (5) Shri Narayan Singh Amlabe regarding need to permit discretionary sanction of Rs. 10 lakh per assembly constituency from the MPLADS funds annually.
- (6) Shri P.T. Thomas regarding need to restructure the crop insurance schemes to benefit the farmers and to set up an additional office of National Agriculture Insurance Scheme in Kerala.
- (7) Prof. (Dr.) Ram Shankar regarding need to prevent pollution of river Yamuna in Agra and provide safe drinking water from the river.
- (8) Shri Pashupati Nath Singh regarding need to ensure supply of slag to Cement Factory at Dhanbad by Bokaro Steel Plant in Jharkhand.

- (9) Dr. Kirit P. Solanki regarding need to release a stamp in honour of Veer Meghmaya, a great saint of Gujarat.
- (10) Shri C. Rajendran regarding need to increase the Floor Space Index for construction of residential buildings in the Cantonment areas of St. Thomas Mount and Pallavaram in Tamil Nadu.

2.06 P.M.

10. Government Bill – Under Consideration

Time allotted: 2 hrs.Time Taken: 2 mts.Balance: 1 hr. 58 mts.

The North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Bill, 2012.

The motion for consideration of the Bill was moved by Shri Mullappally Ramachandran on behalf of Shri P. Chidambaram and his speech was unfinished.

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned at 2.08 P.M. and reassembled at 4.00 P.M.)

4.00 P.M.

11. Discussion under Rule 193

Time Taken : 2 hrs. 2 mts.

Shri Gurudas Dasgupta raised a discussion on the need to bring comprehensive policy changes in the Civil Aviation sector due to large scale mismanagement in the affairs of national carrier, *i.e.*, Air India and also some other private carriers and need to look into the problem being faced by the workforce engaged in the civil aviation sector.

The following members took part in the debate :-

- (1) Shri Adhir Ranjan Chowdhury
- (2) Shri Syed Shahnawaz Hussain
- (3) Shri Shailendra Kumar
- (4) Shri Sharad Yadav
- (5) Shri Bhismshankar *alias* Kushal Tiwari
- (6) Dr. Ratna De (Nag)
- (7) Shri P. Karunakaran
- (8) Shri Tathagathy Satpathy (Speech unfinished)

The discussion was not concluded.

*6.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th May, 2012.)

T.K. VISWANATHAN, Secretary-General.

^{*}From 6.02 P.M. to 6.53 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – **PART I** (Brief Record of Proceedings)

Friday, May 11, 2012/Vaisakha 21, 1934 (Saka)

No. 235

11.00 A.M.

1. Announcement by the Speaker

The Speaker made the following announcement:

"Hon'ble Members, a Special Sitting of Lok Sabha will be held on Sunday, the 13th May, 2012 to commemorate the 60th Anniversary of the first sitting of Parliament of India.

There will be no Question Hour on that day.

In the Special Sitting, the subject – "60 YEARS JOURNEY OF THE INDIAN PARLIAMENT" will be taken up for discussion in the House".

11.03 A.M.

2. Starred Questions

Starred Question No. 501 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.20 p.m. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 502 -520 were laid on the Table.

3. Unstarred Questions

Replied to Unstarred Question Nos. 5751 – 5980 were laid on the Table.

11.05 P.M.

4. Submissions by Members

(i) Regarding response by Shri P. Chidambaram on 10th May, 2012 on reported irregularities in Aircel-Maxis deal.

Smt. Sushma Swaraj made a submission on the response by Shri P. Chidambaram on 10th May, 2012 on reported irregularities in Aircel-Maxis deal raised by Shri Yashwant Sinha.

Shri Pawan Kumar Bansal responded.

11.15 A.M.

(ii) Regarding a cartoon showing disregard to Dr. B.R. Ambedkar and Pandit Jawahar Lal Nehru in school text book published by NCERT.

Shri Thol Thirumaavalavan made a submission regarding a cartoon showing disregard to Dr. B.R. Ambedkar and Pandit Jawahar Lal Nehru in school text book published by NCERT.

Shri S.S. Ramasubbu associated.

Shri Pranab Mukherjee responded.

* Shri Kapil Sibal also responded.

* At 2.00 P.M.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Drugs and Cosmetics (3rd Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 899(E) in Gazette of India dated 27th December, 2011 under Section 38 of the Drugs and Cosmetics Act, 1940.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2010-2011.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2010-2011.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (2nd Amendment) Rules, 2012 published in Notification No. S.O. 227(E) in Gazette of India dated 6th February, 2012, together with an explanatory memorandum.
- (ii) S.O. 343(E) published in Gazette of India dated 28th February, 2012, together with an explanatory memorandum notifying for the purposes of clause (46) of Section 10 of the Income Tax Act, 1961, the National Skill Development Corporation, a body constituted by the Central Government in respect of the specified income, mentioned therein, arising to the said Corporation.
- (iii) S.O. 344(E) published in Gazette of India dated 28th February, 2012, together with an explanatory memorandum notifying for the purposes of clause (46) of Section 10 of the Income Tax Act, 1961, the Competition Commission of India, constituted under Competition Act, 2002 in respect of the specified income, mentioned therein, arising to the said Commission.
- (iv) The Income-tax (3rd Amendment) Rules, 2012 published in Notification No. S.O. 626(E) in Gazette of India dated 28th March, 2012, together with an explanatory memorandum.

(7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) S.O. 338(E) published in Gazette of India dated 27th February, 2012, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

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- S.O. 350(E) published in Gazette of India dated 29th February, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., dated 3rd August, 2001.
- (iii) S.O. 426(E) published in Gazette of India dated 15th March, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (iv) S.O. 522(E) published in Gazette of India dated 21st March, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (v) S.O. 564(E) published in Gazette of India dated 22nd March, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (vi) S.O. 625(E) published in Gazette of India dated 28th March, 2012, together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vii) S.O. 703(E) published in Gazette of India dated 30th March, 2012, together with an explanatory memorandum making certain amendments in Notification No. 101/2004-Cus.(N.T.) dated 31st August, 2004.
- (viii) S.O. 704(E) published in Gazette of India dated 30th March, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

- (ix) G.S.R. 232(E) published in Gazette of India dated 20th March, 2012, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus. Dated 17th March, 2012.
- (x) G.S.R. 258(E) published in Gazette of India dated 28th March, 2012, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus., dated 17th March, 2012.

(8) A copy of the Statement (Hindi and English versions) of Market Borrowings by Central Government during 2011-2012.

(9) A copy of the Coinage of the Sixty Rupees and Five Rupees coined to commemorate the occasion of "60th year of India Government Mint, Kolkata" Rule, 2012 (Hindi and English versions) published in Notification No. G.S.R. 257(E) in Gazette of India dated 28th March, 2012 under Section 25 of the Coinage Act, 2011.

(10) A copy of the Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. F.No. LAD-NRO/GN/2011-12/38/4290 in Gazette of India dated 21st February, 2012 under Section 31 of the Securities and Exchange Board of India Act, 1992.

(11) A copy of Notification G.S.R. 231(E) (Hindi and English versions) published in Gazette of India dated 20th March, 2012, together with an explanatory memorandum, seeking to extend levy of anti-dumping duty imposed on imports of Flat Base Steel Wheels, originating in, or exported from, China PR upto and inclusive of 27th March, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-Dumping and Allied duties, under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- G.S.R. 220(E) published in Gazette of India dated 19th March, 2012, together with an explanatory memorandum, making certain amendments in Notification No. 02/2011-C.E., dated 1st March, 2011.
- (ii) The Pan Masala Packing Machines (Capacity Determination and Collection of Duty) Second Amendment Rules, 2012 published in Notification No. G.S.R. 225(E) in Gazette of India dated 19th March, 2012, together with an explanatory memorandum.
- (iii) The Chewing Tobacco and Un-manufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) Second Amendment Rules, 2012 published in Notification No. G.S.R. 226(E) in Gazette of India dated 19th March, 2012, together with an explanatory memorandum.
- (iv) The CENVAT Credit (Fourth Amendment) Rules, 2012 published in Notification No. G.S.R. 253(E) in Gazette of India dated 27th March, 2012, together with an explanatory memorandum.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973:-

 The Homoeopathy (Post Graduate Degree Course) M.D. (Hom.)(Amendment) Regulations, 2012 published in Notification No. 12-2/2006-CCH(Pt.) 31254 in Gazette of India dated 5th March, 2012.

- (ii) The Establishment New Medical College (Opening of New or Higher Course of Study or Training and Increase of Admission Capacity by a Medical College) Regulations, 2011 published in Notification No. 12-6/2001-CCH(Pt.) in Gazette of India dated 14th October, 2011 together with a corrigendum thereto published in Notification No. F. 12-6/2001-CCH (Pt.) 25500 dated 21st February, 2012.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (13) above.

(15) A copy of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 80(E) in Gazette of India dated 9th February, 2012 under Section 34 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994.

(16) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2012 published in Notification No. L-1/18/2010-CERC in Gazette of India dated 6th March, 2012.
- (ii) The Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Second Amendment) Regulations, 2012 published in Notification No. L-1(1)/2011-CERC in Gazette of India dated 6th March, 2012, together with a corrigendum thereto published in Notification

No. L-1/(1)/2011-CERC-Pt. in Gazette of India dated 30th March, 2012.

- (iii) The Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Second Amendment) Regulations, 2012 published in Notification No. L-1/(3)/2009-CERC in Gazette of India dated 22nd March, 2012.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Mehdi Nawaz Jung (MNJ) Institute of Oncology-Regional Cancer Centre, Hyderabad, for the years 2008-2009 and 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mehdi Nawaz Jung (MNJ) Institute of Oncology-Regional Cancer Centre, Hyderabad, for the years 2008-2009 and 2009-2010.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendation to make to Lok Sabha in the Appropriation(Railways) No. 3 Bill, 2012, passed by Lok Sabha on the 26th April, 2012.

7. Report of Committee on Absence of Members from the Sittings of the House

Dr. Baliram presented the Sixth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

8. Statements by Ministers

- (i) The Minister of Parliamentary Affairs and Minister of Water Resources laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Energy on Demands for Grants (2011-12), pertaining to the Ministry of New and Renewable Energy.
- (ii) The Minister of State in the Ministry of Tourism laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 172nd Report of the Standing Committee on Transport, Tourism and Culture on the "Development of Tourism in North-Eastern Region", pertaining to the Ministry of Tourism.

12.03 P.M.

9. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the session.

(Due to interruptions, Lok Sabha adjourned at 12.05 P.M. and reassembled at 2 P.M.)

2.00 P.M.

10. Amendments made by Rajya Sabha to the Government Bills – Agreed to

(i) *The Institutes of Technology (Amendment) Bill, 2012

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Kapil Sibal.

ENACTING FORMULA

1. That at page 1, line 1, *for* the work "Sixty-second", the word "Sixty-third" be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the figure "2011", the figure "2012" be *substituted*.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Kapil Sibal.

The motion was adopted and the amendments were agreed to.

^{*}The Bill was passed by Lok Sabha on the 24th March, 2011 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 30th April, 2012 and returned it to Lok Sabha on the 1st May, 2012.

(ii) *The National Institutes of Technology (Amendment) Bill, 2012

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Kapil Sibal.

ENACTING FORMULA

1. That at page 1, line 1, *for* the work "Sixty-second", the word "Sixty-third" be *substituted*.

CLAUSE 1

2. That at page 1, line 4, *for* the figure "2011", the figure "2012" be *substituted*.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Kapil Sibal.

The motion was adopted and the amendments were agreed to.

^{*}The Bill was passed by Lok Sabha on the 19th August, 2011 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 30th April, 2012 and returned it to Lok Sabha on the 1st May, 2012.

2.06 P.M.

11. Government Bill – Passed

Time Taken : 5 mts.

The North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Bill, 2012.

Further discussion on the motion for consideration of the Bill was moved by Shri Mullappally Ramachandran on behalf of Shri P. Chidambaram on 10 May 2012, continued.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Mullappally Ramachandran.

The motion was adopted and the Bill was passed.

(Due to interruptions, Lok Sabha adjourned at 2.09 P.M. for the day)

2.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Sunday, the 13th May, 2012.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I (Brief Record of Proceedings)

Sunday, May 13, 2012/Vaisakha 23, 1934 (Saka)

SPECIAL SITTING TO COMMEMORATE THE 60TH ANNIVERSARY OF THE FIRST SITTING OF PARLIAMENT OF INDIA

No. 236

11.00 A.M.

1. National Anthem

National Anthem was played.

11.01 A.M.

2. Address by the Speaker

The Speaker addressed the House under Rule 360.

11.12 A.M.

3. Observation by the Speaker

The Speaker made the following observation :-

"Hon'ble members, as was decided at the meeting of Leaders of all Parties convened by me, two leaders each from Congress and BJP will speak for 10 minutes and, leaders of all political parties as well as independent members will speak for five minutes each.

Hon'ble members will appreciate that we have time only upto 4.30 p.m.

While it is my desire that every Hon'ble member should participate in the discussion, it is not practically possible. Hence, those who wish to lay their speeches on the table of the House may do so.

On this historic occasion, Hon'ble members may also record their views in not more than sixty words in the Golden Books kept in the Lobbies".

11.14 A.M.

4. Shri Pranab Mukherjee initiated the discussion on the "Sixty years Journey of the Indian Parliament".

The following members took part in the discussion :-

- (1) Shri L.K. Advani
- (2) Smt. Sonia Gandhi
- (3) Shri Mulayam Singh Yadav
- (4) Shri Dara Singh Chauhan
- (5) Shri Sharad Yadav
- (6) Shri Sudip Bandyopadhyay

- *(7) Shri Shailendra Kumar
- *(8) Shri Arjun Ram Meghwal
- * (9) Shri Lalubhai B. Patel
- (10) Shri T.K.S Elanvogan
- * (11) Dr. Kirit P. Solanki
- *(12) Shri Tapas Paul
- (13) Shri Basudeb Acharia
- * (14) Shri Shivkumar Chanabasappa Udasi
- *(15) Dr. Sanjay Jaiswal
- *(16) Shri K.P. Dhanapalan
- *(17) Shri Bhartruhari Mahtab
- (18) Shri Arjun Charan Sethi
- (19) Shri Anant Gangaram Geete
- *(20) Smt. Jyoti Dhurve
- *(21) Shri Ganesh Singh

- (22) Shri Sharad Pawar
- * (23) Shri Lalit Mohan Suklabaidya
- *(24) Shri P.T. Thomas
- (25) Dr. M. Thambidurai
- *(26) Shri Nathubhai G. Patel
- *(27) Shri N. Peethambara Kurup
- *(28) Shri Adhir Ranjan Chowdhury
- *(29) Shri Bhakta Charan Das
- *(30) Shri R. Thamaraiselven
- *(31) Dr. Vinay Kumar Pandey "Vinnu"
- (32) Shri Sanjay Singh Chauhan
- *(33) Shri Harin Pathak
- (34) Shri Lalu Prasad
- *(35) Smt. Santosh Choudhary
- *(36) Shri C. Sivasami
- *(37) Shri Paban Singh Ghatowar

- *(38) Shri Sajjan Singh Verma
- (39) Shri Nama Nageswara Rao
- *(40) Shri Radha Mohan Singh
- *(41) Dr. Mahendrasinh P. Chauhan
- *(42) Shri Tara Chand Bhagora
- *(43) Shri S.S. Ramasubbu
- (44) Shri Gurudas Dasgupta
- *(45) Dr. Ratna De (Nag)
- *(46) Shri Ramsinh Patalyabhai Rathwa
- *(47) Shri Madhusudan Yadav
- *(48) Dr. Mehboob Beg
- *(49) Shri D. Venugopal
- (50) Dr. Rattan Singh Ajnala
- (51) Shri S.D. Shariq
- *(52) Shri Dinesh Chandra Yadav
- *(53) Shri P.K. Biju
- *(54) Shri Naranbhai Kachhadia
- *(55) Shri Mohan Jena

^{*}Written speeches were laid on the Table.

- (56) Shri E. Ahamed
- *(57) Smt. Rama Devi
- (58) Shri H.D. Kumaraswamy
- *(59) Smt. Jayshreeben Patel
- (60) Shri Nripendra Nath Roy
- *(61) Shri N. Chaluvaraya Swamy
- *(62) Smt. Sushila Saroj
- *(63) Shri Jeetendra Singh Bundela
- *(64) Shri P. Viswanathan
- (65) Shri Prasanta Kumar Majumdar
- (66) Shri Asaduddin Owaisi
- *(67) Dr. Charles Dias
- *(68) Shri Premdas Katheria
- *(69) Smt. Bijoya Chakravarty
- (70) Shri Joseph Toppo
- *(71) Shri Siricilla Rajaiah

^{*}Written speeches were laid on the Table.

- (72) Shri Jose K. Mani
- *(73) Shri O.S. Manian
- *(74) Shri Nishikant Dubey
- *(75) Shri Suresh Angadi
- *(76) Shri Ramashankar Rajbhar
- (77) Shri Prem Das Rai
- *(78) Smt. Seema Upadhyay
- *(79) Shri Bhoopendra Choudhary
- *(80) Smt. Kaisar Jahan
- (81) Shri A. Ganeshmurthy
- *(82) Smt. Darshana Vikram Jardosh
- *(83) Shri Satpal Maharaj
- *(84) Smt. Poonam V. Jat
- (85) Shri Thirumaavalavan Thol
- *(86) Shri P.C. Chacko
- *(87) Dr. P.L. Punia
- *(88) Shri Harshvardhan

*Written speeches were laid on the Table.

- *(89) Shri Kamal Kishor
- *(90) Shri P. Karunakaran
- *(91) Shri R.K. Singh Patel
- *(92) Shri K. Jayaprakash Hegde
- *(93) Dr. Arjun Roy
- *(94) Dr. Shafiqur Rahman Barq
- *(95) Shri Rajendra Agrawal
- *(96) Shri Kapilmuni Karwaria
- *(97) Shri Vishwa Mohan Kumar
- *(98) Shri Bishma Shankar *alias* Kushal Tiwari
- *(99) Smt. Sumitra Mahajan
- *(100) Shri Baidya Nath Prasad Mahato
- (101) Smt. Putul Kumari
- *(102) Shri M.K Raghavan
- (103) Shri Inder Singh Namdhari
- *(104) Shri Gorakh Nath Pandey

*Written speeches were laid on the Table

- *(105) Shri Shivarama Gouda
- *(106) Shri Hukmdev Narayan Yadav
- (107) Shri Hasan Khan
- *(108) Shri Manikrao Gavit
- *(109) Shri C. Rajendran
- *(110) Shri Suresh Kumar Shetkar
- *(111) Shri A.T. Nana Patil
- *(112) Shri P.C. Gaddigoudar
- *(113) Shri Ram Singh Kaswan
- *(114) Shri R. Dhruvanarayana
- (115) Dr. Shashi Tharoor
- *(116) Shri Bhoopendra Singh
- (117) Shri Jaswant Singh
- *(118) Shri Jagdambika Pal
- *(119) Dr. Virendra Kumar
- *(120) Shri Sanjay Nirupam
- *(121) Shri Jai Prakash Agarwal

- *(122) Shri Tufani Saroj
- *(123) Dr. Thokchom Meinya
- *(124) Shri Pralhad Joshi
- *(125) Dr. G. Vivekanand
- (126) Shri C.M. Chang
- *(127) Prof. Sk. Saidul Haque
- *(128) Shri Kuldeep Bishnoi
- (129) Shri Om Prakash Yadav
- *(130) Shri Dilip Mansukhbhai Gandhi
- (131) Kunwar Rewati Raman Singh
- *(132) Shri Rakesh Sachan
- *(133) Shri Govind Prasad Mishra
- *(134) Shri Bibhu Prasad Tarai
- (135) Shri Dhananjay Singh
- *(136) Shri Kaushalendra Kumar
- *(137) Shri Mahesh Joshi
- *(138) Dr. Rajan Sushant

*Written speeches were laid on the Table.

- *(139) Kum. Saroj Pandey
- *(140) Shri Ponnam Prabhakar
- (141) Shri S.K. Bwismuthiary
- *(142) Shri Ramesh Bias
- *(143) Shri Vijay Inder Singla
- *(144) Shri Anto Antony
- *(145) Shri Bhausaheb Wackchure
- *(146) Shri Prabodh Panda
- *(147) Dr. Botcha Jhansi Lakshmi
- *(148) Shri Kamlesh Paswan
- *(149) Shri Ghanshyam Anuragi
- *(150) Shri Anurag Singh Thakur
- *(151) Shri Mansukhbhai D. Vasava
- *(152) Smt. Kamla Devi Patle
- *(153) Shri E.G. Sugavanam
- *(154) Shri P. Lingam
- *(155) Shri Dushyant Singh

^{*}Written speeches were laid on the Table

- *(156) Shri J.M. Aaron Rashid
- *(157) Shri Raja Ram Pal
- *(158) Shri G.M. Siddeswara
- *(159) Shri Devji M. Patel
- *(160) Shri Ramen Deka
- *(161) Shri Haribhau Jawale
- *(162) Shri Anant Kumar Hegde
- *(163) Shri Madhu Goud Yakshi
- *(164) Shri Raosaheb Danve Patil
- *(165) Shri Praveen Aaron
- *(166) Shri G. Sudhakar Reddy
- *(167) Shri Maheshwar Hazari
- *(168) Shri Ratan Singh
- *(169) Shri Sameer Bhujbal
- *(170) Dr. Arvind Kumar Sharma
- (171) Smt. Sushma Swaraj
- (172) Dr. Manmohan Singh

4.29 P.M.

5. Valedictory Reference

The Speaker made Valedictory Reference on the conclusion of the Special Sitting.

4.31 P.M.

6. Resolution – Passed

The Speaker placed the following resolution before the House :-

"We, the Members of Lok Sabha, meeting in a special sitting of the Lok Sabha to commemorate the sixtieth anniversary of the first sitting of Parliament:

- Remembering with gratitude, the immense sacrifices made by our freedom fighters in the nation's struggle for independence, and the stellar role played by the founding fathers of the Constitution in mandating equality, fraternity, justice, brotherhood of mankind and the uplift of under-privileged and down-trodden sections of society;
- Acknowledging with satisfaction and pride, the maturity of the people of India, who have cherished the democratic values and worked ceaselessly for the unity and integrity of the nation;
- Noting that in the last sixty years, the Parliament has, through epoch making laws, taken decisive steps towards ensuring equity and justice in all matters and establishing an inclusive society in pursuance of our deep faith and commitment to the ideals enshrined in the Preamble to the Constitution, and a lot more remains to be accomplished;

Do hereby solemnly reaffirm our total and binding commitment to the ideals cherished by our founding fathers, and resolve:

- (a) To uphold and maintain the dignity, sanctity and supremacy of Parliament;
- (b) To make Parliament an effective instrument of change and to strengthen democratic values and principles;
- (c) To enhance the accountability of Government towards the people through the oversight of Parliament; and
- (d) To rededicate ourselves completely to the sacred task of Nation Building."

The resolution was unanimously passed.

7. National Song

The National Song was played.

4.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th May, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, May 14, 2012/Vaisakha 24, 1934 (Saka)

No. 237

11.00 A.M.

1. Reference by Speaker

The Speaker made a reference regarding a maoist attack in which six CISF personnel and a civilian jeep driver were reported to have been killed in the Kirandul Town of Dantewada district in Chhattisgarh on 13th May, 2012.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 521 – 523 were orally answered. Replies to Starred Question Nos. 524 -540 were laid on the Table.

3. Unstarred Questions

Replied to Unstarred Question Nos. 5981 – 6210 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Merchant Shipping (Regulation of Entry of Ships into Ports, Anchorages and Offshore facilities) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 311(E) in Gazette of India dated 20th April, 2012 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

(2) A copy of the Environment (Protection) (Third Amendment) Rules,
2012 (Hindi and English versions) published in Notification No. G.S.R.
277(E) in Gazette of India dated 31st March, 2012 under Section 26 of the Environment (Protection) Act, 1986.

(3) A copy of the Notification No. S.O. 2866(E) (Hindi and English versions) published in Gazette of India dated 27th December, 2011 making certain amendments in Notification S.O. 489(E) dated 30th April, 2003, issued under section 3 of the Environment (Protection) Act, 1986.

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the British India Corporation Limited (BIC) and the Ministry of Textiles for the year 2012-2013.

(5) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 2010-2011.

- (6) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training of Highway Engineers, Noida, for the year 2009-2010, along with Audited Accounts.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 2494(E) published in Gazette of India dated 3rd November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 154 (Dhaleswari-Bhairabi Section) in the State of Assam.
- (ii) S.O. 2491(E) and S.O. 2492(E) published in Gazette of India dated 3rd November, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12 (Bhopal-Biaora Section) in the State of Madhya Pradesh.
- (iii) S.O. 2608(E) published in Gazette of India dated 22nd November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Bhopal-Biaora Section) in the State of Madhya Pradesh.
- (iv) S.O. 2639(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Chithradurga to Shimoga Section) in the State of Karnataka.
- (v) S.O. 2640(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Bhopal-Biaora Section) in the State of Madhya Pradesh.
- (vi) S.O. 2641(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National

Highway No. 64 (Patiala-Sangrur-Bathinda Section) in the State of Punjab.

- (vii) S.O. 2721(E) published in Gazette of India dated 30th November, 2011, making certain amendments in the Notification No. S.O. 333(E) dated 11th February, 2011.
- (viii) S.O. 2809(E) published in Gazette of India dated 16th December, 2011, making certain amendments in the Notification No. S.O. 1667(E) dated 21st July, 2011.
- (ix) S.O. 1960(E) published in Gazette of India dated 25th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (x) S.O. 1961(E) published in Gazette of India dated 25th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 15 (Bikaner-Suratgarh Section) in the State of Rajasthan.
- (xi) S.O. 1962(E) published in Gazette of India dated 25th August, 2011, authorising the Additional Distrcit Magistrate, Nagaur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 89 (Ajmer-Nagaur Section) in the State of Rajasthan.
- (xii) S.O. 1963(E) published in Gazette of India dated 25th
 August, 2011, authorising the Officers, mentioned therein, as
 the competent authority to acquire land for building,

maintenance, management and operation of National Highway No. 113 in the State of Rajasthan.

- (xiii) S.O.2018(E) published in Gazette of India dated 29th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Bamitha-Satna Section) in the State of Madhya Pradesh.
- (xiv) S.O.2038(E) published in Gazette of India dated 2nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 92 (Gwalior-Bhind Section) in the State of Madhya Pradesh.
- (xv) S.O.2039(E) published in Gazette of India dated 2nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 92 (Bhind-Itawa Section) in the State of Madhya Pradesh.
- (xvi) S.O. 48(E) published in Gazette of India dated 10th January, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.s
- (xvii) S.O. 49(E) published in Gazette of India dated 10th January, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 15 in the State of Punjab.
- (xviii) S.O. 77(E) published in Gazette of India dated 17th January, 2012, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 212 (Kerala-Karnataka Border to Kollegal Section) in the State of Karnataka.

- (xix) S.O. 78(E) published in Gazette of India dated 17th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Bamitha-Satna Section) in the State of Madhya Pradesh.
- (xx) S.O. 92(E) published in Gazette of India dated 19th January, 2012, authorising the Sub-Divisional Officer, Ajmer, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 89 in the State of Rajasthan.
- (xxi) S.O. 93(E) and S.O. 94(E) published in Gazette of India dated 19th January, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 7 (Rewa-Hanumana Section) in the State of Madhya Pradesh.
- (xxii) S.O. 187(E) published in Gazette of India dated 30th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Bamitha-Satna Section) in the State of Madhya Pradesh.
- (xxiii) S.O. 205(E) and S.O. 206(E) published in Gazette of India dated 1st February, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 64 (Zirakpur-Patiala Section) in the State of Punjab.

- (xxiv)S.O. 2248(E) published in Gazette of India dated 28th September, 2011, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxv) S.O. 2325(E) published in Gazette of India dated 10th October, 2011, directing that the Urban Improvement Trust, Kota of the Urban Development and Housing Department of Government of Rajasthan shall exercise the function relating to the development and maintenance of Northern Kota Bypass starting on National Highway No. 76 and terminating on State Highway No. 33, which further joins National Highway No. 12 in the State of Rajasthan.
- (xxvi)S.O. 2434(E) published in Gazette of India dated 25th October, 2011, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxvii) S.O. 2571(E) published in Gazette of India dated 14th
 November, 2011, making certain amendments in the
 Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxviii) S.O. 2573(E) published in Gazette of India dated 14th
 November, 2011, making certain amendments in the
 Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxix)S.O. 51(E) published in Gazette of India dated 10th January, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxx) S.O. 271(E) published in Gazette of India dated 14th
 February, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxi)S.O. 275(E) published in Gazette of India dated 14th February, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (xxxii) S.O. 277(E) published in Gazette of India dated 14th
 February, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxiii) S.O. 312(E) published in Gazette of India dated 22nd
 February, 2012, declaring the Highways, mentioned therein, as National Highways.

(9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) to (xv) of (8) above.

(10) A copy each of the following Notifications (Hindi and English versions) under section 37 of the National Highways Authority of India Act, 1988:-

- (i) S.O. 1171(E) published in Gazette of India dated 25th April, 2011, entrusting the stretches, mentioned therein, of National Highway No. 47C in the State of Kerala, to National Highways Authority of India, together with a corrigendum thereto published in Notification No. S.O. 257(E) dated 10th February, 2012.
- S.O. 1791(E) published in Gazette of India dated 3rd August,
 2011, entrusting the stretches, mentioned therein, of
 National Highway No. 48 in the State of Karnataka, to
 National Highways Authority of India.
- (iii) S.O. 2247(E) published in Gazette of India dated 28th September, 2011, entrusting the stretches, mentioned therein, of National Highway Nos. 95, 11 and 12 in the States of Punjab and Rajasthan, to National Highways Authority of India.
- (iv) S.O. 2433(E) published in Gazette of India dated 25th
 October, 2011, entrusting the stretches, mentioned therein,

of National Highway Nos. 45, 205, 210 and 220, in the States of Andhra Pradesh and Tamil Nadu, to National Highways Authority of India.

- (v) S.O. 2570(E) published in Gazette of India dated 14th November, 2011, entrusting the stretches, mentioned therein, of National Highway No. 6 (Orissa/Chhattisgarh Border-Aurang) in the State of Chhattisgarh, to National Highways Authority of India.
- (vi) S.O. 2572(E) published in Gazette of India dated 14th November, 2011, entrusting the stretches, mentioned therein, of National Highways, mentioned in the Notification, in the State of Rajasthan, to National Highways Authority of India.
- (vii) S.O. 50(E) published in Gazette of India dated 10th January, 2012, entrusting the stretches, mentioned therein, of National Highway No. 200 (Raipur-Bilaspur Section) in the State of Chhattisgarh, to National Highways Authority of India.
- (viii) S.O. 270(E) published in Gazette of India dated 14th February, 2012, entrusting the stretches, mentioned therein, of new and the old National Highways, mentioned in the Notification, in the State of Rajasthan, to National Highways Authority of India.
- (ix) S.O. 272(E) published in Gazette of India dated 14th February, 2012, making certain amendments in the Notification No. S.O. 418(E) dated 22nd March, 2007.
- (x) S.O. 273(E) published in Gazette of India dated 14th February, 2012, making certain amendments in the Notification No. S.O. 910(E) dated 21st April, 2010.

- (xi) S.O. 274(E) published in Gazette of India dated 14th February, 2012, making certain amendments in the Notification No. S.O. 1939(E) dated 9th August, 2010.
- (xii) S.O. 276(E) published in Gazette of India dated 14th February, 2012, entrusting the stretches, mentioned therein, of new and the old National Highways, mentioned in the Notification, in the State of Punjab, to National Highways Authority of India.
- (xiii) S.O. 2719(E) published in Gazette of India dated 30th November, 2011, entrusting the stretches, mentioned therein, of the new National Highway Nos. 31, 28 and 335 in the State of Uttar Pradesh, to National Highways Authority of India.
- (11) A copy of the Annual Report (Hindi and English versions) on the working of Section 21 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2009, under sub-section (4) of Section 21 of the said Act.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Report (Hindi and English versions) on the working of provision 15A of the Protection of Civil Rights Act, 1955, for the year 2009, under sub-section (4) of Section 15A of the said Act.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2010-2011.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handicapped Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2012-2013.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 10th May, 2012, Rajya Sabha passed the Protection of Children from Sexual Offences Bill, 2012.

6. Bill as passed by Rajya Sabha – Laid on the Table

The Protection of Children from Sexual Offences Bill, 2012.

7. Report of Standing Committee on Urban Development

Shri Sharad Yadav presented the Twentieth Report (Hindi and English versions) of the Standing Committee on Urban Development (2011-12) on "the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2011."

8. Report of Business Advisory Committee

Shri Gopinath Munde presented the 38th Report of Business Advisory Committee.

9. Statements by Ministers

- *(i) The Minister of Finance made a statement regarding Aircel-maxis deal.
- (ii) The Minister of Labour and Employment laid the following statements (Hindi and English versions) regarding the:-
- (a) Status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Labour on Demands for Grants (2011-12), pertaining to the Ministry of Labour and Employment; and
- (b) Status of implementation of the recommendations contained in the 17th Report of the Standing Committee on Labour on Welfare of Beedi Workers, pertaining to the Ministry of Labour and Employment.

10. Government Bill – introduced

The Public Procurement Bill, 2012.

*At 1.15 P.M.

*12.05 P.M.

11. Submission by Members

Regarding cartoons published in school text books brought out by NCERT.

The following members made submissions regarding cartoons published in school text books brought out by NCERT :-

- 1. Smt. Harsimrat Kaur Badal
- 2. Shri Sanjay Nirupam
- 3. Shri Yashwant Sinha
- 4. Shri Sharad Yadav
- 5. Shri Mulayam Singh Yadav
- 6. Shri T.K.S. Elangovan
- 7. Shri Dara Singh Chauhan
- 8. Dr. M. Thambidurai
- 9. Smt. Shatabdi Roy
- 10. Shri Bhartruhari Mahatab
- 11. Shri Gurudas Dasgupta
- 12. Shri Basudeb Acharia
- 13. Shri Lalu Prasad
- 14. Shri Anant G. Geete
- 15. Shri Nama Nageswara Rao
- 16. Shri S.D. Shariq

Sarvashri N.S.V. Chitthan, J.M. Aaroon Rashid, Dr. P.L. Punia, Smt. Annu Tandon, Smt. Deepa Dasmunsi, Sarvashri Suresh Shetkar, Mukesh Gadhvi, Kishanbhai V. Patel, Dr. Kruparani Killi, Sarvashri Sajjan Singh Verma, Kum. Meenakshi Natarajan, Sarvashri Uday Pratap Singh, Mahabal Mishra, Dr. Botcha Jhansi Lakshmi, Sarvashri Satpal Maharaj, P.T. Thomas, Mohinder Singh Kaypee, N. Peethambara Kurup, Anto Antony, Ninong Ering, Dr. Arvind Kumar Sharma, Ch. Lal Singh, Sarvashri Shivarama Gouda, Sohan Potai, Smt. Jayshreeben Patel, Smt. Kamla Devi Patle Sarvashri Dilipkumar Mansukhbhai Gandhi, Gajanan Babar, Rajendra Agrawal, Prof. Ram Shankar, Shri Ganeshrao Dudhgaonkar, Dr. Virendra Kumar and Shri M.B. Rajesh associated.

Shri Kapil Sibal responded.

(Lok Sabha adjourned at 1.27 p.m. and re-assembled at 2.33 p.m.)

2.33 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Dr. Botcha Jhansi Lakshmi regarding need to review defence preparedness and to address the problems in Defence Services.
- (2) Shri Gopal Singh Shekhawat regarding need to give priority in army to youth hailing from Rajsamand Parliamentary Constituency, Rajasthan.
- (3) Shri S.S. Ramasubbu regarding need to include Narikoravan *alias* Kuruvikaran community in the Scheduled Tribes list in Tamil Nadu.
- (4) Shri Jai Prakash Agarwal regarding need for inclusion of any language spoken by more than 20 per cent population of any State in the School curriculum.
- (5) Shri Mahabal Mishra regarding need to start the process of registration of properties in Delhi particularly in the West Delhi Parliamentary Constituency.
- (6) Shri Narayan Singh Amlabe regarding need to fill up vacancies in National Fertilizers Limited Vijaipur, Guna District, Madhya Pradesh.
- (7) Shri Arjun Ram Meghwal regarding need to amend the Motor Vehicles Act to provide assistance to the victims of road accidents within the seven days of occurrence of accident.

- (8) Shri Shivarama Gouda regarding need to amend article 371 of the Constitution for securing public employment, educational opportunities and agricultural facilities for the backward regions of Karnataka.
- (9) Shri Devji M. Patel regarding need to conserve and preserve the Swarngiri fort in Jalore district, Rajasthan.
- (10) Prof. Ram Shankar regarding need to develop S.N. Medical College, Agra, Uttar Pradesh on the lines of AIIMS, New Delhi.
- (11) Shri Ramkishun regarding need to establish an AIIMS in Chandauli district, Uttar Pradesh.
- (12) Shri Arvind Kumar Chaudhary regarding need to expedite construction of National Highway No. 28 connecting Lucknow and Muzaffarpur.
- (13) Shri Mangani Lal Mandal regarding need to ensure electrification of all the villages in Jhanjarpur Parliamentary Constituency, Bihar.
- (14) Shri Tapas Paul regarding need to conserve the historical sites in and around Plassey and turn these into a heritage-cum-tourism circuit.
- (15)Shri R. Thamaraiselvan regarding need to extend Yelarigi Express (train no. 16089-16090) upto Salem with stoppage at Morappur, Buddireddipatti Bommidi of Dharmapuri Parliamentary and Constituency, Tamil Nadu.
- (16) Shri P. Lingam regarding need to make suitable amendments in the law for issuance of ST certificates to all the eligible persons irrespective of his/her place of residence.

2.34 P.M.

13. Government Bill – Under consideration

Time recommended by BAC : 2 hrs. Time taken : 1 hr. 25 mts. Balance time : 35 mts.

The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2011.

The motion for consideration of the Bill was moved by Shri V. Kishore Chandra Deo.

The following members took part in the debate :-

- (1) Shri Pralhad Venkatesh Joshi
- (2) Shri Jaiprakash Hegde
- (3) Shri Shailendra Kumar
- (4) Shri Dhananjay Singh
- (5) Shri Bhudeo Choudhary
- (6) Shri Sivakumar K. J.K. Ritheesh
- (7) Shri Baju Ban Riyan
- (8) Shri P. Lingam
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri Nishikant Dubey
- (11) Shri R. Dhruvanarayana
- (12) Dr. Ratna De (Nag)
- (13) Shri Nama Nageshwar Rao
- (14) Shri Ramkishun
- (15) Dr. Sanjeev Ganesh Naik
- (16) Shri Hasan Khan

The discussion was not concluded.

4.01 P.M.

14. Discussion under Rule 193

Time taken : 2 hrs.

Kunwar Rewati Raman Singh raised a discussion on the steps taken by the Government to protect the river Ganga from pollution and the Himalayas from ruthless exploitation since the discussion on the subject was last held during the Ninth Session of Current Lok Sabha.

The following members took part in the debate :-

- (1) Shri Satpal Maharaj
- (2) Shri Yogi Adityanath
- (3) Shri Vijay Bahadur Singh
- (4) Shri Sharad Yadav
- (5) Shri Lalu Prasad
- (6) Dr. Ratna De (Nag) (speech unfinished)

The discussion was not concluded.

*6.54 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th May, 2012.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, May 15, 2012/Vaisakha 25, 1934 (Saka)

No. 238

11.00 A.M.

1. Starred Questions

Starred Question Nos. 541 – 543 were orally answered. Replies to Starred Question Nos. 544 -560 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6211 – 6440 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Review* (Hindi and English versions) by the Government of the working of the National Council of Science Museum, Kolkata, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2010-2011.

(6) Statement (Hindi and English versions) showing reasons for delay in(6) laying the papers mentioned at (5) above.

^{*} Annual Report alongwith Audited Accounts were laid on 08.05.2012.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the i-land Informatics Limited, Kolkata, for the year 2009-2010.
- (ii) Annual Report of the i-land Informatics Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2012-2013.

(10) A copy of the Foreigners Tribunal Amendment Order, 2012 (Hindi and English versions) published in the Notification No. G.S.R. 317(E) in Gazette of India dated 24th April, 2012 issued under Section 3 of the Foreigners Act, 1946.

(11) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 3 of 2012-13)-Railways Finances, for the year ended March, 2011.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 32 of 2011-12) for the year ended March, 2011.

- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 4 of 2012-13) on hybrid satellite digital multimedia broadcasting service agreement with Devas, Department of Space, for the year 2012-2013.
- (12) A copy each of the following papers (Hindi and English versions):-
 - (i) Appropriation Accounts of Indian Railways (Part I-Review) for the year 2010-2011.
 - (ii) Appropriation Accounts of Indian Railways (Part II-Detailed Appropriation Accounts) for the year 2010-2011.
 - (iii) Appropriation Accounts of Indian Railways [Part II-Detailed Appropriation Accounts(Annexure-G)] for the year 2010-2011.

(13) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2010-2011.
 - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year 2010-2011.
 - (ii) Annual Report of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the State Farms Corporation of India Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture, for the year 2012-2013.
 - Memorandum of Understanding between the National Seeds Corporation Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture, for the year 2012-2013.

(16) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Council for Cooperative Training for the year 2010-2011 within the stipulated period of nine months after the close of the accounting year.

(17) A copy of the Notification S.O. 654(E) (Hindi and English versions) published in Gazette of India dated 29th March, 2012, notifying that the Fertilizer (Control) Order, 1985 made under Section 3 of the Essential Commodities Act, 1985 as special order for the purposes of the said Act issued under Section 12A of the Essential Commodities Act, 1985.

(18) A copy of the Cable Television Networks (Amendment) Rules,
2012 (Hindi and English versions) published in the Notification No. S.O.
940(E) in Gazette of India dated 28th April, 2012 under sub-section (3)
of Section 22 of the Cable Television Networks (Regulation) Act, 1995.

4. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the Sittings of the House for the period mentioned against each :-

(1)	Shri A. Raja	23.12.2011 to 29.12.2011 12.03.2012 to 30.03.2012 and 24.04.2012 to 22.05.2012
(2)	Shri Madhu Kora	12.03.2012 to 30.03.2012 and 24.04.2012 to 22.5.2012
(3)	Shri Dilip Singh Judev	12.03.2012 to 30.03.2012 and 24.04.2012 to 30.04.2012
(4)	Shri Pratap Narayanrao Sonawane	12.03.2012 to 30.03.2012
(5)	Shri Dinesh Trivedi	08.05.2012 to 22.5.2012
(6)	Shri Y.S. Jagan Mohan Reddy	22.12.2011 to 29.12.2011 12.03.2012 to 30.03.2012 and 24.04.2012 to 09.05.2012
(7)	Shri Shibu Soren	22.12.2011 to 29.12.2011 12.03.2012 to 30.03.2012 and 24.04.2012 to 08.05.2012

5. Statement of Standing Committee on Social Justice and Empowerment

Shri Lalit Mohan Suklabaidya laid the Statement (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment on Action Taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Thirteenth Report of the Standing Committee on Social Justice and Empowerment (2010-2011) (Fifteenth Lok Sabha) on Action Taken by Government on the recommendations contained in Fourth Report (Fifteenth Lok Sabha) of the Committee on Demands for Grants, 2010-11 of the Ministry of Social Justice and Empowerment.

6. Statement by Minister

The Minister of Housing and Urban Poverty Alleviation and Minister of Culture laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Urban Development on Demands for Grants (2011-12), pertaining to the Ministry of Housing and Urban Poverty Alleviation.

*12.03 P.M.

7. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on 14th May, 2012."

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 12.28 P.M. and re-assembled at 2.02 P.M.)

*From 12.04 P.M. to 12.28 P.M., members raised matters of urgent public importance.

2.02 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri K.P. Dhanapalan regarding need to provide stoppage of superfast trains at Chalakudy in Kerala and expedite construction of Road Over Bridges and Road Under Bridges in Chalakudy Parliamentary Constituency.
- (2) Dr. Shashi Tharoor regarding need to take necessary steps for solid waste management in Thiruvananthapuram, Kerala.
- (3) Shri Kodikunnil Suresh regarding need to accord classical language status to Malayalam.
- (4) Shri Datta R. Meghe regarding need to stop the illegal import of Chinese products swarming the markets in the country and posing serious threat to the domestic industry.
- (5) Shri P.T. Thomas regarding need to implement Student Police Cadet Project of Kerala all over the country.
- (6) Shri Jaywant Gangaram Awale regarding need to recognize Eunuchs and provide them with proper identity in the country.

- (7) Shri A.T. Nana Patil regarding need to provide facilities to the Gallantry Medal Awardees of armed forces at par with Medal Awardees of Para Military forces.
- (8) Shri Kabindra Purkayastha regarding need to extend financial assistance to Cachar Cancer Hospital and Research Centre at Silchar, Assam.
- (9) Shri Rajendra Agarwal regarding need to make revenue stamps available in post offices in the country.
- (10) Smt. Jyoti Dhurve regarding need to provide adequate honorarium to Grameen Dak Sevaks in the country.
- (11) Smt. Usha Verma regarding need to streamline the management of Kasturba Gandhi Balika Vidyalayas in Hardoi Parliamentary Constituency, Uttar Pradesh.
- (12) Shri Gorakh Nath Pandey regarding need to check illegal sand mining in river-bed of Ganga in Bhadohi Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Sushil Kumar Singh regarding need to accord financial approval for construction of roads in left wing extremism affected districts in Bihar.
- (14) Smt. Helen J. Davidson regarding need to implement the rights of forest dwellers under the law in the country particularly in Kanyakumari district of Tamil Nadu.

- (15) Shri Arjun Charan Sethi regarding need to ensure the safety of dam under Hadagarh Medium Irrigation Project in Keonjhar district of Odisha.
- (16) Shri Prataprao Ganpatrao Jadhav regarding need for making adequate payment to the farmers for their agricultural produce in the country.
- (17) Shri Jagadanand Singh regarding need to provide share of water due to Bihar from the Bansagar Project in Madhya Pradesh.
- (18) Smt. Paramjit Kaur Gulshan regarding need to open a border check post at Hussainiwala in Ferozepur district, Punjab to facilitate border trade with Pakistan.

2.04 P.M.

9. Government Bill – Passed

Time Taken : 3 hrs. 52 mts.

The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2011.

Further discussion on the motion for consideration of the Bill was moved by Shri V. Kishore Chandra Deo on the 14th May, 2012, continued.

The following members took part in the debate :-

- (1) Shri Bhausaheb R. Wakchaure
- (2) Shri Lalu Prasad
- (3) Smt. Jyoti Dhurve
- (4) Shri Adagooru Vishwanath
- (5) Shri Narahari Mahato
- (6) Kunwar Rewati Raman Singh
- (7) Shri Ramashankar Rajhbar
- (8) Shri Maheshwar Hazari
- (9) Shri S.D. Shariq
- (10) Shri Jayaram Pangi
- (11) Shri Hukmdev Narayan Yadav
- (12) Shri Kodikunnil Suresh
- (13) Dr. Monazir Hassan
- (14) Shri Ashok Argal
- (15) Dr. (Smt.) Prabha Kishore Taviad
- (16) Shri Basudeb Acharia
- (17) Shri Virender Kashyap
- (18) Ch. Lal Singh

- (19) Dr. Prasanna Kumar Patasani
- (20) Shri Hemanand Biswal
- (21) Shri M. Anandan
- (22) Shri Dara Singh Chauhan
- (23) Shri Yogi Adityanath
- (24) Shri Prabodh Panda
- (25) Dr. Pulin Bihari Baske
- (26) Shri Bhism Shankar alias Kushal Tiwari

Shri V. Kishore Chandra Deo replied to the debate.

The motion for consideration of the Bill was adopted and clauseby-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri V. Kishore Chandra Deo.

The motion was adopted and the Bill, as amended, was passed.

4.31 P.M.

10. Discussion under Rule 193

Time Taken : 5 hrs. 20 mts.

Further discussion on the need to bring comprehensive policy changes in the Civil Aviation sector due to large scale mismanagement in the affairs of national carrier, *i.e.*, Air India and also some other private carriers and need to look into the problems being faced by the workforce engaged in the civil aviation sector, raised by Shri Gurudas Dasgupta on the 10th May, 2012, continued.

The following members took part in the debate:

- 1. Shri Nishikant Dubey
- 2. Shri Sanjay Nirupam
- 3. Shri Anant G. Geete
- 4. Shri R. Thamaraiselvan
- 5. Shri S. Semmalai
- 6. Shri Shatrughan Sinha
- 7. Shri Kodikunnil Suresh
- 8. Shri Nama Nageswara Rao
- 9. Dr. Raghuvansh Prasad Singh
- 10. Shri Nripendra Nath Roy
- 11. Shri S.D. Shariq
- 12. Dr. Ajay Kumar
- 13. Shri Madan Lal Sharma
- 14. Shri C. Sivasami

15. Shri Surendra Singh Nagar

16. Shri S.K. Bwiswmuthiary

Shri Ajit Singh replied to the debate.

The discussion was concluded.

*8.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th May, 2012.)

T.K. VISWANATHAN, Secretary-General.

*From 7.49 P.M. to 8.30 P.M., members raised matters of urgent public importance.



BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, May 16, 2012/Vaisakha 26, 1934 (Saka)

No. 239

11.00 A.M.

1. Starred Questions

Starred Question Nos.561, 562, 564 and 565 were orally answered.

Replies to Starred Question Nos. 566 to 568, 571, 573 to 580 were laid on the Table.

Starred Question Nos. 563, 569, 570 and 572 were postponed to the next session.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6441-6670 were laid on the Table.

12.00 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Air India Limited and its subsidiaries, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Air India Limited and its subsidiaries, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 2012 (published in Notification No. G.S.R. 300(E) in Gazette of India dated 18th April, 2012.
- (ii) The Indian Police Service (Regulation of Seniority) Amendment Rules, 2012 (published in Notification No. G.S.R. 301(E) in Gazette of India dated 18th April, 2012.
- (iii) The Indian Forest Service (Regulation of Seniority) Amendment Rules, 2012 (published in Notification No. G.S.R. 302(E) in Gazette of India dated 18th April, 2012.

(4) A copy of the Central Information Commission (Group 'A' and Group 'B' posts) Recruitment Rules, 2012 (Hindi and English versions)

published in Notification No. G.S.R. 76 in Gazette of India dated 21st April, 2012 under sub-section (1) of Section 29 of the Right to Information Act, 2005.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan, Panaji, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan, Panaji, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Primary Education Society (Sarva Shiksha Abhiyan State Mission Authority), Shimla, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh Primary Education Society (Sarva Shiksha Abhiyan State Mission Authority), Shimla, for the year 2008-2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the UEE Mission (Sarva Shiksha Abhiyan), Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the UEE Mission (Sarva Shiksha Abhiyan), Delhi, for the year 2010-2011.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2010-2011.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan, Shimla, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan, Shimla, for the year 2009-2010.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2010-2011.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT Mission Authority Andaman and Nicobar Islands, Port Blair, for the year 2010-2011, alongwith

Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT Mission Authority Andaman and Nicobar Islands, Port Blair, for the year 2010-2011.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2010-2011, together with Audit Report thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Office Model School Scheme Chhattisgarh, Raipur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Project Office Model School Scheme Chhattisgarh, Raipur, for the year 2009-2010.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the West Bengal Society for Rashtriya Madhyamik Shiksha Mission, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the West Bengal Society for Rashtriya Madhyamik Shiksha Mission, Kolkata, for the year 2009-2010.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Tripura Rajya Mission, Agartala, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Tripura Rajya Mission, Agartala, for the year 2009-2010.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2010-2011.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Elementary Education (Sarva Shiksha Abhiyan), Gandhinagar, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Elementary Education (Sarva Shiksha Abhiyan), Gandhinagar, for the year 2010-2011.

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (31) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2010-2011, together with Audit Report thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2010-2011, together with Audit Report thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Rupnagar, for the year 2010-2011, together with Audit Report thereon.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Office Rajiv Gandhi Shiksha Mission Chhattisgarh (Sarva Shiksha Abhiyan), Raipur, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Project Office Rajiv Gandhi Shiksha Mission Chhattisgarh (Sarva Shiksha Abhiyan), Raipur, for the year 2010-2011.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of

the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2010-2011.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2010-2011.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2009-2010, alongwith Audited Acounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2009-2010.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2010-2011.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 30 of the National Council for Teacher Education Act, 1993:-

- S.O. 29(E) published in Gazette of India dated 4th January,
 2012 extending the period of supersession of the Council for a period of six months with effect from the 7th January, 2012.
- (ii) Notification No. F. No. 47-8/2011/NCTE/CDN(Vol. II) published in Gazette of India dated 29th December, 2011 regarding nomination of Shri Sudhir Verma, Former Secretary, Department of Higher and Technical Education, Government of Rajasthan as Chairperson of Northern Regional Committee, Jaipur.
- (iii) Notification No. F. No. 61-1/2011/NCTE(N&S) published in Gazette of India dated 2nd August, 2011 regarding minimum qualification for a person to be eligible for appointment as teacher.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (45) above.

(47) A copy each of the following Notifications (Hindi and English versions under Section 33 of the National Council for Teacher Education Act, 1993:-

- The National Council for Teacher Education (Recognition Norms and Procedure Fourth Amendment) Regulation, 2011 published in Notification No. 49-3/2011/NCTE/N&S Gazette of India dated 8th July, 2011.
- (ii) The National Council for Teacher Education (Third Amendment) Rules, 2011 published in Notification No.
 G.S.R. 675(E) Gazette of India dated 13th September, 2011.

- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2007-2008.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

(51) A copy of the Telecom Consumers Protection (Third Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. F. No. 308-5/2011-QoS in Gazette of India dated 9th March, 2012 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

4. Report on Participation of Indian Parliamentary Delegation in the 57th Commonwealth Parliamentary Conference

Secretary General laid on the Table Hindi and English versions of the Report on Participation of Indian Parliamentary Delegation in the 57^{TH} Commonwealth Parliamentary Conference held at London, United Kingdom from 21-28 July, 2011.

5. Reports of Committee on Government Assurances

Shri Bansa Gopal Chowdhury presented the following Reports (Hindi and English versions):-

- (1) Nineteenth and Twentieth Reports on requests for dropping of assurances.
- (2) Twenty-first Report on review of pending assurances pertaining to Ministry of Water Resources.

6. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Jaywant Gangaram Awale presented the Nineteenth Report (Hindi and English versions) on Action Taken by the Government on the Observations/Recommendations contained in the Ninth Report of the Standing Committee on Food, Consumer Affairs and Public Distribution (2009-10) on the subject, "Bureau of Indian Standards (BIS) – Hallmarking of Jewellery", pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

7. Statements by Ministers

- (i) The Minister of Human Resource Development and Minister of Communication and Information Technology laid a statement (Hindi and English versions) correcting the reply given on 2 May, 2012 to Starred Question No. 365 by Sarvashri Neeraj Shekhar and Asaduddin Owaisi, MPs regarding "Implementation of RTE Act".
- (ii) The Minister of State (Independent Charge) in the Ministry of Mines laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 17th Report of the

Standing Committee on Coal and Steel on Demands for Grants (2011-12), pertaining to the Ministry of Mines.

- (iii) The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the following Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice, pertaining to the Ministry of Personnel, Public Grievances and Pensions:-
 - (1) First Report on Demands for Grants (2004-05).
 - (2) Fourteenth Report on Demands for Grants (2006-07).
 - (3) Nineteenth Report on Demands for Grants (2007-08).
 - (4) Thirty-first Report on Demands for Grants (2008-09).
 - (5) Forty-third Report on Demands for Grants (2010-11).
- (iv) The Minister of State in the Ministry of Communications and Information Technology laid the following statements (Hindi and English versions) regarding:-
 - (1) the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Information Technology on Demands for Grants (2011-12), pertaining to the Department of Electronics and Information Technology, Ministry of Communications and Information Technology.
 - (2) the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Information Technology on `Modernisation of Post Offices, pertaining to the Department of Posts, Ministry of Communications and Information Technology.

12.05 P.M.

***8.** Submission by Members

Regarding reported allegations of spot fixing etc. in IPL matches

The following members made submissions regarding reported allegations of spot fixing etc. in IPL matches :-

- (1) Shri Shailendra Kumar
- (2) Shri Kirti Azad

Shri Pawan Kumar Bansal responded.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.03 P.M.)

* From 12.05 P.M. to 1.03 P.M., members raised matters of urgent public importance.

2.03 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each : -

- (1) Shri Anto Antony regarding need to facilitate easy registration of Non-Resident Indians as voters and also to set up polling stations in Indian missions abroad.
- (2) Smt. Santosh Chowdhary regarding need to set up a Central Sericulture Research and Training Institute in Hoshiarpur district, Punjab.
- (3) Dr. Nirmal Khatri regarding need to ensure procurement of wheat from farmers at remunerative price in Faizabad and Barabanki districts of Uttar Pradesh.
- (4) Shri Harish Choudhary regarding need to issue Visa for longer period to the Pakistani citizens visiting India for marriage ceremonies.
- (5) Shri Adhir Ranjan Chowdhury regarding need to connect prominent places in West Bengal with Helicopter service.
- (6) Shri Kamlesh Paswan regarding need to prevent land erosion caused by river Saryu in Bansgaon Parliamentary Constituency, Uttar Pradesh.
- (7) Dr. Kirit P. Solanki regarding need to construct N.H. No. 228 from Sabarmati Ashram (Ahmedabad) to Dandi which has been declared as a Heritage Route.
- (8) Shri Ravindra Kumar Pandey regarding need to extend the last date fixed to deposit passport by Haj pilgrims.

- (9) Smt. Jayshreeben K. Patel regarding need to expedite approval for the establishment of a Cardiology specialised Hospital in Naroda in Ahmedbad, Gujarat.
- (10) Shri Shailendra Kumar regarding need to undertake desiltation work of river Bakulahi causing damage to crops and water logging in the Kaushambi Parliamentary Constituency, Uttar Pradesh.
- (11) Shri Ashok Kumar Rawat regarding need to construct small dams to prevent flood caused by Ghaghra and Sharda rivers in Sitapur district, Uttar Pradesh.
- (12) Shri Dinesh Chandra Yadav regarding need to undertake repair and construction of the damaged approach road near Khagaria railway junction, Bihar under East Central Railway.
- (13) Dr. Ratna De Nag regarding need to set up a Central Educational Institute in Hooghly district, West Bengal.
- (14) Shri M. Abdul Rahman regarding need to stop extraction of sand in Palar River Basin in Tamil Nadu.
- (15) Shri M.B. Rajesh regarding need to set up an office of Employees Provident Fund Organisation in Palakkad, Kerala.
- (16) Shri Manohar Tirkey regarding need to fix minimum Support Price for Tea and also to set up a Central Wage Board for Tea Plantation Industry.
- (17) Shri Jose K. Mani regarding need to make available all free-to-air channels of Doordarshan under the bouquet of DD Direct Plus in Kerala and Tamil Nadu.

2.04 P.M.

10. Government Bill – Passed

Time taken: 2 hrs. 42 mts.

The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2012.

The motion for consideration of the Bill was moved by Shri Kapil Sibal.

The following members took part in the debate :-

- (1) Shri Ganesh Singh
- (2) Shri Pradeep Tamta
- (3) Shri Shailendra Kumar
- (4) Dr. Bali Ram
- (5) Shri Mahabali Singh
- (6) Dr. Ratna De (Nag)
- (7) Shri R. Thamaraiselvan
- (8) Shri Shakti Mohan Malik
- (9) Shri Mohan Jena
- (10) Shri Ganeshrao Dudhgaonkar
- (11) Shri S. Semmalai
- (12) Smt. Rama Devi
- (13) Shri Bibhu Prasad Tarai
- (14) Shri Hamdullah Sayeed
- (15) Dr. Mahendrasinh P. Chauhan
- (16) Shri Anto Antony
- (17) Shri Virendra Kashyap
- (18) Shri Baju Ban Riyan

Shri Kapil Sibal replied to the debate.

The motion for the consideration of the Bill moved by

Shri Kapil Sibal was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kapil Sibal.

The motion was adopted and the Bill was passed.

4.47 P.M.

11. Government Bill – Under Consideration

Time allotted: 2 hrs. Time taken: 1 hrs. 13 mts. Balance time: 47 mts.

The Motor Vehicles (Amendment) Bill, 2012.

The motion for consideration of the Bill was moved by Dr. C.P. Joshi.

The following members took part in the debate :-

- (1) Shri Arjun Ram Meghwal
- (2) Shri Adhir Ranjan Chowdhury
- (3) Shri Shailendra Kumar
- (4) Shri Vijay Bahadur Singh
- (5) Shri Vishwa Mohan Kumar
- (6) Dr. Ratna De (Nag)

The discussion was not concluded.

* 6.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th May, 2012.)

T.K. VISWANATHAN, Secretary-General.

^{*} From 6.00 P.M. to 6.33 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, May 17, 2012/Vaisakha 27, 1934 (Saka)

No. 240

11.00 A.M.

1. Starred Questions

Starred Question Nos. 581–583 were orally answered. Replies to Starred Question Nos. 584–600 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6671 – 6900 were laid on the Table.

12.00 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2012-2013.
 - Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2012-2013.
 - (iii) Memorandum of Understanding between the NEPA Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2012-2013.
 - (iv) Memorandum of Understanding between the Hindustan Newsprint Limited (Subsidiary) and the Hindustan Paper Corporation Limited

(Holding Company) under the administrative control of Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2012-2013.

- (v) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2012-2013.
- (2) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Hindustan Insecticides Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 2012-2013.
 - Memorandum of Understanding between the Hindustan Antibiotics Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2012-2013.
 - (iii) Memorandum of Understanding between the Indian Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2012-2013.
 - (iv) Memorandum of Understanding between the Rajasthan Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2012-2013.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2010-2011.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Rajasthan Drugs and Pharmaceuticals Limited, Jaipur, for the year 2010-2011.
 - (ii) Annual Report of the Rajasthan Drugs and Pharmaceuticals

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Limited, Jaipur, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the years 2009-2010 and 2010-2011 within the stipulated period of nine months after the close of the respective accounting years.

(6) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Tenth, Thirteenth, Fourteenth and Fifteenth Lok Sabha :-

<u>TENTH LOK SABHA</u>

1. Statement No. XXV

Sixteenth Session, 1996

THIRTEENTH LOK SABHA

2.	Statement No. XLVI
3.	Statement No. LII

Second Session, 1999 Third Session, 2000

FOURTEENTH LOK SABHA

	4.	Statement No.	XXV
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- 5. Statement No. XXIV
- 6. Statement No XXIV
- 7. Statement No. XX
- 8. Statement No. XVIII
- 9. Statement No. XVII
- 10. Statement No. XV
- 11. Statement No. XIII
- 12. Statement No. XII

Fifth Session, 2005 Sixth Session, 2005 Seventh Session, 2006 Tenth Session, 2007 Eleventh Session, 2007 Twelfth Session, 2007 Thirteenth Session, 2008 Fourteenth Session, 2008 Fifteenth Session, 2009

FIFTEENTH LOK SABHA

13.	Statement No. XI	Second Session, 2009	
14.	Statement No. IX	Third Session, 2009	
15.	Statement No. IX	Fourth Session, 2010	
16.	Statement No. VI	Fifth Session, 2010	
17.	Statement No. V	Sixth Session, 2010	
18.	Statement No. IV	Seventh Session, 2011	
19.	Statement No. III	Eighth Session, 2011	
20.	Statement No. II	Ninth Session, 2011	
21.	Statement No. I	Tenth Session,2012	

- (7) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Mumbai Railway Vikas Corporation Limited and the Ministry of Railways for the year 2012-2013.
 - (ii) Memorandum of Understanding between the Braithwaite and Company Limited and the Ministry of Railways for the year 2012-2013.
 - (8) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31st March, 2011.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 22nd December, 2011, Rajya Sabha adopted a motion to join the Committee of both the Houses for the Welfare of Other Backward Classes and had elected the following nine Members of Rajya Sabha to serve on the said Committee and to fill up the remaining one vacancy during the next Session :-
 - 1. Shri V. Hanumantha Rao
 - 2. Dr. Ram Prakash
 - 3. Shri Rama Chandra Khuntia
 - 4. Shri Natuji Halaji Thakor
 - 5. Shrimati Jharna Das Baidya
 - 6. Shri Ramchandra Prasad Singh
 - 7. Shri Arvind Kumar Singh
 - 8. Shri Devender Goud T.
 - 9. Shri Birendra Prasad Baishya
- (ii) That at its sitting held on the 28th March, 2012, Rajya Sabha concurred with the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2012 and ending on the 30th April, 2013 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
 - 1. Prof. Saif-ud-Din Soz
 - 2. Shri Jesudasu Seelam
 - 3. Shri Prakash Javadekar
 - 4. Shri Satish Chandra Misra
 - 5. Shri Prasanta Chatterjee
 - 6. Shri N.K. Singh
 - 7. Shri Sukhendu Sekhar Roy

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- (iii) That at its sitting held on the 28th March, 2012, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on 1st May, 2012 and ending on the 30th April, 2013 and elected the following Members of Rajya Sabha to serve on the said Committee:-
 - 1. Shri Rishang Keishing
 - 2. Shri Ishwar Singh
 - 3. Dr. Bhalchandra Mungekar
 - 4. Shri Nand Kumar Sai
 - 5. Shri Faggan Singh Kulaste
 - 6. Shri Thaawar Chand Gehlot
 - 7. Shri Veer Singh
 - 8. Shri D. Raja
 - 9. Shri Lalhming Liana
 - 10. Shri A.V. Swamy
- (iv) That at its sitting held on the 28th March, 2012, Rajya Sabha concurred with the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 2012 and ending on the 30th April, 2013 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
 - 1. Shri Janardhan Dwivedi
 - 2. Shri Mukhtar Abbas Naqvi
 - 3. Shri T.M. Selvaganapathi
 - 4. Shri Tariq Anwar
 - 5. Shri Naresh Gujwal
 - 6. Dr. V. Maitreyan
 - 7. Shri Anil Desai

- (v) That Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation (No.3) Bill, 2012, passed by Lok Sabha on the 3rd May, 2012.
- (vi) That Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Finance Bill, 2012, passed by Lok Sabha on the 8th May, 2012.
- (vii) That at its sitting held on the 16th May, 2012, Rajya Sabha agreed without any amendment to the North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Bill, 2012, passed by Lok Sabha on the 11th May, 2012

5. Report of Committee on Subordinate Legislation

Shri P. Karunakaran presented the Twenty-fifth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

6. Committee on Members of Parliament Local Area Development Scheme (Lok Sabha)

Shri A. K. S. Vijayan presented the Eighth Report (Hindi and English versions) on Action Taken by the Government on the recommendations contained in the Fourth Report (15th Lok Sabha) of the Committee on MPLADS on the subject "Effective monitoring of the MPLAD Scheme to avoid delays in execution of MPLADS works".

7. Report of Standing Committee on Rural Development

Smt. Sumitra Mahajan presented the Thirty-first Report (Hindi and English versions) of the Standing Committee on Rural Development on 'The Land Acquisition, Rehabilitation and Resettlement Bill, 2011'.

8. Statements by Ministers

- (1) The Minister of State in the Ministry of Agriculture, Minister of State in the Ministry of Food Processing Industries and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Agriculture and Minister of Food Processing Industries made a statement regarding the status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Agriculture on Demands for Grants (2011-12), pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture.
- (2) The Minister of State in the Ministry of Petroleum and Natural Gas and Minister of State in the Ministry of Corporate Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Finance on Demands for Grants (2011-12), pertaining to the Ministry of Corporate Affairs.

9. *Motion regarding Joint Committee to examine matters relating to allocation and pricing of Telecom Licences and Spectrum

Shri P.C. Chacko moved the following motion:-

"That this House do extend upto the last day of the Winter Session, the time for presentation of the report of the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum."

The motion was adopted.

*Memorandum giving reasons for extension of time circulated separately.

12.03 P.M.

10. Calling Attention

(i) Shri Jagdambika Pal called the attention of the Minister of Home Affairs to the need to include Bhojpuri language in the Eighth Schedule to the Constitution and steps being taken by the Government in this regard.

The Minister of Home Affairs made a statement in regard thereto.

The Minister of Home Affiars also replied to the clarificatory questions asked by the members.

12.50 P.M.

(ii) Shri Basudeb Acharia called the attention of the Minister of Finance to the situation arising out of non-implementation of wage revision of Industrial Development Bank of India employees and steps taken by the Government in this regard.

The Minister of Finance laid a statement (Hindi and English versions) in regard thereto.

The Minister of Finance also replied to the clarificatory questions asked by the member.

1.15 P.M.

11. Government Bill – Introduced

The National Co-operative Development Corporation (Amendment) Bill, 2012.

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.16 P.M.)

2.16 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri Ijyaraj Singh regarding need to enhance the procurement price of Garlic as per its price in the international market and to promote export of Garlic.
- (2) Shri N. Peethambara Kurup regarding need to increase the Kerosene quota to Kerala.
- (3) Shri P.L. Punia regarding need to ensure increased participation of women in higher education.
- (4) Shri P. Viswanathan regarding need to issue Railway Izzat Monthly Season Ticket to all eligible working members in a family with the enhanced validity of income certificate required for obtaining the monthly season ticket.
- (5) Shri Rakesh Singh regarding need to provide adequate quantity of jute sacks for packaging wheat and to ensure timely procurement of wheat by FCI from farmers in Madhya Pradesh.
- (6) Shri K.D. Deshmukh regarding need to run direct trains from Balaghat in Madhya Pradesh to Raipur and Nagpur.
- (7) Dr. Virendra Kumar regarding need to undertake repair of N.H. No. 76 between Jhansi and Dewari Bandha and N.H. No. – 75 between Dewari Bandha – Chhattarpur-Satna.
- (8) Shri Hansraj G. Ahir regarding need to release funds on priority for disbursal of scholarships to OBC students in Maharashtra.
- (9) Shri Haribhau M. Jawale regarding need to make provision for grant of subsidy to farmers to enable them to construct godowns for foodgrains.
- (10) Shri Laxman Tudu regarding need to introduce a new passenger train service between Tatanagar and Badampahar and an express train service from Badampahar to Rourkela, Ranchi and Chakradharpur.

- (11) Shri K. Sugumar regarding need to provide grant for research and development to Tamil Nadu Agricultural University, Coimbatore.
- (12) Shri Baliram Jadhav regarding need to improve telephone and internet services in Palghar Parliamentary Constituency, Maharashtra.

2.18 P.M.

13. Government Bill – Passed

Time Taken: 6 Mts.

The Administrators-General (Amendment) Bill, 2012, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Salman Khursheed.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Salman Khursheed.

The following members took part in the debate.

- 1. Shri Arjun Meghwal
- 2. Shri P.L. Punia
- 3. Shri Salman Khursheed

The motion was adopted and the Bill was passed.

2.24 P.M.

14. Government Bill – Under Consideration

Time Allotted: 2 Hrs. Time Taken: 1 Hr. 38 Mts. Balance: 22 Mts.

The Railway Property (Unlawful Possession) Amendment Bill, 2011, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Mukul Roy.

The following members took part in the debate:-

- 1. Shri S.S. Ramasubbu
- 2. Shri Arjun Charan Sethi
- 3. Shri Shailendra Kumar
- 4. Shri Lalji Tandon
- 5. Shri Vijay Bahadur Singh
- 6. Shri Bhudeo Choudhary
- 7. Shri Lalu Prasad
- 8. Shri K.J.K. Ritheesh Sivakumar
- 9. Shri Prabodh Panda
- 10. Prof. Sk. Saidul Haque
- 11. Shri Pralhad Venkatesh Joshi
- 12. Ch. Lal Singh

The discussion was not concluded.

4.02 P.M.

15. Discussion under Rule 193

Time Taken: 4 Hrs. 20 Mts.

Further discussion on the steps taken by the Government to protect the river Ganga from pollution and the Himalayas from ruthless exploitation since the discussion on the subject was last held during the Ninth Session of Current Lok Sabha, raised by Kunwar Rewati Raman Singh on the 14th May, 2012, continued.

The following members took part in the debate:-

- 1. Dr. Ratna De Nag (resumed her speech)
- 2. Shri Rajendra Agrawal
- 3. Shri Pradeep Tamta
- 4. Prof. Sk. Saidul Haque
- 5. Shri Bhartruhari Mahtab
- 6* Shri R. Thamaraiselvan
- 7* Shri Tufani Saroj
- 8. Shri Anant Gangaram Geete
- 9* Shri Arjun Meghwal
- 10* Shri Ramesh Bais
- 11. Dr. M. Thambi Durai
- 12* Shri Premdas
- 13* Shri Ram Singh Kaswan
- 14. Shri Nama Nageswara Rao
- 15. Shri Sanjay Singh Chauhan
- 16. Shri Prabodh Panda
- 17* Shri P.T. Thomas
- 18. Smt. Annu Tandon
- 19* Dr. Tarun Mandal

- 20* Shri S.S. Ramasubbu
- 21* Shri Shailendra Kumar
- 22* Shri Sushil Kumar Singh
- 23* Prof. (Dr.) Ranjan Prasad Yadav
- 24* Dr. (Smt.) Botcha Jhansi Lakshmi
- 25* Shri Kapil Muni Karwariya
- 26* Shri O.S. Manian
- 27* Shri Gorakhnath Pandey

Smt. Jayanthi Natarajan replied to the debate.

The discussion was concluded.

#7.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th May, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, May 18, 2012/Vaisakha 28, 1934 (Saka)

No. 241

11.00 A.M.

1. Starred Questions

Starred Question Nos. 601 – 604 were orally answered. Replies to Starred Question Nos. 605 – 620 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6901 – 7130 were laid on the Table.

12.00 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2010-2011,

alongwith Audited Accounts.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-
 - G.S.R.275(E) published in Gazette of India dated 30th March, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E. dated 17th March, 2012.
 - G.S.R.276(E) published in Gazette of India dated 30th March, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 18/2012-C.E. dated 17th March, 2012.
 - (iii) The Central Excise (Third Amendment) Rules, 2005 published in Notification No. G.S.R.271(E) in Gazette of India dated 30th March, 2012 together with an explanatory memorandum.

(6) A copy of the Notification No. G.S.R. 284(E) (Hindi and English versions) published in Gazette of India dated 4th April, 2012, together with an explanatory memorandum superceding Notification No. 35/2004-Cus. (N.T.) dated 19th March, 2004 under Section 159 the Customs Act, 1962.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- G.S.R.285(E) and G.S.R.286(E) published in Gazette of India dated 4th April, 2012, together with an explanatory memorandum rescinding Notification No. 04/2012-Cus.(ADD), dated 13th January, 2012.
- G.S.R.287(E) published in Gazette of India dated 4th April, 2012, together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of 'Perozosulphates' also known as 'Persulphates' originating in, or exported from, China PR and Japan upto and inclusive of 18th

March, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

- (iii) G.S.R.290(E) published in Gazette of India dated 12th April, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 112/2007-Cus., dated 30th October, 2007.
- (iv) G.S.R.273(E) published in Gazette of India dated 30th March, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.

(8) A copy of the National Small Savings Fund (Custody and Investment) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 264(E) in Gazette of India dated 30th April, 2012 under article 283(1) of the Constitution.

(9) A copy of the Notification No. S.O.904(E) (Hindi and English versions) published in Gazette of India dated 25th April, 2012 notifying that the subscriptions made to the fund on or after the 1st day of April, 2012 and the balances at the credit of the subscriber shall bear interest at the rate of 8.8 per cent per annum issued under Section 5 of the Provident Fund Act, 1968.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 12 of the Government Savings Certificates Act, 1959:-

- The National Savings Certificates (VIII Issue) (Amendment) Rules, 2012 published in Notification No. G.S.R.318(E) in Gazette of India dated 25th April, 2012.
- (ii) The National Savings Certificates (IX Issue) (Amendment) Rules,
 2012 published in Notification No. G.S.R.319(E) in Gazette of
 India dated 25th April, 2012.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Bank Act, 1873:-

- The Post Office Recurring Deposit (Amendment) Rules, 2012 published in Notification No. G.S.R.320(E) in Gazette of India dated 25th April, 2012.
- (ii) The Senior Citizens Savings Scheme (Amendment) Rules, 2012 published in Notification No. G.S.R.321(E) in Gazette of India dated 25th April, 2012.
- (iii) The Post Office (Monthly Income Account) Amendment Rules,
 2012 published in Notification No. G.S.R.322(E) in Gazette of India dated 25th April, 2012.
- (iv) The Post Office Time Deposit (Amendment) Rules, 2012 published in Notification No. G.S.R.323(E) in Gazette of India dated 25th April, 2012.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2010-2011.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2010-2011.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the SJVN Limited and the Ministry of Power for the year 2012-2013.
 - (ii) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2012-2013.
 - (iii) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2012-2013.
 - (iv) Memorandum of Understanding between the NHPC Limited and the Ministry of Power for the year 2012-2013.
 - (v) Memorandum of Understanding between the NHPC Limited and the NHDC for the year 2012-2013.
 - (vi) Memorandum of Understanding between the THDC India Limited and the Ministry of Power for the year 2012-2013.

(17) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 2012-2013.

(18) A copy of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012 (Hindi and English versions) published in Notification No. L-1/18/2012-CERC in Gazette of India dated 30th March, 2012 under Section 179 of the Electricity Act, 2003.

- (19) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the different accounting years, mentioned therein:-

S.No.	Name of the Institutions	Accounting Year(s)
1.	PGIMER, Chandigarh	2010-11
2.	AIIMS, New Delhi	2010-11
3.	FSSAI, New Delhi	2010-11
4.	Indian Pharmacopoeia Commission, Ghaziabad	2010-11
5.	RST, Nagpur	2010-11
6.	MINJIO, Hyderabad	2010-11
7.	Kidwai Memorial Institute of Oncology, Bangalore	2010-11
8.	Kamla Nehru Memorial Hospital, Allahabad	2010-11
9.	GCRI, Ahmedabad	2010-11
10.	National Institute of Naturopathy, Pune	2010-11
11.	National Institute of Homoeopathy,	2010-11
	Kolkata	
12.	CNCI, Kolkata	2009-10 & 2010-11
13.	B. B. Cancer Institute, Guwahati	2007-08 to 2010-11

(22) (i)

A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the years 2007-2008 to 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the years 2007-2008 to 2009-2010.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Kamala Nehru Memorial Hospital (Regional Cancer Centre), Allahabad, for the years 2007-2008 to 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kamala Nehru Memorial Hospital (Regional Cancer Centre), Allahabad, for the years 2007-2008 to 2009-2010.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the years 2007-2008 to 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the years 2007-2008 to 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the years 2007-2008 to 2009-2010.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

4. Minutes of the Committee on Absence of Members from the Sittings of the House

Dr. Baliram laid on the Table minutes (Hindi and English versions) of the Sixth sitting of the Committee on Absence of Members from the Sittings of the House held on 10^{th} May, 2012.

5. Reports of Committee on Empowerment of Women

Smt. Chandresh Kumari presented the following Reports (English and Hindi versions) of the Committee on Empowerment of Women (2011-2012):-

- (1) Fourteenth Report on the subject 'Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and Empowerment of Women in Rural Areas'.
- (2) Fifteenth Report on the Action Taken by the Government on the recommendations contained in the Tenth Report of the Committee (2010-11) on the subject 'Women in Armed Forces'.

6. Statement of Committee on Empowerment of Women

Smt. Chandresh Kumari laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter-1 of the Second Report (Fifteenth Lok Sabha) of the Committee on Empowerment of Women on the subject 'Working Conditions of Women in Prasar Bharati'.

7. Report of Railway Convention Committee

Shri Arjun Charan Sethi presented the Third Report (Hindi and English versions) of the Railway Convention Committee (2009) on 'Rate of Dividend' for the year 2012-13 and other Ancillary Matters'.

8. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Jaywant Gangaram Awale presented the Twentieth and Twentyfirst Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2011-12) on Action Taken by the Government on the Observations/ Recommendations contained in the:-

(1)Tenth Report of the Committee (2009-10)the on subject "Production, Consumption and Pricing of Sugar" pertaining to the Affairs, Ministry of Consumer Food and Public Distribution (Department of Food and Public Distribution).

(2) Twelfth Report of the Committee (2010-11) on Demands for Grants(2011-12) of the Ministry of Consumer Affairs, Food and Public Distribution(Department of Food and Public Distribution).

9. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Francisco Sardinha laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- Two Hundred Twenty-second Report on Demands for Grants (2012-2013) of the Department of Atomic Energy.
- (2) Two Hundred Twenty-third Report on Demands for Grants (2012-2013) of the Department of Science & Technology.
- (3) Two Hundred Twenty-fourth Report on Demands for Grants (2012-2013) of the Ministry of Environment & Forests.
- (4) Two Hundred Twenty-fifth Report on Demands for Grants (2012-2013) of the Department of Space.
- (5) Two Hundred Twenty-sixth Report on Demands for Grants (2012-2013) of the Ministry of Earth Sciences.
- (6) Two Hundred Twenty-seventh Report on Demands for Grants (2012-2013) of the Department of Scientific and Industrial Research.
- (7) Two Hundred Twenty-eighth Report on Demands for Grants (2012-2013) of the Department of Biotechnology.

10. Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the 39th Report of Business Advisory Committee.

11. Statements by Minister

The Minister of State in the Ministry of Tourism laid the following statements (Hindi and English versions) regarding the:-

- (1) status of implementation of the recommendations contained in the 152nd Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the Observations/Recommendations contained in the 140th Report of the Committee on "Promotion of Tourism in Jammu and Kashmir", pertaining to the Ministry of Tourism.
- status of implementation of the recommendations contained in the (2) 153rd Report of the Standing Committee on Transport, Tourism and the Action Taken by the Government Culture on on the Observations/Recommendations contained in the 149th Report of the Committee on "Development of Tourism Infrastructure and Amenities for the Commonwealth Games 2010", pertaining to the Ministry of Tourism.

12.06 P.M.

12. Calling Attention

Shri Pralhad Venkatesh Joshi called the attention of the Minister of Agriculture to the situation arising out of severe drought in Karnataka and steps taken by the Government in this regard.

The Minister of State in the Ministry of Agriculture, Minister of State in the Ministry of Food Processing Industries and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Agriculture made a statement in regard thereto.

The Minister of State in the Ministry of Agriculture also replied to the clarificatory questions asked by the members.

*1.10 P.M.

13. Submission by Member

Regarding illness of passengers due to food served on Rajdhani Express.

Shri Kameshwar Baitha made a submission regarding illness of passengers due to food served on Rajdhani Express.

Shri P.L. Punia associated. Shri Mukul Roy responded.

(Lok Sabha adjourned at 1.30 P.M and re-assembled at 2.34 P.M.)

2.34 P.M.

14. Government Bill – Passed

Time Taken: 2 Hrs

The Railway Property (Unlawful Possession) Amendment Bill, 2011, as passed by Rajya Sabha

Further discussion on the motion for consideration of the Bill moved by Shri Mukul Roy on the 17th May, 2012, continued.

The following members took part in the debate:-

- 1. Shri Kamal Kishor Commando
- 2. Dr. Tarun Mandal

Shri K.H. Muniappa on behalf of Shri Mukul Roy replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K.H. Muniappa.

The motion was adopted and the Bill, as amended, was passed.

2.58 P.M.

15. Discussion under Rule 193

Time Taken: 32 Mts.

Shri Sharad Yadav raised a discussion on the situation arising out of faulty policy for procurement of food grains and inadequate facilities for their storage and his speech was not concluded.

The discussion was not concluded.

3.30 P.M.

16. Motion

Dr. Ratna De (Nag) moved the following:-

"That this House do agree with the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 9 May, 2012."

The motion was adopted.

3.32 P.M.

17. Private Member's Resolution – Negatived

Further discussion on the following resolution moved by Shri Harish Chowdhury on the 26th August, 2012, continued :-

"This House expresses its deep concern over the backwardness prevailing in the desert regions of the country and urges upon the Government to prepare and implement a special economic package for:-

- (i) overall development of desert regions, on the lines of the economic package provided to the north-eastern States to mitigate the problems being faced by the people living in desert regions; and
- (ii) enabling the people of these regions to achieve a level of socio-economic development at par with the people living in other parts of the country."

The following members took part in the debate:-

- 1. Dr. Mahendrasinh P. Chauhan (resumed his speech)
- 2. Shri Naranbhai Kachhadia
- 3. Shri Ashwani Kumar

The Resolution was negatived.

3.52 P.M.

18. Private Member's Resolution – Under Consideration

Time Taken: 2 Hrs. 8 Mts.

Shri Om Prakash Yadav moved the following resolution:-

"Having regard to the growing need for higher education in the State of Bihar, this House urges upon the Government to set up a Central University in the Motihari District of the State of Bihar, which has also been the 'Karmabhoomi' of Mahatma Gandhi, the Father of our Nation."

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri Hukmdeo Narayan Yadav
- 3. Shri Shailendra Kumar
- 4. Shri Vijay Bahadur Singh
- 5. Smt. Meena Singh
- 6. Shri Mahabal Mishra
- 7. Dr. Bhola Singh
- 8. Shri Jagada Nand Singh
- 9. Shri Satpal Maharaj
- 10. Smt. Rama Devi
- 11. Shri S.K. Bwiswmuthiary
- 12. Shri Arjun Meghwal (speech unfinished)

The discussion was not concluded.

*6.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st May, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, May 21, 2012/Vaisakha 31, 1934 (Saka)

No. 242

11.00 A.M.

1. Starred Questions

Starred Question Nos. 621 – 624 were orally answered. Replies to Starred Question Nos. 625 – 640 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7131 – 7360 were laid on the Table.

12.00 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the 'White Paper on Black Money' - May, 2012 (Hindi and English versions).

(2) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of third quarter of financial year 2011-2012 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the year 2010-2011.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Action Taken Report (Hindi and English versions) on the Recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the year 2010-2011.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bengal Chemicals and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2012-2013.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2010-2011.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986:-

- S.O.2100(E) published in Gazette of India dated 20th September,
 2011, making certain amendments in Notification S.O. 1533(E) dated 20th September, 2011.
- S.O. 2483(E) published in Gazette of India dated 3rd November, 2011, constituting the Union Territory Level Environment Impact Assessment Authority, Union Territory of Daman, Diu, Dadra and Nagar Havelli comprising three members, mentioned therein.
- (iii) S.O. 2484(E) published in Gazette of India dated 3rd November, 2011, constituting the State Level Environment Impact Assessment Authority, Kerala, comprising three members, mentioned therein.
- (iv) S.O. 2772(E) published in Gazette of India dated 12th December,
 2011, making certain amendments in Notification S.O. 1844(E) dated 8th August, 2011.
- (v) S.O. 568(E) published in Gazette of India dated 23rd March, 2012, constituting the State Level Environment Impact Assessment Authority, Haryana, comprising three members, mentioned therein.
- (vi) S.O. 412(E) published in Gazette of India dated 14th March, 2012, constituting the State Level Environment Impact Assessment Authority, Arunachal Pradesh, comprising three members, mentioned therein.
- (vii) S.O. 411(E) published in Gazette of India dated 14th March, 2012, constituting the State Level Environment Impact Assessment Authority, Meghalaya, comprising three members, mentioned therein.

- (viii) S.O. 731(E) published in Gazette of India dated 4th April, 2012, constituting the Tamil Nadu State Level Environment Impact Assessment Authority, comprising members, mentioned therein.
- (ix) S.O. 156(E) published in Gazette of India dated 25th January, 2012, making certain amendments in Notification S.O. 1533(E) dated 14th September, 2006.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Cluster, Ahmedabad, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Cluster, Ahmedabad, for the year 2010-2011.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Tools Technology Centre, Jalandhar, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Tools Technology Centre, Jalandhar, for the year 2010-2011.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Bamboo Technology Park, Guwahati, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bamboo Technology Park, Guwahati, for the year 2010-2011.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2009-2010.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987:-

- (i) S.O. 898(E) published in Gazette of India dated 24th April, 2012, allowing the quantities of 56000 bales of HDPE/PP bags leftover from the previous season *i.e.* Khariff Marketing Season 2009-2010 and RMS 2010-11 be used by the Food Corporation of India, Haryana State Agencies, Madhya Pradesh State Agencies and Punjab State Agencies during Rabi Marketing Season 2012-13.
- (ii) S.O. 933(E) published in Gazette of India dated 27th April, 2012, exempting the Madhya Pradesh State Agency from the operation of the Order No. S.O. 88(E) dated 17.01.2012 upto the extent of a total quantity of 40,000 bales for the Rabi Marketing Season 2012-13.
- (iii) S.O. 1023(E) published in Gazette of India dated 4th May, 2012, exempting the Haryana State Agency from the operation of the Order No. S.O. 88(E) dated 17.01.2012 upto the extent of a total quantity of 24,000 bales for the Rabi Marketing Season 2012-13.
- (iv) S.O. 1041(E) published in Gazette of India dated 9th May, 2012, exempting the Uttar Pradesh State Agency from the operation of

the Order No. S.O. 88(E) dated 17.01.2012 upto the extent of a total quantity of 20,000 bales for the Rabi Marketing Season 2012-13.

(23) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2012-2013.

(24) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 1598(E) published in Gazette of India dated 11th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (MP-MH Border to Dhule Section) in the State of Maharashtra.
- S.O. 1725(E) published in Gazette of India dated 25th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (iii) S.O. 798(E) published in Gazette of India dated 26th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Maharashtra.
- S.O. 1193(E) published in Gazette of India dated 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (v) S.O. 734(E) published in Gazette of India dated 8th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bhandara-Nagpur Section) in the State of Maharashtra.
- (vi) S.O. 459(E) published in Gazette of India dated 1st March, 2011, regarding acquisition of land for building, maintenance,

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management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.

- (vii) S.O. 2160(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Maharastra/Karnataka Border to Sangareddy Section) in the State of Karnataka.
- (viii) S.O. 1856(E) published in Gazette of India dated 10th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.
- (ix) S.O. 1710(E) published in Gazette of India dated 25th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.
- (x) S.O. 1706(E) published in Gazette of India dated 25th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Chariabahi-Teok Section) in the State of Assam.
- (xi) S.O. 1707(E) published in Gazette of India dated 25th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Morabazar-Khaloighuguti Section) in the State of Assam.
- (xii) S.O. 1565(E) published in Gazette of India dated 8th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (xiii) S.O. 1566(E) published in Gazette of India dated 8th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Guwahati-Nalbari Section) in the State of Assam.

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- (xiv) S.O. 1592(E) published in Gazette of India dated 11th July, 2011, making certain amendments in the Notification No. S.O. 405(E) dated 16th February, 2010.
- S.O. 1670(E) published in Gazette of India dated 21st July, 2011, (xv)acquisition of land for regarding building, maintenance, management and operation of National Highway 5 No. (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (xvi) S.O. 1999(E) and S.O. 1994(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 4A (Belgaum-Goa/KNT Border Section) in the State of Karnataka.
- (xvii) S.O. 1997(E) published in Gazette of India dated 27th August, 2011, making certain amendments in the Notification No. S.O. 393(E) dated 15th February, 2011.
- (xviii) S.O. 1818(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Hungund-Hospet Section) in the State of Karnataka.
- (xix) S.O. 1719(E) published in Gazette of India dated 25th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Hospet-Chitradurga Section) in the State of Karnataka.
- (xx) S.O. 371(E) published in Gazette of India dated 14th February, 2011, authorising the Special Land Acquisition Officer, NHAI, Dharwad, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 63 (Ankola-Hubli-Hospet Section) in the State of Karnataka.
- (xxi) S.O. 348(E) published in Gazette of India dated 14th February,
 2011, authorising the Special Land Acquisition Officer, NHAI,
 Hospet, as the competent authority to acquire land for building,

maintenance, management and operation of National Highway No. 63 (Hospet-Bellary-AP/Karnataka Border Section) in the State of Karnataka.

- (xxii) S.O. 981(E) published in Gazette of India dated 4th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A (Karnataka/Goa Boundary) in the State of Karnataka.
- (xxiii) S.O. 2501(E) published in Gazette of India dated 4th November,
 2011, making certain amendments in the Notification No. S.O.
 348(E) dated 14th February, 2011.
- (xxiv) S.O. 2167(E) published in Gazette of India dated 22nd September, 2011, containing corrigendum to the Notification No. S.O. 2638(E) dated 25th October, 2010.
- (xxv) S.O. 2382(E) published in Gazette of India dated 15th October, 2011, authorising the Special Land Acquisition Officer, NHAI, Udupi, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 66 (Panaji-Mangalore Section) in the State of Karnataka.
- (xxvi) S.O. 2280(E) published in Gazette of India dated 30th September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Hospet-Chitradurga Section) in the State of Karnataka.
- (xxvii) S.O. 2233(E) published in Gazette of India dated 28th September, 2011, authorising the Special Land Acquisition Officer, NHAI, Bijapur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 218 (Bijapur-Gulbarga-Homnabad Section) in the State of Karnataka.
- (xxviii) S.O. 2218(E) published in Gazette of India dated 26th September, 2011, regarding aquisition of land for building, maintenance,

management and operation of National Highway No. 4 (Mulbagal-Kolar-Bangalore Section) in the State of Karnataka.

- (xxix) S.O. 2384(E) published in Gazette of India dated 15th October, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bhandara-Nagpur Section) in the State of Maharashtra.
- (xxx) S.O. 2417(E) published in Gazette of India dated 19th October, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of Maharashtra.
- (xxxi) S.O. 2455(E) published in Gazette of India dated 28th October,
 2011, making certain amendments in the Notification No. S.O.
 395(E) dated 15th February, 2011.
- (xxxii) S.O. 2466(E) published in Gazette of India dated 28th October,
 2011, making certain amendments in the Notification No. S.O.
 394(E) dated 15th February, 2011.
- (xxxiii) S.O. 2460(E) published in Gazette of India dated 28th October,
 2011, making certain amendments in the Notification No. S.O.
 391(E) dated 15th February, 2011.
- (xxxiv) S.O. 970(E) published in Gazette of India dated 3rd May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (xxxv) S.O. 967(E) published in Gazette of India dated 3rd May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Nagpur-Saoner-Pandhurna Section) in the State of Maharashtra.
- (xxxvi) S.O. 562(E) published in Gazette of India dated 15th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.

- (xxxvii) S.O. 1188(E) published in Gazette of India dated 26th May, 2011, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 6 (Amravati-Gujarat/Maharashtra Border Section) in the State of Maharashtra.
- (xxxviii)S.O. 458(E) published in Gazette of India dated 1st March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (xxxix) S.O. 919(E) published in Gazette of India dated 29th April, 2011, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 6 in the State of Maharashtra.
- (xl) S.O. 795(E) published in Gazette of India dated 26th April, 2011, authorising the Sub-Divisional Officer, Dahanu, as the competent authority to acquire land for building, maintenance, management and operation of Mumbai-Vadodara Expressway in the State of Maharashtra.
- (xli) S.O. 822(E) published in Gazette of India dated 26th April, 2011, making certain amendments in the Notification No. S.O. 1500(E) dated 21st June, 2010.
- (xlii) S.O. 402(E) published in Gazette of India dated 21st February, 2011, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 211 (Aurangabad-Dhule Section) in the State of Maharashtra.
- (xliii) S.O. 1319(E) published in Gazette of India dated 7th June, 2011, making certain amendments in the Notification No. S.O. 42(E) dated 11th January, 2011.

- (xliv) S.O. 1081(E) published in Gazette of India dated 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.
- (xlv) S.O. 2376(E) published in Gazette of India dated 15th October, 2011, authorising the Additional District Magistrate (Administration) Bulandshahr, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 93 (Aligarh-Moradabad Section) in the State of Uttar Pradesh.
- (xlvi) S.O. 2181(E) published in Gazette of India dated 22nd September, 2011, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 91 in the State of Uttar Pradesh.
- (xlvii) S.O. 2240(E) published in Gazette of India dated 28th September, 2011, authorising the Sub Divisional Magistrate, Musaffirkhana, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 56 in the State of Uttar Pradesh.
- (xlviii) S.O. 1854(E) published in Gazette of India dated 10th August, 2011, authorising the Special Land Acquisition Officer, Sanyukt Sangthan, Bareilly, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 74 (New National Highways No. 30) in the State of Uttar Pradesh.
- (xlix) S.O. 1925(E) published in Gazette of India dated 19th August, 2011, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 24B in the State of Uttar Pradesh.

- (I) S.O. 1567(E) published in Gazette of India dated 8th July, 2011, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 235 (Meerut-Bulandshahr Section) in the State of Uttar Pradesh.
- (li) S.O. 1563(E) published in Gazette of India dated 8th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A (Karnataka/Goa Boundary Section) in the State of Karnataka.
- (lii) S.O. 2162(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Bharol-Dahisar Section) in the State of Maharashtra.
- (liii) S.O. 2250(E) published in Gazette of India dated 28th September,
 2011, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(25) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (vii) to (xv) of (24) above.

(26) A copy of the Notification No. S.O. 2313(E) (Hindi and English versions) published in Gazette of India dated 7th October, 2011, making certain amendments in the Notification No. S.O. 76(E) dated 20th January, 2005 under sub-section (3) of Section 50 of the National Highways (Land and Traffic) Act, 2002.

(27) A copy of the Notification No. S.O. 2249(E) (Hindi and English versions) published in Gazette of India dated 28th September, 2011, entrusting the stretches, mentioned therein, of National Highway No. 19 in the State of Bihar to National Highways Authority of India issued under Section 11 of the National Highways Authority of India Act, 1988.

 (28) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2010-2011.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2009-2010.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2010-2011.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2010-2011.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2010-2011.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

(38) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance Development Corporation and the Ministry of Social Justice and Empowerment for the years 2011-2012 and 2012-2013.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 17th May, 2012, Rajya Sabha passed the Copyright (Amendment) Bill, 2012.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Copyright (Amendment) Bill, 2012

6. Reports of Standing Committee on Railways

Shri T.R. Baalu presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Fifteenth Report on "New Catering Policy 2010 of Indian Railways".
- (2) Sixteenth Report on Action Taken by the Government on the Recommendations/Observations of the Standing Committee on Railways (Fifteenth Lok Sabha) contained in their 12th Report on 'New Railway Recruitment Policy'.

7. Statement of Standing Committee on Railways

Shri T.R. Baalu laid on the table the Statement (Hindi and English versions) of the Standing Committee on Railways on Action Taken by the Government on the recommendations contained in Chapter-I and Chapter-V of the Tenth Action Taken Report (15th Lok Sabha) on Eighth Report (15th Lok Sabha) on YProtection and Security of Railway Property and Passengers'.

8. Reports of Standing Committee on Transport, Tourism and Culture

Shri Hassan Khan laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) One Hundred Seventy-ninth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its One Hundred Sixty-seventh Report on the Functioning of National Museum.
- (2) One Hundred Eightieth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its One Hundred Seventy-second Report on the Development of Tourism in North-Eastern Region.

9. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- 51st Report on Demands for Grants (2012-13) of the Ministry of Personnel, Public Grievances and Pensions.
- (2) 52nd Report on Demands for Grants (2012-13) of the Ministry of Law and Justice.

10. Statement by Minister

The Minister of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Defence on Demands for Grants (2011-12), pertaining to the Ministry of Defence.

12.04 P.M.

11. Calling Attention

Shri Sis Ram Ola called the attention of the Minister of Rural Development and Minister of Drinking Water and Sanitation to the situation arising out of shortage of Drinking Water in the Country, particularly in Jhunjunu and Churu Districts of Rajasthan and steps taken by the Government in this regard.

The Minister of Rural Development and Minister of Drinking Water and Sanitation made a statement in regard thereto.

The Minister of Rural Development and the Minister of Drinking Water and Sanitation also replied to the clarificatory questions asked by the member.

12.21 P.M. 12. Motion

Shri Pawan Kumar Bansal moved the following :-

"That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on 18th May, 2012."

The motion was adopted.

12.22 P.M.

13. Government Bill – Introduced

- (i) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2012
- (ii) The Universities for Research and Innovation Bill, 2012

*12.23 P.M.

14. Submission by Members Regarding alleged irregularities in cricket organisations and need for auditing the accounts of those organizations.

The following members made submission regarding alleged irregularities in cricket organisations and need for auditing the accounts of those organizations:

- 1. Shri Kirti Azad
- 2. Shri Sharad Yadav

Sarvashri P.L. Punia, Virendra Kumar, M.B. Rajesh, Jitendra Singh Bundela, Rajendra Agarwal and Prof. (Dr.) Ram Shankar Katheria associated.

Shri Ajay Maken responded.

(Lok Sabha adjourned at 1.16 p.m. and re-assembled at 2.17 p.m.)

2.17 P.M.

15. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Hemanand Biswal regarding need to provide air connectivity to western Odisha and also renovate and upgrade Jharsuguda airstrip in the State.
- (2) Shri Kodikunnil Suresh regarding need for construction of a ring road at Kottarakkara town in Mavelikkara Parliamentary constituency of Kerala.
- (3) Shri Jagdish Thakor regarding need to lift ban on visit of Pakistani Hindus, Sikhs and Sindhis in certain parts of Gujarat and Rajasthan and also provide Indian citizenship to people already living in Gujarat on long term visa.
- (4) Shri P. Viswanathan regarding need to repair the stretch from KM. 33/8 to 36/8 of Sadras-Chengalpattu-Kanchipuram-Arakonam-Thirutani road in Tamil Nadu under Revamped Central Road Fund Scheme.
- (5) Dr. Sanjay Sinh regarding need to constitute and set up Peppermint Board of India in Sultanpur, Uttar Pradesh.
- (6) Shri Vilas B. Muttemwar regarding need to set up an Institute of Information Technology and Management at Nagpur, Maharashtra.
- (7) Shri Ratan Singh regarding need to provide funds for conservation and preservation of historical Fort at Lohagarh in Bharatpur, Rajasthan.
- (8) Shri Naranbhai Kachhadia regarding need to expedite construction of school building of Jawahar Navodaya Vidyalaya in Amreli district, Gujarat and provide adequate facilities to teachers and students of the Vidyalaya.
- (9) Shri K.D. Deshmukh regarding need to provide financial assistance for construction of roads and bridges in Balaghat district, Madhya Pradesh.
- (10) Prof. Ramshankar regarding need to abolish imposition of TDS on transmission of natural gas to industrial units in Agra, Uttar Pradesh.
- (11) Shri Rajendra Agarwal regarding need to set up a Mega Food Park in Meerut Parliamentary Constituency, Uttar Pradesh.

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- (12) Smt. Usha Verma regarding need to undertake implementation of social welfare schemes under Corporate Social Responsibility policy of Central Public Sector Undertakings in an equitable and unbiased manner.
- (13) Shri Jagdish Singh Rana regarding need to convert and doubling of railway line from Saharanpur to Meerut into broad gauge and augment railway facilities in Saharanpur Parliamentary Constituency, Uttar Pradesh.
- (14) Shri Kaushalendra Kumar regarding need to enact stringent laws to ban child labour in the country.
- (15) Shri E.G. Sugavanam regarding need to review the decision to increase excise duty on clay bricks.
- (16) Shri Laxman Tudu regarding need to set up the proposed National Chhau Dance Centre at Baripada in Mayurbhanj district, Odisha.
- (17) Dr. Raghuvansh Prasad Singh regarding need for maintenance of water flow and tackling water pollution in Ganga and Yamuna rivers.
- (18) Shri Joseph Toppo regarding need to expedite completion of gauge conversion work by the Rangia - Murkongseleek railway line and run two new trains proposed between Kamakhya and Tezpur as well as Rangia and Tezpur in Assam.

2.18 P.M.

16. Government Bill – Passed

The Rajiv Gandhi National Institute of Youth Development Bill, 2011

Time Taken: 1 Hr. 50 Mts.

The motion for consideration of the Bill was moved by Shri Ajay Maken.

The following members took part in the debate:-

- 1. Shri Kirti Azad
- 2. Shri Ninong Ering
- 3. Shri Shailendra Kumar
- 4. Shri Ramashankar Rajbhar
- 5. Dr. Arjun Roy
- 6. Shri R. Thamaraiselvan
- 7. Shri Adv. A. Sampath
- 8. Shri Lalu Prasad

Shri Ajay Maken replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted. Clause 6 was adopted, as amended. Clause 7 was adopted, as amended. Clauses 8 to 11 were adopted. Clause 12 was adopted, as amended. Clauses 13 to 15 were adopted. Clause 16 was adopted, as amended. Clause 17 was adopted. Clause 18 was adopted, as amended. Clauses 19 to 21 were adopted. Clause 22 was adopted, as amended. Clauses 23 to 46 were adopted. Clause 1 was adopted, as amended. The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ajay Maken.

The motion was adopted and the Bill, as amended, was passed.

4.08 P.M.

17. Discussion Under Rule 193

Time Taken:- 1 Hr. 24 Mts.

Shri Basudeb Acharia raised a discussion on Centre-State relations.

The following members took part in the debate:-

- 1. Shri Manish Tiwari
- 2. Shri Ananth Kumar (speech unfinished)

The discussion was not concluded.

5.32 P.M.

18. Half-An-Hour Discussion

Shri Arjun Ram Meghwal raised a discussion on points arising out of the answer given by the Minister of Agriculture on 13.03.2012 to Starred Question No. 1 regarding "Agricultural Profession".

Shri Harish Rawat on behalf of Shri Sharad Pawar replied to the discussion.

*7.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd May, 2012.)

T.K. VISWANATHAN, Secretary-General.

*From 6.28 P.M. to 7.18 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, May 22, 2012/,Jyaistha 1, 1934 (Saka)

No. 243

11.00 A.M.

1. Reference by Speaker

Speaker made reference to the death of 15 persons and injuries to several others when Hubli Bengaluru Express Train collided with a stationary Goods train at Penakonda Railway Station in Ananthpur district of Andhra Pradesh on 22 May, 2012.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Questions

Starred Question No. 641 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 642–660 were laid on the Table. Replies to Unstarred Question Nos. 7361–7590 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Aircraft (Security) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R.34(E) in Gazette of India dated 19th January, 2012 under Section 14A of the Aircraft Act, 1934.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2010-2011.

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(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Juvenile Justice (Care and Protection of Children) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 903(E) in Gazette of India dated 27th December, 2011 under subsection (3) of Section 68 of the Juvenile Justice (Care and Protection of Children) Act, 2000.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2010-2011.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2012-2013.

- (14) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2010-2011, together with Audit Report thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the National Commission for Minority Educational Institutions Act, 2004:-

(i) The National Commission for Minority Educational Institutions (Financial and Administrative Powers) Amendment Rules, 2012 published in Notification No. G.S.R.108(E) in Gazette of India dated 28th February, 2012.

- (ii) The National Commission for Minority Educational Institutions (Procedure for Appeal) Amendment Rules, 2012 published in Notification No. G.S.R.109(E) in Gazette of India dated 28th February, 2012.
- (17) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy of the Recruitment Regulations for the post of Medical Officer of Health New Delhi Municipal Council, 2011 (Hindi and English versions) published in the Notification No. 13(02)/2011/UD/MB/NDMC/4576 in weekly Delhi Gazette dated 12th May, 2011 under Section 389 of the New Delhi Municipal Council Act, 1994.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Secondary Education (Rashtriya Madhyamika Shiksha Abhiyan), Jaipur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Secondary Education (Rashtriya Madhyamika Shiksha Abhiyan), Jaipur, for the year 2009-2010.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2010-2011.

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- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Bihar, Patna, for the year 2010-2011, together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2010-2011.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 15 of the Auroville Foundation Act, 1988:-

- (i) The Recruitment Rules, 2011 for the post of Secretary, Auroville Foundation published in Notification No. G.S.R. 102 in weekly Gazette of India dated 26th March, 2011.
- (ii) G.S.R. 736(E) published in Gazette of India dated 3rd October, 2011 making certain amendments in Notification No. G.S.R. 102 dated 26th March, 2011.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

- (30) A copy each of the following papers (Hindi and English versions):-
 - Corrigendum of the Detailed Demands for Grants* of the Ministry of Textiles for the year 2012-2013.
 - (ii) Corrigendum of the Outcome Budget* of the Ministry of Textiles for the year 2012-2013.
 - (31) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth (Indian Economic Service Section), Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth (Indian Economic Service Section), Delhi, for the year 2010-2011.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) A copy of the Income-tax (5th Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O. 942(E) in Gazette of India dated 30th April, 2012 under Section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Manipur, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Manipur, for the year 2009-2010.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.

(36) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the different accounting years, mentioned therein:-

^{*} Detailed Demand for Grants and Outcome Budget were laid on 26.03.2012.

S.No.	Name of the Institutions	Accounting Year(s)
1.	Bihar State Agro Industries Development Corporation Limited	1988-89 onwards
2.	J&K State Agro Industries Development Corporation Limited	1994-95 onwards
3.	Orissa State Agro Industries Development Corporation Limited	2009-10 onwards
4.	Kerala State Agro Industries Development Corporation Limited	2006-07 onwards
5.	Assam State Agro Industries Development Corporation Limited	2004-05, 2005-06 & 2006-07
6.	Maharashtra State Agro Industries Development Corporation Limited	2009-10 onwards
7.	Himachal Pradesh State Agro Industries Development Corporation Limited	2010-11
8.	Madhya Pradesh State Agro Industries Development Corporation Limited	2010-11
9.	Punjab State Agro Industries Development Corporation Limited	2010-11

(37) A copy of the Indian Medicine Central Council (Post-graduate Ayurveda Education) Regulations, 2012 (Hindi and English versions) published in Notification No. 4-90/2011-Ay.(PG Regu.) in Gazette of India dated 19th March, 2012 under sub-section (2) of Section 36 of the Indian Medicine Central Council Act, 1970.

(38) A copy of the Homoeopathy Central Council (Election) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 279(E) in Gazette of India dated 2nd April, 2012 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973.

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2010-2011.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) A copy each of the following Notifications (Hindi and English versions) under Article 309 of the Constitution:-

- (i) The Ministry of Home Affairs, National Investigation Agency Group 'A' and 'B' posts Recruitment Rules, 2012 published in Notification No. G.S.R. 288(E) in Gazette of India dated 10th April, 2012.
- (ii) The Ministry of Home Affairs, National Investigation Agency Group 'A' and 'B' posts Recruitment Rules, 2012 published in Notification No. G.S.R. 267(E) in Gazette of India dated 30th March, 2012.
- (iii) The Ministry of Home Affairs, National Investigation Agency Finger Print Expert (Group 'A' post) Recruitment Rules, 2012 published in Notification No. G.S.R. 120(E) in Gazette of India dated 6th March, 2012.

(42) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008:-

(i) S.O. 44(E) published in Gazette of India dated 9th January, 2012, regarding appointment of Shri Sanjay Parihar, 3rd Additional Session Judge, Jammu as "Judge" to preside over the NIA Special Court *i.e.* the Designated Court under TADA/POTA at Jammu and Kashmir on transfer of Shri Pawan Dev Kotwal, "Judge" of NIA Special Court *i.e.* the Designated Courts under TADA/POTA at Jammu and Srinagar.

(ii) S.O. 45(E) published in Gazette of India dated 9th January, 2012, regarding appointment of Additional Session Judge-01, New Delhi, Patiala House, Courts, as "Additional Judge" to the NIA Special Court *i.e.* the District Judge-IV-cum-Additional Sessions Judge in-charge, New Delhi Police District, Patiala House Court for conducting the business under Section 11(9) of the NIA Act.

(43) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 15 of the National Investigation Agency Act, 2008:-

- (i) S.O. 893(E) published in Gazette of India dated 23rd April, 2012, denotifying the appointment of Shri Vivek Gupta, who has expired in the Month of January, 2012. Shri Vivek Gupta, Advocate was appointed as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the National Capital Territory of Delhi in the Ministry of Home Affairs' notification No. S.O. 1971(E) dated 25th August, 2011.
- (ii) S.O. 894(E) published in Gazette of India dated 23rd April, 2012, denotifying the appointment of Dr. D.C. Sarkar, who has submitted his resignation for his appointment as Special Public Prosecutor on behalf of National Investigation Agency. Dr. D.C. Sarkar, Advocate was appointed as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of West Bengal in the Ministry of Home Affairs' Notification No. S.O. 234(E) dated 2nd February, 2011.

(iii) S.O. 693(E) published in Gazette of India dated 30th March, 2012, regarding appointment of Shri M. Venkateswara Rao, Dy. Legal Adviser, NIA, as 'Public Prosecutor' for conducting the cases on behalf of the National Investigation Agency in any court of law.

(44) A copy of the Notification No. S.O. 989(E) (Hindi and English versions) published in Gazette of India dated 2nd May, 2012, regarding constitution of Special Courts under the National Investigation Agency Act, 2008 under Section 11 of the said Act.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 21st May, 2012, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect three members of the Rajya Sabha to the Joint Committee to Examine Matters Relating to Allocation and Pricing of Telecom Licences and Spectrum in the vacancies caused by the retirement of Sarvashri Ravi Shankar Prasad, S.S. Ahluwalia and Praveen Rashtrapal from the Rajya Sabha and also communicated the names of Sarvashri Ravi Shankar Prasad, Dharmendra Pradhan and Praveen Rashtrapal, members of Rajya Sabha who had been duly elected to the said Committee.
- (ii) That at its sitting held on the 21st May, 2012, Rajya Sabha agreed without any amendment to the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2012, passed by Lok Sabha on the 15th May, 2012.
- (iii) That at its sitting held on the 21st May, 2012, Rajya Sabha passed the Anand Marriage (Amendment) Bill, 2012.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Anand Marriage (Amendment) Bill, 2012

6. Departmentally Related Standing Committees – Summary of Work

Secretary-General laid on the Table the Hindi and English versions of the 'Departmentally Related Standing Committees – Summary of Work (31st August, 2009 to 30th August, 2010).

7. Minutes of sittings of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda laid on the Table the Minutes (Hindi and English versions) of the Twenty-second to Twenty-sixth sittings of the Committee on Private Members' Bills and Resolutions held during the Ninth and Tenth sessions.

8. Reports of Standing Committee on Agriculture

Shri Basudeb Acharia presented the Thirty-sixth Report (Hindi and English versions) of the Committee on Agriculture on 'Optimisation of Empoyment Generation Potential of Animal Husbandry Sector'.

9. Statements of Standing Committee on Food Consumer Affairs and Public Distribution

Shri Jaywant Gangaram Awale laid the Statements (Hindi and English versions) on Final Action Taken Replies of Ministry of Consumer Affairs, Food and Public Distribution on the Observations/Recommendations contained in Chapters I and V of the following Reports of the Committee on Food, Consumer Affairs and Public Distribution (2009-10):-

(1) Eleventh Report (15th Lok Sabha) of the Standing Committee on Food, Consumer Affairs and Public Distribution regarding action taken by the Government on the Fourth Report of the Committee (2009-10) on Demands for Grants (2010-11) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution). (2) Fourteenth Report (15th Lok Sabha) of the Standing Committee on Food, Consumer Affairs and Public Distribution regarding Action Taken by the Government on the Fifth Report of the Committee (2009-10) on Demands for Grants (2010-11) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

10. Report of Standing Committee on Petroleum and Natural Gas

Shri Mukeshkumar Bheravdanji Gadhvi presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas on the subject 'Safety of Oil Installations'.

11. Statements of Standing Committee on Rural Development

Smt. Sumitra Mahajan laid on the Table the Statements (Hindi and English versions) showing further follow up action on the recommendations contained in the following Action Taken Reports of the Standing Committee on Rural Development:-

- 25th Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2006-07)' of the Ministry of Rural Development (Department of Rural Development).
- (2) 26th Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2006-07)' of the Ministry of Panchayati Raj.
- (3) 42nd Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2008-09)' of the Ministry of Rural Development (Department of Land Resources).

12. Statements of Committee on Members of Parliament Local Area Development Scheme (Lok Sabha)

Shri A. K. S. Vijayan laid the Statement (Hindi and English versions) on Final Action Taken Replies of the Ministry of Statistics and Programme Implementation on the recommendations contained in Chapters I and V of the Fifth Report (15th Lok Sabha) of the Committee on MPLADS (Lok Sabha) regarding Action Taken by the Government on the recommendations contained in the Second Report of the Committee on the subject "Awareness in the Implementing agencies about the importance of the MPLAD Scheme through training programmes, seminars, symposia, workshops etc".

13. Statements by Ministers

- (1) The Minister of State in the Ministry of Agriculture; Minister of State in the Ministry of Food Processing Industries and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Agriculture and Minister of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Agriculture on Demands for Grants (2011-12), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture.
- (2) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation and Minister of State in the Ministry of Chemicals and Fertilizers laid the following statements (Hindi and English versions) regarding the:-
 - status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2011-12), pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.
 - (ii) status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Chemicals and Fertilizers

on Demands for Grants (2011-12), pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

(3) The Minister of State in the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Information Technology on Demands for Grants (2011-12), pertaining to the Ministry of Information and Broadcasting.

14. Motion regarding Joint Committee to examine matters relating to allocation and Pricing of Telecom Licences and Spectrum

Shri P.C. Chacko moved the following motion:-

"That this House do appoint Dr. Shashi Tharoor and Shri Shailendra Kumar to the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum in the vacancies caused by the resignation of Shri Viay Bahuguna from the membership of the Committee and Shri Akhilesh Yadav from the membership of Lok Sabha".

The motion was adopted.

*12.08 P.M.

15. Government Bill – Introduced

- (i) The Micro Finance Institutions (Development and Regulation) Bill, 2012
- (ii) The Small Industries Development Bank of India (Amendment) Bill, 2012

16. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :

- (1) Shri R. Dhruvanarayana regarding need to impress upon the Government of Karnataka to send the project proposal for development of tourism infrastructure in Chamarajanagar, Karnataka.
- (2) Smt. Shruti Choudhry regarding need to augment railway services in Bhiwani-Mahendergarh Parliamentary Constituency, Haryana.
- (3) Shri Gopal Singh Shekhawat regarding need to check pollution caused by cement factories in Nagore district, Rajsthan.
- (4) Shri Khiladi Lal Bairwa regarding need to construct a bridge across river Chambal at Mandrayal connecting Rajasthan and Madhya Pradesh.
- (5) Shri Suresh Kalmadi regarding need to speed up the process of modernization of Lohegaon Airport in Pune, Maharashtra.
- (6) Shri Jai Prakash Agarwal regarding need to ensure adherence to terms & conditions by FDI investors in the country.
- (7) Shri Jagdambika Pal regarding need to provide safe drinking water and toilet facilities for students in all the schools of the country.
- (8) Dr. Virendra Kumar regarding need to provide stoppage of Udaipur-Khajuraho Train at Harpalpur and Niwari Stations in Madhya Pradesh.
- (9) Shri Nikhil Kumar Choudhary regarding need to provide stoppage of various trains at railway stations in Katihar Parliamentary Constituency, Bihar.
- (10) Shri Kabindra Purkayastha regarding need to set up a bench of Guwahati High Court at Silchar, Assam.

- (11) Shri Mahendrasinh P. Chauhan regarding need to reopen level crossing no. 121C between Himmatnagar-Khedbramha railway line in Sabarkantha Parliamentary Constituency, Gujarat.
- (12) Shri Shailendra Kumar regarding need to construct flyovers on Rohi, Sirathu and Manauri level crossings in Kaushambi Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Kapilmuni Karwariya regarding need to develop religious sites in and around Allahabad and also provide facilities for the Kumbh Mela to be held during January, 2013.
- (14) Dr. Ratna De (Nag) regarding need to make Leprosy Hospital functional at Digsui Hoerah Gram Panchayat of Balagarh, Hooghly district, West Bengal and convert it to a General Hospital.
- (15) Shri Gajanan D. Babar regarding need to change funding pattern for construction of roads under Pradhan Mantri Gram Sadak Yojana.
- (16) Shri O.S. Manian regarding need to set up Kendriya Vidyalayas in Kumbakonam and Mayiladuthurai towns in Tamil Nadu.
- (17) Shri Kameshwar Baitha regarding need to provide safe drinking water in Palamu Parliamentary Constituency, Jharkhand.
- (18) Dr. Kirodi Lal Meena regarding need to approve the Indira Gandhi Lift Irrigation Project in Rajasthan and also formulate Schemes to use water of the river Yamuna for irrigation purposes.

12.31 P.M.

17. Government Bills – Passed

(i) The Copyright (Amendment) Bill, 2012, as passed by Rajya Sabha

Time Taken: 2 Hrs. 3 Mts.

The motion for consideration of the Bill was moved by Shri Kapil Sibal. The following members took part in the debate:-

- 1. Smt. Sushma Swaraj
- 2. Dr. Shashi Tharoor
- 3. Shri Sharad Yadav
- 4. Shri Shailendra Kumar
- 5. Dr. Anup Kumar Saha
- 6. Shri Tathagata Satpathy
- 7. Shri Dara Singh Chauhan
- 8. Shri S. Semmalai
- 9. Shri S.K. Bwiswmuthiary
- 10. Shri R. Thamaraiselvan

Shri Kapil Sibal replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 39 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kapil Sibal.

The motion was adopted and the Bill was passed.

2.34 P.M.

(ii) The Anand Marriage (Amendment) Bill, 2012, as passed by Rajya Sabha

Time taken: 45 Mts.

The motion for consideration of the Bill was moved by Shri Salman Khursheed.

The following members took part in the debate:-

- 1. Smt. Harsimrat Kaur Badal
- 2. Shri Partap Singh Bajwa
- 3. Shri Shailendra Kumar
- 4. Shri Sher Singh Ghubaya
- 5. Shri Ravneet Singh
- 6. Smt. Paramjit Kaur Gulshan
- 7. Shri Bhartruhari Mahtab
- 8. Dr. Ajay Kumar
- 9. Smt. Susmita Bauri
- 10. Shri S.K. Bwiswmuthiary
- 11. Dr. Ratna De Nag
- 12. Smt. Putul Kumari

Shri Salman Khursheed replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Salman Khursheed.

The motion was adopted and the Bill was passed.

18

3.19 P.M.

(iii) The Protection of Children from Sexual Offences Bill, 2012, as passed by Rajya Sabha

Time taken: 1 Hr. 53 Mts.

The motion for consideration of the Bill was moved by Smt. Krishna Tirath.

The following members took part in the debate:-

- 1. Shri Virendra Kumar
- 2. Smt. J. Helen Davidson
- 3. Smt. Chandresh Kumari
- 4. Shri Shailendra Kumar
- 5. Shri Lalu Prasad
- 6. Shri Gorakhnath Pandey
- 7. Shri Maheshwar Hazari
- 8. Dr. Ratna De Nag
- 9. Smt. Susmita Bauri
- 10. Shri Bhartruhari Mahtab

Smt. Krishna Tirath replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 46 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Krishna Tirath.

The motion was adopted and the Bill was passed.

5.13 P.M.

18. Valedictory Reference

Speaker made the Valedictory Reference on the conclusion of the Tenth Session of the Fifteenth Lok Sabha.

5.25 P.M.

19. National Song

The National Song was played.

5.26 P.M.

(Lok Sabha adjourned *sine die* at 5.26 P.M.)

T.K. VISWANATHAN, Secretary-General.